Fifth Series, No. 39

Tuesday, April 17, 1973

Chaitra 27, 1895 (Saka)

Lok Sabha Debates

(Seventh Session)

सत्यमेव जयते

LOK SABHA SECRETARIAT

New Delhi

Price Rs-2.00

CONTENTS

No. 39, *Tuesday, April* 17, 1973/*Chaitra* 27,1895 (*Saka*)

	COLUMNS
Oral Answers to questions:	
*Starred questions Nos. 741, 742, 744, 745, 750 to 753 and 755	1-35
Written Answers to questions:	
Starred questions Nos. 743, 746 to 749, 754 and 756 to 760.	35-47
Unstarred questions Nos. 7180 to 7182, 7184 to 7191, 7193 to 7274 and 7276 to 7335	47-179
Calling Attention to Matter of Urgent Public Importance Reported indefinite strike by thousands of textile workers in Delhi.	179-200
Papers Laid on the Table	201-203
Statement Re. Reduced Supply of Residuary Fuel Oil to Dhuvaran and Ahmedabad Power Plants	203-205
Shri D. K. Borooah	203-206
Matters under Rule 377	207-211
(i) Lay off of Textile Workers in Ahmedabad	207-208
(ii) Attempt to demolish statue of Dr. B. R. Ambedkar at Bayana, Rajasthan	208-211
Demands for Grants, 1973-74	
Ministry of Agriculture	211-348
Shri Chandra Bhal Mani Tiwari	211-218
Shri Darbara Singh	219-230
Shri Jharkhande Rai	230-235
Shri Nathu Ram Mirdha	235-251
Shri M.S. Sivaswamy	252-260
Shri K. Suryanarayana	260-255
Prof. Sher Singh	265-282

*The sign marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

	COLUMNS
Shri G. P. Yadav	282-294
Shri Narsingh Narain Pandey	294-303
Shri M. V. Krishnappa	303-310
Shri M.S. Purty	310-315
Shri Ram Bhagat Paswan	315-319
Shri Annasaheb Gotkhinde	320-324
Shrimati Sahodrabai Rai	325-332
Shri Bhaljibhai Parmar	332-337
Shri C.D. Gautam	337-342
Shri A.M. Chellachami	342-347
Shri A.K. M. Ishaque	347-348
Joint Delcaration Between Government of India and Peoples Republic of Bangla Desh	243-44
Shri Surendra Pal Singh	244

LOK SABHA

Tuesday, April 17, 1973/Chaitra 27, 1895 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Changes in the Judicial System in the Country

+

*741. SHRI BIRENDER SINGH RAO:

SHRI MUHAMMED SHERIEF:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have considered any change in the judicial system in the country in the near future;

(b) if so, the salient features thereof, and

(c) the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): (a) No, Sir.

(b) and (c). Do not arise.

SHRI BIRENDER SINGH RAO: The Constitution envisages a judicial system free from political and executive interference and it clearly lays down the procedure for appointment of Judges of the Supreme Court and High Courts. As the hon. Minister knows, it is specifically provided that the Rashtrapathi would issue the order under his own hand and seal. Would the hon. Minister be pleased to say whether it is not a fact that, against the spirit of the Constitution, the Judges of the High Courts and the Supreme Court are appointed today on the recommendations of the Chief Ministers in the case of States and the Prime Minister in the case of the Centre? What steps does he propose to take to eliminate this interference by politicians so that we can have a really independent judiciary?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): I can answer this question, but it does not arise out of the main question. The main question is whether any change is intended in the judicial system. The answer is that no structural change is intended at the moment.

SHRI BIRENDER SINGH RAO: Does he not consider it necessary to implement the Directive Principles of the Constitution and for that purpose, if necessary, change the structure of the judiciary today? Has the judiciary been separated from the executive in all States in the country? Does he purpose to take away the powers from the executive Magistrates under the Code of Criminal Procedure for security cases, which involves a lot of harassment of people at the instance of politicians?

SHRI NITIRAJ SINGH CHAUDHURY: The amendment Bill for the Code of Criminal Procedure, which will be considered by the House provides that all measures shall be decided by the judicial magistrates except those under section 107, where only the executive magistrates will come in. The separation of the judiciary from the

executive has been done in most of the States. It is a State subject.

SHRIMATI SAVITRI SHYAM: Is it not a fact that justice is delayed? If so, what steps the Government propose to make to remove delays?

MR SPEAKER: The question is about the judicial system. You are asking for an opinion which is not the subject matter of a supplementary.

SHRI D. B. CHANDRA GOWDA: In view of the recommendations made by the S.R.C. Report about the transfer of judges from one High Court to another, what steps Government propose to take in this regard?

SHRI H. R. GOKHALE: We are really going very much outside the scope of this Question.

SHRI SAMAR GUHA: I want to know from the Government whether it is a fact that the back-log of cases, both in the criminal courts and in the civil courts, has become so much and the figures are so fantastically high that according to the axiom "Justice delayed is justice denied", and I would like to know what are the actual figures....

MR. SPEAKER: It is not related to this Question

SHRI SAMAR GUHA: It relates to the whole judicial system. The whole judicial system is responsible for that.

MR. SPEAKER: It is not relevant here; I am not allowing that.

SHRI SAMAR GUHA: It relates to the whole judicial system and its functioning....

MR. SPEAKER: You may put a separate question. You give a separate notice. It does not arise out of this Question. Here, the Question is "whether Government have considered any change in the judicial system" and the answer is "No, Sir" and "Does not arise".

SHRI SAMAR GUHA: I want to know from the Government whether it is a fact that fantastic delays are being caused both in civil and criminal courts to the extent of some cases are even 10-15 years old and, if so, whether the Government is going to change the judicial system so that the cases may be dealt with expeditiously and justice may be done.

MR. SPEAKER: I have failed to convince him. Let the Minister do it.

SHRI H R. GOKHALE: About the question of delay, I do agree that there has been a back-log of cases-- it is rather serious--both in civil and criminal courts. As to the actual figures, I cannot give the figures now because the back-log is not only in the High Courts and in the Supreme Court but it is at all levels If an independent enquiry can be made, the figures can be supplied. Generally speaking, I agree, there has been a back-log of cases.

It is not necessary to make a structural change in the system for meeting this problem We have already undertaken several measures and many more will be undertaken to see that delays in procedures and in the disposal of cases, as well as costs involved, are cut down. As I mentioned, the Civil Procedure Code is being amended. We have got the Report of the Law Commission recently. We are examining it. We will bring forwand a Bill before the House to see that delays in the conduct of cases are cut down to the extent possible.

As regards the Criminal Procedure Code, an amendment has already been passed by the other House. It will be brought before this House in due course and that will also contribute substantially to the cutting down of delays in the disposal of cases in criminal courts.

Even constitutional changes have been made when we amended article 133 during the last session with the result that unnecessary appeals merely based on valuation of property are not allowed to be taken to the Supreme Court.

The measures of this type and other measures that are also being thought of will be taken to see that delays as well as costs are cut down. Additional number of judges are being appointed. Wherever the demand is made for appointment of more judges for the disposal of cases, this has been sanctioned and the strength has been increased.

SOME HON. MEMBERS *rose*—

MR. SPEAKER: The answer to the main Question is "No, Sir" and "Does not arise". Everything is arising out of it now.

SHRI G. VISWANATHAN: In view of the fact that certain ruling party members, including Central Ministers, have recently denounced the judicial system and judges, I would like to know from the hon. Minister whether they will take Parliament also into confidence and tell us what is wrong with our judical system and how they are going to bring about changes in the judicial system. If there is something wrong with the judicial system, why do they not come forward with changes before Parliament instead of speaking outside?

SHRI H. R. GOKHALE: I do not know to which statement or which Minister he is referring. As far as I know, there has been no denunciation of the judicial system and judges by Ministers.

SHRI P. G. MAVALANKAR: The original question refers to the judicial system, but the hon. Minister's reply is that he does not see any need for any structural change. In view of the fact that the commoner in this country finds the judicial system very expensive and full of delays, may I know what concrete steps he is contemplating to take in the immediate future with a view to mitigating these difficulties?

MR. SPEAKER: He was saying about the same.

SHRI P. G. MAVALANKAR: He says about the structure, but 'system' is a wider term.

MR. SPEAKER: He has made it very clear in his earlier statements.

SHRI H. R. GOKHALE: I have said that, at the moment, no such changes are contemplated. Therefore, the other things do not arise.

SHRI R. S. PANDEY: The question that was put was: 'whether Government have considered any change in the judicial system', and the answer given is 'no'. As was very correctly pointed out by the hon. Member, Shri P. G Mavalankar, the poor man has to spend a lot of money in order to seek justice. It is very costly and justice is also delayed. May I know whether the Government is contemplating to have any system by which the poor man will get justice quickly and cheaply?

SHRI H. R. GOKHALE: Most of the points, I have already mentioned. I would only add this. The delay and costs, with regard to which questions have been asked, are undoubtedly a very serious problem which has to be met. But we feel that, at the moment, we can do so by making changes in substantive law and procedure. With regard to procedure, I have already mentioned. Even with regard to substantive law, for example, I can mention that the hierarchy of appeals which are provided for now may be cut down; that is under consideration. It is also under consideration as to

how the delay in the execution proceedings—which are inordinately delayed—can be cut down. All these can be done without any change in the basic system, by only changing either the substantive law or the procedure.

SHRI SOMNATH CHATTERJEE: The system of giving appointments to retired judges in various forms of commissions, committees, etc., has become a part of our judicial system unfortunately, and it appears that the retired judges are looking forward to such appointments. May I know from the hon. Minister whether there is any proposal before the Government of India to bring a suitable legislation to stop this?

MR. SPEAKER: The only alternative is not to retire them.

SHRI SOMNATH CHATTERJEE: This is being criticised by the Supreme Court Bar Association, and it is agitating the minds of all right-thinking lawyers. I would like to know from the hon. Minister whether there is any proposal to stop this.

SHRI H. R. GOKHALE: The appointment of retired judges is not part of the judicial system, first of all.

SHRI SOMNATH CHATTERJEE: It has become a part of our judicial system.

SHRI H. R. GOKHALE: Secondly, it becomes necessary in some cases. For example, when something happens, there is a demand from all the parties and principally from the Opposition that there must be a judicial inquiry. It is not possible to find sitting judges to do protracted inquiries. We have found that there is such a backlog of cases in courts that the courts are not willing to spare sitting judges to do inquiries. Even then, in the last 1½ years—I know many instances—I have taken steps to see that, wherever possible, appointments are made from sitting judges and quick disposal of these inquiries is made. But I can not say that it will be possible altogether to obviate the appointment of retired Judges in the circumstances which arise from time to time.

Offer of 2 million tonnes of crude oil by Iraq

+

SHRI M. S. PURTY:

*742. SHRI M. S. SANJEEVI RAO:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government of Iraq have offered two million tonnes of crude oil to the Government of India recently;

(b) whether Government have accepted the offer; and

(c) if so, with what results?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH): (a) to (c). A Contract was signed between the Iraq National Oil Company and the Indian Oil Corporation on the 4th September 1972 by which INOC would be supplying 1.95 million tonnes of crude oil to I.O C. during the period September 1972 to March 1975.

An agreement was signed on the 6th April, 1973 between the Government of Iraq and the Government of India whereby a credit of US $50 million in the form of crude oil is being extended to meet a part of the foreign exchange requirements of the Mathura Refinery Project and allied facilities. An agreement between INOC and I.O.C. was also signed in this behalf on the 6th of April 1973.

श्री एम० एस० ्रती : मंत्री महोदय ने बतलाया कि ईराक नेशनल ग्रायल कम्पनी से भारतीय तेल निगम को 1975 तक 1.95 मीटरी टन क्रूड प्राप्त होगा । मैं जानना चाहता हूं कि क्या इससे तेल की हमारी सभी ग्रावश्यकता की पूर्ति हो जायेगी ? यदि नही, तो इसकी पूर्ति के लिये सरकार क्या उपाय करेगी ?

श्री देवकान्त बरुग्रा : इमसे ग्रावश्यकता पूरी नही होगी । इमके ग्रलावा ग्राई० ग्रो० सी० ने दम साल के लिये 3 मिलियन टन सालाना देने की मंजूरी दे दी है । लेकिन इससे भी हमारी ग्रावश्यकता पूरी नही होगी । इसलिये हमें देश के ग्रन्दर भी तेल पैदा करना पड़ेगा ग्रौर दूसरी जगहों से भी खरीदना पड़ेगा ।

SHRI INDRAJIT GUPTA: Is the Minister in a position to tell us, now that the agreement has been concluded, the extent to which the terms on which this Iraqi crude will be supplied to us is more favourable than the terms which are being demanded by the foreign oil companies for bringing their crude from outside sources?

SHRI D. K. BOROOAH: First thing, the Iraqi company has agreed to give us a contract for ten years which no other company or Government is willing to do. In fact, no company to-day is willing to enter into any long-term or short-term agreement.

They are giving us 3 million tonnes which is a sizeable quantity of oil. For ten years, the total quantity will be 30 million tonnes. I think they have done a good turn to us more than any other company.

SHRI INDRAJIT GUPTA: What about the prices?

SHRI D. K. BOROOAH: So far as the price is concerned, the price will be the international price, and it will be reviewed annually on the basis of the world prices.

SHRI INDRAJIT GUPTA: I wanted to know whether the price that is being demanded by the foreign oil companies is higher than the international price.

SHRI D. K. BOROOAH: The foreign oil companies cannot demand a price higher than the market price. All that they can do is not to give us the crude. In this case, they have given us the crude and the price will be the international market price which will be reveiwed annually.

SHRI N. K. SANGHI: May I know from the hon. Minister whether the supply of crude from Iraq is also linked up with our railway projects in that area and if so, by what time do you expect the feasibility report to be completed and negotiations finalised?

SHRI D. K. BOROOAH: It is true that co-operation between Iraq and India is more comprehensive than the sale and purchase of crude oil and certainly it includes also our assistance to them in building up their railway system and a Joint Commission has been set up, of which the Minister for Oil, Iraq and the Minister for Petroleum and Chemicals, India, are members and they are looking into all those areas of co-operation in which both countries can cooperate with each other.

SHRI DINESH CHANDRA GOSWAMI: The Minister stated that crude from Iraq will not be sufficient to meet our needs. Sir, considering the fact that oil is going to play important role in domestic and international politics in the recent future, may I know whether Government is

formulating any policy planning for the next 25 years, at least in the matter of oil?

SHRI D. K. BOROOAH: There is absolute necessity of finding oil of our own in order that we can reduce our dependence for oil on other countries. We have also entered into agreement with Iraq for exploring oil. Plans for drilling for oil have been taken up.

SHRI K. LAKKAPPA: Is there any global conflict which is operating so far as our oil policy of this country is concerned? If so, to what extent the Government has taken action to counter this global conflict or tension, which is operating internationally, which is weakening the system of Indian polity? Iraq is playing into the hands of those countries which have global interests like America and this is weakening our Indian polity. I would like to know whether the domestic policy of our country namely, to be self-sufficient, which has been initiated by the Prime Minister.

MR. SPEAKER: I am afraid this is not relevant.

SHRI K. LAKKAPPA: Let the relevant portion of my question be answered.

MR. SPEAKER: If there is any relevancy he is welcome to answer it.

SHRI D. K. BOROOAH: Sir, I would like to bring this fact to the notice of the hon. Member, that Iraq has not played into the hands of the capitalist countries. In fact, Iraq is the one country among many others which has stood up against foreign capitalists.

Imported equipment lying idle at Beas Project due to lack of spare parts

*744. SHRI INDRAJIT GUPTA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether he is aware that large numbers of expensive, imported equipment, like dumpers, tractors and earth-movers etc. are lying idle at the Beas Project site, Talwara due to the lack of spare parts;

(b) whether he is also aware that the U.S. suppliers of equipment did not supply necessary or adequate spare parts; and

(c) if so, the reasons why such defective contracts were entered into by the Project authorities?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER SHRI BALGOVIND VERMA): (a) to (c). A Statement is laid on the Table of the House.

Statement

(a) to (c). The Beas Project at Talwara involves lot of earth work and therefore employs large amount of earth-moving equipment consisting of shovels, dumpers, tractors, motor graders, compactors, trailors, cranes etc. This equipment was partly obtained by transfer of used machines from the Bhakra Project and most by purchases both from indigenous sources and outside the country. The total number of such earth-moving machines at Talwara is 324. Out of these, 61 are from indigenous sources leaving a balance of 263 which are of imported origin. The particulars regarding the 263 imported units are given in the statement laid on the Table of House. [Placed in Library. See No. LT-4817/73.] Out of the imported machinery transferred from Bhakra 39 numbers are out of commission. Out of the machinery procured from abroad, 36 numbers of rear Dumpers are out of commission. These machines have exceeded their economic life. No other machine is lying idle for lack of spare parts. Spares worth Rs. 22.8 lakhs are on order and are awaited. There are no cases where U.S. suppliers did not supply adequate spare parts.

SHRI INDRAJIT GUPTA I find from the statement that the Minister has relied on the figures supplied to him by the project authorities In putting the question I have relied on what information I had obtained because I was in Talwara on the 18th of last month Even according to the Minister's statement, there are at least 55 items of heavy earthmoving equipment and machinery which art out of commission Has he satisfied himself whether it is not a fact that the real reason for this is not that these machines have exceeded their economic life (as is claimed by the project authorities) but that the maintenance of these costly machines is not quite up to the mark, and whether it is not a fact that due to delayed arrival of spare parts many of these machines have been rendered idle, lying there in a vast area which looks like a junk yard full of such equipments? Has he at all satisfied himself on the point whether maintenance is defective or up to the mark?

THE MINISTER OF IRRIGATION AND POWER (SHRI K L RAO) I cannot say I have satisfied myself or I have seen them myself or gone into the details The General Manager is there The main point is out of these 55 units as many as 39 units are used ones from Bhakra Here also it is a heavy amount of work Most of these are rear-dumpers which had already been used at Bhakra The hon Member may be correct I will ask the officers to examine once again before we completely condemn

SHRI INDRAJIT GUPTA According to the statement spares worth Rs 22 8 lakhs are on order and are awaited I would like to know from the hon Minister when these orders for the spare-parts were placed and when they are expected to arrive? Also whether in the contracts which have been made with the foreign suppliers, who are mainly Americans, there is any in-built clause in the contract ensuring regular supply of spare-parts throughout the period of economic life of these machines? If there is no such clause has the hon Minister gone into the way in which these contracts are negotiated and to ensure that we are not left in a vulnerable position?

DR K L RAO Some of the spare-parts which are on order have arrived and some of them are yet to be shipped The date of order vary from 6th July 1972 to February, 1973 Spares come from time to time and all these spares are used and some are preserved for use some time later on

SHRI INDRAJIT GUPTA Sir my question is about the inbuilt clause in the contract Whether those contracts provide for regular supply of the spare-parts by the original suppliers or not?

DR K L RAO Along with the machines we get about 10 per cent to 15 per cent of spare parts The contract provides for certain percentage of spares

DR KAILAS I would like to know from the hon Minister whether there is coordination between the Irrigation Deptt and other public undertakings like MMTC where a large number of dumpers etc are lying idle and are in working order Whether orders were given after making enquiries from other public undertakings or not?

DR K L RAO I am happy to know that these machines are available with MMTC but I do not think it is a correct information I will make enquiries Generally useful machinery is not available from other projects We always make enquiries from other public undertakings before placing orders

Re-naming of Payradanga Station on Eastern Railway as Nityananda Shaha Station

*745. SHRI SAROJ MUKHERJEE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the local people of Nadia District (West Bengal) especially those living around Payradanga Railway Station on Eastern Railway have been consistently demanding that the name of that Station be changed in the memory of Nityananda Shaha, a martyr in the Goan freedom struggle in 1957; and

(b) whether his Ministry propose to erect another Railway Station to commemorate the said martyr near his house which was near the Railway line?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) A representation was received in 1971 for changing the name of Payradanga Railway Station to Nityanandpur.

(b) There is no such proposal.

SHRI SAROJ MUKHERJEE: May I know the reaction of the railway authorities to that representation of the people?

SHRI MOHD SHAFI QURESHI: As per the policy decision, it is the State Government which has to recommend for the change of name of the station to the Ministry of Home Affairs and if the concurrence of the Home Ministry is obtained, we shall have no objection to changing the name.

SHRI SAROJ MUKHERJEE: May I know the reasons for not accepting this proposal of the people to commemorate the martyrs of Bengal and Maharashtra who sacrificed their lives in the freedom struggle, by changing the name of the railway stations?

SHRI MOHD SHAFI QURESHI: As I have already stated, we have not received any representation from the State Government. It is for the State Government to move in this matter to get the concurrence of the Ministry of Home Affairs and refer the matter to us, and if they do so, we shall certainly change the name.

SHRI SUMAR GUHA: As the hon. Minister himself has admitted, the railway authorities have received a memorandum from the people of Payradanga. I would like to know whether they have sent back that memorandum to the Government of West Bengal in the Home Department to get their reaction to it.

SHRI MOHD. SHAFI QURESHI: One representation was received from Mrs. Bibha Goswami who in her letter had said that she was speaking on behalf of the people of this area. So, we have sent it to the State Government and it is for the State Government to move in the matter and not for the railway authorities

Increasing demand for diesel oil and extent of Import

+

*750. SHRI RAM KANWAR:

SHRI SUKHDEO PRASAD VERMA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there has been a progressive increase in the demand of diesel oil;

(b) if so, the quantum thereof; and

(c) the extend to which this demand can be met from the domestic sources and the extent to which the country will have to resort to additional imports?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH): (a) to (c). A statement containing the required information is laid on the Table of the House.

Statement

The demand for High Speed Diesel (HSD) and Light Diesel Oil (LDO) has been registering a progressive increase for the last several years The actual consumption of these products during the last three years and the estimated demand for the current year is shown below:—

('000 MTS)

	1970	1971	1972	1973
HSD .	3735	4221	4616	5291
LDO	1047	1190	1383	1461

Against the total anticipated demand of 52 91 lakh and 14 61 lakh tonnes of HSD and LDO in 1973, indigenous production is expected to be about 48 30 lakh and 10 86 lakh tonnes respectively The deficit requirements of 4 61 lakh tonnes of HSD and 3 75 lakh tonnes of LDO are being met from imports

श्री रामकंवर अध्यक्ष महोदय, मैं जानना चाहता हू कि ईराक मे जो अभी अभी हमारा समझौता हुआ है उस समझौते के अन्तर्गत कितना पैट्रोल हमें मिलेगा और कितना पैसा देना पडेगा ?

अध्यक्ष महोदय : वह तो हो चुका ।

श्री रामकंवर : दूसरा मेरा प्रश्न यह है कि बाहर देशो में पैट्रोल की कीमत बढ़ती जा जा रही है तो क्या हम कोई ऐसा उपाय करते जा रहे हैं ताकि हम अपने यहां की पैट्रोल की क्षमता बढ़ा कर कमी की पूर्ति कर सकें, इसके लिये क्या मंत्री महोदय कुछ कर रहे हैं ?

श्री देवकान्त बरुआ . मेरी जितनी जानकारी है उसके अनुसार बाहर से हम पैट्रोल नही मगाते हैं । इसलिये बाहर पैट्रोल का बढना है तो उससे हमारा कोई सम्बन्ध नही मालूम होता है ।

श्री रामकंवर · कुछ डीजल हम मगाते हैं । उस के लिए क्या कर रहे है ?

श्री देवकान्त बरुआ : हा कुछ डीजल मगाते हैं । तो डीजल का हमारा उत्पादन कम नही हुआ । लेकिन डीजल की माग बढ रही है। इसलिये डीजल की कमी हुई और हम बाहर से डीजल मगाते है । वह इसमे लिखा है कि एच एस डी और एल डी ओ हम बाहर से मगाते है ।

SHRI SEZHIYAN The hon Minister has given the figures of the demand on the basis of the expectations of the supply last year This year, in view of the shortage in the production of electricity in the country, the demand for diesel oil is going up May I know what steps Government are taking to meet the acute and immediate shortage of diesel oil throughout the country?

SHRI D K BOROOAH· As I have said, the production has not gone down. But because of the shortage of power, there is great demand for diesel oil all over the country There has been a demand for diesel from most of the States in India, particularly those who are advanced in agriculture as well as industry, and to meet that we had to import in 1973 219,000 tonnes of high speed diesel oil and 3,85,000 tonnes of light diesel oil. On top of it, this year we are also trying to buy diesel oil abroad in order that we may supplement the shortfall in requirement.

SHRI B. V. NAIK: Is the hon. Minister aware that in some of the cities like Bangalore already diesel oil is being informally rationed out at the rate of about 10—15 litres per truck with a capacity of 100 litres and there has already started an incipient black market in diesel oil at higher prices?

SHRI D. K. BAROOAH: It is true that there is a shortage all over. It is within the authority of State Governments and also their responsibility to ration, if they so desire. But I think that wherever there is a shortage, some kind of premium marketing also takes place.

SHRI M. RAM GOPAL REDDY: For more production in our own country, is the Minister having any plan to have off-shore drilling?

SHRI PILOO MODY: Deep sea drilling.

SHRI M. RAM GOPAL REDDY: No, off-shore drilling.

SHRI D. K. BOROOAH: Yes, Sir.

पांचवीं योजना में उर्वरक कारखाने स्थापित करने के लिये विदेशों से सहायता

-|-

*751. श्री विभूति मिश्र :

श्री सी० टी० दण्डपाणि :

क्या पेट्रोलियम और रसायन मंत्री पांचवी योजना के दौरान उर्वरक कारखाने स्थापित करने के बारे में 20 मार्च, 1973 के अतारांकित प्रश्न संख्या 3876 के उत्तर के सम्बन्ध मे यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार पांचवीं पंचवर्षीय योजना के दौरान 11 उर्वरक कारखाने स्थापित करने का है ;

(ख) यदि हां, तो पांचवीं योजना के दौरान उर्वरक कारखाने स्थापित करने के लिये लिये कितनी विदेशों में कितनी सहायता मांगी अथवा आवश्यकता होगी तथा उन देशों के नाम क्या हैं जिनसे सहायता प्राप्त की जा रही है ; और

(ग) इन कारखानों की अनुमानित उत्पादन क्षमता कितनी होगी ?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH): (a) Details regarding additional fertilizer capacity required to be set up during the Fifth Plan Period are being worked out. It seems that about 10—12 new plants would have to be set up to meet the projected level of demand by 1978-79.

(b) M/s. Engineers (India) Limited have submitted a proposal for setting up of five fertilizer plants with Japanese cooperation and credit. The foreign exchange requirements for these plants are estimated at $220 million. Government of Japan have been approached for extending the necessary credit facilities in this regard.

The foreign exchange requirements of the remaining fertilizer plants along with the possible sources of financing are being worked out separately.

(c) The capacity envisaged, at present, for the new plants is of the order of 900 tonnes/day ammonia for inland locations and 1,300 tonnes/day ammonia in coastal locations.

श्री विभूति मिश्र : अध्यक्ष महोदय, मंत्री जी ने जवाब दिया दस या बारह । कोई निश्चित जवाब नहीं है कि दस हो या बारह हो । मुझे यह जानना है कि जापान के सिवाय क्या और किसी देश ने मदद करने का आश्वासन नहीं दिया है और जापान ने जितने कारखाने लगाने में आपको मदद देने का आश्वासन दिया है ? जापान के सिवाय और किसी देश से मदद नही मिलती है तो अपने देश में अपनी ताकत से वे दस या बारह कारखाने लगाने की क्षमता क्या आप रखते हैं या नहीं ?

श्री देवकान्त बरुआ : अध्यक्ष महोदय, सदस्य महोदय ने जो पूछा है कि जापान को छोड़कर दूसरे किसी और मुल्क के साथ कुछ इसके बारे मे चर्चा हुआ या नही तो चर्चा तो हुआ है ....

श्री विभूति मिश्र : वह कौन कौन से देश है ?

श्री देवकान्त बरुआ : इंगलिस्तान भी हुआ है, साइमन कार्व्ज, हम्फ्रीज, ग्लासगो से भी बात चल रही है और फ्रेंच इंस्टीट्यूट आफ पैट्रोलियम से भी बात चल रही है । तीन और मुलकों ने भी इसके बारे में कुछ आग्रह दिखाया है । लेकिन अभी इसके बारे में कुछ कहना मुश्किल है ।

दूसरी बात यह है कि दस बारह जो हैं तो दस भी हो सकता है, बारह भी हो सकता है और उसके बीच के समन्वय में 11 भी हो सकता है ।

जहा तक प्रश्न है कि हम स्वयं इन कारखानों को बनायें—इसके बारे में हमारे पास टैक्नोलोजी है । ऐसी बात नही है कि हमारे पास टैक्नोलोजी नही है । लेकिन 10—12 कारखाने बनेंगे, इसलिये कारखानो के वास्ते नई टैक्नोलोजी भी चाहिये साधजन भी चाहियें, फौरन-एक्सचेंज भी चाहिये, इसलिये हम चाहते हैं कि हम अपनी टैक्नालोजी और बाहर से जो मदद और टैक्नालोजी मिलेगी, उनका समन्वय करके इंजन कारखानों को लगायें ।

श्री विभूति मिश्र इस सदन में अगले महीने पाचवी पच वर्षीय योजना पर चर्चा होगी—ऐसा सरकार ने मान लिया है । अगली पचवर्षीय योजना में खेती मे सरकार जो उत्पादन चाहती है, उसको दृष्टि मे रखते हुये फर्टिलाइजर कारखाने लगाने का काम फौरन शुरू होना चाहिये । अध्यक्ष महोदय आपको भी अनुभव होगा, क्योंकि पंजाब हिन्दुस्तान मे खेती के मामले मे सिरमौर है, हमारे पास जितना फर्टिलाइजर है और जितने फर्टिलाइजर की क्षमता हम चाहते हैं—इस बात को ध्यान में रखते हुये मै सरकार से जानना चाहता हूं कि सरकार ने ये कागजी प्लान बनाये है या वास्तविक प्लान बनाये हैं । यदि वास्तविक बनाये हैं तो इस प्लान के द्वारा कब तक फर्टिलाइजर पैदा करके पांचवी पंच वर्षीय योजना के सफलीभूत करने बात सोच रहे हैं ?

श्री देवकान्त बरुआ : पांचवीं पंचवर्षीय योजना की तो अभी शुरूआत नहीं हुई है ....

श्री विभूति मिश्र : अगले साल होगी।

श्री देवकान्त बरुआ : हां, अगले साल होगी। इसके लिये जो सिद्धान्त तय किया गया है, वह सही है कि पांचवी पंचवर्षीय योजना की परिकल्पना के अन्दर ही उसको बनाया जायगा। जब पांच साल का समय रखा गया है तो मेरे खयाल में पांच साल में यह काम समाप्त हो जायेगा।

SHRI MOHANRAJ KALINGARAYAR: Will the hon. Minister tell us, out of these 10, 11, 12 or 13 fertiliser plants that are going to be set up, which are the States in which these fertiliser plants are going to be set up, and how many fertiliser plants will be set up in Tamil Nadu?

SHRI D. K. BOROOAH: We have only planned for five just at this moment. Out of these five, three will be based on fuel oil produced by the Mathura refinery. One will be in Mathura itself; another will be at Bhatinda in Punjab; and the third one would be in Haryana, either in Karnal or in Panipat.

Two plants would be located on the sea-coast, and for this, we have found that the eastern coast needs more fertiliser factories. Therefore, it has been decided to set up one in Paradip, which is a good port. For the other, Kakinada is one of the names which is being very favourably considered.

SHRI KRISHNA CHANDRA HALDER: I would like to know from the hon. Minister whether the Government will be in a position to meet the requirements of fertilisers at the end of the fifth Plan?

SHRI D. K. BOROOAH: I think it will be a happy day if our fertiliser supplies remain behind the requirements, for, that will indicate that our cultivators are up and doing and are so progressive that it will be difficult to meet their demands.

SHRI KRISHNA CHANDRA HALDER: That shows your inefficiency.

SHRI D. K. BOROOAH: Not necessarily. It shows that our cultivators are up and doing and are progressive.

SHRI JAGANNATH RAO: The Minister was pleased to say that one of the fertiliser units would be located at Paradip in Orissa. I would like to know what is the annual capacity of this unit and when the construction of it is likely to start.

SHRI D. K. BOROOAH: As I have said earlier, the coastal fertiliser factory will produce 1,300 tonnes of ammonia per day.

SHRI B. K. DASCHOWDHURY: Keeping in view the Government of India's policy and their approach to remove the regional imbalances, may I know from the hon. Minister whether he will deeply consider the matter to set up some of the fertiliser factories in the backward regions of the country, and of course one should be in the North Bengal area?

SHRI D. K. BOROOAH: Certainly the removal of regional imbalances is a necessity which cannot be overlooked. I also agree that North Bengal is a somewhat backward part of the advanced States of West Bengal.

SHRI SAMAR GUHA: In view of the objective of our Fifth Plan to achieve a self-reliant economy, is the Government going to utilise the know-how and technology, engineering and design capacity and technocrat management that has been developed by the Fertiliser Corporation of India very successfully, before taking foreign assistance from foreign collaborators as had been done in the

case of Toyo and also utilise the possibilities of the planning and development division of the Fertiliser Corporation?

SHRI D. K. BOROOAH: Yes, Sir.

श्री नाथू राम मिर्धा : आपने जिन 10–12 यूनिट को लगाने के बारे में बतलाया है, मैं जानना चाहता हूं कि राजस्थान के अन्दर जो फास्फेट और पाइराइट्स का अतुल भण्डार है उसके उपयोग के बारे में भी विचार किया है ? आज फास्फेट फर्टिलाइजर इम्पोर्ट किए जाते हैं, उस इम्पोर्ट को रोकने की दृष्टि से क्या राजस्थान के इन मिनरल्ज के उपयोग करने की बात ख्याल मे रखी गई है ?

श्री देवकान्त बरुआ : राक-फास्फेट के बारे मे एक विशेष चर्चा हो रही है । इसमें कोई सन्देह नही है कि राजस्थान मे राक-फास्फेट और पाइराइट्स का काफी भण्डार है, लेकिन यह काम क्या रूप लेगा, इस बारे में अभी कुछ कहना मेरे लिये सम्भव नही होगा ।

Lease of Fallow Land along Railway track to Railway Employees for Growing Food Crops

*752 SHRI J G. KADAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether the former Railway Minister had announced in Lok Sabha that the fallow land along the Railway tracks will be given on temporary lease to the Railway employees for growing food crops;

(b) if so, how many hectares of such land was given on lease in the years 1971-72 and 1972-73 and how many employees have taken the advantage of the scheme; and

(c) what is the result of this scheme?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes Sir, the former Railway Minister had announced that the surplus cultivable railway land will be used for grow more food and other purposes by allotting such land to Railway employees.

(b) and (c). The information is being collected and will be placed on the table of the House.

SHRI J. G. KADAM: How much time will the hon. Minister need for placing the information on the Table of the House?

SHRI MOHD. SHAFI QURESHI: I cannot give a definite date but I think the beginning of the next session.

श्री रामावतार शास्त्री : क्या यह बात सच है कि भूतपूर्व रेल मंत्री की इस प्रकार की घोषणा के बावजूद 1971–72 और 1972–73 मे गैर रेलवे मजदूरों को भी रेलवे की इस तरह की जमीन लीज पर दी गई है ? अगर दी गई है तो इसका क्या औचित्य है ?

श्री मुहम्मद शफी कुरेशी : ऐसा हो सकता है कि जो बाहर के लोग हैं उनको भी जमीन दी गई है । इसमें कोई शक नही है कि कुछ जमीन सूबाई सरकारो को दी गई हैं, उन्होने उसका इस्तेमाल किया है और कुछ जमीन उन लोगों को भी दी गई है जो रेलवे के मुलाजिम नही है ।

श्री शंकर दयाल सिंह : अध्यक्ष महोदय, भूतपूर्व रेल मंत्री ने जो नीति निर्धारित की थी, उसमें केवल रेल मजदूरों और रेल

कर्मचारियों की बात कही गई है। मैं जानना चाहूंगा—क्यों नहीं, सरकार रेलवे की ऐसी भूमि को उन लोगों को दे, जो भूमिहीन हैं और जो किसी सर्विस में भी नहीं हैं ?

श्री मुहम्मद शफी कुरेशी : रेलवे के पास इस वक्त जो जमीन फालतू पड़ी हैं और जो इस्तेमाल नहीं हुई है, हमारा विचार है कि उसमें सबसे पहले तरजीह उन ग्रैजुएट्स को दी जाय जो एग्रीकल्चरल यूनीवर्सिटीज से निकले हैं और उनको नौकरी नहीं मिली हैं। वे अगर चाहें तो रेलवे की जमीन ले सकते हैं। उसके बाद उन लोगों को दी जाय जिन के पास जमीन नहीं है, वे भी इस जमीन का इस्तेमाल कर सकते हैं। उनके बाद रेलवे एम्पलाइज उस जमीन का इस्तेमाल करना चाहें तो कर सकते हैं।

SHRI MUHAMMED KHUDA BUKSH: May I know from the hon. Minister as to what is the quantum of land we have decided to give to the agricultural landless etc.?

SHRI MOHD. SHAFI QURESHI: It is about 35,531 acres of land.

SHRI MUHAMMED KHUDA BUKSH: I would like to know from the new Railway Minister as to whether he is thinking of leasing out the railway spare lands to the agricultural landless labourers or not?

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): At this stage I have no information to depart from the present policy.

श्री ओंकार लाल बेरवा : श्रीमन्, मैं माननीय मंत्री जी से जानना चाहता हूं क्या सरकार को ऐसी शिकायत मिली है कि कुछ अधिकारी अपने नीचे के अधिकारियों के नाम से जमीन लेकर खुद का अधिकार उस पर जमाये हुए बैठे हैं और सारी फसल खुद ले लेते हैं ?

श्री मुहम्मद शफी कुरेशी : ऐसी कोई शिकायत नहीं मिली है।

श्री ओंकार लाल बरवा : एक रेल कर्मचारी को डेढ़ बीघा जमीन दी जाती है जबकि बीस-बीस बीघे जमीन लेकर वह बैठे हुए हैं।

SHRI MADHURYYA HALDAR: Last year when this question was raised by Shri Vajpayee, the then Railway Minister, Shri Hanumanthiya said that the agricultural land by the railway side would be distributed to the local landless but preference will be given to the scheduled castes and scheduled tribes.

Now, the Railway Minister, Shri Qureshi is giving us a different story. I want to know whether it is the policy that the railway employees are taking the cultivable land on lease which is lying by the railway station. They are leasing it at a higher rate, that is, at Rs. 100 per bigha.

I want to know whether they have changed this policy or not.

SHRI MOHD. SHAFI QURESHI: Out of a total of 1,17,000 acres of land, the Railways have given about 32,163 acres to the railway employees. We give preference to certain people if they want to have the land nearer their home. As regards the land which is available with the railways, the policy, as enunciated to-day is that we shall give preference to the unemployed agricultural graduates and to the landless people and to the railway employees who want to cultivate.

Diversification of Production by Foreign Pharmaceutical Companies

+

*753. SHRI N. K. SANGHI:
SHRI H. N. MUKHERJEE:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether all the foreign pharmaceutical firms were licensed in India under the priority sector for the manufacture of life saving drugs;

(b) whether some of these companies have now diversified their production and are now producing non-essential goods, and

(c) whether the profit margin of these companies has gone up through the production of non essential items and so also their quantum of foreign remittances?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D K. BOROOAH) (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) Under the revised industrial licensing policy announced in February 1970, industries were not classified as priority or non-priority for purposes of industrial licensing They have been classified as (i) Core industries and (ii) Key industries for purposes of industrial licensing Besides these two categories, some industries which were not included in the Core industries or in the Key Industries were categorised as priority industries. The priority industries include those to which priority would be given for the purpose of allocation of foreign exchange for import of capital goods. According to the above policy, essential Drugs and Pharmaceuticals (including intermediates and contraceptives) are included in the list of Key industries.

Under the revised Industrial Licensing Policy which came into force on the 16th February, 1973, all undertakings owned by foreign companies, their branches or subsidiaries or by companies in respect of which more than 50 per cent of the paid up equity share capital is held directly or indirectly by foreign companies, their branches or subsidiaries, or by foreign nationals or non resident Indians, are required to be in possession of Industrial licences within six months from the date of issue of the notification.

Foreign firms are not eligible for diversification under the diversification policy announced by the Ministry of Industrial Development in their notification dated the 17th July, 1970. Many firms manufacturing drugs are also engaged in the manufacture of non drug items which valid industrial licences having diversified earlier.

At present the prices of drugs and medicines are controlled under the Drugs (Price and Control) Order 1970 while there is no price control on non-drug items. It is likely that the profits of the company have shown increase mainly on account of non-drug activity But as far as drugs and pharmaceuticals are concerned, the preliminary assessment of the working in respect of 34 foreign firms reveals the following:

	1969	1971
Profitability on sales turnover of formulations	18·80%	11·10%
Profitability on capital employed .	19·09%	16·48%

The information regarding foreign remittances in the years 1969, 1970 and 1971 by foreign firms engaged in manufacture of drugs has been furnished in reply to Unstarred Question

No. 1191 answered in the Lok Sabha on 27th February 1973.

SHRI N. K. SANGHI: May I know from the hon. Minister whether the foreign pharmaceutical firms which are not eligible for diversification as per the notification of 17th July, 1970, if those pharmaceutical firms have started their diversification earlier have now been regularised? If not, what action had been taken to stop the diversification earlier?

SHRI D. K. BOROOAH: A decision was taken that no diversification would be permitted. We have not allowed any diversification earlier. Action was taken to take advantage of the liberalisation policy for production of non-drug items. According to the revised policy the undertakings belonging to or controlled by the larger houses, foreign companies or subsidiaries cannot diversify without the proper and valid industrial licence. There were formerly some firms as we all know So, we have controlled it and we would also like to go into the question whether we could try to reduce the diversification which has already taken place.

SHRI N. K SANGHI: My question was, under this notification, you have stopped diversification from 17th July 1970 What about those pharmaceutical firms who had diversified their production earlier? Have they been regularised or action will be taken against them?

SHRI D. K. BOROOAH: They have been asked to take a proper valid industrial licence for that

SHRI N. K. SANGHI: They are manufacturing talcum powder, chewing gums, energy tablets etc. Has any action been taken against them or not?

SHRI D. K. BOROOAH: This question will be looked into. I understand they have been asked to take a valid licence for it.

SHRI K. S. CHAVDA: In order to reduce the huge profits made by the foreign firms on non-drug items, do Government intend to control the price of these non-drug items?

SHRI D. K. BOROOAH: I will certainly consider this suggestion.

Companies in which Monopoly Houses have controlling interest

*755. SHRI B. V. NAIK: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state.

(a) the total number of Companies in which the monopoly houses have a controlling interest; and

(b) the total value of the assets of these Companies as shown in their balance sheet?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D R CHAVAN). (a) and (b). A statement is laid on the Table of the House

Statement

The term "monopoly house" has not been defined in the Monopolies and Restrictive Trade Practices Act or in any other legislation. Presumably, what the Hon'ble Member has in mind are the undertakings which are covered by Chapter III of the M.R.T.P Act relating to the concentration of economic power. It may be indicated that the new industrial licensing policy announced on February 2, 1973 also states that "the definition of larger industrial houses to be adopted for licensing restrictions should be in conformity, in all respects, with that adopted in the M.R.T.P. Act in 1969" Section 20 of the M.R.T.P. Act lays down the undertakings which are covered by the provisions of Chapter

III of this Act. According to this Section, this Chapter applies to—

(a) an undertaking if the total value of

(i) its own assets or

(ii) its own assets together with the assets of inter-connected undertakings is not less than Rs. 20 crores; and

(b) a dominant undertaking the value of whose assets or the sum total of the value of the assets of all its inter-connected undertakings is not less that Rs. 1 crores.

It is significant that this Section also does not use the term 'monopoly houses' but only the expression "inter-connected undertakings". Every undertaking, which is covered by Section 20 of the Act, is legally obliged to register with the Central Government under Section 26 of this Act. In accordance with these provisions, 902 undertakings have registered themselves with the Central Government so far. Of these, the registration of 59 undertakings has since been cancelled under sub-section (3) of Section 26 of the M.R.T.P. Act. The total number of undertakings, which today stand registered under Section 26 of the M.R.T.P. Act, is therefore 843. The sum total of the value of the assets of these undertakings as shown in their balance sheets is approximately Rs 4,800 crores. It may also be mentioned that according to the list of large industrial houses prepared by the Industrial Licensing Policy Inquiry Committee, there were 48 houses which had assets of Rs 20 crores and above and which therefore *prima facie* attracted the provisions of Section 20 of the M.R.T.P. Act. Of the 843 undertakings which are registered under Section 26 of the M.R.T.P. Act, 657 are known to belong to these 48 industrial houses. The assets of these 657 undertakings are Rs. 3,637 crores approximately.

SHRI B. V. NAIK: From the statement, I find the total assets of 657 undertakings have been shown as about Rs. 3637 crores. I would like to know whether among the large industrial houses numbering about 48, any classification is possible as to the good ones and the bad ones?

SHRI D. R. CHAVAN: That classification has not been made.

SHRI B. V. NAIK: I asked, is that classification possible?

SHRI D. R. CHAVAN: We would look into it.

SHRI B. V. NAIK: I presume he has answered it in the affirmative and it will be done. May I know whether he is aware of the suggestion made from the shipping industry as well as by the National Shipping Board that regarding the restriction placed under the MRTP Act, there should be a relaxation of the Act so far as shipping concerns falling under the category of large industrial houses are concerned? If so, what are the reactions of his ministry thereto?

SHRI D. R. CHAVAN: The recommendation for complete exemption has not been accepted but as far as possible proposals from the shipping industry are not referred to the MRTP Commission.

श्री झारखंडे राय: क्या मंत्री महोदय बतायेंगे सरकार ऐसी सूचना देने की स्थिति में है, मोनोपली कमीशन के मुताबिक 75 मोनोपली हाउसेज हम लोग जानते हैं, क्या कमीशन की रिपोर्ट के बाद उनकी संख्या में कोई वृद्धि हुई है? यदि हुई है तो कितनी?

SHRI D. R. CHAVAN: The number has not gone up.

SHRI JAGANATH RAO: May I know whether any effective steps have been taken to under section 27 to see that there is diffusion of the

concentration of economic power in the hands of the 48 large houses?

SHRI D R CHAVAN No, Sir No reference has been made under section 27 So far as the other sections are concerned, concerning the establishment of the undertaking and substantial expansion under section 21, effective steps are taken, and, where necessary, such type of cases are referred to the MRTP Commission

WRITTEN ANSWERS TO QUESTIONS

Complaint against Officials of Divisional Accounts Office, New Delhi (Northern Railway)

*743 SHRI LALJI BHAI Will the Minister of RAILWAYS be pleased to state

(a) whether a complaint has been received by the Railway Administration from a Member of Parliament against some officials of the Divisional Accounts Office Northern Railway, New Delhi in the month of February, 1973 regarding tampering with the old record of paid vouchers,

(b) if so, whether any investigations have been made, and

(c) if so, the results thereof and the action proposed to be taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) Yes Sir

(b) The investigations are still in progress

(c) Does not arise at this stage

Length of Railway Lines sanctioned and constructed during Fourth Five Year Plan, Zone-wise

*746 PROF NARAIN CHAND PARASHAR Will the Minister of RAILWAYS be pleased to state

(a) the total length in kilometres of the Railway lines in each one of the nine zones at the end of the 3rd Five Year Plan as also at the end of the financial year 1972-73, and

(b) the total length in kilometres of Railways (a) sanctioned and (b) constructed for each one of these nine zones during the Fourth Five Year Plan?

THE MINISTER OF RAILWAYS (SHRI L N MISHRA) (a) The total length of Railway lines on Zonal Railways at the end of the Third Five Year Plan and at the end of the Financial year 1972 73 was as follows —

Railway	At the end of the Third Five Year Plan i e on March 31 1966	At the end of the Financial year 1972-73, i e on March, 31 1973
	Route kilometres	Route kilometres
Central	8 910	6 020
Eastern	4 040	4,217
Northern	10 408	10 698
North Eastern	4,961	4 976
Northeast Frontier	3,621	3,625
Southern	10 221	7,472
South Central	*	6,173
South Eastern	6,282	6,842
Western	9 955	10 147
TOTAL	58,398	60,170

*This zone was carved out of Central and Southern Railways on October 2, 1966.

(b) The total length in Kilometres of Railway Lines completed and sanctioned in the Fourth Plan for each zone is as follows:—

Railway	Completed (Kms.)	Sanctioned (Kms).
Central .	254·26	117·72
Eastern . .	57·56	.
Northern .	104·66	..
Southern . .	25·85	380·00
South Eastern		154·01**
Western . .	100·75	253·02

Setting up of Synthetic Rubber Plant near Baroda by I.P.C.L.

*747. SHRI RAJDEO SINGH: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Indian Petrochemicals Corporation Ltd., is setting up a polybutadience synthetic rubber plant near Baroda;

(b) whether it will cost some foreign exchange and involve foreign collaboration; and

(c) if so, the broad outlines thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH): (a) Yes, Sir.

(b) Yes, Sir.

(c) This plant with an annual capacity of 20,000 tonnes envisages capital outlay of Rs. 13 50 crores inclusive of foreign exchange component of Rs. 3.43 crores. The Corporation has entered into foreign collaboration agreement with M/s Polysar International, Switzerland, for process know-how, basic engineering and expatriate assistance. It is a down stream unit of Naphtha Cracker Project of the Gujarat Petrochemical Complex. It is likely to be completed during May-November 1975. The plant will produce 20,000 tonnes per annum of polybutadience synthetic rubber.

Protection to religious places due to diversion of Kangra Valley Railway

*748. DR. H. P. SHARMA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Kangra Valley Railway line is being diverted from Jawanwala Shahr station due to the construction of Beas Dam (Pong Dam) in Himachal Pradesh;

(b) whether a Railway bridge is being constructed over Dehar Khud near Jawanwala Shahr station as a result of which many religious places and temples of gods and goddesses at Haridwar of Jawali village have been damaged; and

(c) the arrangement made by Government to protect these religious places?

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): (a) Yes, Sir.

(b) A railway bridge is being constructed across Dehar Khud in connection with this diversion, but this does not involve damage to any religious places or temples.

(c) Does not arise.

Offer from Italian firm for setting up five Fertilizer Plants

*749. SHRI S. R. DAMANI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Fertilizer Corporation of India has received an offer from M/s. Sham Progetti an Italian

**Includes Rail link to Haldia (69·70 km.) of which 59·45 Km. portion was opened in Jan., 1969.

Firm, for collaboration in setting up five fertilizer plants in the country; and

(b) if so, the main terms of the offer and Government's reaction thereto?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH): (a) and (b). Yes, Sir. M/s Snam Progetti have offered assistance to the Fertilizer Corporation of India for setting up one, three or five fertilizer plants each with a capacity of 900 tonnes/day ammonia and 1000 tonnes/day urea. The offer is being evaluated and a team of Fertilizer Corporation of India experts is scheduled to visit one of the Snam Progetti urea plants in Italy shortly and for ho..ng further discussions.

Increase in Cost Estimates of Irrigation and Power Projects in 4th Plan

*754. SHRI G. Y KRISHNAN:
SHRI D. B. CHANDRA GOWDA:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether there has been an increase in the cost estimates of a number of irrigation and power projects included in the Fourth Plan; and

(b) if so, the extent thereof and the steps taken by Government to economise in the execution of these projects?

THE MINISTER OF IRRIGATION AND POWER (DR K. L. RAO) (a) and (b). The total cost of 59 Major Irrigation Schemes, spilling into the Fourth Plan and still under construction is assessed now as about Rs. 2700 crores. As compared with the cost at the time of sanction, the percentage increase is about 112 per cent. The cost of 50 continuing thermal and hydro power schemes is now assessed as about Rs. 1500 crores. As compared with cost at the time of sanction, the percentage increase is about 60 per cent.

(c) The reasons for increase in cost estimates are mainly the following:

(i) Non-assessment by State Governments of revised costs of certain projects at the time of formulation of Fourth Plan, though these were due to revision by that time.

(ii) Increase in the period of construction due to paucity of funds and consequent long gestation period when prices rise and establishment continues to be maintained.

(iii) Continuous rise in cost of construction material and labour.

(iv) Inadequate investigation in a few cases

(v) Inadequate provision in the original estimates.

(vi) Change in the scope of projects to increase the benefits, after the estimates have been sanctioned

(vii) Changes in design, specifications, detailed estimates, detailed planning etc. including additional requirements and works

(viii) Increase in land acquisition rates

(ix) Increase in cost of rehabilitation measures and increase in scales of such measures

(x) Poor performance of equipments and procurement problems.

(xi) Shortage of important construction materials like cement, steel, construction equipment, leading to delay in execution.

The State Governments have been advised to set up control boards for all important projects so as to keep a close watch on the construction of the projects. The State Governments have also been advised to set up cost control cells for getting information

on the running costs and take remedial measures wherever costs go up The need for more detailed investigations before framing project estimates also has been emphasised Admixtures like puzzolons are used to reduce cement Works are constructed in masonry wherever practicable in order to reduce higher cost of concrete A Committee of Experts has also been constituted to look into the question of rising costs and their report is expected in the near future

भारतीय उर्वरक निगम द्वारा उर्वरको के वितरण के लिए बनाये गये नियम

*756. डा० लक्ष्मीनारायण पाडेय : क्या पेट्रोलियम और रसायन मत्री यह बताने की कृपा करेंगे कि

(क) भारतीय उर्वरक निगम द्वारा रासायनिक खादो के वितरण हेतु अधिकृत एजेंटो, वितरको या विक्रेताओ के नियुक्ति के लिए सामान्यतया कौन-कौन से नियम बनाए गये है और

(ख) इस समय कहा-कहा एम वितरक एजेंट या विक्रेता नियुक्त किए गए हैं।

पेट्रोलियम और रसायन मत्री (श्री देवकान्त बरूआ) (क) भारतीय उर्वरक निगम द्वारा डीलरो के नियुक्ति का साधारण विवरण निम्न प्रकार है

1 साधारण रूप से उस क्षेत्र के लिए, जिसमे निगम के उत्पादो की माग 2000 मीटरी टन प्रति वर्ष तक है भारतीय उर्वरक निगम का एक डीलर होता है। इस क्षेत्र का प्रसार विस्तार एक डीलर के लिए ब्लाक या तालुका हो सकता है। विस्तृत क्षेत्र एक जिला या जिलो का एक समूह हो सकता है।

2 जब नये डीलरो की नियुक्ति करनी होती है तो क्षेत्रीय प्रेस मे (अग्रेजी और स्थानीय भाषा मे) विज्ञापन दिये जाते है जिनमे डीलरशिप के लिए न्यूनतम योग्यता दी हुई होती है और निर्धारित फार्म पर प्रार्थना पत्र लिये जाते है।

3 प्रार्थना पत्र के लिए कोई फीस नही ली जाती।

4 तदर्थ नियुक्तियो के लिए विज्ञापन नही दिए जाते परन्तु क्षेत्र कर्मचारियो द्वारा सिफारिश किये गये उचित प्रार्थियो को कृषि विभाग व स्थानीय अधिकारियो के परामर्श से नियुक्त किया जाता है।

5 निर्धारित प्रार्थना पत्र कार्य का आकृष्ट प्रार्थियो की जानकारी प्राप्त करने के लिए प्रयोग किया जाता है।

6 बैंक सन्दर्भ सहित सन्दर्भो की जाच की जाती है।

7 डी०एम०/जैड०एम०/डी०आर०एम० की भी रिपोर्ट प्राप्त की जाती है या इन्टरव्यू के समय राज्य सरकार के प्रतिनिधि को सम्मिलित किया जाता है।

8 जहा आवश्यक होता है प्रतिष्ठा और गोदाम सुविधाओ की स्थानीय जाच एक अधिकारी जो सहायक अधिकारी के पद के नीचे नही होता द्वारा की जाती है।

9 चयन समितियो मे जोनल मैनेजर/मार्केटिंग मैनेजर/जनरल मैनेजर अध्यक्ष और मार्केटिंग और वित्त से एक एक अधिकारी सदस्य होते हैं।

10 चयन का अन्तिम निर्णय जनर मैनेजर/जोनल मैनेजर द्वारा किया जाता है।

11 नियुक्ति पर प्रत्येक डीलर द्वारा एक निर्धारित समझौते पर हस्ताक्षर किये जाते है।

12 आरम्भ मे नियुक्ति दो वर्षों तक होती है जिसमे तीन मास के नोटिस पर किसी भी ओर से समापन की व्यवस्था है।

13 2500 रुपये की जमानती डिपोजिट ली जाती है।

भारतीय उर्वरक निगम, बरोजगार स्नातको को और 1971 की भारत–पाक युद्ध के विकलांग सैनिकों को भी अपना डीलर नियुक्त करता है जिनके लिए उपरोक्त शर्तों पर जोर नही दिया जाता।

(ख) इस समय भारतीय उर्वरक निगम के 2000 से भी अधिक डीलर सारे देश मे फैले हुए है। जिन स्थानो पर ये डीलर नियुक्त किये गये हैं उनके नाम एकत्र करने मे लगने वाला समय और श्रम उनसे प्राप्त लाभ के सम्मेय नही होगा।

Dispute between the Lawyers of Allahabad High Court and its Lucknow Bench

*757 SHRI RAMAVATAR SHASTRI Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state

(a) whether a serious dispute has arisen between the lawyers of Allahabad and Lucknow over the respective jurisdiction of the Allahabad High Court and its Lucknow bench, and

(b) if so what efforts have been made by Government to settle the dispute?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H R GOKHALE) (a) and (b) It is true that such a dispute has arisen and the matter is being examined by the State Government in consultation with the Chief Justice of the High Court

Linking of Brahmaputra with Ganga

*758 SHRI B K DAS-CHOWDHURY

SHRI SAMAR GUHA

Will the Minister of IRRIGATION AND POWER be pleased to refer to the reply given to Unstarred Question No 3774 on the 20th March 1973 regarding the linking of Brahmaputra with Ganga and state

(a) the broad outlines of the project to link Ganga with Brahmaputra with estimated cost thereof, and

(b) the expected time to implement the project and the expected benefits of the project?

THE MINISTER OF IRRIGATION AND POWER (DR. K L RAO) (a) and (b) The scheme to link the Ganga with Brahmaputra is in a conceptual stage It is not possible to give details at this stage as they are yet to be worked out.

मध्य प्रदेश के गांवों का विद्युतीकरण

*759 श्री फूल चन्द वर्मा क्या सिंचाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश के कितने प्रतिशत गांवों में अब तक बिजली पहुंच चुकी है और कितनी प्रतिशत जन संख्या को उसका लाभ मिला है; और

(ख) मध्य प्रदेश के पिछड़े हुये क्षेत्रों में, जहां आदिवासी बड़ी संख्या में रहते हैं, बिजली पहुंचाने के लिये सरकार ने क्या व्यवस्था की है ?

सिंचाई और विद्युत मंत्री (डा० के० एल० राव) (क) मध्य प्रदेश में 70 414 गांवों में से 9 573 गांव 31-1-1973 तक विद्युतीकृत कर दिये गये थे जो कि 13 6 प्रतिशत है । इस प्रकार इससे लगभग 25 प्रतिशत ग्रामीण जनता को लाभ हुआ और

(ख) ग्राम विद्युतीकरण के लिये कार्यक्रम विभिन्न राज्य सरकारों द्वारा तैयार तथा कार्यान्वित किये जाते हैं और इस प्रकार मध्य प्रदेश के पिछड़े हुये क्षेत्रों को बिजली देने के लिये भारत सरकार द्वारा कोई अलग कार्यक्रम तैयार नहीं किया गया है । ग्राम विद्युतीकरण निगम जिसकी स्थापना जुलाई, 1969 में केन्द्रीय क्षेत्र में की गई है, राज्य बिजली बोर्डों को योगात्मक राशियां उनकी ग्राम विद्युतीकरण स्कीमों के निष्पादन के लिए देते हैं । निगम ने मध्य प्रदेश को अब तक 40 ग्राम विद्युतीकरण स्कीम स्वीकृत की है जिनमें 1,912 गांवों के विद्युतीकरण 64,551 पम्पसेटों के ऊर्जन और 3,971 लघु उद्योग तथा कृषि उद्योगों की विद्युत् आपूर्ति के लिये 1848 296 लाख रुपये की ऋण सहायता की परिकल्पना की गई है । इन 6 स्कीमों के अन्तर्गत वे क्षेत्र भी आते हैं जिनमें आदिवासी लोग बड़ी संख्या में निवास करते हैं ।

Grants to Mysore for electrification in tribal areas under Rural Electrification Scheme

*760 SHRI DHARAMRAO AFZALPURKAR Will the Minister of IRRIGATION AND POWER be pleased to state

(a) whether the Central Government have taken any steps to give grants to the Mysore State for electrification in tribal areas under Rural Electrification Schemes, and

(b) if so the names of the areas for which grants have been given?

THE MINISTER OF IRRIGATION AND POWER (DR K L RAO) (a) and (b) The Rural Electrification Corporation which has been set up in Central Sector provides additive finances to State Electricity Boards for implementation of their rural electrification schemes The Corporation have so far sanctioned 23 schemes including one rural electric co-operative of Mysore State envisaging loan assistance of Rs 1127 90 lakhs for electrification of 1,311 villages and energisation of 19 032 pumpsets Six of these schemes relate to backward areas in Bijapur, Gulbarga, Dharwar, Bidar and Bellary districts

The Mysore State Electricity Board have not so far sponsored any scheme for electrification in Tribal areas

Supply of P V C Resin to a leading industrial unit by M/s Shri Ram Vinyls

7180 SHRI K S CHAVDA Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether Government are aware that M/s Shri Ram Vinyls which used to supply PVC Resin to a leading industrial unit engaged in the manufacture and export of PVC leather cloth had suddenly stopped its supplies of this raw materials and

(b) if so Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) (a) and (b) A leading manufacturer and exporter of PVC leather cloth has recently represented to Government about the inadequate and irregular supplies of PVC Resins made to their unit by M/s Shriram Chemical Industries The undertaking has stated that from November 1972 M/s Shriram Chemical Industries have not supplied any quantity of PVC Resin to them Government have taken up the matter with M/s Shriram Chemical Industries

Foreign Technicians employed by Foreign dominated Drug Manufacturing Firms

7181 SHRI K S CHAVDA Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) the number of foreign Technicians employed by the foreign dominated drugs manufacturing firms in the country, and

(b) the names of the firms and the salaries and other perquisites sanctioned for each foreign technician?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) (a) and (b) The information is being collected and will be placed on the Table of the House

तेल तथा प्राकृतिक गैस आयोग के बारे मे मालवीय समिति का प्रतिवेदन

7182 श्री धनशाह प्रधान : क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करगे कि

(क) क्या तेल तथा प्राकृतिक गैस आयाग के पुनर्गठन के बारे म मालवीय समिति द्वारा प्रस्तुत प्रतिवेदन पर सरकार न इस बीच विचार कर लिया है , और

(ख) यदि हा तो सरकार ने कौन-कौन सी सिफारिशें मान ली है और उनके कार्यान्वयन के लिए क्या प्रयास किय गये है और यदि नही तो इस पर अनुमानतया कब तक विचार हो जायगा ?

पेट्रोलियम और रसायन मत्रालय मे उपमत्री (श्री दलबीर सिंह) (क) और (ख) सरकार द्वारा रिपोर्ट पर काफी विचार हो चुका है और यह पूरा होने वाला है । आशा है कि विभिन्न सिफारिशो पर सरकार से निर्णयो को शीघ्र ही अन्तिम रूप दिया जायेगा ?

Scheduled Castes/Scheduled Tribes Officers in Research, Designs and Standards Organisation

7184. SHRI A. S. KASTURE: Will the Minister of RAILWAYS be pleased to state:

(a) the number of permanent and temporary officers upto Class II in Railway Research Designs and Standards Organisation;

(b) the number of the Scheduled Castes/Scheduled Tribes Officers in the Railway Research Designs and Standards Organisation; and

(c) what additional measures are proposed to increase the number of such officers belonging to Scheduled Castes/Tribes in Railway Research, Designs and Standards Organisation?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). There are 162 permanent officers and 106 temporary officers in the Research, Designs and Standards Organisation. Of these, one belongs to Scheduled Caste and one to Scheduled Tribe.

(c) Research, Designs and Standards Organisation in a highly technical organisation engaged in Research and Design work pertaining to Indian Railways. Most of the gazetted posts in this organisation are filled by transfer of suitable officers from Railways on tenure basis. However, while appointing officers to this organisation, the claims of those belonging to Scheduled Castes/Scheduled Tribes communities are given due consideration in accordance with the extent orders issued by the Department of Personnel.

Increase of Scheduled Castes/Scheduled Tribes Accountants, Assistants, Clerks and Stenographers in Railway Board

7185. SHRI A. S. KASTURE: Will the Minister of RAILWAYS be pleased to state:

(a) the number of permanent and temporary Accountants, Assistants, Clerks and Stenographers in the Railway Board;

(b) the number of employees belonging to Scheduled Castes/Scheduled Tribes; and

(c) what special measures are in view to increase the number of such employees in the establishment of the Railway Board?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI):

Posts operated and filled at present.

(a) Category	Permanent	Temporary
1. Accountants . .	16	15
2. Assistants . .	395	97
3. Upper Division Clerks	95	62
4. Lower Division Clerks	205	60
5. Stenographers Grade II	153	44
6. Stenographers Grade III . .	74	37

(b) Category	Scheduled Castes	Scheduled Tribes
1. Accountants . .	..	—
2. Assistants . .	84	5
3. Upper Division Clerks	10	..
4. Lower Division Clerks	35	6
5. Stenographers Grade II	12	..
6. Stenographers Grade III . .	12	..

(c) The appointment of accountants in the Board's office is made by transfer of suitable staff in the same grade working in Zonal railways Suitable accountants belonging to Scheduled Castes/Scheduled Tribes have not been volunteering for transfer to the Board's office The posts of assistants and stenographers grade II are filled by direct recruitment through the U P S C or by promotion from the lower grade The posts of Upper Division Clerks are filled by promotion from among Lower Division Clerks

The shortfall in direct appointments is due to the inadequacy of nomination on the results of the examination held by the U P S C Full consideration is given to the claims of Scheduled Castes/Scheduled Tribes employees for promotion to higher grades of assistants stenographers and Upper Division Clerks in accordance with the procedure laid down by the Department of Personnel The posts of Stenographers Grade III and clerks are filled through the Institute of Secretariat Training and Management Here also the shortfall is due to the paucity of Scheduled Castes/Scheduled Tribes candidates nominated on the result of the examinations held by the Institute

Increase of officers of Scheduled Castes/Scheduled Tribes in Railway Board

7186 SHRI A S KASTURE Will the Minister of RAILWAYS be pleased to state

(a) the total number of permanent and temporary officers in the Railway Board,

(b) the number of Scheduled Castes/Tribes officers in the Railway Board, and

(c) what special measures are proposed to be taken to increase the number of officers belonging to Scheduled Castes/Tribes in the Railway Board?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI). (a) and (b) There are 279 permanent officers and 109 temporary officers in the Railway Board Of these, 13 belong to Scheduled Caste and 1 belongs to Scheduled Tribe communities

(c) A large number of Gazetted posts in the Railway Board are filled by transfer of suitable officers from Railways on tenure basis However, while appointing officers in the Railway Board the claims of those belonging to Scheduled Caste/Schedule Tribe communities are given due consideration in accordance with the extent orders issued by the Department of Personnel

Class III and Class IV Scheduled Castes/Scheduled Tribes staff in RDSO

7187 SHRI A S KASTURE Will the Minister of RAILWAYS be pleased to state

(a) the number of permanent and temporary Class III staff and Class IV staff (Peons and Daftries only) in the establishment of Railways Research, Designs and Standards Organisation,

(b) the number of permanent and temporary Class III and IV staff (Peons and Daftries only) belonging to Scheduled Castes/Tribes in the Organisation, and

(c) what special measures were undertaken in the past and what additional measures are in view to increase the number of such employees belonging to Scheduled Castes/Tribes in Railways Research, Designs and Standards Organisation?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) The number of permanent and temporary Class III staff and Class IV staff (Peons and Daftries only) in the

Research, Designs and Standards Organisation is as under:—

	Pt.	Ty.
Class III . .	1110	1100
Class IV . .	5	168

(b) The number of permanent and temporary Class III and Class IV staff (Peons and Daftries only) belonging to Scheduled Castes/Tribes in RDSO is as under:—

	Pt.	Ty.
Class III .	86	87
Class IV	3	22

(c) While making appointment of Class III & IV staff in the R.D.S.O extent orders issued by the Deptt of Personnel regarding reservation of posts for candidates belonging to Scheduled Castes/Scheduled Tribes are strictly followed. In the case of recruitment to Class III/IV posts from the open market, advertisement notices are sent to the Scheduled Castes/Tribes associations and the Employment Exchanges.

Increase in equity investment by M/s. Glaxo Laboratories

7188. SHRI BHALJIBHAI PARMAR Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to Unstarred Question No 13809 on the 20th March, 1973 and state:

(a) the fresh investment from abroad referred to in reply to Part (c) of the question; and

(b) the amounts repatriated by H.J: Foster and Co./Glaxo Laboratories (I) Ltd., year-wise since 1950 in the shape of profits, dividends, royalties and technical know-how fees?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) and (b). The required information is being collected and will be placed on the Table of the House.

Initial and present Capital investment of Foreign Drug Manufacturing firms with 26 per cent Foreign Equity

7189 SHRI K S CHAVDA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the initial and present capital investment of all the foreign drug manufacturing firms, with foreign equity exceeding 26 per cent, and

(b) how much of it was from out of the profits earned in India and how much by fresh investment from abroad?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) (a) and (b). The information is being collected and will be placed on the Table of the House

Sanction of inter-State lines in Madhya Pradesh

7190. SHRI RANABAHADUR SINGH: Will the Minister of IRRIGATION AND POWER be pleased to state

(a) whether there are some of the inter-State lines submitted by the Madhya Pradesh Government like the Barwaha-Baroda 400 KV lines, Satpura,-Guna-Rana Pratap and Guna Manipuri 400 KV lines are waiting for the sanction of the Central Government ;and

(b) the reasons for delay in according sanction and when the final decision is likely to be taken?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA) (a) and (b) The proposal in regard to construction of Baroda-Barwaha 400 KV S/C line has been recommended to Planning Commission The proposals in regard to the Satoura Guna-Rana Pratap Sagar and Guna-Mainpuri 400 KV inter-regional lines are under examination

विदेशी कम्पनियों द्वारा अपने लाभ बढ़ाने के लिए कथित घोटाले

7191 श्री धनशाह प्रधान क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार के ध्यान में यह बात आयी है कि भारत में अपने लाभ बढ़ाने के लिये कुछ विदेशी कम्पनियां अपनी मुद्रा का उपयोग करने के स्थान पर भारतीय मुद्रा का उपयोग करने के लिये बैंकों से ऋण ले लेती हैं ,

(ख) यदि हां, तो क्या विदेशी कम्पनियों की उक्त कार्यवाहियों को देखते हुये सरकार ने कुछ उपाय किये हैं , और

(ग) यदि हां तो क्या ?

विधि न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री डी॰ आर॰ चव्हाण) : (क) सरकार को यह जानकारी नहीं है कि कुछ विदेशी कम्पनियों ने अपनी निजी मुद्रा के स्थान पर, भारतीय मुद्रा के उपयोग के लिये भारतीय बैंकों से ऋण लिये हैं, व इस प्रकार भारत में अपने लाभों में वृद्धि की है ।

(ख) और (ग) उत्पन्न नहीं होते ।

बनापुरा (मध्य रेलवे) के रेलवे कर्मचारियों के क्वार्टरों में पानी

7191 श्री गंगाचरण दीक्षित क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य रेलवे के बनापुरा में रेलवे कर्मचारियों के क्वाटरों को पानी की सप्लाई उसे अच्छी तरह साफ करने के पश्चात् की जाती है ,

(ख) क्या अधिकतर रेलवे कर्मचारियों तथा उनके परिवारों के सदस्य मार्च अप्रैल तथा मई के महीनों में पेट की गड़बड़ी के कारण पीड़ित रहते हैं क्योंकि इन महीनों में सप्लाई किया जाने वाला पानी अच्छी तरह साफ नहीं किया जाता , और

(ग) यदि हां तो सरकार का इस बारे में क्या कार्यवाही करने का विचार है ?

रेल मंत्रालय में उपमंत्री (श्री मुहम्मद शफी कुरेशी) : (क) वनापुरा मे पानी की सप्लाई कुओं से की जाती है और उसे छानने या साफ करने की आवश्यकता नहीं होती। पीने के पानी वाले सभी कुओं और ऊपरी टंकियों का नियमित रूप से तथा समय-समय पर कीटाणु-रहित किया जाता है और क्लोरीन से शुद्ध किया जाता है।

(ख) और (ग) रेलों को इस तरह की कोई जानकारी नहीं है। फिर भी सम्बन्धित अधिकारियों को इस बात पर निगाह रखने के लिये कह दिया गया है कि उपभोक्ताओं को समुचित रूप से साफ किया हुआ और क्लोरीनशोधित पानी की सप्लाई किया जाये।

मध्य प्रदेश में ज्वायंट स्टाक तथा प्राइवेट लिमिटेड कम्पनियां

7194 श्री नाथूराम दीक्षित: क्या विधि, न्याय और कम्पनी-कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) मध्य प्रदेश में वर्ष 1971-72 में कुल कितनी ज्वायंट स्टाक तथा प्राइवेट लिमिटेड कम्पनियां कार्य कर रही थी ; और

(ख) उनके पंजीकृत मुख्यालय कहां स्थित हैं ?

विधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री ब० प्र० मौर्य) : (क) और (ख). मध्य प्रदेश में, वर्ष 1971-72 की समाप्ति पर, कुछ हिस्सों द्वारा सीमित, चार सौ चौदह ज्वायंट स्टाक कम्पनियां कार्यरत थी। इन कम्पनियों के पंजीकृत कार्यालयों के पते विभाग के प्रकाशनों में 1958-59 से 1970-71 की अवधि हेतु "ज्वायंट स्टाक कम्पनियों की वर्णाक्रम सूची" और 1-4-71 से 31-1-72 तक के कम्पनी न्यूज एण्ड नोट्स में प्रकाशित हुये है। (इन प्रकाशनों की प्रतियां संसद्-सचिवालय—पुस्तकालय को नियमित रूप से प्रदत्त की जाती है) 1-2-72 से 31-3-72 तक की अवधि की यह सूचना मुद्रणाधीन है।

Grant of refused leave/extension of service and Re-Employment to officers (Director, Additional Member and Member of Railway Board)

7195 SHRI K SURYANARAYANA: Will the Minister of RAILWAYS be pleased to state

(a) the names and designations of officers of the rank of Director, Additional Member and Member in the Railway Board's Office who were due to retire during the year 1972-73 and were granted (i) refused leave (ii) extension of service and (iii) re-employed,

(b) whether no suitable officers in the relevant Service were available,

(c) the names and designations of such officers who are due to retire during the year 1973-74; and

(d) those out of them who are likely to be granted (i) refused leave (ii) extension of service or (iii) re-employed?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) The following officers, who were due to retire during the year 1972-73, were granted extension of service or were refused leave:

Granted extension

(i) Shri B.S.D. Baliga, Chairman, Railway Board and ex-officio Principal Secretary to the Government of India.

(ii) Shri K.S. Sundara Rajan, Financial Commissioner, Railways and ex officio Secretary to the Government of India.

Refused leave

(i) Shri K S. Sundara Rajan, Financial Commissioner, Railways and ex-officio Secretary to the Government of India.

(ii) Shri K V. Kasturi Rangan, former Additional Member Staff, Railway Board.

There was no case of re-employment during the period in question.

(b) The decision in each case was taken in public interest.

(c) The following officers are due to retire during the year 1973-74:—

(i) Shri B. S. D. Baliga, Chairman, Railway Board and ex-officio Principal Secretary to the Government of India.

(ii) Shri K. S. Sundara Rajan, Financial Commissioner, Railways and ex-officio Secretary to the Government of India.

(iii) Shri H .M. Chatterjee, Member Mechanical and ex-officio Secretary to the Government of India.

(iv) Shri K. S. Bhandari, Additional Member, Finance and ex-officio Additional Secretary to the Government of India.

(d) No such proposal is under consideration at present.

Selection for the Post of Member (Judicial) Income-tax Appellate Tribunal

7196. SHRI K. SURYANARAYANA Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 1015 dated the 21st November, 1972 regarding the selection for the post of Member (Judcial) Income-tax Appellate Tribunal and state:

(a) whether the information referred to in reply to parts (c) and (d) has since been collected,

(b) if so, whether it would be laid on the Table, and

(c) the number of persons who were put on the Waiting List and the number out of them who have since been issued appointment letters?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRA SINGH CHAUDHARY): (a) and (b). Yes. In addition to the names of five persons mentioned in the statement being laid on the Table in fulfilment of assurance given to parts (c) and (d) of Unstarred Question No 1015 dated 21st November, 1972, appointments of the following three persons have also been made in the vacancies in the post of Judicial Member of the Income-tax Appellate Tribunal:—

S/Shri (1) Ch. Sree Rama Rao,

(2) T. N. C. Rangarajan. and

(3) A. R. Halder.

(c) As already stated in reply to parts (c) and (d) of Unstarred Question No. 1015 answered on 21st of November, 1972, it is not in public interest to disclose the number and names of persons kept on the waiting list.

Officers of Mechanical Engineering Department of Railway on Study Leave in U.S.A.

7197. SHRI K. SURYANARAYANA: Will the Minister of RAILWAYS be pleased to state:

(a) the number of officers of the Mechanical Engineering Department of the Railways who are at present on study leave in U.S.A. since 1970;

(b) the leave with and without allowances granted to them; and

(c) the number of officers who have been granted extension of leave from time to time uptil 31st January, 1973 and the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) None.

(b) and (c). Do not arise.

Promotion of Junior Scale Officer to Senior Scale

7198 SHRI K. SURYANARAYANA: Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 209 on the 14th November, 1972 regarding Promotion of Junior Scale officer to Senior Scale and state the considerations which have weighed with the Railway Department in computing the leave without pay also while counting four years' of service for promotion to the Senior Scale of the Service and the reasons for not making a specific provision in this behalf in the Establishment Manual?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI): (a) as indicated in reply to Part (c) of Question No. 209 answered in the Lok Sabha on 14-11-72, promotion of a Junior Scale Class I officer to Senior Scale is ordered on consideration of the overall fitness of the officer and not merely on completion of four years of service. In view of this, a specific stipulation that period of leave without pay should not be computed while calculating the four years' service in the Junior Scale for the purpose of promotion of a Junior Scale Class I officer to Senior Scale is not considered necessary.

Transfer of Parcel Clerks of Saharanpur Railway Station

7199. SHRI M. S. SANJEEVI RAO: Will the Minister of RAILWAYS be pleased to state:

(a) whether certain Parcel Clerks at Saharanpur Railway Station were ordered to be transferred in December, 1972; and

(b) whether those orders of transfer were later on cancelled, if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b) Orders for transfer of one Parcel Clerk from Saharanpuur were issued initially. Later on as it became administratively necessary to transfer out another Parcel Clerk, the initial orders had to be changed.

Yard Stick followed in case of transfer of Parcel Clerk at Saharanpur

7200. SHRI M. S. SANJEEVI RAO: Will the Minister of RAILWAYS be pleased to state:

(a) whether according to the yard stick laid down by the Railway, junior Parcel Clarks with longer stay at a particular Railway station are considered for transfer before senior Parcel Clerks with shorter stay;

(b) if so, whether this yard stick has not been followed in the case of transfer of Parcel Clerks at Saharanpur, ordered in the month of March, 1973, and

(c) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes.

(b) and (c). The matter is being examined and information will be laid on the Table of the Sabha

बर्मा शैल द्वारा ईराक से आयातित कच्चे तेल को साफ करना

7201. श्री चन्दूलाल चन्द्राकर : पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बर्मा शैल ने भारतीय तेल निगम द्वारा ईराक से आयातित कच्चा माल साफ करने की अपनी इच्छा प्रकट की है ;

(ख) यदि हां, तो किन शर्तों पर ; और

(ग) क्या एस्सो और काल्टेक्स विदेशी कम्पनियों की शर्तें बर्मा शैल से भिन्न हैं ?

पैट्रोलियम और रसायन मंत्रालय में उपमंत्री (श्री दलबीर सिंह) : (क) से (ग). बर्मा शैल, एस्सो और काल्टेक्स तेल कम्पनियां, ईराक से भारतीय तेल निगम द्वारा आयात किये जा रहे नार्थ रुमेला क्रूडआयल को उक्त निगम की ओर से साफ करने के लिये सिद्धान्त रूप में सहमत हो गई हैं । भारतीय तेल निगम और सम्बद्ध कम्पनियों के बीच शर्तों के बारे में इस समय बातचीत हो रही है ।

Petrol dealership of Indian Oil given to unemployed engineers

7202 SHRI DHARAMRAO AFZALPURKAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether and dealership in petrol has been given to unemployed engineers or the educational unemployed during 1972, and

(b) if so, the number of such persons, State-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHAMICALS (SHRI DALBIR SINGH) (a) and (b) The required information is being collected and will be laid on the table of the House

Increase in Cost of Production of Railway Wagons and Rail Engines

7203 SHRI AMBESH: Will the Minister of RAILWAYS be pleased to state

(a) the amount allotted during last three years, year-wise, for the production of Railway wagons and Rail engines, separately;

(b) whether the actual cost of production increased in each case, and

(c) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) The funds provided in the Budget Estimates for Railway wagons and locomo-

tives during the last 3 years are given below:

	Funds provided in the Budget Estimates. (Figures in lakhs of Rs.)	
	Wagons	Locomotives
1969-70 . .	3919	4326
1970-71 . .	4813	3955
1971-72 . .	3592	4223

(b) The actual expenditure booked under the heads 'wagons' and locomotives' was as under:

	Actual expenditure booked (Figures in lakhs of rupees)	
	Wagons	Locomotives
1969-70 . .	3522	3519
1970-71 . .	3347	3666
1971-72 . .	2945	4141

(c) Does not arise, since the actual costs were less than the budget provision.

पश्चिम रेलवे में रेलवे सम्पत्ति की चोरी

7204. **श्री हुकम चन्द कछवाय** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन महीनों में पश्चिम रेलवे में रेलवे सम्पत्ति की चोरी होने की कितनी घटनायें दर्ज की गई हैं ;

(ख) कितने व्यक्तियों के विरुद्ध रेलवे सम्पत्ति की चोरी के मामले दर्ज किये गये हैं ; और

(ग) इन मामलों में कितने मूल्य की रेलवे सम्पत्ति की चोरी हुई है ?

रेल मंत्रालय में उपमंत्री (श्री मुहम्मद शफ़ी कुरैशी) : (क) पिछले तीन महीनों में अर्थात जनवरी, 1973 से मार्च, 1973 तक पश्चिम रेलवे पर रेल सम्पत्ति की चोरी के 85 मामले दर्ज किये गये थे ;

(ख) इस सम्बन्ध में 31 व्यक्तियों के विरुद्ध मामले दर्ज किये गये थे ।

(ग) 1,09,760 रुपये ।

मध्य रेलवे में रेलवे सम्पत्ति की चोरी

7205. **श्री हुकम चन्द कछवाय** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन महीनों के दौरान मध्य रेलवे में रेलवे सम्पत्ति की चोरी की कितनी घटनायें हुई है ;

(ख) कितने व्यक्तियों के विरुद्ध रेलवे सम्पत्ति की चोरी के मामले दर्ज किये गये हैं ; और

(ग) इन मामलों में कितने मूल्य की रेलवे सम्पत्ति की चोरी हुई है ?

रेल मंत्रालय में उपमंत्री (श्री मुहम्मद शफ़ी कुरैशी): (क) 99

(ख) 11

(ग) 44,329 रुपये

Co-operation in oil Field between India and Iraq

7206. SHRI VAYALAR RAVI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Iraq's Minister of Oil has recently visited India for negotiations for co-operation in oil-field; and

(b) if so, the nature of discussions held and the outcome thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) and (b). The Minister of Oil and Minerals, Government of Iraq visited India from the 1st April, 1973, to the 8th April, 1973, at the invitation of the Government of India with a view to develop, extend and consolidate economic, technical and trade relations between the two countries. Cooperation between the two countries in the field of oil was also one of the subjects discussed between the visiting Minister and the Government of India. An agreement for a US $50 million credit by Iraq in the form of crude oil supplies to meet a part of the foreign exchange requirements of the Mathura Refinery was signed. The Agreement also provides for the purchase of crude oil by India from Iraq on a long term basis. Heads of Agreement for a 'service contract' for oil exploration in Iraq by the ONGC were also signed with the Iraqi National Oil Company. An agreement, in principle, was reached to strengthen cooperation between the two countries in the field of engineering design for Petroleum industry.

राजस्थान में केन्द्रीय सहायता प्राप्त सिंचाई योजना

7207. श्री ओंकार लाल बैरवा : क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या झालावाड़ जिला (राजस्थान) में, जो कि एक पिछड़ा हुआ क्षेत्र है, केन्द्रीय सहायता प्राप्त कोई सिंचाई योजना प्रारम्भ करने का प्रस्ताव है ; और

(ख) यदि हां, तो उसकी मुख्य बातें क्या हैं ?

सिंचाई और विद्युत् मंत्रालय में उपमंत्री (श्री बालगोविन्द वर्मा) : (क) और (ख). सिंचाई राज्य का विषय है तथा सिंचाई की कोई केन्द्रीय प्रायोजित स्कीम नहीं है । सिंचाई परियोजनाओं का कार्यान्वयन राज्यों द्वारा अपनी विकासात्मक योजनाओं के अन्तर्गत किया जाता है । राजस्थान के झालावार जिले में निम्नलिखित दो मध्यम स्कीमें पहले से ही निर्माणाधीन हैं :—

स्कीम	अनुमानित लागत	लाभ
	रुपये लाखों में	(हेक्टेयर)
1. काली सिंध	170 लाख	8097
2. भीम सागर	185 लाख	50100

ये पांचवीं योजना में पूर्ण होनी प्रत्याशित हैं ।

राजस्थान की राज्य सरकार द्वारा झालावार जिले में कोई नई बृहत अथवा मध्यम सिंचाई स्कीम प्रस्तावित नहीं की गई है ।

Promotion to Upper Division Grade in Railway Board's Office

7208. SHRI P. GANGADEB:
SHRI R. N. BARMAN:

Will the Minister of RAILWAYS be pleased to state:

(a) whether in B. S. Vadera *Vs.* Union of India, the Supreme Court has held that regular promotions from 1st December, 1954 to the Upper Division Grade, which is styled as Grade I, were to be made as envisaged under the Scheme dated the 5th February, 1957 *i.e.* on the basis of merit with due regard to seniority;

(b) whether the Supreme Court had also held that the rules, unless they can be impeached on grounds such as breach of Part III, or any other constitutional provision, must be enforced, if made by the appropriate authority; and

(c) whether the rules, as envisaged in the Scheme dated 5th February, 1957 were enforced in making regular promotions to the Upper Division Grade in the Board's Office from 1st December, 1954 and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) As already indicated in reply to Unstarred Question No. 4747 put by Shri Krishna Kumar Chatterjee on 17th December, 1968, in the Lok Sabha, all promotions and appointments to Grade I (Upper Division Grade) of the Railway Board Secretariat Clerical Service were required to be regulated in accordance with the provisions contained in the Railway Board Secretariat Clerical Service Scheme as modified subsequently. In this context the relevant portion of the judgement of the Supreme Court on the writ petition of Shri Vadera is reproduced below:

"TO CONCLUDE, on this aspect, we are satisfied that the Scheme, Annexure 4, as modified by Annexure 7, framed by the 2nd respondent, Railway Board, such as it is, must have effect, as it does not suffer from any defect in its making and does not offend against the Constitution."

(b) Yes.

(c) The appointments were made on the basis of seniority subject to the rejection of the unfit as provided in the modified Scheme.

Opening of a New Division at Quilon (Kerala) to Increase Operational Efficiency

7209. SHRI VAYALAR RAVI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that the operational efficiency of Railways in Kerala region is quite inadequate to satisfy the traffic and operational needs of the area;

(b) if so, the steps Government propose to take during the Fifth Plan to remove defects; and

(c) whether Government propose to open a new Division with Quilon as Head-Quarters to increase the operational efficiency of Railways in this area?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) to (c). The Madurai and Olavakkot Divisions of the Southern Railway which serve the State of Kerala are catering adequately to the needs of that State. These divisions are amongst the light divisions on the Indian Railways and their operational efficiency has been improving during the recent years. In view of this there is no justification at present for opening a new division at Quilon or any other place in Kerala.

Setting up of new Fertilizer Plants in the Fifth Plan with the help of Foreign Countries

7210. SHRI VAYALAR RAVI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) a brief outline of the progress made so far in the negotiations with foreign Governments and firms regarding the setting up of new fertiliser plants in India during the Fifth Plan period;

(b) the countries which have shown interest in the scheme and made offers for co-operation and the conditions on which these offers have been made; and

(c) whether Government noticed criticism in Indian Press that the new scheme will discourage indigenous know-how; and if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) and (b). M/s. Engineers (India) Limited have submitted proposals for setting up five fertilizer plants with Japanese co-operation and credit. The Government of Japan have been requested to extend the necessary credit facilities for setting up of these plants. Recently, an official delegation visited Japan for discussions with the Govt. of Japan in this regard.

The Fertilizer Corporation of India have received an offer from M/s. Snam Progetti of Italy for setting up one, three or five fertiliser plants. A team of FCI experts is scheduled to visit one of the Snam Progetti urea plants in Italy shortly and for holding further discussions.

Some other foreign parties for example from the U.K., Denmark, France, etc. have also evinced interest in setting up fertilizer plants in India during the Fifth Plan Period. No detailed proposals have been received from them so far.

The Foreign Exchange requirements of the fertilizer projects other than those posed for the Japanese Govt. aid are being worked out separately. The possibility of financing these fertilizer projects under credits from various countries and the World Bank is also being examined.

(c) Yes, Sir. These projects will be executed, as in the case of other projects, with maximum possible utilisation of services and supplies available within India. This would mean that external assistance will be utilised only to the extent required to fill up gaps in the design and engineering fields in which also efforts are being continued to secure maximum self-reliance.

Construction of Irrigation Projects in Kerala

7211. SHRI VAYALAR RAVI: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) irrigation Projects in Kerala under different stages of completion and the work done on each project so far,

(b) whether the construction work on any of these projects has lagged behind due to paucity of funds; and

(c) if so, the steps taken to ensure adequate financial assistance for the earliest completion of these Projects?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) to (c). Seven major irrigation projects are under construction in Kerala. The progress of work on each of these projects is indicated in the attached statement. The Govt. of Kerala have reported that the works on these projects are progressing satisfactorily keeping in view the resources available in the State Plan.

The Government of Kerala have however been urging that special central assistance outside the State Plan frame work may be provided to them for bettering the progress of the irrigation projects in their State. The question of providing such assistance to selected major irrigation projects in the country, including some projects of Kerala, whose accelerated construction can help to create significant additional irrigation potential in the next three years, is being looked into by the Planning Commission.

Statement

Progress of works on irrigation projects in Kerala

1. *Periyar Valley*:

The barrage at head works across Periyar including deviation canal and all connected works have been completed. Main canal has been completed. 65 per cent. of the distributories and branch channels have been completed. The Kothamangalam distributory has been commissioned. Works on major and minor distributaries and field channels are in progress.

The project is estimated to cost about Rs 11.50 crores The expenditure so far is about Rs. 7.11 crores. An area of 42000 acres (net) is expected to receive irrigation by the end of 1972-73.

2. *Kallada*

The foundation excavation of dam is in progress. Construction of dam at Parappar is in progress. Weir and Right Bank Canal head regulator at Ottakkal is almost completed.

The estimated cost of the project is about Rs. 45 crores. The expenditure so far incurred is about 3.4 crores.

3. *Pamba*

90 per cent. of barrage, half the length of tunnelling work in the main canal, 10 out of 21 aqueducts, and 90 per cent. of the excavation of canals have been completed. Balance work is in progress.

The estimated cost of the project is about Rs. 17.9 crores. The expenditure incurred so far is about Rs. 5.6 crores. Benefits from the project are expected to start flowing in from 1973-74.

4. *Kuttiyadi*

About 75 per cent of masonry dam, 90 per cent. of the earthen dams and 50 per cent. of the work in the canal system are completed. Works in the remaining portions of canals are in progress.

The estimated cost of the project is about Rs. 12.60 crores. The expenditure incurred so far is about Rs. 9.56 crores. The project is already supplying water to about 6000 acres.

5. *Chitturpuzha*

All masonry works and roadway decking in respect of Moolathara regulator has been completed. Erection of embedded parts for the single tier shutters have been completed and for the double tier shutters, it is in progress All works except erection and fixing of shutters in Thembaramadakky anicut has been completed. The bridge-cum-regulator has been completed. All the cross drainage works in the High Level canal have been completed.

The estimated cost of the project is about Rs. 5.37 crores. The expenditure so far is about Rs. 1.85 crores. 4000 acres is expected to be irrigated by the end of 1972-73.

6. *Kanhiraluzha*

About 90 per cent. of the foundation for masonry dam and 75 per cent. of the excavation for key trench have been completed. Construction of masonry dam on the right bank head portion, formation of earth dam, left bank main canal upto 11,000 M are

in progress. Formation of Right bank main canal has been arranged and is in progress.

The estimated cost of the project is about Rs. 9 26 crores. The expenditure so far is about Rs. 2.46 crores. Partial Benefits are expected to start flowing in from this project in 1974-75.

7. *Pazhassi*

30 per cent of barrage at Kuilur has been completed, the remaining work is in progress. Formation of canal at different reaches are in various stages of execution.

The estimated cost of the project is about Rs. 13.20 crores. The expenditure so far is about Rs 3 71 crores. Partial benefits are expected to start flowing in from 1974-75.

ग्रामीण विद्युतीकरण निगम द्वारा ग्रामीण विद्युतीकरण योजनाओं के लिए सहायता

7212. श्री भागीरथ भंवर : क्या सिंचाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) चालू वर्ष के दौरान विभिन्न राज्यों में ग्रामीण विद्युतीकरण निगम द्वारा कितनी ग्रामीण विद्युतीकरण योजनाओं को सहायता देने का विचार है ; और

(ख) इन योजनाओं की मुख्य रूपरेखा क्या है और इन योजनाओं को कब तक कार्यान्वित किया जाएगा और इससे कितने गांव लाभान्वित होंगे ?

सिंचाई और विद्युत् मंत्रालय में उपमंत्री (श्री बालगोविन्द वर्मा) : (क) और (ख). ग्राम विद्युतीकरण निगम ने 1972–73 के दौरान सभी राज्य बिजली बोर्डों की 201 ग्राम विद्युतीकरण स्कीमें स्वीकृत की हैं जिनमें 17,832 गांवों के विद्युतीकरण, 1,58,843 पम्पसेटो के ऊर्जन और 27,391 लघु और कृषि उद्योगों को विद्युत की सप्लाई के लिये 9333 814 लाख रुपये की ऋण सहायता परिकल्पित है। इन स्कीमों को 3 से 5 वर्ष की अवधि में पूरा करने का कार्यक्रम है।

1973–74 के दौरान ऋण सहायता विभिन्न राज्य बिजली बोर्डों द्वारा प्रायोजित स्कीमों की संख्या पर और ग्राम विद्युतीकरण निगम द्वारा बनाये गये निर्देशनों के अनुसार उनके द्वारा दी गई स्वीकृति पर निर्भर करेगी।

Ban on the Use of Anti-Bacterial Drug-Hexachlorophene

7213. SHRI BISHWANATH JHUNJHUNWALA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state.

(a) whether some of the India-based units are using an anti-bacterial drug-Hexachlorophene which has since been banned in several countries, for the manufacture of soaps which are being used for the wash of new born babies in Indian hospitals;

(b) whether the drug content has been found to be injurious to children and is capable of brain damage and has led to death of many children in France as reported in the 'Hindustan Times' dated the 18th January, 1973; and

(c) if so, whether Government have considered the desirablity of banning immediately the use of the drug for manufacture of soaps and powder and the names of companies which are at present using it for manufacturing cosmetics?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) to (c). A toilet soap being produced by M/s. Godrej Soap Pvt., Ltd., Bombay is the only soap which contains hexachlorophene.

According to the information available from the Minister of Health and Family Planning, recent studies carried out in the USA have raised certain questions regarding the toxicity of hexachlorophene preparation. The Food and Drugs Administration in the USA, in consultation with the experts, has concluded that use of hexachlorophene for bathing infants in hospitals, nurseries or at home is not advisable. The Committee on Safety of Drugs in the United Kingdom has recommended discouraging the use of hexachlorophene preparations. The Drugs Consultative Committee which met in Delhi in March, 1972 considered the question whether products containing hexachlorophene should be permitted to be manufactured and marketed in the country. The Committee, *inter alia*, suggested that manufacturers of soaps should be asked to cooperate with the Government by not using hexachlorophene in soaps. The Ministry of Petroleum and Chemicals, who are concerned with the manufacture of soap but not with cosmetics advised soap manufacturers in the organised sector in December 1972 to discontinue use of hexachloropnene in soaps.

Import of hexachlorophene has been banned from 1st April, 1973.

Yardstick of Work-load of Sabarmati Goods Shed.

7214. SHRI CHANDRIKA PRASAD: Will the the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 4104 on the 12th December, 1972 regarding "Operation Sabarmati" launched by Western Railway, and state:

(a) the prescribed yardstick for creation of the posts of Goods Clerks on the Indian Railways for Booking, Delivery, Transhipment and other miscellaneous works;

(b) the staff required according to the above yard-stick at Sabarmati Goods Shed of Western Railway and actual strength provided there at present,

(c) the deficiency, if any, and the reasons therefor; and

(d) whether Government have received registered notice from the All India Railway Commercial Clerks Association in regard to the shortage of staff and heavy loss to the Railway revenue, on 13th November, 1972 addressed to the General Manager, Western Railway, and copy to the Divisional Superintendent, Baroda and action taken by Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

Time-Limit to Raise Undercharges against Station Staff by Accounts Department

7215. SHRI CHANDRIKA PRASAD:
SHRI ONKAR LAL BERWA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether any time-limit has been prescribed by the Railway administration to raise the under charges against the Station staff by the Accounts Department;

(b) if so, the copy of the orders in this regard and the paras of the Railway Codes and Manuals prescribing the time-limit;

(c) the name of the machinery set up by Government to ensure strict implementation of the orders referred in part (b) above, and whether All India Railway Commercial Clerks Association has issued a Notice to the General Manager, Western Railway, Bombay in this regard during December, 1972 or January, 1973; and

(d) if so, the contents of the Notice and Government's reaction thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes, subject to certain exceptions.

(b) A statement is attached.

(c) Traffic Accounts Organisation on each zonal Railway, General Manager, Western Railway, did not receive any Notice.

(d) Does not arise.

Statement

Extract of Para 2803 of Indian Railway Code for the Accounts Department Part II-Traffic Accounts, Revised Edition (Provisional Issue) 1971

2803. (1) Undercharges upto the limit prescribed by the Railway Board in individual items of Coaching and Goods (including Money Coal) earnings may not be debited against stations unless they present special features such as undercharges arising from failure to recover minimum freight, fares etc. Any tendency on the part of the station staff to take undue advantage of this concession should be prevented. For this purpose, all such undercharges should be entered in a register which should be reviewed monthly by the Accounts Officer.

(2) Except in special circumstances and in case of errors detected by the Inspectors of Station Accounts and Officials of the Audit Department, no debit will, ordinarily, be raised against stations more than six months after the month of accountal of transaction in station returns.

(3) If any document is not susceptible of check for want of any information from the station staff or traffic authorities and the required information has been called for within six months' limit but the station staff or the Traffic authorities have failed to supply the information in time and if, on receipt of the information, it is found that an undercharge exists in the transaction, such an undercharge will not be considered as time-barred even if period of six months from the month of accountal has elapsed. The undercharge so detected should be debited against the station with the approval of the Accounts Officer quoting reference to the correspondence with the station staff/Traffic authorities on the Error Sheets.

(4) An undercharge coming to notice after the expiry of the time limit referred to above for which debits could not be raised due to the negligence of the Accounts Office, should be recorded in a Register, which should be put up to the Accounts Officer every month: Such undercharges should be dropped without bringing the same to account, suitable action being taken against the staff at fault in the Accounts Office.

Extract of Para 2704 of the Indian Railway Commercial Manual Volume II

2704. Time limit for raising debits against stations. Except in special circumstances and in case of errors detected by the Inspectors of Station Accounts and the officials of the Audit Department, no debit will ordinarly be raised against stations more than six months after the month of accountal of transactions in station returns.

Upgradation of Supervisory Structure of Commercial Departments in Railways

7216. SHRI CHANDRIKA PRASAD: Will the Minister of RAILWAYS be

pleased to refer to the reply given to Unstarred Question No. 4073 on the 6th July, 1971 regarding upgradation of posts of Supervisory Structure in Commercial Department of Indian Railways and state:

(a) whether the Zonal Railways have since finalised the issue under reference;

(b) if so, whether the position in the Commercial Department has been brought at par with the Operating Department in each Zonal Railways;

(c) the comparative position of higher posts in Operating Department *vis-a-vis* Commercial Department as on 1st April, 1969 and as on 31st October, 1972, separately on each Division of each Zonal Railway; and

(d) if not, the reasons for the delay and the time likely to be taken by Government in finalising the same.

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) to (d). The information is being collected and will be laid on the Table of the House.

Uniform Policy of Promotion of Commercial Staff as Commercial Inspectors

7217. SHRI CHANDRIKA PRASAD: Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 2153 on the 28th November, 1972 regarding Uniform Policy for promotion as Commercial Inspectors on Railways and state:

(a) whether any decision has so far been taken by Government in regard to the channel of promotion over the South-Eastern Zone where the question was under consideration;

(b) if so, the broad outlines of the decision taken; and

(c) if not, the reasons for delay and the time likely to be taken by Government in taking the decision?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) No.

(b) and (c). The Railway's proposal is to reclassify the category of Traffic Inspectors (Commercial Inspectors) in scale Rs. 335—425 as 'Non-selection' and to restrict the avenue to the Commercial staff. Reply from one of the recognised unions regarding acceptance or otherwise of the Railway's proposal has not been received so far. The time likely to be taken in arriving at a decision would depend upon when the above reply is received.

Employment of contract and casual labour on Central Railway

7218. SHRI G. C. DIXIT: Will the Minister of RAILWAYS be pleased to state:

(a) whether any contract or casual labour are being employed in violation of Section 10 of Contract Labour (Regulation and Abolition) Act, 1970 in Central Railway for loading and unloading of coal ash, loading and unloading of parcels and goods at Railway stations and goods sheds;

(b) whether any representation has been received for abolishing contract labour or casual labour for these jobs; and

(c) if so, the decision taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) The employment of contract labour for loading and unloading of coal ash, parcels and goods on the Central Railway has not been prohibited by the Central Government so far in consultation with the Central Advisory Contract Labour Board under Section 10 of the Contract Labour (Regulation and Abolition) Act, 1970. The conditions of such contract labour are regulated by the other provisions of the Act.

Casual labour employed departmentally on these jobs are not governed by the aforesaid Act.

(b) Yes

(c) In view of the reply given to part (a) above, contract system is being continued in these employments

Grant of funds to Madhya Pradesh for repairs of essential irrigation works

7219 SHRI G. C DIXIT: Will the Minister of IRRIGATION AND POWER be pleased to state

(a) whether Government of Madhya Pradesh have approached the Central Government for grant of funds for repairs of essential irrigation works; and

(b) if so, the reaction of the Central Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) and (b) The Government of Madhya Pradesh requested the Central Government for Rs. 14 97 crores for relief works out of which Rs. 4 78 crores was proposed for irrigation works.

A Central Team visited the State between 21st to 25th February, 1973. The team recommended that all expenditure on account of additional employment created at Major/Medium irrigation projects and other works of productive nature would qualify for Central assistance and no ceiling in financial terms was laid down. The following ceilings were adopted for other items:—

Relief Items		(Rs. in lakhs)
1. *Water supply arrangements*		
(i) Transportation of water . . .	5 00	
(ii) Deepening of tube-wells . . .	15 00	
Total Water Supply		20 00
2. Gratuitous relief .		4 00
3 Subsidy on transportation of Cattle fodder . .		20 00
4. Transportation of foodgrains . .		3 00
Total : Relief Items		47 00
Loan Items		
5. Purchase of Compressors & Tractors		50 00
6. Purchase of fast moving rigs . .		24 00
7. Purchase of tools and plants . .		23 00
Total Loan items .		97 00
Grand Total .		144 00

In addition, Rs 5.81 crores was provided by Government of India to the State Government under the Emergency Agricultural Production Programme for the implementation of the

following minor irrigation programmes:

Scheme	Amount approved (Rs. in crores)
1. Loan to State Electricity Board for energisation of 7219 tubewells/dugwells .	2·00
2. Loan to State Electricity Board for transmission lines to energise pumpsets	0·90
3. Installation of 1,218 Departmental pumpsets .	0·83
4. Supply of 5,889 pumpsets to farmers (Loan through Cooperatives) . .	2·00
5. Lift Irrigation for utilisation of dead storage on tanks by Irrigation Department . . .	0·08
TOTAL .	5·81

Wagons for Cultivators of Fruits at Nimbhora, Raver and Savda in Maharashtra (Central Railway)

7220. SHRI G. C. DIXIT: Will the Minister of RAILWAYS be pleased to state:

(a) whether the wagons are supplied by the Railway Department to the Banana cultivators of Nimbhora, Raver and Savda in Maharashtra State according to their demands; and

(b) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). The demands for the supply of wagons during 1972-73 were fully complied with, except for a marginal short-supply during the last week of September, 1972 on account of a temporary shortage of stock in the area.

Dredging operation of Brahamaputra

7221. SHRI ROBIN KAKOTI: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether two dredgers for dredging of the Brahamaputra have been received;

(b) if so, when the dredging operation will start; and

(c) if not, when they will arrive?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA). (a) to (c). The dredgers which are being manufactured by Messrs. Garden Reach Workshop Ltd. are expected to be delivered by the end of June, 1973. The dredging operations are likely to start after the floods of 1973.

Setting up of thermal power stations in North Eastern States

7222. SHRI ROBIN KAKOTI: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the total number of thermal power stations in the North Eastern States of Assam, Nagaland, Manipur, Tripura and Union Territories of Mizoram and Arunachal; and

(b) total number of Thermal Power Stations proposed to be installed in the above named states during 1973-74 (State-wise)?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) There are three thermal power stations in the North-Eastern Region. The stations located in Assam area:

(i) Namrup thermal power station . . .	3x25 MW
(ii) Garo Hills thermal power Station . .	2x25 MW
(iii) Chandrapur (Gauhati) thermal power station (Assam) . . .	1x30 MW

(b) The following thermal power schemes are, at present, under implementation:—

Name of Scheme	Installed capacity MW	Remarks
1. Namrup thermal power station—Ist Extension (Assam)	1x30	Expected to be commissioned by the end of 1974.
2. Namrup gas turbine unit (Assam) .	1x12.5	The unit has been shifted from Gauhati. Its conversion from oil to gas/firing is expected to be completed by the end of 1973.

Mysore Government proposals for new Railway lines in Mysore

7223. SHRI K. MALLANNA:
SHRI C. K. JAFFER SHARIEF:

Will the Minister of RAILWAYS be pleased to state:

(a) whether any requisition has been received from Mysore Government to put up more Railways; and

(b) if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). Representations have been received from the Mysore Government *inter-alia*, suggesting certain new lines. These lines and their position are as under:

(i) Hubli-Karwar (BG) } Survey
(ii) Kottur-Harihar (MG) }

(iii) Talguppa-Honavar (MG) — reports are under examination.

(iv) Chamarajanagar-Satyamangalam (MG)Survey reports have revealed that the line is financially not viable.

(v) Rayadurg-Chitradurg (MG)—Survey is in progress.

Diversion of water to Tamil Nadu from reservoir of Sabarigiri project of Kerala

7224. SHRI RAMACHANDRAN KADANNAPALLI. Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether any representation has been received from the State Government of Kerala to the effect that water is unauthorisedly being diverted to Tamil Nadu from the reservoir of the Sabarigiri project of Kerala State: and

(b) if so, the action taken by Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) No, Sir.

(b) Does not arise.

Supply of low-grade coal to power stations

7225. SHRI E. V. VIKHE PATIL: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) since when low-grade coal is being supplied to various power Houses causing adverse effect on power production; and

(b) what steps have been taken to get coal of standard grade suited to their requirement?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) and (b). As a policy, low grade coal is being supplied to the thermal power stations which are designed for burning such coal from the very beginning. Some of these power stations could not give their full output continuously on account of frequent maintenance necessitated by the use of washery middlings and inferior quality of coal. Government of India have reconsidered the question of using law grade fuels and as a result thereof various measures such as blending of middlings with better quality coal, conversion of two stage washeries into three stage washeries have been taken up.

Expansion of Jiyajeerao Cotton Mills, Gwalior

7226. SHRI INDRAJIT GUPTA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether M/s. Jiyajeerao Cotton Mills, Gwalior have applied for a Rs. 7.5 crores' expansion project sanction in respect of their Chemical Division at Porbandar;

(b) whether an order of investigation is pending against this concern for fraudulent and illegal acts; and

(c) if so, whether the application for expansion has been rejected?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) M/s. Saurashtra Chemicals (Prop. Jiyajeerao Cotton Mills Ltd., Gwalior) have applied for effecting expansion in their capacity for manufacture of soda ash.

(b) On the basis of inspection of the books of accounts of the Jiyajeerao Cotton Mills Ltd., Gwalior under section 209(4) of the Companies Act, 1956, an investigation was ordered under section 237(b) of the said Act in 1967. The company filed a writ petition which was allowed by the Madhya Pradesh High Court. The Government has filed an appeal before the Supreme Court which is pending.

(c) The application for expansion is under consideration.

Selection of Stenographers by Headquarters and Divisional Offices (Northern Railway)

7227. DR. LAXMINARAIN PANDEYA. Will the Minister of RAILWAYS be pleased to state:

(a) whether during the selection recently held in Northern Railway Headquarters Office for the posts of Stenographers in Grade Rs. 210—425 the procedure laid down by Railway Ministry in their letter of July, 1971 has violated inasmuch as duration of dictation and the percentage of mistakes allowed, were not adhered to;

(b) whether Divisional Offices of the same Railway have been following the rules laid down by the Railway Ministry; and

(c) if so, whether Government are considering cancellation of the above selection and propose to hold a fresh selection in lieu thereof in accordance with the procedure laid down by the Railway Ministry?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) The orders issued in July, 1971 read with the clarification issued in May, 1972 by Railway Board required that for a test to be conducted for Stenographers at the speed of 100 words per minute, the dictation should be of seven minutes' duration with mistakes upto 10 per cent of the words dictated being permitted. It was further provided that no English test need be held. In the stenographic test conducted in the Headquarters Office of the Northern Railway in August—October 1972 for promotion to the posts of Stenographers Grade Rs. 210—425 the duration of the test was only 5 minutes as against the 7 minutes prescribed The prescribed percentage of permissible mistakes was followed after seeking a clarification in March, 1973 from the Railway Board

(b) Yes.

(c) No such proposal is at present under consideration.

Fixation of Seniority of Clerks, Grade I (Direct-Recruits) vis-a-vis Promotees in Accounts Department (Northern Railway)

722 SHRI ONKAR LAL BERWA: Will the Minister of RAILWAYS be pleased to state:

(a) whether seniority of Clerks Grade-I (direct recruits) vis-a-vis promotees was determined with reference to the date of confirmation;

(b) whther there has been an erroneous fixation of seniority of Clerks Grade-I (direct recruits) vis-a-vis promotees in the Northern Railway Accounts Department due to mis-interpretation of the term 'date of entry into the grade' used in the Railway Board's letter No. E(NG)61-SR/16 dated the 31st October, 1961; and

(c) if so, the reaction of Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI):

(a) Yes.

(b) and (c). According to the Railway Board's letter No. E(NG)61-SR6/16 dated 31-10-1961 seniority of directly recruited Clerks Grade I vis-a-vis promotees from Clerks Grade II, should be determined only with reference to the date of entry into the Grade irrespective of the date of confirmation of each individual subject to the maintenance of inter-se-seniority. Practice on the Northern Railway was contrary to these instructions and has therefore been revised accordingly.

रक्षा मंत्रालय द्वारा मथुरा में तेल शोधक कारखाना लगाये जाने का विरोध

7229. श्री भारत सिंह चौहान : क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि रक्षा मंत्रालय ने मथुरा में प्रस्तावित तेल शोधक कारखाना स्थापित किये जाने का इस आधार पर विरोध किया है कि रक्षा के दृष्टिकोण से यह स्थान कतई उपयुक्त नहीं है ?

पेट्रोलियम और रसायन मंत्रालय में उप-मंत्री (श्री दलबीर सिंह) : जी नहीं ।

Applications by Foreigners for taking Indian Children Outside India

7230. SHRI LALJI BHAI:

SHRI DEVINDER SINGH GARCHA:

Will the Minister of LAW. JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of applications made to courts by or on behalf of foreigners for the purpose of taking Indian children out of India and then adopting them during 1970-71 and 1971-72; and

(b) the number of Indian children who have been taken out of India under these applications?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): (a) and (b). The information is being collected from the State Governments and Union territory Administrations and will be laid on the Table of the House when received.

Gamma Globulin as patented Medicine

7231. SHRI P. K. DEO. Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the reply given to Unstarred Question No. 2867 on the 12th March, 1973 regarding indigenous manufacture of Gamma Globulin drug and state.

(a) whether Gamma Globulin drug has since been patented; and

(h) if so, its present availability and price?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) No patent has been taken out by M/s. Curewell (India) Ltd. for the drug Gamma Globulin.

(b) Gamma Globulin is presently available in the market and the maximum retail prices of the finished products put up by this party are as under (local taxes extra):

10% 1 ml amps	Rs. 17·50
15% 1 7 ml amps	Rs. 44.00
16·5% 1 ml amps	Rs. 28·50
16·5% 2 ml amps	Rs. 48·00

Work-charged staff employed on the Beas Project

7232. SHRI INDRAJIT GUPTA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the number of "work-charged" staff employed on the Beas Project, Talwara,

(b) whether most of them have gained specialised and technical experience by working earlier on the Bhakra and other Dam projects and if so, the reasons for not regularising them and

(c) whether it is proposed to retrench them on completion of the Beas Project?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) There are 14,644 work-charged staff employed on the Beas Project Unit II, Talwara.

(b) Some of the above staff have gained experience by working on Bhakra and other Projects. Their services cannot be regularised because the project construction work is temporary.

(c) Efforts will be made to secure preferential treatment for surplus workmen of this project for appointment on other projects in the region.

Opening of new High/Higher, Secondary Schools run by Railway Administration

7233 PROF NARAIN CHAND PARASHAR Will the Minister of RAILWAYS be pleased to state

(a) the number and names of the Railway High/Higher Secondary Schools run by the Railway Administration in the country, zone-wise, together with the places of their location and the States in which they are situated

(b) whether it is proposed to open new High/Higher Secondary Schools during the financial year 1973-74

(c) if so, the names of the places, zone-wise, for which such proposals are being considered, and

(d) the names of the places with the Railway zones and States where the 3 Intermediate Colleges run by the Railway Administration are located?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) The information is furnished in the statement laid on the Table of the House [*Placed in Library See No LT-4811/737*]

(b) and (c) The following Railway Schools are being upgraded to High/Higher Secondary Schools during the financial year 1973-74·

Railway	Name of the School	Place	State in which situated
Central	Railway Middle School	Itarsi	Madhya Pradesh
South-Central	Railway Mixed School	Rajahmundry	Andhra Pradesh
	Railway Girls U.P. School	Lallaguda	Andhra Pradesh

(d) The Intermediate Colleges run by the Railway Administrations are located at the following places —

Railway	Place	State
Eastern	Mughalsarai	Uttar Pradesh
Northern	Tundla	Uttar Pradesh
South Central	Secunderabad	Andhra Pradesh

Trains discontinued during last 3 years on Northern Railway

7234 PROF NARAIN CHAND PARASHAR Will the Minister of RAILWAYS be pleased to state

(a) the names of the Railway trains which have been discontinued or abolished during the past three years on the Northern Railway, and

(b) the reasons for taking this step?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI):

(a) and (b). Statement showing cancellation of passenger carrying trains on Northern Railway during the last three years (1-4-1970 to 1-4-1973).

Train No.	Sections on which cancelled	Reasons for cancellation
49 Up/50 Dn Howrah-Jaunpur Express.	Zafrabad-Jaunpur	Due to extension of these trains to and from Lucknow via Sultanpur to meet the pressing demands from the public.
1 BQ/2BQ	Batala-Qudian	Due to poor utilisation.
1 DNS/4 DNS	Hazrat Nizamuddin-Safdarjung.	Due to poor utilisation.
3 AT/4 AT.	Akbarpur-Tanda	Due to poor utilisation.
2 GD	Ghaziabad-Dankaur	Due to extension of 6 DG and 1 DGR as 2DGK/1 KR to and from Khurja by cancellation of 2 GD.
1JA/4JA 5JA/6JA	Jullundur City-Amritsar.	Due to poor utilisation.
333 Up	Ludhiana-Jullundur City	Do.
3JL/4JL	Do.	Do.
1 RBL/2RBL	Balamau-Rosa	Do.
131Dn/132Up Janta . . .	Madras-New Delhi	Do.
1VMA/2VMA	Chunar-Varanasi	Do.
87Up/88Dn	Bhatinda-Firozpur	Do.
1SR/2SR	Sambhal Hatim Sarai-Raja-ka-Sahaspur	Do.
1PBJ/2PBJ	Pathankot-Joginder Nagar.	Due to construction of Pong Dam.
3PBJ/4PBJ	Do.	Do.
1PB/2PB 3PB/4PB	Pathankot-Baijnath Paprola.	Do.

Facility of air-conditioned I Class coaches in trains

7235. PROF. NARAIN CHAND PARASHAR: Will the Minister of RAILWAYS be pleased to state:

(a) the names of the trains, zone-wise and inter-zonal, which have air-conditioned I Class coaches in them;

(b) whether it is proposed to extend this facility to other trains as well, and

(c) if so, the names of the trains which are being considered for the provision of this facility?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) A statement is laid on the Table of the House. [*Placed in Library. See No. LT-4812/73*].

(b) and (c). There is no proposal, at present, to provide air-conditioned first class coaches on any other train.

Loans sanctioned for Electrification of villages by R.E.C.

7236. SHRI RAJDEO SINGH: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether loans totalling Rs. 9.8 crores have been sanctioned by the Rural Electrification Corporations for 22 more projects to extend electricity to more than two thousand villages in 13 States;

(b) if so, the break-up of the villages, State-wise;

(c) whether the sanctioned projects will benefit the backward areas in the country; and

(d) if so, to what extent?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) and (b). The Rural Electrification Corporation in its 38th meeting held on the 29th January, 1973, sanctioned 22 rural electrification schemes of 13 State Electricity Boards envisaging loan assistance of Rs. 982-814 lakhs for the electrification of 2,054 villages and energisation of 17,843 pumpsets. The break-up of vilages and pumpsets covered, State-wise is given below:—

S. No.	Name of State	COVERAGE Villages	Pump-sets
1.	Bihar	238	2,475
2.	Gujarat	30	370
3.	Himachal Pradesh	276	142
4.	Jammu & Kashmir	175	3
5.	Kerala	9	144
6.	Madhya Pradesh	153	4,400
7.	Maharashtra	299	2,160
8.	Orissa	164	1,569
9.	Rajasthan	153	1,650
10.	Punjab	253	1,270
11.	Tamil Nadu	85	2,600
12.	Uttar Pradesh	98	562
13.	West Bengal	131	498
	TOTAL	2,064	17,843

(c) and (d). Out of these 22 schemes. 11 schemes relate to 'backward' areas and specially underdeveloped hill/desert/tribal areas in the States of Bihar, Himachal Pradesh, Jammu and Kashmir, Maharashtra, Orissa and Rajasthan. These 11 schemes involve loan assistance of Rs. 512.283 lakhs for the electrification of 1,229 villages and energisation of 7,455 pumpsets.

Control of Posts of Asstt. Block Signal Inspectors (South Eastern Railway)

7237. SHRI RAJDEO SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the control over posts of Assistant Block Signal Inspector in South Eastern Railway has been decentralised whereas in all other Zonal

Railways they are controlled by Headquarters of those Railways;

(b) the reasons for singling out South Eastern Railway for the purpose; and

(c) whether Government propose to remove this disparity?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). Only on the Socth Eastern and Western Railways, posts of Assistant Block Signal Inspectors are controlled by the Divisions. The difference in practice is due to the fact that each Railway Administration is competent to prescribe channels of promotion of non-gazetted staff keeping in view the local requirements and in consultation with organised labour.

(c) No.

Cumulative effect of Punishment inflicted on Station Masters and Assistant Station Masters

7238. SHRI RAJDEO SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether there are some Station Masters and Assistant Station Masters who have been punished once, twice, thrice and even more times with stoppage of increment;

(b) if so, the exact number, zone-wise and Division-wise from 1970 to 1972; and

(c) whether this punishment has had any cumulative effect?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) to (c). The information is being collected from the Railway administrations and will be laid on the Table of the Sabha.

Setting up of a holding company for fertilizer industry

7239. DR. H. P. SHARMA:

SHRI SHIV KUMAR SHASTRI:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) when a decision on the proposal to set up a holding company for fertilizer industry is expected to be taken;

(b) the broad outlines of the contemplated holding company; and

(c) the reasons prompting the setting up of the holding company?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) to (c). A plan for the reorganisation of the Fertilizer Corporation of India is under consideration. Whether a holding company should be formed will also be considered in this context.

Progress made in setting up of fertilizer plants with Japanese Co-operation

7240. SHRI S. R. DAMANI

SHRI H. N. MUKHERJEE:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the progress made in the setting up of five fertilizer plants with the Japanese Co-operation and credit;

(b) the terms offered by the Government of India to the Japanese firm; and

(c) whether Government have explored the workability of joint sector concept in this regard and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) (a) An official delegation visited Japan recently for holding discussions with the Government of Japan in this regard. The final reactions of the Government of Japan are awaited

(b) The offers received from the Japanese firms are being evaluated.

(c) This question has not arisen in connection with the offers made by Japanese firms.

Railway Communication in Chanda District of Maharashtra

7241 SHRI J G KADAM: Will the Minister of RAILWAYS be pleased to state

(a) whether there is only one Broad gauge Railway track in Chanda District in Maharashtra running from Nagpur to Hyderabad and the District needs more Railway lines for proper development, and

(b) what steps Government intend to take to develop Railway Communications in the District?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) and (b) Apart from the Nagpur—Hyderabad BG line, two BG branch lines also serve Chanda District, namely Mauri-Rajur (partially) and Tadali—Ghugus The existing BG railway facilities together with the narrow gauge line from Chanda Fort to Nagbhir and beyond are considered to be adequate.

Inflation of drugs prices by Foreign Pharmaceutical Companies

7242 SHRI N K SANGHI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether foreign pharmaceutical companies load on the cost of production of a particular drug the overhead incurred by the firms on other accounts to inflate the cost of the drug for sale,

(b) what are the items that are permissible for calculation of sale price of drugs produced by these companies and whether any enquiry has been made to find out whether the provisions of the Drug Control Act are not being circumvented by smuggling into these calculations, other items, not permissible; and

(c) whether the above enquiries have revealed any lacunae in the Act itself and if so, the nature of the lacunae and what steps Government propose to take to plug the loopholes?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) (a) No such instance has come to the notice of the Government so far

(b) and (c) The items that are permissible for calculation of sale prices of drugs-formulations are

1 raw materials cost,

2 conversion cost,

3 packing charges including cost of packing materials,

4 process loss and

5 a suitable mark-up, depending upon the essentiality of the products contained in the formulation, as notified in the Drugs (Prices Control) Order, 1970 Norms for conversion cost and packing charges have also been provided in the said Order The Order also provides for the

elements based on which the cost for bulk drugs are to be worked out for price approval.

While the data submitted by the manufacturers of Bulk drugs are scrutinised in the Ministry in the first instance and if considered necessary referred to the Cost Accounts Branch for verification of the cost data before fixing the selling prices for Bulk drugs, the data in respect of formulations are examined by the Drugs Prices Review Board, set up under the aegis of this Ministry.

In the circumstances no enquiry has been made in this matter.

Power cut in Rajasthan

7243 SHRI N. K. SANGHI:

SHRI SHRIKISHAN MODI:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the large and medium scale industries in Rajasthan have been brought under 50 per cent power cut; and

(b) whether this cut has been imposed on supplied received by the State from Bhakra and Chambal or this has also been imposed on supplied received from the Atomic Plant?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA). (a) Industries in Rajasthan drawing 25 KW or more have been brought under a 50 percent power cut.

(b) The cut has been imposed mainly on account of load growth although Rajasthan is receiving the entire current output of RAPP, Rajasthan's full share from Chambal and Satpura and Rajasthan's proportionate share from Bhakra.

Appeal by Wireless Operators, Wireless Traffic Supervisors and Signallers against Seniority Lists (Southern Railway)

7244. SHRI T. S. LAKSHMANAN: Will the Minister of RAILWAYS be pleased to state:

(a) the total number of Wireless Operators, Wireless Traffic Supervisors and Signallers on Southern Railway who appealed against the seniority lists issued during the last three years;

(b) the number of cases pending in each category as on date; and

(c) the number of cases filed in courts and the decisions thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). Since 1st April 1970, four such staff have represented against the seniority assigned to them. The seniority of a Wireless Traffic Supervisor of Tiruchirappalli Division who represented in July, 1971 has been correctly fixed and he has been informed accordingly. The seniority of a Signaller of Madras Division who represented in November, 1972 was revised in December, 1972. The representations of one Wireless Operator and one Wireless Traffic Supervisor are under examination.

(c) Nil.

Major Irrigation Schemes for Fifth Plan

7245. SHRI RAMAVTAR SHASTRI: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) what are the major irrigation schemes to be taken up during the Fifth Plan; and

(b) what is the estimated cost of each of these schemes?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) and (b). Details of the Fifth Plan programme have not yet been drawn up.

बिहार बिजली बोर्ड द्वारा मंत्री को दिया गया ज्ञापन

7246. श्री रामावतार शास्त्री : क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) क्या गत 18 मार्च को पटना में उन्हें बिहार बिजली बोर्ड की ओर से कोई ज्ञापन दिया गया था,

(ख) यदि हां, तो उसका संक्षिप्त विवरण क्या है, और

(ग) उस पर सरकार की क्या प्रतिक्रिया है ?

रेल मंत्रालय में उप-मंत्री (श्री मुहम्मद शफी कुरैशी) : (क) जी नहीं।

(ख) और (ग). प्रश्न नहीं उठता।

रेलवे इम्प्लाइज कोआर्डिनेशन कमेटी, दानापुर द्वारा प्रस्तुत ज्ञापन

7247. श्री रामावतार शास्त्री : क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) क्या गत 17 मार्च को दानापुर रेलवे स्टेशन पर रेलवे इम्प्लाइज कोआर्डिनेशन कमेटी, दानापुर ने उन्हें कोई स्मरण पत्र दिया था,

(ख) यदि हां, तो उसका ब्यौरा क्या है, और

(ग) इस बारे में सरकार की क्या प्रतिक्रिया है ?

रेल मंत्रालय में उप-मंत्री (श्री मुहम्मद शफी कुरैशी) : (क) जी हां।

(ख) ज्ञापन में निहित मांगें संलग्न विवरण में दी गयी हैं।

(ग) इस प्रकार के विषय समय-समय पर मान्यता प्राप्त श्रम संगठनों द्वारा उठाये जाते हैं और विभिन्न स्तरों पर वार्ता तंत्र तथा संयुक्त परामर्श तंत्र की बैठकों में विचार-विमर्श के जरिये तय किये जाते हैं।

विवरण

रेल कर्मचारी समन्वय समिति, दानापुर द्वारा प्रस्तुत ज्ञापन में निहित मांगें।

1. मापदण्ड के अनुसार काम।
2. इमदादी दरों पर आवश्यक वस्तुओं की सप्लाई।
3. मकान किराया भत्ते की स्वीकृति।
4. विकोटिकृत कर्मचारियों की वैकल्पिक नियुक्ति।
5. समय आबद्ध पदोन्नतियां।
6. इंजन के कोयला खलासियों को रेल कर्मचारी मानना।

7 लिपिक वर्गीय कर्मचारियों का पदोन्नति के कोटे की प्रतिशतता मे वृद्धि

8 लिपिक वर्गीय और चतुर्थ श्रेणी के कर्मचारियों को प्रोत्साहन ।

9 बोनस और आवश्यकता पर आधारित न्यूनतम वेतन ।

10 रेल कर्मचारियों के विरुद्ध उत्पीड़न के मामलों को वापस लेना ।

11 रेल कर्मचारियों के अन्तर्गत पावन का शीघ्र निपटारा ।

Embankment scheme along river Tista from Jalpaiguri to Jhahsingheswar, under the Supervision of North Bengal Flood control Commission

7248. SHRI B. K. DASCHOWDHURY:

SHRI R. N. BARMAN:

Will the Minister of IRRIGATION AND POWER be pleased to stae:

(a) whether embankment scheme along the river Tista from Jalpaiguri to Jharsingheswar now being constructed under the supervision of the North Bengal Flood Control Commission is quite adequate to safeguard the local area from any threat of further flood and also to have the Railway lines from Jalpaiguri to Haldibari;

(b) if so, the main features thereof; and

(c) when it will be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) to (c). The embankment scheme along river Teesta from Jalpaiguri to Jharsingeswar envisages construction of an earthen embankment 37 km long, out of which 3 km will be armoured by stone boulder pitching. It is estimated to cost Rs. 3.24 crores and is scheduled to be completed by June, 1973. The embankment is designed to provide production to an area of 19800 hectares (48200 acres) and also the Jalpaiguri Haldibari railway line against floods with peak discharges upto 20860 cumes (7.3 lakh cusecs).

Labour strength in upper Krishna canal work

7249. SHRI C. K. JAFFER SHARIEF: Will the Minister of IRRIGAGATION AND POWER be pleased to state:

(a) whether Government have advised the State Government of Mysore to raise the labour strength in Upper Krishna Canal work from existing 500 to 1,000, establishing labour camps with the capacity of 1,000 each, at a distance of three miles in the works areas; and

(b) if so, the reaction of State Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) and (b). The Government of Mysore have reported that under the Upper Krishna Project, construction of Narayanpur Left Bank Canal and its Branches namely Shahpur, Javeri and India have been taken up to provide employment to scarcity affected labour in Gulbarga and Bijapur Districts and that on an average about 8 to 10 thousand labour are being daily employed on these works.

Crash Programme for increase in the power generation capacity in the Country

7250. SHRI DHARAMRAO AFZALPURKAR: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Government have drawn up any crash programme for immediate increase in the power generation capacity in he country; and

(b) if so, the broad outlines thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) and (b). Immediate large scale increase in the power generation capacity by a crash programme is impracticable as this inherently requires substantial time. Steps have, however, been taken (i) to install Diesel Generating sets, (ii) to maximise generation from the existing power stations (iii) to expedite commissioning of the power projects under construction by providing additional finances. (iv) arranging for scarce construction materials like steel by import and (v) identifying and removing any difficulties by continuous monitoring and visits by Expert Teams to the projects.

Incorporation of Amendments Recommended by Law Commission into Statutes

7251 SHRI H N. MUKHERJEE Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state what steps have been taken by Government so far for incorporating into the statutes amendments recommended (and also provisionally drafted) by the Law Commission in order to strengthen socio-economic legislation and plug loopholes authoritatively identified?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): Recommendations contained in the Forty-Seventh Report of the Law Commission for the amendment of Foreign Exchange Regulation Act, 1947, have been taken into consideration while drafting the Foreign Exchange Regulation Bill which has been introduced in Parliament in 1972. With regard to such of the recommendations of the Report has have been accepted by the Government a Bill seeking to amend the Customs Act, 1962, The Gold (Control) Act, 1968, and the Central Excise and Salt Act, 1944 has already been introduced in Lok Sabha on 18th December 1972 The recommendations pertaining to other legislations are under various stages of implementation.

Setting up of Fertiliser Plant in Mysore

7252. SHRI DHARAMRAO AFZALPURKAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whethere there is any proposal under the consideration of Government to establish a ferilizer plant in Mysore; and

(b) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH). (a) Some studies are presently under way in regard to the possible locations where additoinal fertilizer capacity could be created during the Fift Five Year Plan. These studies also cover some locations in Mysore.

(b) Does not arise.

Technical equipment for D.E.S.U. Project lying idle

7253. SHRI M. RAM GOPAL REDDY: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether technical equipment worth crores of rupees purchased for D.E.S.U. for 220 K.W. project is lying idle; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) and (b). It is reported by Delhi Electric Supply Undertaking that only a part of the equipment for installing 220 KV sub-stations at Narela, Najafgarh and Patparganj valued at Rs. 180 lakhs (approx.) has been received.

Balance equipment is under delivery. The progress of the various connected works has received set-back mainly because of the following reasons:

(i) Late receipt of approval to the route alignment of 220 KV transmission line from local authorities.

(ii) Delay in handing over of clear physical possession of lands for 220 KV sub-stations.

(iii) Opposition to carrying out of construction work by the cultivators/landowners.

(iv) General shortage of steel and non-availability of adequate quantities of the required structural steel sections.

(v) General shortage of railway wagons for movement of cement, steel and hardwares etc.

(vi) Lower period of deliveries of circuit breakers offered by the suppliers and also delay in the delivery of insulators, hardwares etc.

(vii) Coming up of unauthorised houses along the approved route alignment and resistance offered in the execution of the work by the occupants.

Execution of medium and major Irrigation Projects in Orissa

7254. SHRI ARJUN SETHI: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the number and names of the medium and major irrigation projects in Orissa which are under the process of execution; and

(b) the number of projects which are expected to be completed before the commencement of 5th Plan?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) and (b). 5 major and 16 medium irrigation projects as indicated in the attached statement are under execution in Orissa. Out of these, remaining works on the Hirakud and Salandi projects and 8 medium projects namely Salia, Salki, Budhibudhiani, Dhanei, Bahuda (Stage-I)

Hiradharbati, Pitamahal and Baghua are expected to be completed before the commencement of the Fifth Plan.

Statement

Irrigation projects under execution in Orissa

Major

1. Hirakud (Stage-I)
2. Mahanadi Delta
3. Salandi

4. Darjang
5. Anandpur Barrage

Medium

1. Salia
2. Salki
3. Budhabudhiani
4. Godahado
5. Dhanei
6. Bahuda (Stage I)
7. Hiradharbati
8. Pitamahal
9. Uttei
10. Baghua
11. Dahuka
12. Ong
13. Sundar
14. Kala
15. Dadraghati
16. Saipala.

Composition of Khurda road Divisional Committee on Railways

7255. SHRI ARJUN SETHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Khurda Road Divisional Commitee on Railways has been constituted;

(b) if so, the names of the Members, especially the people's representative;

(c) whether Members of Parliament are ex-officio members thereof; and

(d) the number of meetings held since 1971 and the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). Yes. The Divisional Railway Users' Consultative Committee for Khurda Road has been constituted for a period of two years from 1st January 1972 to 31st December 1973. A list of Members nominated thereon is laid on the Table of the House. [*Placed on Library. See* No. LT-4813/73.]

(c) No. Two Members of Parliament are nominated on each Divisional Railway Users' Consultative Committee who are non-official members.

(d) Eight. The suggestions and advice of the Members at the meetings were found useful in improving the services provided for the rail users.

Introduction of Fast Train on Howrah-Waltair Section

7256 SHRI ARJUN SETHI: Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No 6718 on the 3rd August, 1971 and state the reasons for not introducing a fast train on the Howrah-Waltair section so far?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): The question of speeding up of passenger trains was further examined. It was decided that the present permissible speed of 100 Kmph on Howrah-Waltair Section should continue until:

(i) further developments in speed-mix of different train composition have been watched

(ii) overcrowding has been dealt with; and

(iii) the financial position of the railways improves to permit diversion of some resources to improve quality of service in respect of speed on medium distance inter-city trains.

.Electrification of staions on Khurda Road Division

7257. SHRI ARJUN SETHI: Will the Minister of RAILWAYS be pleased to state:

(a) what are the specific criteria of electrification of a Railway station;

(b) the number and names of the stations in Khurda Road Division of South Eastern Railway which are yet to be electrified;

(c) how many of these stations at present do not fulfil the criteria of electrification; and

(d) the names of the stations for which public demand for electrification has been made and the reactions of Govt thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) It is the policy of the Railway Administration to electrify all stations where reliable low tension power supply is available nearby at reasonable service connection charges and tariff. Commercial importance of the station, the number of night trains halting at the station, availability of maintenance staff are also taken into consideration. Stations are also electrified alongwith the introduction of electric traction or colour light signalling. Suggestions of the Railway Users' Committee and Members of Parliament are also taken into consideration in determining *inter-se* priority for electrification of any station.

(b) 25 stations as per statement attached.

(c) 14 stations.

(d) Representations have been received regarding electrification of the following seven stations:—

Chilka

Retang

Kaipadar Road

Solari

Bhusandpur

Gangadharpur

Humma

Of these, Bhusandpur is already electrified. Gangadharpur and Humma stations have been programmed for electrification in 1973-74. At the balance 4 stations, electricity is not available nearby.

Statement

1 Birpurusottampur

2. Chilka

3 Garhmadhupur

4. Jakhapura

5. Joranda Road

6 Kaipadar Road

7 Narasimhampur

8. Retang

9. Salegaon

10 Solari

11. Summadevi

12. Surla Road

13. Machapur

14. Radhakishorepur

15. Nayabaghirathipur

16. Sadashibpur

17. Joypur

18. Rohama

19. Somepur

20. Gangadharpur

21. Gurudijkatia

22. Kenduapada

23. Humma

24. Motari

25. Ghantikal.

कश्मीर मेल में तीसरे दर्जे के अधिक कोच लगाना और इस मार्ग पर एक अन्य गाड़ी चलाना

7258. श्री ओंकार लाल बेरवा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) क्या दिल्ली से चलने वाली कश्मीर मेल में तीसरे दर्जे के केवल 2 डिब्बे ही लगाए जाते हैं,

(ख) क्या तीसरे दर्जे में भारी भीड़ को देखते हुये सरकार का विचार इस मार्ग पर एक अन्य गाड़ी चलाने का अथवा कश्मीर मेल के साथ तीसरे दर्जे के और डिब्बे ल का है , और

(ग) यदि हां, तो कब तक, और यदि नहीं, तो इसके कारण क्या हैं ?

रेल मंत्रालय में उप मंत्री (श्री मुहम्मद शफ़ी कुरेशी) (क) जी नहीं । दिल्ली से चलने वाली कश्मीर मेल में, तीसरे दर्जे के शयन यानों के अतिरिक्त, गर्मियों में तीसरे दर्जे के तीन सामान्य डिब्बों और सर्दियों में तीसरे दर्जे के पांच डिब्बों के बराबर स्थान की व्यवस्था की जाती है ।

(ख) और (ग) 1-5-1973 से, डीजल इंजन लगाये जाने के कारण इस गाड़ी में एक तीसरे दर्जे का और एक 2-टियर शयन यान और बढ़ाने का प्रस्ताव है ।

कोटा वर्कशॉप के हैल्परों की भर्ती के लिए हिन्दी में फार्म देना

7259. श्री ओंकार लाल बेरवा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) क्या कोटा वर्कशाप (वैगन रिपेयर शाप) में हाल ही में हैल्परों की भर्ती के संबंध में दिये गये सभी आवेदन पत्र फार्म अंग्रेजी में छपाये गये थे ,

(ख) यदि हां, तो इसके क्या कारण है, और

(ग) क्या सरकार भविष्य में आवेदन-पत्र के फार्म हिन्दी में उपलब्ध करायेगी ?

रेल मंत्रालय में उप मंत्री (श्री मुहम्मद शफ़ी कुरेशी) : (क) कोई आवेदन-पत्र फार्म नहीं दिये गये थे ।

(ख) और (ग) प्रश्न नहीं उठता ।

पश्चिम रेलवे में बुकिंग खिड़कियों पर बुकिंग लिपिकों का तैनात किया जाना

7260. श्री ओंकार लाल बेरवा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) पश्चिम रेलवे में ऐसे कितने स्टेशन हैं जहां बुकिंग खिड़कियां 3 और लिपिक 2 हैं, और

(ख) इसके क्या कारण हैं ?

रेल मंत्रालय में उप मंत्री (श्री मुहम्मद शफ़ी कुरेशी) : (क) और (ख) सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जायेगी ।

Loktak Hydro Electric Project in Manipur

7261. SHRI JAGANNATH MISHRA: Will the Minister of IRRIGATION AND POWER be pleased to state;

(a) whether cost on Loktak Hydro Electric Project in Manipur will be more than estimated; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) The cost will be more than what was originally estimated.

(b) The main reasons for escalation of cost are increase in (i) Cost of land acquisition, (ii) labour rates, (iii) cost of material (iv) quantities of works and charges for design and Engineering and (v) higher rates tendered by contractors over those provided in the estimates.

समुद्र की लहरों से बिजली पैदा करना

7262. श्री भारतसिंह चौहान : क्या सिंचाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या एक इंजीनियर समुद्र की लहरों से बिजली पैदा करने की योजना पर कार्य कर रहा है ; और

(ख) यदि हां, तो क्या उसकी योजना को पूरा करने में उसकी सहायता करने का सरकार का विचार है ?

सिंचाई और विद्युत् मंत्रालय में उपमन्त्री (श्री बालगोविन्द वर्मा) : (क) जी, हां ।

(ख) समुद्र की लहरों से विद्युत उत्पादन की सम्भाव्यता के लिए पर्याप्त ब्योरा नही भेजा है ।

Removal of Fish Plates Between Chinatalapalli and Yelgur Stations

7263. SHRI SUKHDEO PRASAD VERMA: Will the Minister of RAILWAYS be pleased to state:

(a) whether fish plates were found removed between Chinatalapalli and Yelgur Railways stations in Kurnool District on the 17th March, 1973;

(b) whether an investigation has been made in this respect; and

(c) if so, the results of the investigation and action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes, but the area falls in Warangal District and not in Kurnool District.

(b) and (c). Government Railway Police, Kazipet has registered a case and are investigating the same.

Creation of Gazetted posts for implementaion of Language (Amendment) Act, 1967 (Western and Central Railways)

7264. DR. KAILAS: Will the Minister of RAILWAYS be pleased to state:

(a) whether Ministry of Home Affairs has lifted ban on creation of

posts for the implementation of Official Languages (Amendment) Act, 1968;

(b) whether the Western and Central Railways had asked for creation of Gazetted posts about 1 1/2 years ago; if so, when these are to be sanctioned; and

(c) what are the causes for delay in creating these posts?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) While there is no ban as such on creation of gazetted posts, gazetted posts chargeable to revenue are created only if they are considered demonstrably inescapable.

(b) and (c). Two Class II posts of Assistant Hindi Officers have been sanctioned on each of the Zonal Railways (except Southern Railway). Proposals for creation of two additional posts were received from Western Railway in November' 71 and March '72 and one from Central Railway in March' 72. The proposals were examined but it was found that justification given for creation of additional posts was not sufficient. On the basis of additional data received from the Railway the matter is being re-examined keeping in view the paramount need for economy in creation of gazetted posts.

Refining of Iraqi Crude by Esso and Caltex

7265. SHRI H. N. MUKERJEE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Esso and Caltex have agreed to refine Iraqi crude;

(b) if so, on what terms; and

(c) the quantity of Iraqi crude to be refined by these two companies?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) to (c): Esso and Caltex have agreed, in principle, to refine on behalf of Indian Oil Corporation North Rumaila crude oil being imported by the Indian Oil Corporation from Iraq. The terms and conditions are at present under negotiation between IOC and the respective companies.

पांचवीं योजना अवधि के दौरान वैगनों का निर्माण करने वाले नये कारखाने की स्थापना

726 . श्री एम० एस० पुरती : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पांचवी पचवर्षीय योजना अवधि के दौरान वैगनों का निर्माण करने के लिए नये कारखाने स्थापित करने का सरकार ने निर्णय किया है , और

(ख) यदि हा, तो तत्सम्बन्धी ब्योरा क्या है ?

रेल मंत्रालय में उप मंत्री (श्री मुहम्मद शफ़ी कुरेशी) : (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

रेलवे कालोनी, दिल्ली किशनगंज में औषधालय का विस्तार

7267. श्री महादीपक सिंह शाक्य : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली में किशनगंज में रेलवे कालोनी की रेलवे डिस्पेंसरी के विस्तार की कोई योजना विचाराधीन हैं ;

(ख) यदि हा तो इस बारे में वर्तमान स्थिति क्या हैं और विस्तार योजना की मुख्य बातें क्या हैं ; और

(ग) इस को कब तक क्रियान्वित किये जाने की संभावना है ?

रेल मंत्रालय में उप-मंत्री (श्री मुहम्मद शफ़ी कुरेशी) · (क) जी हां ।

(ख) और (ग) बहिरग रोगियो के उपचार के लिए एक्स-रे, रोग विज्ञान और प्रयोगशाला और छोटे-मोटे शल्योपचार की सुविधाओ की व्यवस्था करने के लिए दिल्ली-किशनगंज के मौजूदा चिकित्सालय के विस्तार का प्रस्ताव हैं। इस काम की लागत 3.37 लाख रुपये है । यह काम 1972-73 के अंतिम निर्माण कार्यक्रम के रूप में प्रारम्भ किया जा चुका हैं जिसके लिए वर्ष 1972-73 में 16 हजार रुपये और 1973-74 में एक लाख रुपये के परिव्यय की गयी है । शेष 2.21 लाख रुपया अग्रानीत किया जायेगा और यह काम बाद में पूरा किया जायेगा ।

इंजन ड्राइवरों को सतर्क रखने के लिए रेलवे इंजनों में यंत्र लगाना

7268. श्री महादीपक सिंह शाक्य : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेलवे कमीशन ने सरकार से सिफारिश की थी कि इंजन ड्राइवरों को सतर्क रखने के लिए रेलवे इंजनो में यंत्र लगाए जायें;

(ख) क्या गत 5 वर्षों से अब तक इस बारे में कोई कार्यवाही नही की गई है; और

(ग) यदि हां, तो इस बारे में विलम्ब के क्या कारण हैं और इस पर सरकार की क्या प्रतिक्रिया है ?

रेल मंत्रालय में उप-मंत्री (श्री मुहम्मद शफ़ी कुरेशी) : (क) जी हां ।

(ख) और (ग) कारंवाई की जा चुकी है । मुख्य लाइन के बेड़े के कुल लगभग 1200 डीजल इंजनों में से 543 में सतर्कता नियंत्रण यंत्र लगे हैं और इसके अलावा 135 इंजनों में डैडमैन पेडल लगे हैं। मैसर्स बैंनी एण्ड कम्पनी लिमिटेड, कलकत्ता को 280

सतर्कता नियन्त्रण यंत्रों के और आर्डर दिये गये हैं। अभी तक सन्तोषजनक देशी नियन्त्रण यंत्रो के उपलब्ध न होने के कारण सतर्कता नियन्त्रण यंत्रो को लगाने का काज तेज नहीं किया जा सका।

इंजनों के साथ ब्रेक वेन तथा पार्सल वैनका लगाया जाना

7269. श्री मंहा दीपक सिंह शाक्य : क्या रेल मंत्री यह बताने की कृपा करेंगे कि रेलवे आयोग ने इस बात पर खेद व्यक्त किया है कि ब्रेक वैन और पार्सल वैन को मेल तथा एक्सप्रेस गाड़ियो में इजनो के साथ नही जोड़ा जाता है जिससे कि दुर्घटनाओ के समय हताहतों की संख्या कम हो, और यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है ?

रेल मंत्रालय में उप-मंत्री (श्री मुहम्मद शफी कुरेशी) : सम्भवत: माननीय रेल सुरक्षा आयुक्त की 1971-72 की वार्षिक रिपोर्ट से है जिसमें यह कहा गया था कि गाड़ियों के विन्यास से सम्बन्धित अनुदेशों के उल्लंघन की घटनाएं आयोग के देखने में आयी है। सवारी डिब्बों के विन्यास से सम्बन्धित अनुदेशों का अधिकांशत निष्ठापूर्वक पालन किया जाता है और अनुदेशों के पालन में होने वाली चूक के विरुद्ध उपयुक्त कार्रवाई की जाती है। फिर भी, इसमें से अधिकांश मामले चूक अथवा सवारी गाड़ियों के गठन में ठीक अन्तिम क्षण में किये जाने वाले परिवर्तन के होते हैं।

Allotment of Bookstalls at Railway Stations to educated unemployed

7270 SHRI P. M. MEHTA:
SHRI SHRIKISHAN MODI:

Will the Minister of RAILWAYS be pleased to state:

(a) whether he made an announcement recently that Book Stalls at the Railway Stations will be given to the educated unemployed;

(b) the number of educated unemployed who have applied for the same; and

(c) in how many cases Government have taken a decision?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) An announcement was made that serious thought was being given to the problem whether it would be possible to allot bookstalls to cooperatives of educated unemployed youngmen at different stations.

(b) Applications have been received from eleven parties.

(c) The applications will be considered on merits when the details of the scheme are finalized.

Coastal Railway Line in Kutch Gujarat

7271. SHRI P. M. MEHTA: Will the Minister of RAILWAYS be pleased to state:

(a) whether a decision on the coastal Railway line in Kutch in Gujarat which is pending consideration of Government since 1949 has been taken;

(b) when the construction on the Railway line is likely to be undertaken; and

(c) the amount of expenditure likely to be incurred thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b): Presumably, the reference is to Gandhidham-Lakhpat MG/BG rail link. If so, no survey were carried out for this rail link in 1949, though surveys were carried out in this area in 1946-47 for a rail link from Bombay to Sind, part of which would have served Kutch area. An engineering and traffic survey was however carried out in 1970-71 for the Gandhidham-Lakhpat rail link and survey reports are at present under examination. A decision on the project will be taken after the survey reports have been examined from all angles.

(c) As per the survey report, the estimated costs of construction of this project excluding cost of rolling stock and interest charges is:

(i) Rs. 22.41 crores for a BG alignment Gandhidham-Bhuj-Mandvi-Lakhpat including conversion from MG to BG between Gandhidham and Bhuj;

(ii) Rs. 19.80 crores for BG alignment Gandhidham-Mundra-Mandvi-Lakhpat.

(iii) Rs. 15.81 crores for MG alignment via Gandhidham-Mundra-Mandvi-Lakhpat.

जामनगर-दिल्ली रेलगाड़ी के प्रथम श्रेणी के डिब्बों में "अटेन्डेन्ट" की नियुक्ति

7272. श्री मूलचन्द डागा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि जामनगर से दिल्ली चलने वाली ट्रेन के प्रथम श्रेणी के डिब्बों में अजमेर से दिल्ली तक क्या कोई अटेन्डेन्ट नही रहता और यदि हा, तो इसके क्या कारण हैं ?

रेल मंत्रालय में उप-मंत्री (श्री मुहम्मद शफ़ी कुरेशी): जामनगर-दिल्ली पहले दर्जे के डिब्बे मे, इस समय, अजमेर और दिल्ली के बीच सप्ताह में दो बार डिब्बा-परिचरो की व्यवस्था की जाती है । 1 मई, 1973 से, दस डिब्बे मे सप्ताह मे सातो दिन परिचर नियुक्त करने की व्यवस्था की जा रही है ।

समदड़ी-भिल्लड़ी लाइन पर चलने वाली गाड़ियों को पालनपुर तक बढ़ाना

7273. श्री मूलचन्द डागा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) समदड़ी-भिल्लडी लाइन पर रोजाना चलने वाली दोनों गाड़ियों को पालनपुर तक क्यों नहीं बढ़ाया जाता ताकि बम्बई आने जाने वाले यात्रियों को समय की भारी बचत हो सके; और

(ख) क्या रेलवे विभाग इस प्रस्ताव पर गत तीन वर्षों से विचार कर रहा है ?

रेल मंत्रालय में उप मंत्री (श्री मुहम्मद शफ़ी कुरेशी) :(क) और (ख). समदड़ी–भिल्लड़ी खण्ड पर चलने वाली दो गाड़ियों का चालन-क्षेत्र पालनपुर तक बढ़ाने के बारे में सुझाव मिले थे । सुझावानुसार चालन-क्षेत्र बढ़ाने का, फिलहाल, न तो वर्तमान यातायात की दृष्टि से औचित्य है और न यह परिचालनिक दृष्टि से व्यावहारिक ही है क्योंकि इस-मार्ग पर यथेष्ट लाइन-क्षमता का अभाव है ।

"सोडा राख" की आवश्यकता, उत्पादन और सन् 1970, 1971 और 1972 में इसका आयात

7274. श्री मूलचन्द डागा : क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय देश को "सोडा राख" की कुल कितनी आवश्यकता है और कितना उत्पादन देश में होता है और सन् 1970, 1971 और 1972 में कितना-कितना आयात किया गया; और

(ख) "सोडा राख" में आत्मनिर्भर बनने के लिये सरकार ने क्या कदम उठाये हैं या उठायेगी ?

पेट्रोलियम और रसायन मंत्रालय में उपमंत्री (श्री दलबीर सिंह) : (क) वर्ष 1973 में सोडा-राख की आवश्यकताओं का 5.50 लाख मीटरी टन का अनुमान लगाया गया है । गत तीन वर्षों के उत्पादन और आयात के आंकड़े निम्न प्रकार हैं —

वर्ष	उत्पादन (मीटरी टन)	आयात (मीटरी टन)
1970 .	4,46,443	557
1971 .	4,78,941	11,110
1972 .	4,85,971	2,000 (अगस्त 1972 तक)

(ख) प्रति वर्ष 1.8 लाख मीटरी टन की अतिरिक्त लाइसैन्सकृत क्षमता कार्यान्वयन अधीन है । इसके अतिरिक्त, प्रति वर्ष 8.90 लाख मीटरी टन की क्षमता आशय पत्र के अन्तर्गत दी गई है । यह सुनिश्चित करने के लिये, कि लाइसैन्सकृत क्षमता का शीघ्रता से प्रतिस्थापन हो, परियोजनाओं के कार्यान्वयन का नियमित रूप से पुनरीक्षण किया जाता है ।

Survey Reports for Railway Link in Balurghat under West Dinajpur

7276. SHRI PRIYA RANJAN DAS MUNSI: Will the Minister of RAILWAYS be pleased to state:

(a) whether his Ministry has received the latest Reports of the survey with regard to the Railway link in Balurghat under West Dinajpur; and

(b) if so, the decision of the Ministry in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) No.

(b) Does not arise.

Memorandum from Farrakka Barrage Project Employees' Association

7277. SHRI PRIYA RANJAN DAS MUNSI: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Government have received any Memorandum from the Farrakka Barrage Project Employees' Association recently;

(b) if so, what is the nature of the Memorandum; and

(c) the decision taken by Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VARMA): (a) A Memorandum has been received from the Farrakka Barrage Project Workers' Union (not the Farrakka Barrage Project Employees' Association).

(b) The main demands of the workers as contained in the Memorandum are as follows:—

(i) About 2900 Workcharged and regular employees of the Farrakka Barrage Project be declared permanent.

(ii) Suitable alternative employment be found for the surplus staff.

(iii) Bhagirathi Dredging works be entrusted to the Project Workers.

(iv) Holiday on 2nd Saturday and 12 days casual leave in a year be allowed to the Workers of the project.

(v) Declaration of Quasi-permanency/conversions to regular establishment for all work charged staff who have completed three years service be made.

(vi) Honorarium be sanctioned to all the remaining staff of the project for the coffer dam works.

(c) The demands of the workers are under examination.

Participation of Railway Board in proposed Ganga Bridge Project at Patna

7278. SHRI VARKEY GEORGE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the technical committee of Railway Board has examined the feasibility of participation in the proposed Rs. 32 crores Ganga bridge project at Patna; and

(b) if so, the outcome thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b) The question of Railway's participation in the proposed Ganga bridge project at Patna is under examination.

Shed at Ajmeri Gate siding of New Delhi Railway Station for unloading of Cement

7279. SHRI K. LAKKAPPA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is no shed at Ajmeri Gate siding of New Delhi Railway Station for the purposes of unloading of cement;

(b) whether Railways have to pay huge claims to cement dealers on account of cement damaged by rains and if so, amounts paid for the last three years, on this account; and

(c) the steps taken by Government to minimise such claims?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) There is a covered shed at Ajmeri Gate siding for the purpose of unloading of cement.

(b) The total amount of claims paid on account of cement damaged by rains for the last 3 years, was as under:—

1970-71	Nil
1971-72	2,037
1972-73	9,615

(c) A proposal to extend the platform at Bhusa line Ajmeri Gate by 150' with covered shed is under consideration and will be included in the future years Works Programme, subject to availability of funds.

Construction of a shed at Shakur Basti siding for unloading of Cement

7280. SHRI K LAKKAPPA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is no shed at Shakur Basti Siding in the Union Territory of Delhi for the purposes of unloading of cement;

(b) whether Railways have to pay huge amounts to cement dealers on account of damage caused by rains and if so, the amounts paid during the last three years on this account; and

(c) whether Government have any proposal to construct a shed at Shakur Basti Siding and if so, by what time the shed is likely to be constructed?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes. There is no shed at Shakurbasti Siding for the purpose of unloading cement.

(b) No amount has so far been paid on account of damage caused by rain after unloading of cement consignments at Shakurbasti. Claims for Rs. 9,084 are, however, pending.

(c) A proposal to construct a shed on cement siding is under consideration and the same will be taken up in the future years works programme, subject to availability of funds

Sanction of Rural Electrification Schemes for Tehsil Saran, District Allahabad

7281. SHRI VISHWANATH PRATAP SINGH: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the Government of Uttar Pradesh have asked the Central Government for the sanction of two rural electrification schemes for Tehsil Saran, District Allahabad; and

(b) if so, the decision of Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) The Rural Electrification Corporation which has been set up in Central Sector since July, 1969, provides additive finances to State Electricity Boards for implementation of their rural electrification schemes. The Corporation has so far sanctioned 48 rural electrification schemes of Uttar Pradesh envisaging loan assistance of Rs. 2861.911 lakhs for electrification of 5,884 villages, energisation of 31,347 pumpsets and power supply to 12,094 small scale and agro industries. These schemes also include three schemes of Allahabad District envisaging loan assistance of Rs. 241.496 lakhs for the electrification of 431 villages and energisation of 3,383 pumpsets in Mehja, Karchana and Phulpur Tehsils. No scheme for electrification of Saran Tehsil has so

far been received by the Rural Electrification Corporation from Uttar Pradesh State Electricity Board; and

(b) Does not arise.

Railway Electrification Schemes for Fifth Plan period

7282. SHRI S. A. MURUGANANTHAM: Will the Minister of RAILWAYS be pleased to state:

(a) what are the proposals before Government for the electrification of Railway lines during the Fifth Plan period; and

(b) of these, what are the schemes Government intend to take up in Tamilnadu?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). Specific decisions about the particular portions to be electrified during the Fifth Plan, would be taken after carrying out surveys and cost-*cum*-feasibility studies.

Protection of pay to ex-works mistries and Ex-AIOWs absorbed as Clerks on South Eastern Railway

7283. SHRI HUKAM CHAND KACHWAI: Will the Minister of RAILWAYS be pleased to state:

(a) whether some Works Mistries were rendered surplus on South Eastern Railway and absorbed as Clerks without allowing them pay protection;

(b) whether the Calcutta High Court on 11th May, 1971 has directed the Railway Administration to give these Works Mistries full pay protection during the period they were absorbed as Clerks.

(c) if so, whether all cases similar to those of these Works Mistries are regularised as directed by the Calcutta High Court and whether the case of A.I.O.Ws of Western Railway absorbed as Clerks in the year 1966 is also similar to those of the said Works Mistries; and

(d) if so, whether they shall also be given pay protection during the period they were working as Clerks, and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI): (a) Works Mistries rendered surplus on the South Eastern Railway were absorbed in alternative posts of Office Clerks, Trains Clerks, Commercial Clerks, etc. In terms of extant orders, surplus railway servants absorbed in the alternative posts in lower grades, are given weightage of their previous service for higher fixation of pay in the alternative posts in which they are absorbed, by grant of advance increments/personal pay corresponding to the number of completed years of service rendered in the post from which they are rendered surplus. Pay of these staff was fixed accordingly.

(b) Yes, to the petitioners.

(c) and (d). No. The Calcutta High Court *vide* their order dated 29th May, 1972, made it clear that the benefit of the judgement dated 11-5-1971 is confined to the petitioners only. Accordingly the pay of surplus A.I O.Ws on Western Railway as well as elsewhere, absorbed as Clerks, has been regulated as per extant orders quoted in the reply to (a).

Conversion of Railway Officers Saloons into Passenger Coaches on Indian Railways

7284. SHRI HUKAM CHAND KACHWAI: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a heavy shortage of Passenger Coaches on Indian Railways;

(b) whether there is any proposal to convert Railway officers' saloons into passenger coaches for the convenience of the public and to meet the problems of rush in trains; and

(c) whether he is considering any other proposal for reducing the privileges of the Railway Officers?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) No.

(b) and (c) There is no proposal to convert Inspection Carriages used by Railway Officers into Passenger Coaches. Moreover, they are mostly old wooden bodied coaches built on non-standard underframes and their conversion for use as Passenger Coaches would not be feasible. The use of these carriage has now been restricted to functional purposes.

उच्चतम न्यायालय के पास विचाराधीन मामले

7285. श्री हुकम चन्द कछवाय :
श्री मालजीभाई परमार :

क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय उच्चतम न्यायालय के पास कितने मामले विचाराधीन हैं; और

(ख) तीन वर्षों से अधिक विचाराधीन मामलों की संख्या क्या है ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री एच० आर० गोखले) : (क) 1-1-1973 को 10846 मामले लम्बित थे ।

(ख) 1-1-1973 को ऐसे मामलों की संख्या 2116 थी ।

New River Valley Projects from Kerala

7286. SHRIMATI BHARGAVI THANKAPPAN: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Kerala Government have sent some new river valley projects under centrally sponsored category for approval;

(b) if so, the salient features thereof; and

(c) the present position thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) to (c). Irrigation is a State subject There is no Centrally sponsored scheme of irrigation and irrigation projects are planned, investigated and constructed by the State Governments as a part of their developmental plans. Central assistance to State Plans is provided in the form of block loans and grants for the State Plans as a whole and is not related to any individual head of development or project.

The Government of Kerala have proposed the following new irrigation projects for inclusion in their developmental Plans:—

Name of Project	Estimated cost (Rs. lakhs)	Benefit in lakh acres
1	2	3
Major		
Edamalyar . .	1967	2·88
Banasurasagar .	1137	0·59
Tirunelli . .	650	0·22
Kerala Bhawani (Tail race utilisation) . . .	805	0·80

1	2	3
Medium		
Karapuzha Irrigation . . .	389·00	0·23
Attappady Irrigation Project .	476·00	0·153
Noolapuzha .	290·00	0·21
Manjat . .	318·00	0·12
Thendar . .	299·00	0·15

Edamalayar, Kerala Bhawani and Karapuzha irrigation schemes are under examination in the Central Water and Power Commission. Replies to the comments of the Central Water and Power Commission on the other projects are awaited from the State Government.

Population and Area on an Average served by 100 kilometres Railway Lines in Kerala

7287. SHRIMATI BHARGAVI THANKAPPAN: Will the Minister of RAILWAYS be pleased to state:

(a) the population and area on an average served by 100 kilometres Railway line in Kerala; and

(b) the All India figures in comparison thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) 4,367 square kilometres of area and a population of 2,398,000 are served by each 100 kilometres of railway lines in Kerala.

(b) The comparative all India figures are 5,302 square kilometres of area and a population of 909,000.

Electrification of Villages in Kerala

7288. SHRIMATI BHARGAVI THANKAPPAN: Will the Minister of IRRIGATION AND POWER be pleased to state the names of the villages electrified, District-wise, during 1972-73 and proposed to be electrified, District-wise; in Kerala during 1973-74?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): A Statement is laid on the Table of the House. [*Placed in Library. See* No. LT-4814/73.]

Public Limited Companies

7289. SHRI VAYALAR RAVI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the total number of non-Government Public Limited Companies at the end of March, 1973 and their total paid-up capital;

(b) the number of companies in which the different monoply houses and foreign collaboration have got more than 50 per cent shares and their total paid-up capital; and

(c), the total capital issued by these companies during the last three years and their year-wise break-up?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN): (a) The number of non-Government Public Limited Companies at work in the country as on 31st December, 1972, the latest date upto which the information is available was 6693. The total paid-up capital of these companies as on that date amounted to Rs. 1833.2 crores.

(b) The Public Limited Companies in which foreign holding companies held more than 50 per cent of their share capital numbered 138 and had an aggregate paid-up capital of Rs. 253.80 crores as on 31-3-1971.

The information regarding the number of companies in which the Monopoly Houses have got more than 50 per cent shares, is being collected and will be laid on the Table of the House.

(c) The amounts of capital issued (shares and debentures) by non-government, non-financial public limited companies through Prospectuses during the last three years are as under:—

Year ending	Amount of capital issued (Rs. crores)
December 1970	42·09
December 1971	29·27
December 1972	66·01

Loan from Canada for setting up Fertilizer Plant at Koyali in Public Sector

7290. SHRI M. M. JOSEPH: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether any fertilizer plant is being set up in Public sector at Koyali near Baroda, and if so, the main features thereof; and

(b) whether any Canadian loan has been received for the purpose, and if so, the salient features of the agreement signed in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) No, Sir

(b) Does not arise.

Assets, Turnover and Profits of Larger Industrial Houses

7291. SHRI JOYTIRMOY BOSU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the names of large industrial Houses, as per Government's recently announced "Industrial Policy Statement"; and

(b) the total assets, turnover and profits of the concerns under the control of these larger houses as in 1968-69 and 1971-72?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN): (a) and (b). The information is being collected and will be laid on the Table of the House.

Indian Tube Company Ltd., Calcutta

7292. SHRI JYOTIRMOY BOSU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state

(a) the principal share-holders of Indian Tube Company Limited, Calcutta,

(b) the number and percentage of shares held by each share-holder:

(c) the composition of the Board of Directors of the Company;

(d) whether there were any charges of restrictive trade practices against this company, and if so, what; and

(e) what action, if any, has been taken against the company in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN): (a) to (c). Information is being collected and will be laid on the Table of the House.

(d) The Monopolies and Restrictive Trade Practices Commission has received a complaint under section 10(a) (i) of the M.R.T.P. Act alleging that monopolistic and restrictive trade practices are being indulged into by Indian Tube Co. Ltd. The Commission has directed the Director of Investigation to make a preliminary investigation under section 11 of the Act and

the investigation by the Director is not yet completed.

(e) Does not arise.

Demand for Naphtha and its Supply from Indigenous Sources and Imports

7293. SHRI JYOTIRMOY BOSU: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) current demand of naphtha in India;

(b) current supply from indigenous sources and imports; and

(c) what steps, if any, are being taken to meet the growing shortage of this vital raw material?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) to (c). Naphtha is obtained in a refinery as a light distillate when crude oil is distillated. It is possible to vary the relative yields of naphtha and motor spirit by converting naphtha into motor spirit and the extent to which this can be done in a given refinery will depend on the characteristics of the naphtha as well as the facilities available in the refinery for upgrading the product into motor spirit. The anticipation indigenous production and demand for naphtha and mogas for 1973 are shown below:—

('000MTs)

	Motor Spirit	Naphtha	Total
Production .	1703	1522	3225
Demand .	1703	1887	3590
Deficit .	..	(—)365	(—)365

The entire deficit is shown as naphtha since it will be cheaper to import naphtha than motor spirit.

The Indian Oil Corporation is making arrangements to firm up imports of naphtha to meet this deficit.

Naphtha is required mainly by the fertilizer and Petro-Chemical units and therefore the actual consumption will depend on the actual demand of these plants.

Paid up Capital, Assets and Profits of 20 Larger Industrial Houses

7294. SHRI JYOTIRMOY BOSU. Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state the Paid-up Capital, gross assets, turnover, and gross profits of 20 Larger business Houses, as defined by the Industrial Licensing Policy Inquiry Committee as in 1969-70 and 1970-71?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN). The requisite information is given in the statement laid on the Table of the House. [*Placed in Library. See* No. LT-4815/73.]

Private Practice by qualified Cost Accountants Employed in Railways

7295. SHRI JYOTIRMOY BOSU: Will the Minister of RAILWAYS be pleased to state:

(a) whether the qualified Cost Accountants employed in the Railways are not allowed to practise as cost consultants in their sparetime outside office hours, while persons qualified in medicines, surgery etc., are allowed to do so in the aforesaid manner;

(b) whether representations in this regard from qualified Cost Accountants to the competent authority are withheld by lower authority without assigning any reason; and

(c) if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) It has been the policy of the Government,

ordinarily, not to grant permission to a railway servant, to undertake a work which is of the nature of regular remunerative occupation, even if the work is done outside office hours. In view of this, the Cost Accountants are not allowed to practise as cost consultants, in their sparetime outside office hours, in terms of the relevant Conduct Rules. The Railway Doctors, who are not in the administrative rank, are, however, allowed to attend to the railwaymen's families etc., unable to come to hospital and charge fixed nominal amounts as per rules laid for restricted practice.

(b) and (c). The information is being collected and will be laid on the Table of the Sabha.

पहलेजाघाट से महेन्द्रूघाट तक स्टीमर सेवा के लिए लिया जाने वाला किराया

7296. श्री कमल मिश्र मधुकर : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पूर्वोत्तर रेलवे में पहलेजाघाट से महेन्द्रघाट तक रेलवे द्वारा गंगा नदी में यात्रियों के लिए स्टीमर सेवायें दी जाती हैं और यद्यपि पहलेजाघाट से महेन्द्रघाट तक की दूरी 10 किलोमीटर है तब भी किराया 43 किलोमीटर के लिए लिया जाता है; और

(ख) यदि हां, तो पहलेजाघाट से महेन्द्रघाट तक यात्रियों से 43 किलोमीटर के लिए किराया लेने के क्या कारण हैं ?

रेल मंत्रालय में उप मंत्री (श्री मुहम्मद शफ़ी कुरेशी) : (क) सीधे जाने वाले यात्रियों की जरूरतों को पूरा करने के लिए रेलवे द्वारा पहलेजाघाट और महेन्द्रघाट के बीच गंगा नदी पर स्टीमर फेरी सेवाओं की व्यवस्था की गयी है। पहलेजाघाट स्टेशन के ऊंची सतह वाले घाट और महेन्द्रघाट के बीच लगभग 18 किलोमीटर की दूरी है। इसका किराया 41 किलोमीटर की बढ़ी हुई दूरी पर लिया जाता है।

(ख) 41 किलोमीटर का किराया घाटों के अनुरक्षण और स्थान परिवर्तन तथा तट सम्पर्कों आदि के काम पर होने वाले आवर्ती खर्च सहित फेरी का संचालन व्यय पूरा करने के लिये लिया जाता है।

सोनपुर से पहलेजाघाट तक की दूरी के लिए रेलवे द्वारा अधिक किराया लेना

7297. श्री कमल मिश्र मधुकर : क्या रेल मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या पूर्वोत्तर रेलवे में सोनपुर और पहलेजाघाट के बीच की दूरी केवल 6 किलोमीटर है;

(ख) क्या इस दूरी के लिए रेलवे 12 किलोमीटर की दूरी का किराया लेती है;

(ग) यदि हां, तो सरकार द्वारा इस गलती को अभी तक न सुधारने के क्या कारण हैं; और

(घ) सोनपुर के पहलेजाघाट तक की दूरी के लिए यात्रियों से अधिक किराया लेने की बजाए वास्तविक दूरी का सही हिसाब से किराया कब से लिया जायेगा ?

रेल मंत्रालय में उप मंत्री (श्री मुहम्मद शफ़ी क़ुरेशी) :

(क) जी हा । (ख) जी हां ।

(ग) किराये भारित दूरी के आधार पर, न कि वास्तविक दूरी के आधार पर, सही लगाये जाते हैं । इसका कारण यह है कि नदी के अनिश्चित रुख के कारण घाट स्टेशनों के स्थल परिवर्तनशील होते हैं, जिसके फलस्वरूप घाटों के अनुरक्षण कार्य और स्थान परिवर्तन तथा तट सम्बन्धों के परिक्षण आदि पर आवर्ती व्यय करना पड़ता है ।

(घ) भाग (ग) के उत्तर के को देखते हुए यह प्रश्न नही उठना ।

Assistance for Creation of Water Grid in Gujarat

7298. SHRI RAMSHEKHAR PRASAD SINGH: Will the Minister of IRRIGATION AND POWER be pleased to state.

(a) whether Gujarat Government are considering a proposal to create water grid connecting all major rivers, in the State;

(b) if so, whether Centre has agreed to give financial help; and

(c) if so, to what extent?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) The Government of Gujarat have reported that they are contemplating a Scheme to join some major rivers of the State to form a water grid. They have stated that the scheme can, however, be worked out only after the scope of the Narmada project is known.

(b) and (c). Do not arise.

Recognition of North Eastern Railway Mazdoor Union

7299. SHRI BHOGENDRA JHA: Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 3859 on the 20th March, 1973 regarding restoration of recognition to North Eastern Railway Mazdoor Union and state:

(a) whether the consideration of the matter with regard to grant of recognition to the formally registered North Eastern Railway Mazdoor Union has since been completed; and

(b) if so, the outcome thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b) The matter is still under consideration.

Residential accommodation for Road side Maintenance Staff of Signal Department (North Eastern Railway)

7300. SHRI BHOGENDRA JHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is no provision of residential accommodation for roadside maintenance staff of Signal Department in the North Eastern Railway; and

(b) if so, steps being taken to provide the same?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURASHI): (a) Quarters at various stations are pooled and all staff including those for road-side maintenance in Signal Department are equally considered for allotment of the same.

(b) Does not arise.

Appointment of Apprentice Chargeman against Quota Reserved for Promotion from Rank on North Eastern Railway

7301. SHRI BHOGENDRA JHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether North Eastern Railway management is contemplating any action to take apprentice Chargemen against the quota reserved for promotion from ranks in the Mechanised Workshops and other units and representation to the contrary has been made by the North Eastern Railway Mazdoor Union; and

(b) if so, whether Union's point of view is being accepted and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) No.

(b) Does not arise.

Take over of Tektar Railway Station (N. E. Railway)

7302. SHRI BHOGENDRA JHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Tektar Railway Station under Samastipur Division of North Eastern Railway is being run on contract for the last several years;

(b) whether it is proposed to end the system of contract and run this station Departmentally; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI): (a) This is being run as a contractor operated halt since 1963.

(b) and (c). The proposal to run this halt station departmentally has been examined but was not accepted as it was found not financially justified.

Codification of Muslim Personal Law

7303. SHRI FATESINGHRAO GAEKWAD:

SHRI D K. PANDA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the recent statement of Mr. Justice V. Khalid of the Kerala High Court stressing the need for codification of the Muslim Personal Law to form the "Corpus Juris of India"; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): (a) Yes, Sir.

(b) It is the policy of the Government that initiative for any reform in the personal Law of a minority community should come from that community itself.

Future of Employees of Indian Railway Conference Association

7304. DR. RANEN SEN: Will the Minister of RAILWAYS be pleased to state

(a) whether there is an organisation called Indian Railway Conference Association working under the Railway Board since the British days,

(b) whether under the present lay out this organisation has no specific role to play, and

(c) if so, whether Government propose to give a fresh look to the existence and working of the organisation and the future of its employees?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) Yes

(b) and (c) The organisation was formed with a well defined role to play under the conditions prevailing when it was established The Government propose to give a fresh look about the utility of the organiastion under the conditions prevalent now

Absorption of Ex-martin Light Railway Employees in M.T.P Calcutta

7305. DR. RANEN SEN: Will the Minister of RAILWAYS be pleased to state

(a) whether clerks of ex-Martin Light Railways and other employees have been posted under various Railways outside West Bengal,

(b) whether the M T P (U Railway, Calcutta) is recruiting people for their work in Calcutta, and

(c) if so, whether Government have any scheme to absorb the ex-Martin Railway employees in the M T P?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) Yes

(b) No recruitment to class III and IV staff is resorted to.

(c) Instructions exist that individual request from such staff may be considered favourably for transfer to the Metropolitan Transport Project, Calcutta

Cases of removal of fish plates in Andhra Pradesh

7306. SHRI R R SINGH DEO Will the Minister of RAILWAYS be pleased to state

(a) whether a number of cases of missing fish plates, dog-spikes and keys on both sides of the rail in various parts of Andhra Pradesh have come to the notice of Government, and

(b) if so, the security measures taken to ensure normal running of trains?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) Yes

(b) Besides such measures as patrolling of track, escorting trains in affected areas, collecting intelligence and exchanging the same with Government Railway Police etc which are normally taken to ensure security of Rail travel, the security arrangements in Andhra Pradesh, where many such incidents occured during the recent 'Mulki' agitation, were tightened up by providing re-inforcements of Central Reserve Police, Border Security Force and Railway Protection Special Force battalions. Also, the Territorial Army personnel were deployed to man the trains in this area.

Enquiry into closure of Third Atmospheric Unit of Gujarat Refinery due to corrosion of pipes ...

7307. SHRI VASANT SATHE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Third Atmospheric Unit of Gujarat Refinery had to be closed down due to corrosion of pipes resulting in failure to supply fuel oil by the Indian Oil Corporation to the Dhuvaran Power-Station;

(b) if so, whether Government have instituted an enquiry into the matter with a view to fixing up responsibility on the officers responsible for the national loss of crores of rupees caused as a result thereof; and

(c) other steps taken or proposed to be taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEM AND CHEMICALS (SHRI DALBIR SINGH): (a) The Third Atmospheric Unit of Gujarat Refinery was shutdown for a fortnight from 19th February, 1973 for usual annual inspection and repairs. The shutdown did not result in the failure of supply of fuel oil to Dhuvaran Power Station as sufficient stocks had been built up in advance to maintain the supplies to the Power Station.

(b) and (c). Do not arise in view of the answer given to part (a) above.

Paraffin Wax Quota in Orissa

7308. SHRI ANADI CHARAN DAS: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state: who are the parties or persons lifting the paraffin way quota in Orissa State?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): The information is being collected and will be laid on the table of the House in due course.

Irrigation Projects sanctioned in Orissa

7309. SHRI ANADI CHARAN DAS: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the number of irrigation projects senctioned by Goernement in Orissa during the last three years; and

(b) the new projects likely to be sanctioned during 1973-74?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) The following irrigation projects of Orissa have been accepted by the Planning Commission for inclusion in the developmental plan of the State during the last three years:

Major

Anandpur Barrage and Potteru.

Medium

Ong, Sundar, Saipala, Kala and Dadraghati.

(b) This will depend on the results of examination of new projects proposed by the State Government and the resources likely to be available with the State for taking up new projects.

Opening of a Railway Station at Rajender Nagar town between Patna Junction and Gulzaribagh

7310. SHRI R. P. YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a proposal by the Railway Ministry to construct a Railway station near Rajender Nagar town between Patna Junction and

Gulzarbagh Railway stations and if so, the main features of the proposal;

(b) whether the proposal to construct this Railway station is pending since long and if so, the main reasons therefor; and

(c) by what time the said Railway Station is likely to be completed and what expenditure is expected to be incurred in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) to (c). A proposal for opening a train halt/flag station for passenger traffic near Rajender Nagar Goods Shed was examined in September 1971, but it was not accepted as its opening would have resulted in heavy financial loss besides being operationally not feasible. Moreover, the area is well linked with several roads and served adequately by alternative modes of transport.

Harassment of passengers at odd hours by Porters

7311. SHRI R. P. YADAV: Will the Minister of RAILWAYS be pleased to state.

(a) whether Government are aware that the porters and coolies at New Delhi and Old Delhi Railway Stations and Patna Junction misbehave with and harass the passengers at odd hours and charge exorbitant rates; and

(b) whether in view of the above. Government propose to advise the concerned Station Masters and other Railway authorities to enforce the regulations properly to protect the innocent passengers from harassment at their hands?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Complaints of this nature have been brought to the notice of the Government in respect of New Delhi and Old Delhi Railway Stations.

(b) Instructions already exist and these have been repeated to the Railway Administrations that the working of the licensed porters should be watched and disciplinary action, as provided in the rules, taken against the licensed porters found harassing and over-charging the passengers.

Commission earned by I.D.P.L. from Sale of Bulk Drugs Imported by S.T.C.

7312. SHRI K. S. CHAVDA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the reply given to Unstarred Question No 3808 on the 20th March, 1973 and state:

(a) the commission earned by the I.D.P.L. on the sale of bulk drugs imported by the S.T.C. and distributed by it during each of the years 1970-71 and 1971-72;

(b) whether each of the two Public Sector undertaking viz. the S.T.C. and the I.D.P.L. is changing commission on the sale of such drugs and thereby adding to the cost of these drugs; and

(c) whether canalisation and distribution of such drugs through the I.D.P.L. have improved its financial position and reduced its losses to a considerable extent?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) to (c) No commission is being charged by the I.D.P.L. in respect of sale of bulk drugs imported through S.T.C. and distributed by the I.D.P.L. The STC levy charges towards overheads etc. varying from 3 per cent to 8.5 per cent from various categories of users. So far as the goods distributed through IDPL are concerned, a charge of 5 per cent on cif value towards service charges etc. is paid by it to S.T.C. In working out the pooled prices of items within the production range of IDPL, the landed cost of imported drug is taken

into account which includes cif rates, 5 per cent service charges paid to STC, customs duty at the prescribed rates and port and handling charges.

The sale prices of imported drugs distributed by the IDPL have been fixed by Government on the basis of the weighted averages of both indigenous and imported drugs.

The IDPL's Marketing Division distributes both the indigenous and imported drugs in their range at the same fixed pooled prices Under the pooling scheme, the indigenous producers, whether in the public or private sectors are reimbursed the difference between the notified indigenous price and the pooled price. The benefit of the lower pooled prices is passed on to the consumer while fixing the prices of formulations under Drug Prices Control Order, 1970.

Action against Foreign Dominated Drug Firms for producing Drugs in Excess of Permissible Limit

7313. SHRI K. S. CHAVDA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether at the 8th All India Drugs and Pharmaceutical Manufacturers Conference held on the 24th March, 1973, the manufacturers made the point that they should be allowed to utilise the installed capacity to the maximum extent possible; and

(b) whether some of the foreign dominated Drug manufacturers are producing drugs much in excess of the permissible limit and, if so, whether the question of taking penal action against such forms is under active consideration of Government?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) The drug manufacturers who are producing drugs much in excess of their licensed capacity include some foreign drugs manufacturers. The question of taking action in the matter of production in excess of licensed capacity is under consideration, taking into account the essentiality of the drugs and the country's requirement of the same.

Seniority of Promoted Class IV Telephone operators of Northern Railway

7314. SHRI PANNA LAL BARUPAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the promoted Class IV Telephone Opeartors of Northern Railway have been regularised;

(b) whether the seniority of such Telephone Operators has been assigned from the date from which they have been continuously working; and

(c) if not, the reasons why they have not been given seniority from that date?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes.

(b) No.

(c) These staff had been working as Telephone Operators on *ad hoc* basis till their appointments were regularised by the Railway Board on 17-8-1968. They have also been assigned seniority from 17-8-1968. It would not be correct to allow them seniority from a date before their appointment was regularised.

मिट्टी के तेल का वितरण

7315. श्री आर० वी० बड़े : क्या पैट्रोलियम और रसायन मन्त्री यह बताने की कृपा करेंगे कि

(क) विभिन्न राज्यों में मिट्टी के तेल की वितरण पद्धति क्या है; और

(ख) क्या इण्डियन आयल कम्पनी ने प्रत्येक जिले में एक डीलर नियुक्त किया है ?

पैट्रोलियम और रसायन मंत्रालय में उप-मंत्री (श्री दलबीर सिंह) : मिट्टी तेल की सप्लाई तथा वितरण व्यवस्था, तेल कम्पनियों द्वारा माहवारी आधार पर की जाती है । किन्तु इसका अनुमानित माग के आधार पर राज्यवार आवटन, मन्त्रालय द्वारा किया जाता है । ये कम्पनियों के लिए मोटे रूप में मार्ग-निर्देशन का कार्य करते हैं । अन्यथा आम तौर से उनके पास ये अनुदेश होते हैं कि वे विभिन्न क्षेत्रों की आवश्यकताओं को पूर्ण रूप से पूरा करें । मन्त्रालय द्वारा किये गए आवटनों के बारे में सम्बन्धित राज्य सरकारों को भी सूचना दे दी जाती है । विभिन्न राज्यों में मिट्टी के तेल की सप्लाई केवल सीमित डीलरों (वितरकों) द्वारा की जाती है ।

(ख) भारतीय तेल निगम किसी विशेष क्षेत्र में मिट्टी के तेल के डीलर (वितरक) की नियुक्ति तब करती है जब जब उस क्षेत्र में ग्राहकों की संख्या को ध्यान में रखते हुए ऐसा करना न्यायोचित हो । तथापि भारतीय तेल निगम की, अपने मिट्टी के तेल के व्यापक वितरण व्यवस्था के विस्तार की प्रगति इस वस्तु का माग के आधार पर हो रही है ।

Companies Manufacturing Wax

7316. SHRI D. P. JADEJA:
SHRI ARVIND M. PATEL:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the names of companies manufacturing wax in India; and

(b) the total quantity of wax manufactured during the last three years, year-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) and (b). The quantity of wax manufactured by the various companies during the last three years was as under:—

Name of Co. manufacturing wax	Type of wax	Quantity manufactured (in tonnes)		
		1970	1971	1972
Assam Oil Co.,	Paraffin Wax	36675	37429	45857
Barauni Refinery	Slack Wax	..	1179	5237
Madras Refineries Limited	Slack Wax	Being asertained. Will be laid on the table of the House in due course.		

Import of Wax

7317. SHRI VEKARIA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state;

(a) the total quantity of wax imported during the last three years, year-wise; and

(b) the name of the country from which imported?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) and (b). The following quantities of Microcystalline Waxes only were imported from U.S.A. and Japan during the last three years by the IOC.

	Quantity Imported	Country of Import
1970-71 .	618 tonnes	U.S.A.
1971-72 .	Nil	--
1972-73 .	400 tonnes	U.S.A.
	110 tonnes	Japan

Shortage of Covered Wagons for Loading of Salt in Saurashtra Region of Gujarat

7318. SHRI ARVIND M. PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a great shortage of wagons, specially covered wagons, during monsoon for loading of salt in Saurashtra region; and

(b) if so, the action taken by Government to solve the problem?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). There is no great shortage of wagons during monsoon for loading of salt in Saurashtra region. Apart from Salt, there is heavy offering of other higher priority traffic like foodgrains, fertilisers, cement etc., from stations in the Saurashtra Region during the monsoon period. Though the fleet of covered wagons on the Railways is being augmented on a programmed basis, there is heavy pressure on the available covered wagon fleet during the monsoon period. Within these constrains, efforts are made to supply covered wagons to the maximum possible extent for salt loading.

Annual Requirement of Wax

7319. SHRI ARVIND M. PATEL: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state the approximate requirement of wax yearly in the country?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): The requirement of Paraffin Wax for the year 1973 is estimated at 46000 tonnes.

Non-Payment of Dividend to Burma Company on its Share Capital in Oil India

7320. SHRI P. M. MEHTA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government of India have stopped the dividend of Burma Oil Company on its share capital in Oil India for 1971;

(b) whether this has been done because of gross irregularity in Oil India's activities for which Burma Oil Company is being held responsible and if so, the nature of irregularities; and

(c) what action Government propose to take against Burma Oil Company?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) to (c). The annual accounts of the Oil India Limited for 1971 have not

yet been finalised because of certain differences having arisen between the partners, viz., the Government of India and the B.O.C., *inter alia* on the interpretation of agreements between the parties, which impinge on the financial results of the Company. These matters have been under discussion between the partners. Meanwhile, an interim dividend for 1971 has been declared. Final dividend for 1971 will be declared after the outstanding differences have been resolved and accounts have been pased by the Board of Directors of the company

Employees Rendered Surplus on Introducation of Computerisation on Central Railway

7321. SHRI CHANDRIKA PRASAD. Will the Minister of RAILWAYS be pleased to state·

(a) how many employees have been rendered surplus by Central Railway due to computerisation;

(b) how much money has been saved by reduction in staff, separately, in Executive and Accounts Departments and what is the expenditure on (1) Hiring charges of computers (2) Maintenance charges of Computers (3) Travelling Allowance and conveyance charges paid to staff on this account and (4) Stationery, yearwise;

(c) whether the paper used in computer machines is imported from foreign countries and if so, how much foreign exchange is spent for Central Railway only; and

(d) whether his Ministry is considering proposal to entrust the work pertaining to establishments at Jhansi to Computer Cell, Northern Railway, New Delhi instead of Bombay, being more economical and time saving?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QUARSHI): (a) 187.

(b) Figures in thousands per year (Approximately)

Executive .	212
Accounts .	203

	1969-70	1970-71	1971-72
	(Figures in	thousands)	
(1)	785	824	897
(2)	..	..	..
(3)	42	49	78
(4)	186	283	195

(c) No. Does not arise.

(d) No.

55 अप एक्सप्रेस गाड़ी के देरी से आने के कारण पिलखुवा में 6 एम० डी० सवारी गाड़ी का रोका जाना

7322. श्री नाथूराम अहिरवार : क्या रेल मन्त्री यह बताने की कृपा करेंगे कि·

(क) गत तीन महीनों में 55 अप एक्सप्रेस गाड़ी हापुड़ स्टेशन पर कितनी बार समय पर पहुंची है;

(ख) क्या उपरोक्त गाड़ी के लेट होने की स्थिति में 6 एम० डी० सवारी गाड़ी को पिलखुवा में रुकना पड़ता है;

(ग) यदि हां, तो गत तीन महीनों के दौरान 6 एम० डी० सवारी गाड़ी हापुड़ कितनी बार समय पर पहुंची है; और·

(घ) क्या इस बारे में रेल यात्री संघ, हापुड़ से रेलवे प्रशासन को कोई शिकायतें

मिली हैं और यदि हां, तो इस पर क्या कार्यवाही की जा रही है ?

रेल मंत्रालय में उप मंत्री (श्री मुहम्मद शफी कुरैशी) : (क) 4 दिन।

(ख) जी हां, कुछ मौकों पर।

(ग) 33 दिन।

(घ) जी हां। इस गाड़ी के समय पालन पर प्रतिदिन निगरानी रखने और इस गाड़ी के समय पालन में सुधार करने के उद्देश्य से सभी परिहार्य अवरोधों के सम्बन्ध में कार्रवाई करने के लिए उत्तर रेलवे द्वारा आवश्यक कदम उठाये गये हैं।

हापुड़ से चलने वाली 55 अप एक्सप्रेस गाड़ी के रवाना होने के समय को पुनः निर्धारित करना

7323. श्री बाबूराव अहिरवार : क्या रेल मन्त्री यह बताने की कृपा करेंगे कि

(क) क्या 55 अप एक्सप्रेस गाड़ी के लेट होने की स्थिति से 2 एन० डी० एच० शटल गाड़ी रात को हापुड़ में विलम्ब से पहुंचती है;

(ख) क्या 55 अप एक्सप्रेस गाड़ी के विलम्ब से पहुंचने को स्थिति को देखते हुए सरकार का विचार हापुड़ से इसके चलने का समय 18.27 बजे की बजाए पुनः 19-08 बजे करने का है; और

(ग) क्या ठीक समय पर चलने वाली एन० डी० एच० शटल गाड़ी को गाजियाबाद आउटर सिगनल पर सुबह के समय तक रोक लिया जाता है और यदि हां, तो इस बारे में क्या कार्यवाही की जा रही है ?

रेल मंत्रालय में उप मंत्री (श्री मुहम्मद शफी कुरैशी) : (क) कुछ अवसरों पर 55 अप गाड़ी के विलम्ब से चलने के कारण 2 एन० डी० एच० गाड़ी को थोड़े समय के लिए रोकना पड़ा है ताकि 55 अप गाड़ी को बहुत अधिक विलम्ब होने से बचाया जा सके।

(ख) जी नहीं।

(ग) गाजियाबाद स्टेशन पर प्रातः काल बहुत अधिक गाड़ियों के लगभग एक साथ आने के कारण कुछ अवसरों पर 1 एन० डी० एच० गाड़ी को गाजियाबाद के बाहर मामूली सा विलम्ब हुआ है। इस प्रकार के विलम्ब से बचने के लिए सभी सम्भव कदम उठाये जा रहे हैं।

दिल्ली और मुरादाबाद के बीच एक अतिरिक्त रेलगाड़ी चलाना

7324. श्री बाबूराव अहिरवार : क्या रेल मन्त्री यह बताने की कृपा करेंगे कि .

(क) क्या दिल्ली और मुरादाबाद के बीच एक अतिरिक्त रेल गाड़ी चलाने का विचार है;

(ख) यदि हां, तो यह रेलगाड़ी कब तक चलाई जायेगी; और

(ग) दिल्ली गाजियाबाद खण्ड पर कितनी रेल-पथ क्षमता है और इसका कितने प्रतिशत उपयोग किया जा रहा है ?

रेल मन्त्रालय में उपमन्त्री (श्री मुहम्मद शफी कुरैशी) : (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

(ग) 1971–72 के व्यस्त मौसम के दौरान गाजियाबाद दिल्ली खण्ड पर निर्धारित क्षमता और उसका वास्तविक उपयोग इस प्रकार रहा :—

खण्ड	निर्धारित क्षमता	वास्तविक उपयोग	प्रतिशत उपयोग
दिल्ली—दिल्ली शाहदरा .	55	43	78.2
दिल्ली-शाहदरा—साहिबाबाद . .	56	44.1	78.8
साहिबाबाद—गाजियाबाद .	63	60.5	90.0

Supply of Wagons to Industry in Jodhpur Division (Northern Railway)

7325. SHRIMATI KRISHNA KUMARI OF JODHPUR: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that the wagon supply position for the industry in Jodhpur Division of Rajasthan is not satisfactory, and

(b) if so, the steps Government propose to take to improve the wagon supply position there?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes, the Government are aware of the large number of indents outstanding on Jodhpur Division of Northern Railway.

(b) The main difficulty in meeting the demands on the Jodhpur Division arises from the fact that inward traffic for stations on Jodhpur Division is considerably less than the demand for wagons for outward traffic. This imbalance has been sought to be made good by moving empty wagons from adjacent Divisions. By this method, it was possible to step up the loading on this Division by 8 per cent from a daily average of 306 wagons during 1971-72 to 330 wagons during 1972-73. Every effort will continue to be made to meet the demands wagons on Jodhpur Division of Northern Railway.

Electrification of Villages in U.P.

7326. SHRI NARENDRA SINGH BISHT: Will the Minister of IRRIGATION AND POWER be pleased to state the number of villages which have been electrified, District-wise in U.P.?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): A Statement is laid on the Table of the House [*Placed in Library. See No. LT-4816/73*].

Small and Medium Irrigation Schemes for Farmers

7327. SHRI NAWAL KISHORE SHARMA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether there is a proposal under the consideration of Government to introduce medium schemes of irrigation for the benefit of small farmers to reduce their dependence on monsoon; and

(b) if so, the broad outlines of the proposed schemes, State-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) and (b). Since the Plans were initiated, 339 medium irrigation

schemes have been completed by the State Governments, and another 159 are under construction. State-wise information is given in the Statement attached

Statement

LIST OF MEDIUM PROJECTS COMPLETED/UNDER CONSTRUCTION IN VARIOUS STATES

Sl. No.	Name of State	No. of medium schemes taken up so far in the plans	
		Completed	Continuing
1.	Andhra Pradesh	32	17
2.	Assam		7
3.	Bihar	34	14
4.	Gujarat	44	12
5.	Haryana	2	5
6.	Jammu and Kashmir	4	4
7.	Kerala	11	
8.	Madhya Pradesh	27	23
9.	Maharashtra	48	22
10.	Mysore	12	11
11.	Orissa	3	11
12.	Punjab	7	
13.	Rajasthan	44	9
14.	Tamil Nadu	15	12
15.	Uttar Pradesh	53	9
16.	West Bengal	3	3
	TOTAL	339	159

Setting up of Thermal Power Station near Calcutta

7328. SHRI R. P DAS: Will the Minister of IRRIGATION AND POWER be pleased to state·

(a) whether Government have agreed to consider immediate setting up of a 60 MW Thermal Power Station near Calcutta.

(b) if so, the features of the proposal; and

(c) when Government propose to start working on the Project:

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA). (a) to (c). There is no proposal for setting up of 60 MW Thermal Power Station near Calcutta. However, a proposal of the West Bengal State Electricity Board for installation of two 20 MW Gas Turbines at an estimated cost of Rs 7 crores is under consideration

West Bengal Scheme for upper Kangsabati Project

7329 SHRI INDRAJIT GUPTA Will the Minister of IRRIGATION AND POWER be pleased to state

(a) whether the West Bengal Government have formulated a concrete scheme for the Upper Kangsabati Project in the district of Purulia and Bankura costing Rs 8 25 crores and have forwarded it for approval to the Central Water and Power Commission;

(b) whether the State Government have also indicated that the Project work can begin as soon as necessary funds are made available, and

(c) if so, Government's reaction in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA)· (a) The report on the Upper Kangsabati Project received from the Government of West Bengal in the CW & PC in November, 1972 does not contain required details of hydrological, topographical investigations etc. The report is not adequate for being processed further The State Government have been requested for a com-

plete detailed report on the project for further processing of the scheme in the CW & PC and Planning Commission.

(b) The Government of West Bengal have stated that they are prepared to take up the execution of the project as soon as the clearance is obtained and necessary fund is made available.

(c) The State Government have been requested to send a complete detailed report of the scheme. The CW & PC has been requested to expedite the scrutiny of the project report when received from the State Government and process it through the Technical Advisory Committee of the Planning Commission

Misappropriation of Money in Kolhapur Sugar Mill

7330. SHRI E. V. VIKHE PATIL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether attention of Government has been drawn to the Press reports about misappropriation of huge amount of money in Kolhapur Sugar Mill;

(b) whether Government have also received representations for taking necessary action against the persons involved in the misappropriation; and

(c) whether Government have taken or propose to take any action in this regard and if so, the nature of such action?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN): (a) Yes, Sir.

(b) Yes, Sir.

(c) The allegations made are being enquired into.

Promotion of Lower Division Clerks as Upper Division Clerks in Railway Board

7331. SHRI DHARAMRAO AFZALPURKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether there are a number of posts in Upper Division Clerk's grade lying vacant in the Railway Board on account of seniority of Lower Division Clerks not having been finalised, and

(b) the action proposed to be taken by his Ministry in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). Some 50 posts of Upper Division Clerks have to be filled by promotion of Lower Division Clerks on the basis of seniority subject to fitness. The seniority of Lower Division Clerks has since been finalised and a list is being drawn up of such clerks considered suitable for promotion as Upper Division Clerks, with a view to fill the existing vacancies

Showing profit in Balance sheet of F.C.I. by Deferring Expenses

7332. SHRI JAGANNATH MISHRA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether current marketing expenses worth crores of rupees have been deferred for adjustment in the coming five years to show profit in the Balance Sheet of Fertilizer Corporation of India for this year;

(b) whether Government agree with this practice; and

(c) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) to (c). In the year 1971-72, the Corporation had carried forward as Deferred Revenue Expenditure, Selling

and Distribution Expenses to the extent of Rs. 83.07 lakhs, out of a total of Rs. 153.23 lakhs incurred during the year. This expenditure does not relate to the year under review but represents expenditure on market develoment in various areas where new units are being or are to be set up and will be written off in equal annual instalments in the next 4 years. To the objection raised by the Auditors that these expenses should have been charged to the Profit and Loans Account for the year, the Comptroller and Auditor General of India has commented as under:—

> "In the light of the seeding programmes undertaken for development of market for future sales of products of new/expansion projects, which are at various stages of implementation, the expectation of a benefit to be derived from a part of the expenditure incurred in selling the products of the existing plants outside their respective economic marketing zones and deferment thereof for charging against future operations cannot be ruled out entirely

In the absence, however, of the detailed identification of such expenditure with seeding operations, the extent of deferment of expenditure representing the benefit likely to be derived in future out of sales of the entire products of the new/expansion plants when they come up, is not accurately quantifiable."

The Board of Directors of the Fertilizer Corporation have decided to take steps, as early as possible, to establish a procedure whereby the detailed identification regarding budgeting and account of expenditure relating to seeding operations is possible.

Ramganga Dam project

7333. SHRI BIRENDER SINGH RAO: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Rs. 130 crores power-*cum*-irrigation Ramganga Dam project in Garhwal is four years behind schedule;

(b) if so, the reasons therefor;

(c) whether Government propose to inquire into the circumstances under which the project is behind schedule; and

(d) if not, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) The Ramganga Project was sanctioned by Uttar Pradesh Government in 1961-62. The target date set in 1961 was 1968-69 but this was changed in 1965 to 1972. In November 1972, the programme of completion of the project was again reviewed by the Technical Advisory Committee of the project The revised schedule of completion of the various components of the project is as under:—

	Target date of completion
1. Main dam . .	April, 1974
2. Saddle dam . .	December, 1974
3. Civil Works of Power House .	June, 1974

The irrigation channels (under Unit II-B) were originally scheduled for completion by 1973 and the present schedule proposes completion of channels by 1974-75.

The originally targeted and now anticipated dates of commissioning of the three generating units are as follows:—

	Original target	Anticipated dates of Commissioning
Unit—I	December, 1972	December, 1974
Unit—II	February, 1973	May, 1975
Unit—III	April, 1973	September, 1975

(b) It has been reported by the Government of U.P. that difficulty in procurement of equipment, materials like cement, oxygen and acetylene gases, spare parts, labour unrest, unprecedented floods of 1966, agitation by Gazetted Officers and certain technical difficulties experienced have contributed to the delay and these were due to circumstances beyond the control of the project organisation.

(c) No, Sir.

(d) There is a Reviewing Committee for the Ramganga Project under the Chairmanship of a Member of the CW & PC at the Central level to watch the progress and problems of the project. The Ramganga Control Board under the Chairmanship of the Chief Minister of Uttar Pradesh, Technical Advisory Committee and Standing Committee of the Project at the State level keep watch on every phase of work of the project.

Survey in District Bahraich of U.P. for finding natural resources

7334. SHRI B. R. SHUKLA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether any geological survey has been made in the District of Bahraich and other Districts adjoining Nepal in Uttar Pradesh, with a view to explore the possibilities of oil, gas, lime stone etc.;

(b) if so, the outlines thereof; and

(c) if not, whether Government intend to undertake such a survey?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) and (b). With a view to explore for oil and natural gas, geological mapping had been carried out in the past in the foothill area of Tanakpur in Pilibhit District and adjoining areas. During the course of this, the geology was studied, the stratigraphy established, and the structure was mapped.

(c) Does not arise.

Strength of Typists in Railway Board's Offices

7335. SHRI PANNA LAL BARUPAL: Will the Minister of RAILWAYS be pleased to state:

(a) total sanctioned strength of Typists, Gradewise in the Offices of the Railway Board;

(b) whether the Typists working in the office of Railway Board are allowed honorarium or overtime, for their working beyond the prescribed yardstick;

(c) if so, the amount of honorarium or overtime paid to them for the period from January, 1972 to December, 1972, month-wise; and

(d) what is the prescribed yeardstick laid down for a Typist on Indian Railways?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) There is no separate category of Typists in the Railway Board's office. The Lower Division Clerks in the Board's Office attend also to typing work in addition to other work.

(b) The Lower Division Clerks are allowed honorarium overtime for performing work beyond office hours on the same basis as in the other Ministries of the Government of India.

(c) The expenditure incurred on Overtime paid to Clerks in the Railway Board's Office during January, 1972 to December, 1972 month-wise is given in the attached statement.

(d) 500 to 600 lines per typist per day. Attention in this connection is invited to the reply against item (a) of Unstarred Question No. 2228 answered in the Lok Sabha on 15th June, 1971.

Statement

Month	Amount
	Rs. P.
January, 1972	3,726·65
February, 1972 . . .	3,580·10
March, 1972	5,459·05
April, 1972	4,202·65
May, 1972	4,532·50
June, 1972	4,387·85
July, 1972	1,402·65
August, 1972	2,853·75
September, 1972 . . .	2,412·55
October, 1972 . . .	2,738·25
November, 1972 . . .	3,742·95
December, 1972 . .	4,128·20
	43,167·15

12 hours

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported indefinite strike by thousands of textile workers in Delhi

SHRI M. C. DAGA (Pali): I call the attention of the Minister of Labour and Rehabilitation to the following matter of urgent public importance and request that he may make a statement thereon:

> The reported indefinte strike by about twenty-seven thousand textile workers in Delhi.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY): Sir according to the information made available by the Delhi Administration, the employees in the five textile mills in Delhi, namely, (i) Delhi Cloth Mills, (ii) Swatantra Bharat Mills, (iii) D.C.M. Silk Mills, (v) Birla Cotton Spinning and Weaving Mills and (v) Ajudhia Textile Mills are on strike from April 11, 1973. The unions have put forward several demands. The main demand of all the workers relates to the enhancement of dearness allowance, and pending settlement of this issue, payment of an interim relief of Rs. 50 per month. The dispute regarding the adequacy of dearness allowance had earlier been referred by the Delhi Administration for adjudication, on the basis of a settlement signed on 26th February, 1970 by the Kapra Mazdoor Ekta Union, Textile Mazdoor Sangh and Kapra Mill Mazdoor Sangh and the managements of 4 textile mills. Later on, however, the unions raised objections about the maintainability of the industrial dispute regarding dearness allowance before the Tribunal. The Tribunal over-ruled the objections and held that Tribunal had jurisdiction to deal with the dispute regarding dearness allowance. The unions then filed a writ petition in the Delhi High Court. The Delhi Administration has stated that the matter is still pending as the stay granted by the High Court continues.

Following the recent strike notices by the unions, the Industrial Relations Machinery of the Delhi Administration has been holding discussions with the parties. Shri Bahl, Executive Councillor has also held several discussions with the workers' and employers' representatives in an effort to promote an amicable settlement. A proposal put forward by the Industrial Relations Machinery of the Delhi Administration was (a) 5 per cent. increase in emoluments by way of an interim relief, and (b) arbitration of the dispute by Shri Hidayat Ullah retired Chief Justice of the Supreme Court. The proposal was, however, not acceptable to the workers who

wanted a minimum interim relief of Rs. 30 per month and the same was not acceptable to the employers.

The Central Government feels deeply concerned about this strike. The Delhi Administration who as the "appropriate Government" are directly concerned, are seized of the matter and are continuing their efforts to bring about an early settlement. I understand that Shri Bahl has already held several discussions with the parties on April 13, 14 and 16, 1973. The Chief Labour Commissioner (Central) is also helping the Delhi Administration to resolve the dispute. The latest information is that Shri Bahl and employers' representatives are going to meet today evening at 5 p.m. to discuss this matter further

श्री मूल चन्द डागा . अध्यक्ष महोदय, मुझे एक सेंटेंस याद आता है कि "जो नैतिक मान्यताओं के मध्य रहते हैं और उन्हें स्वीकार करते हैं ऐसे संघर्ष के प्रति उदासीन नहीं रह सकते जिसमे मानवता और सभ्यता की सर्वोच्च मान्यतायें दाव पर लगी हुई हो।"

अध्यक्ष महोदय, मैं आप को इसलिये धन्यवाद देता हू कि आपने एक महत्वपूर्ण प्रश्न को उठाने का अवसर दिया है। 27,000 मजदूर आज सात दिन से बेकार हैं और उनकी अपनी एक माग है कि जो आपने सविधान में बात कही थी कि हम ऐसे शोषण विहीन और वर्गविहीन समाज की स्थापना करना चाहते हैं और जगह जगह आपने यह बात कही कि देश के अन्दर हम एक ऐसा समाज बनाना चाहते हैं जिसमें विषमता नहीं होगी। लेकिन मैं उस भूमिका को सामने रखते हुए आप से पूछना चाहता हूं कि 7 दिन होने के बाद भी हम लोग मजदूरों की सही मांगों को भी पूरा नही करा पाये। मजदूरो ने यह बात रखी थी, पहली उन की मांग यह थी कि उन्हें कम से कम 300 रु० मासिक वेतन दिया जाय, प्रत्येक मजदूर को न्यूनतम 300 रु० दिया जाय। दूसरी मांग यह थी कि उस के रहने के लिये मकान दिया जाय, और अगर मकान नही दिया जाय तो उसे 20 प्रतिशत मजदूरी के रूप मे भत्ता दिया जाय। और तीसरी माग यह थी कि महगाई भत्ता इतना हो कि वह महंगाई को सम्हाल सके और ठेके पर लगाने की मजदूरो की पद्धति को समाप्त किया जाय। य चार उनकी मागे थी, और उन्होंने यह सवाल उठाया कि बम्बई और अहमदाबाद मे मजदूरो को जो कुछ मिल रहा है दिल्ली वालो को उन से कम नही मिलना चाहिये। यह प्रश्न अब दिल्ली के 27,000 मजदूरो का प्रश्न नही रहा बल्कि 672 टैक्सटाइल मिलो का प्रश्न बन गया है जिसमे 9 लाख 41 हजार टैक्सटाइल मजदूर काम करते हैं। उनका सवाल है कि बम्बई के अन्दर जो दिल्ली के मजदूर से 64 रु० ज्यादा मिलता है वह दिल्ली के मजदूरो को भी मिलना चाहिये। दिल्ली के मजदूर यह भी कहते हैं कानपुर, जो 'बी' श्रेणी में आता है वहां के मजदूरो को भी दिल्ली के मजदूरो से 22 रु० ज्यादा मिलता है।

जब कभी सरकार अपने कानून से आगे नही बढती और धीरे धीरे चलती है तो मजदूर समाज में उन शोषण करने वालो के खिलाफ़ बगावत होती है, उसके विरोध में अपनी आवाज बुलन्द करता है। जब कोई प्रथा सड़न की अवस्था मे पहुंच जाती है तो जनता में उस प्रथा के खिलाफ़ जनमत खिलाफ़ हो जाता है और हमारा कर्त्तव्य होता है कि ऐसे क

[श्री मूलचन्द डागा]

बनाये जाय जो समयानुसार हों, बदलते हुए जमाने के साथ कानून को बदलना होगा। यदि आप कानून की बारीकियो को लेकर मजदूरों के हित को धकेलना चाहते हैं तो स्वाभाविक है कि मजदूर उसके खिलाफ आवाज उठायेगा। दिल्ली के मजदूरों की माग है कि उन्हें 300 रु० मासिक वेतन मिलना चाहिये। उन्होने कहा कि कानपुर के मजदूरों से हमें 22 रु० कम क्यों मिलता है, उन्होंने कहा कि बम्बई के मजदूर की तुलना में हम 61 रु० कम लेने को तैयार बहो हैं। आप देखें कि बम्बई म कितनी बार रिवाइज हुआ उनका वेतन स्तर? समझ में नही आता कि जब आप लोगों को दुनिया में बताना चाहते हैं, हमने कहा है कि हम शोषण विहीन समाज चाहते हैं, हम मजदूरों को आगे बढाना चाहते हैं और जब मजदूर आगे बढना चाहता है तो उसको कानून की बारीकियों से आप रोकना चाहते हैं, यह कहा तक न्याय सगत है। कानून तो एक मकडी का जाला है जिसमे गरीब फसता है और धनवान छूट जाता है।

मन्त्री महोदय ने जो उत्तर दिया उससे कोई बात स्पष्ट नहीं होती है कि आप क्या करना चाहते हैं। एक तरफ आप कहते हैं कि हम समाजवादी समाज की रचना करना चाहते हैं और जब मजदूर उस दिशा मे बढ़ने के लिये आवाज उठाता है तो कानून की बारीकियों का सहारा लेकर उसके कदमों को आगे बढ़ने से रोका जाता है। आज कुछ लोग शायद कहेंगे कि 22 लाख रुपये दिल्ली के मजदूरो को जो मिलने चाहिये थे वह नुकसान हो रहा है, या कुछ लोग यह समझते होंगे कि हड़ताल की वजह से उत्पादन में नुकसान हो रहा है, और माननीय चव्हाण साहब यह समझते होंगे कि सवा लाख रुपये रोज के उत्पादन-कर का नुकसान हो रहा है, लेकिन मैं एक बात कहना चाहता हूं कि देश के उत्पादन के नाम पर मजदूरों को भूखे रहने के लिये बाध्य करना किसी भी तरह उचित नहीं है। अगर आपने उत्पादन के नाम पर मजदूरो को भूखे रखने का निर्णय ले लिया है तो इसको मजदूर लोग कभी बर्दाश्त नहीं करेंगे। जब मजदूरों का कदम आगे बढ जाता है तो वह पीछे कभी नहीं हटता है। देश में इनकलाब लाने के लिये दो कौमें हैं, एक मजदूर और दूसरे विद्यार्थी, और जब मजदूर अपनी सही बात कहता है और पूंजीपतियो में उसके प्रति उदारता नही है, जिन्होने उसका शोषण किया है, तो बगावत होना स्वाभाविक हो जाता हैं।

आपने जापान की तनख्वाह का हाल देखा होगा। जापान ने यह किया कि ज्यो ज्यो मजदूरों की तनख्वाह बढ़ायी त्यो त्यो वहा उत्पादन बढा। देश को आगे बढाया। मैं आप को कुछ आकड़ बतलाना चाहता हूं

"..if one considers that wage increases have gone up successively by 12.1 per cent in the year 1967, by 13.3 per cent in 1968, then by 15.6 per cent in 1969, and now finally by 17.5 per cent"

वहा के एम्प्लायीज कहते है कि उनका उत्पादन भी बढ़ना चाहिये और उनकी मजदूरी भी बढनी चाहिये। वहा के मालिक लोग भी यही चाहते हैं। आप लोग अपने देश मे एक अच्छी नीति कायम करना चाहते है। आप ऐलान करते हैं कि हम एक डीसेंट लिविंग देना चाहते हैं। आप की घोषणा यह है कि .

"The right to work under humane conditions and a living wage sufficient to assure a decent standard of life."

आज मजदूर लोग इसी के लिये आवाज उठा रहे हैं। कुछ पहले श्री बालगोविन्द वर्मा ने अपने एक भाषण में कहा था कि :

"Inaugarating the first meeting of the Central Advisory Contract Labour Board at New Delhi on June 14, 1972, the Union Deputy Labour Minister, Shri Balgovind Verma, called for total abolition of the contract labour system or, in the alternative, its control and regulation, in view of the present, alarming conditions of contract labour in unorganized industries where no trade unions are functioning."

मैं जानना चाहता हूं कि आपने इन दोनों नीतियों के बारे में क्या किया ? आपने वेतन नीति के मामले में क्या किया ? जब 1972 में सीमेंट उद्योग के मजदूरों ने हड़ताल की थी तब श्रीमती इन्दिरा गांधी ने आश्वासन दिया था कि वर्ष के अन्त तक हम एक राष्ट्रीय वेतन नीति कायम करेंगे। 1972 के बाद योजना मन्त्री, श्री धर ने श्री चक्रवर्ती को मुकर्रर किया इस काम के लिये। लेकिन उनको यह नहीं मालूम कि मजदूरों की पगार क्या है। वह तो ऊपर की मंजिल में बैठते हैं, 2,000 रु० तनख्वाह पाते हैं। उन्होंने कह दिया कि मजदूरों के वेतन के सम्बन्ध में प्रति व्यक्ति 40 रु० मासिक व्यय का आधार मान लिया जाये। मैं कहना चाहता हूं कि इससे मजदूरों के अन्दर असन्तोष पैदा होगा। मैं पूछना चाहता हूं कि आखिर सरकार की नीति में फर्क क्या हो गया है ? पहले श्री खाडिलकर साहब थे और अब श्री रघुनाथ रेड्डी आ गये हैं। मैं कहना चाहता हूं कि सरकार को जरा तेजी के साथ चलना चाहिये। बदलते हुए जमाने के साथ कानून को भी बदलना चाहिये।

मैं जानना चाहता हूं कि सरकार ने सात दिन के भीतर क्या किया ? सात दिनों से 27,000 मजदूर अपने हकों के लिये लड़ रहे हैं। दिल्ली में रहते हुए आपने खुद जाकर मजदूरों से बात करके उनको समझाया या नहीं ? एक प्रश्न तो मेरा यह है।

आज अध्यक्ष महोदय ने मुझ को इजाजत दी कि मैं इस सामाजिक प्रश्न को यहां उठाऊं। अगर इसके लिये संघर्ष किया जाये तो पार्लियामेंट का प्रत्येक सदस्य इस संघर्ष में मेरे साथ है क्योंकि मजदूरों के साथ उनकी सहानुभूति है। जब, अध्यक्ष महोदय, आपने मुझ को मौका दिया है तब मैं पूछना चाहता हूं कि क्या इन सात दिनों के अन्दर श्री रेड्डी ने मजदूरों के नुमाइन्दों से बात की ? क्या उन्होंने साहसपूर्ण शब्दों में उन लोगों से कहा कि पूंजी पतियों के दिन अब खत्म हो गये ? जो यह पूंजीवादी प्रथा है उसके खिलाफ कई आन्दोलन मजदूरों के अन्दर हुए। मैं कहता हूं कि इस प्रथा को बदलो। इस प्रथा के रहते हुए न हम किसी को न्याय दे सकते हैं और न किसी की मदद कर सकते हैं। क्या मन्त्री महोदय चाहते हैं कि यह प्रथा चलती रहे और मजदूरों का जीवन सुखी न हो ? क्या मन्त्री महोदय इन सात दिनों के अन्दर मजदूरों के बीच में गये और उनसे कहा कि तुम्हारी मांगों के बाबत हम यह कदम उठा रहे हैं ? जहां तक बम्बई के कारखानों का सवाल है, मजदूरों के कानून समय समय पर रिवाइज होते रहते हैं। लेकिन आप उस स्थिति को पहुंचना नहीं चाहते। (व्यवधान)

[श्री मूलचन्द डागा]

आज मजदूरो को, जो देश को आगे बढ़ाना चाहते हैं, आपका सहयोग चाहिये । आप को अपने पुराने कानून को बदलना चाहिये । आप इंडस्ट्रियल डिस्प्यूट्स ऐक्ट को लेकर चल रहे हैं जो कि बाबा आदम के जमाने का कानून है । यह कानून आखिर आपकी कब तक मदद करेगा ? इसको पलटो, एक दिन मे पलटो, एक घंटे मे पलटो, इसी वक्त पलटो । अगर इसको नही पलटा जाता तो इसमें मजदूरों को कोई मदद नही मिलती ।

मन्त्री महोदय ने कहा कि हमने बहल साहब को भेजा है 27,000 मजदूरो के साथ बात करने के लिये । मैं जानना चाहता हूं कि बहल साहब काम करेंगे या श्री रघुनाथ रेड्डी करेंगे ? आप थोडी सद्भावना से काम लीजिये । आपने सात दिनो के अन्दर ठेकेदारी प्रथा की बाबत और मजदूरो की मागो की बाबत कोई सक्रिय और ठोस कदम नही उठाया । इसके न उठाने के कारण उत्पादन कम हो रहा है । लेकिन मुझे उत्पादन का उतना दु:ख नही है, मजदूरो को भूखा रखना उचित नही है । अगर समाज को आगे बढाना है तो मजदूरो को ठीक वेतन देना होगा, उनकी न्यूनतम आवश्यकताओ की पूर्ति करनी होगी । जब मजदूर को उचित मजदूरी मिलेगी तो उत्पादन भी ज्यादा बढ़ेगा और देश भी आगे बढेगा ।

SHRI RAGHUNATHA REDDY: I am in full agreement with the philosophical part of the statement made by the hon. Member.

As far as the settlement of the dispute concerned, the industrial relations machinery of the Delhi Administration, which is the appropriate authority to deal with this matter and it is already seized of the matter. I have also brought to your kind notice that Mr. Bahl who is in charge of this on behalf of the Delhi Administration has met the persons concerned on the 13th, 14th and 16th and this evening he is expected to meet the representatives of the employers and have further discussion in the matter. I also had discussion with Mr. Bahl and we have placed the good offices of the Chief Commissioner of Labour who is an officer of the Central Government at the disposal of the Delhi Administration to deal with this matter. I assure the hon. House that I will intervene at the appropriate time if my services are required.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, he is naming somebody who is not here in this House to defend himself. Mr. Bahl is not here to defend himself. Why is he taking his name?

MR. SPEAKER: I am very happy that you have become a defender of absentees.

SHRI INDRAJIT GUPTA (Alipore): This strike which has now entered its seventh day, has once again brought sharply into the limelight, the basic question which is not a new one but which has been plaguing the workers of this country, in the textile and other industries, for several years and that question is one to which we expect some clear reaction from the Labour Ministry on behalf of the Government of India.

That question is this.

(1) It is not disputed by anybody that there is a phenomenal rise in prices. Even in the short period which has passed since the presentation of the last Budget, a price rise to the extent of 15 per cent or more has taken place, even in this capital city of Delhi—a rise which has affected even those items of consumption on which no excise duties or taxes were placed and we were assured that there would be no reason for any rise in prices of

those untaxed commodities. Nevertheless, such are the market operations under the blessings of this Government that there has been a rise in all these items.

So, firstly, the actual real wages of the workers have suffered a decline already. The real wages have gone down already. This is a common feature which is taking place over the years in many industries in most parts of the country. Secondly, there is the cost of living index figure which is compiled by the Labour Bureau whose office is in Simla. Times without number the central trade union organisations in this country have stated emphatically at the Indian Labour Conference and other forms that they have no confidence whatsoever in the way in which these cost of living figures get compiled by that Labour Bureau. It is done in a defective way, in a partisan way. It is done in such a way that the actual extent of rise is not at all reflected. The hon. Minister knows very well that the question of the very basis of this compilation of the cost of living figure was taken up by the workers in Bombay, Gujarat and other places and a strike was threatened on that very issue. A special Committee had to be set up to go into the thing, to find out the way in which those figures were being compiled, and that Committee came to the conclusion that some revision was necessary in the actual procedure of compilation Otherwise workers were being defrauded of the dearness allowance to which they are rightly entitled on the basis of the actual rise. But what we find is that the same old procedure is still continuing.

Then, thirdly, the workers are demanding a dearness allowance which gives them 100 per cent compensation for rise in the cost of living. I would like to ask the Minister whether he considers this demand to be unjustified. All that the workers say is that the existing real wages should be maintained and should not be reduced at all. It does not mean rise in wages at all. All it means is only compensation for the rise in the cost of living so that their actual real wages are not eroded but that they will be maintained at that same level. This is what their demand is. This is why the strike has taken place. There may have been some slight difference between some of the unions on the actual date of such strike. But I want to make it quite clear that all the Unions in Delhi representing the textile workers without exception are united on this question and this is their unanimous demand and they are united on the question of strike. The persons whom we are confronting are not employers who have not got the capacity to pay. After all, who are these persons? They are the largest monopoly houses, one is the House of the Birlas the other belong to the Shri Ram Group. They are the main employers with whom the workers have to contend with in this struggle. And, I was told, a few days ago, at the beginning of the strike, these employers had conveyed that they were willing to give an increase of Rs. 12 per month. Now, I am told, in the subsequent negotiations they had gone back even on those commitments and said that they had never offered any such thing and now they are not prepared to give any rise at all. This is the position. The workers have proved by facts and figures that unless 100 per cent neutralisation is given by way of DA, their real wages are getting eroded and will be further eroded. Traditionally the wage in the Delhi textile mills used to be higher than that of Kanpur. But recently, as the Minister knows, there was a strike in Kanpur and there was intervention by the UP State Minister, Mr. Ganesh Dutt Bajpai, and an *ad hoc* increase of Rs. 35 per month was given to the Kanpur workers. But, as a result of that increase now, I do not say, this was adequate, the Kanpur workers are getting more than Delhi workers, although Delhi workers were traditionally higher paid than the Kanpur workers.

[Shri Indrajit Gupta]

In such a situation, how do you assume that discontent will not crop up? Is this not sufficient justification for the strike? At the moment the workers are just on the streets. They cannot be told, your case will go to arbitration, adjudication, and all that. The Minister may stick to his routine reply and say that the appropriate authorities are looking into the matter. There is this gentleman Mr. Bahl in respect of whom the workers have got all kinds of opinions and have no confidence in him.

And then the Central Labour Commissioner has been added. I would just say that in a serious situation like this where the textile industry is closed down; where prodution of lakh of metres of cloth is being lost everyday there one does not always take shelter behind the technical niceties of the law in the sense as to who is the appropriate authority and who is not the appropriate authority. In such a matter many a time Labour Ministers have themselves personally intervened. They had called conferences, meetings, etc. at top level and taken some initiative to break the deadlock and bring about a settlement on the basis of the justified demands of the workers. Am I to take it that this Sriram Group and Birla Group are pleading financial incapacity? These are some of the biggest mills in the country. If these mills are not in a position to increase the dearness allowance of these workers so as to compensate them for the rise in the cost of living, then I would humbly suggest that a thorough probe should be ordered into the financial administration of these companies to find out how they are handling their finances and if necessary, these mills should be taken over.

I hope the Minister is not under any illusion. May be reports have been given to him that the strike is likely to fizzle out. I would only say there is no chance of the strike fizzling out. On the other hand, it will become a prolonged trial of strength, which is not good for anybody. Workers do not go on strike for fun. Therefore, I would request the hon. Minister to assure the House that he will not stick to the niceties of the Industrial Disputes Act but in view of the seriousness of the crisis he will take the initiative to break the deadlock and see to it that the monopoly tycoons of these textile mills are compelled to accept the legitimate demands of the workers so that an early settlement is brought about.

SRI RAGHUNATHA REDDY: Sir, I would very respectfully submit to you that I do not have any illusions about any matter. I do not suffer from any illusions. As far as this matter is concerned, the Central Government is seriously concerned with what is happening and about the strike. This evening Mr. Bahl who is incharge of Labour is meeting the representatives of the employees for holding further discussions Discussions were held on 14th, 15th and 16th and some negotiations were going on. This evening the representative of the Delhi Administration is meeting the employers for this purpose. I am just watching the development. As I have already said. whatever necessary action is called for would certainly be thought of but the hon. Members should give some time to the Delhi Administration.

(Interruptions)

SHRI RAGHUNATHA REDDY: I assure you that I am second to none in this House in appreciating the anxiety and also the difficulties of the workers I do not want to say anything more because negotiations are going on.

(Interruptions)

MR. SPEAKER: There cannot be any point of order during the Question Hour or calling-attention-notice. I am not permitting him.

SHRI RAGHUNATHA REDDY: I have not completed my answer. In Bombay, a worker gets Rs. 281 while

in Delhi he gets Rs. 226 and so there is a difference of about Rs. 55 or so. The wages are certainly higher in Bombay than in Delhi. But this is not something now. This is known already.

I may also state in this connection, that there were various settlements after reference to a tribunal on adjudication and so on, and the matters were taken to the High Court and the High Court had given a stay order. I do not want to go into the merits of the matter. The High Court's stay order is continuing. (*Interruptions*)

MR. SPEAKER: The hon. Member knows the rule. I am not permitting any hon. Member whose name is not there. No other Member can ask any question. I am not permitting him. He is speaking without my permission. Let him not interrupt.

SHRI RAGHUNATHA REDDY: No new facts have been given by the hon Member ..

MR. SPEAKER. The hon Minister may please kindly sit down, because I have not allowed the hon. Member.

Now, Shri S. P. Bhattacharyya.

(*Interruptions*)

MR. SPEAKER: The Member whose name is not on the Order Paper cannot ask any question.

(*Interruptions*)

MR. SPEAKER: By writing to me, he does not become entitled.

SHRI INDRAJIT GUPTA: I had understood the hon. Minister to say that he had not completed the reply to my question.

SHRI RAGHUNATHA REDDY: As far as the figures are concerned, there is nothing new about them. Everybody knows about them. There is a difference of about Rs. 55 or so in the wages of a textile worker in Bombay and that of a textile worker in Delhi. The matter is being negotiated, and by the evening, I expect that some developments might take place.

श्री जगन्नाथ राव जोशी (शाजापुर) : दिल्ली में जो हड़ताल चल रही है 12 तारीख को यह विषय इस सदन के सामने लाया गया था और उसी समय हम अपेक्षा यह करते थे कि मन्त्री महोदय इस पर ध्यान देकर और इस विषय मे सदन को भी विश्वास मे लेकर कुछ जानकारी और तथ्य सामने रखते। क्योंकि 27 हजार मजदूर इस तरह बेकार होकर और अपने काम से हाथ धोकर बैठ जायं, यह बात तो मैं समझता हू कि मन्त्री महोदय भी उचित नही समझेंगे। किन्तु सवाल यही है जैसा मेरे मित्र श्री इन्द्रजीत गुप्त ने आज की बढती हुई महगाई की स्थिति को सामने रखा, उसको देखते हुए क्या मन्त्री महोदय इस बात को उचित समझते हैं जैसे अभी उन्होने स्वयं स्वीकार किया कि बम्बई मे जितना वेतन मिलता है और दिल्ली मे जितना वेतन मिलता है उसमे अन्तर हैं, तो मजदूरों ने जो मांगे सामने रखी हैं क्या मन्त्री महोदय उसको जायज समझते हैं या नही, इसका मैं कैटेगोरिकल रिप्लाई मन्त्री महोदय से चाहता हूं। जो बातें हम सामने रखते हैं उनका सीधा सीधा जवाब मिल जाय तो कोई कठिनाई न हो। मजदूरो ने जो मागे सामने रखी ह उसमे काट्रेक्ट लेबर की बात है, यह ठेके पर काम करवाने की पद्धति रेलवे में भी चलती है जिस के विरोध में कई बार हम यहां आवाज उठाते हैं, तो जब मजदूर भी इसके विरोध मे आवाज उठाते है तो क्या मन्त्री महोदय इसको उचित मानते हैं या नही वेतन में जो असमानता हैं उस असमानता को दूर करने के लिए जब वह अपनी उचित मांग को लेकर सामने आते हैं तो उनका न्याय का

[श्री जगन्नाथ राव जोशी]

पक्ष लेकर मन्त्री महोदय क्या करना चाहते हैं यह भी हम जानना चाहते है। जैसे अभी मेरे मित्र ने बताया कि शिमला मे बैठ कर लेबर ब्यूरो जो अपना काम करता हैं वह हम जानते हैं होलसेल प्राइस को लेकर वह करता है हाला कि सामान्य मजदूर का होलसेल प्राइस से कोई वास्ता नही होता है, उसका रिटेल प्राइस से वास्ता होता है। इसलिए हमेशा उन का असली वेतन मारा जाता है। इसलिए उन की जो असली माग हैट सेपरसेट न्यूट्रलाइजेशन की, जितनी महगाई बढती है, उतना उनको मिले और असली वेजेज उनकी घटे नही, क्या इस बात को मन्त्री महोदय उचित समझते है या नही ? यदि वह इस को उचित समझते है तो मैनेजमेंट के साथ बैठ कर इतने दिनो से उन्होंने क्या किया यदि है मैनेजमेंट उनकी उचित मागो को मानने के लिए तैयार नही हैं तो मैनेजमेंट को मनवाने के लिए आप क्या करने जा रहे है

और भी एक बात मैं पूछना चाहता हू। जैसे मेरे मित्र ने बताया कि इसमे सभी यूनियने है। कोई भी यूनियन ऐसी नही है जो इस हडताल मे शामिल नही है।

(व्यवधान) इसलिए मैं बडी निष्पक्षता से बात कर रहा हू

My assessment is an objective assesment, not subjective like that of Shri Indrajit Gupta or of Shri Jyotirmoy Bosu (*Interruptions*)

Mr SPEAKER Order, order May I tell Shri Bosu that none of the observations of members who are not permitted by me will come on record? Only the remarks of members whose names appear on the list will come on record. Why do you interrupt and fight against each other when you know that they do not mean anything?

श्री जगन्नाथराव जोशी मै तो यही कहना चाहता था कि मेरी यूनियन न होने के बाद भी जायज मागे है मजदूरो की इसलिए मैं उसके समर्थन के लिए खडा हुआ हू। इसलिए मैं ने कहा कि **माई असेसमेंट इज एन आबजेक्टिव असेसमेंट** और इसलिए मैं यह बार-बार पूछ रहा हू कि आप समानता की बात करते है और असमानता जब मत्री महोदय स्वीकार करते है तो उसको दूर करने के लिए अपनी मागो को लेकर मजदूर जब सामने आते है तो इतने दिनो से मत्री महोदय ने क्या किया ? और सभी यूनियने इसमे शामिल है जैसे मेरे मित्र ने बताया कि कोई आगे करने वाली थी कोई पीछे करने वाली थी लेकिन इस बात मे सब एक मत थे कि हडताल हो। इस सबध मे मै एक बात और कहना चाहता हू कि क्या प्रेस्टिज का प्वाइंट बना कर इटक के साथ ही बैठ कर समझौता करे या न करे ऐसा तो नहा है या जो भी इसमे शामिल है उन सभी यूनियनो के प्रतिनिधियो के साथ बैठ कर सरकार इसका हल जल्दी से जल्दी निकलवाने की कोशिश करेगी ?

SHRI RAGHUNATHA REDDY As far as the demands are concerned, the Indian National Trade Union Congress has championed the cause of the workers in respect of these demands. As far as the difference between the Bombay and Delhi wages is concerned, I have already stated that there is a difference between the Bombay and Delhi wages (*Interruptions*)

MR. SPEAKER: Mr. Bosu, please do not do it. No question of submission now.

SHRI RAGHUNATHA REDDY: All these matters are under discussion between the representatives of the employees and the employers and also the Delhi Administration, and as I submitted, at 5 O'clock this evening, we expect something... (*Interruptions*).

MR. SPEAKER: He does not allow you to speak. I have already told Shri Bosu that he is not allowed to speak.

(*Interruptions*)

MR. SPEAKER: There is a procedure laid down for it.

(*Interruptions*)

MR. SPEAKER: Shri Jagannath Mishra.

Mr. Bosu, you know the procedure. Knowingly you come and you are doing it deliberately. I am very sorry; I do not approve of it.

(*Interruptions*)

MR. SPEAKER: If you do not allow, may I stop it? You are interrupting. Please sit down.

(*Interruptions*)

MR. SPEAKER: Why are you interrupting on a motion which belongs to others?

(*Interruptions*)

MR. SPEAKER: Do not talk like that.

श्री जगन्नाथ मिश्र (मधुबनी) : अध्यक्ष महोदय, कानून और नियम का काम है शान्ति स्थापित करना, लेकिन शान्ति तब तक स्थापित नहीं हो सकती है जब तक कि वह सोशल-जस्टिस के आधार पर न हो। अभी आइ०एन०टी०यू०सी० के झण्डे के नीचे 27 हजार मजदूरों ने हड़ताल की है—और यह सब उसी का दुष्परिणाम है। जहां दिल्ली की टैक्सटाइल मिलों में काम करने वाले मजदूर कम पाते हैं, वहां दूसरे बड़े शहरों में टैक्सटाइल मिलों में काम करने वाले मजदूर बहुत ज्यादा पाते है, इसी लिए यहां के मजदूरों मे असंतोष और आक्रोश की भावना स्वाभाविक है और फलत: उन्होने स्ट्राइक का निर्णय लिया है।

मैं स्ट्राइक के सम्बन्ध में बहुत कह कर समय नही लूगा, क्योंकि यह मानी हुई बात है कि इस स्ट्राइक को सभी का समर्थन प्राप्त है, हर पार्टी का, हर व्यक्ति का समर्थन प्राप्त है। मैं सरकार से कुछ जानकारी प्राप्त करना चाहता हूं और इस उम्मीद से कि सरकार का ध्यान उधर जाये और वह इस हड़ताल को हटवाने, तुड़वाने में पहल करे। इस प्रसंग में मेरा पहला प्रश्न है—

1. क्या यह सही नही है कि मजदूरों और उनके परिवारों को भोजन, कपड़ा और जीवन की अन्य आवश्यक वस्तुओं के लिए पूर्णत: मजदूरी पर निर्भर करना पड़ता है—इसलिए मैं जानना चाहूंगा कि क्या उन्हें नीडबे-स्ड-मिनिमम वेज दिया जा रहा है ?

2. गत बार जब उनकी मजदूरी निर्धारित हुई, उस वक्त सामान के मूल्यों में और आज के सामान के मूल्यों में कितने परसेन्टेज का अन्तर है ?

3. क्या दिल्ली से बाहर के मजदूरों को ज्यादा मजदूरी दी जा रही है और यहां

[श्री जगन्नाथ मिश्र]

के मजदूरों को कम दी जा रही है ? यदि हां, तो क्या उनका ज्यादा के लिये मांग करना युक्तिसंगत नहीं है ? यदि युक्ति-सगत है तो दिल्ली प्रशासन इस स्ट्राइक को हटाने के लिये और मजदूरों की मांगों की पूर्ति की दिशा में क्या कार्यवाही कर रही है ?

4. सुना जाता है कि स्ट्राइक के पूर्व कार्यकर्ताओं के प्रतिनिधि और मिल-मालिको के प्रतिनिधि तथा दिल्ली प्रशासन के प्रतिनिधि मिले थे और उनकी आपस में बातचीत भी हुई थी । मैं जानना चाहता हूं कि इन दोनों में किन-किन मुद्दो पर सहमति हुई और जिन मुद्दो पर असहमति हुई उनके निवारण के लिए क्या किया जा रहा है ?

आज स्ट्राइक का सातवां दिन है, 27 हजार मजदूर भूख से मर रहे है, उनकी स्थिति चिन्ताजनक हो रही है । इस विषय को लेकर बड़ी चिन्ता की भावना व्याप्त है । इसलिए मै केन्द्रीय सरकार से आग्रह करूंगा कि इस स्ट्राइक को तुड़वाने और मजदूरो को उनका हक़ दिलवाने में सरकार शीघ्र कार्यवाही करे ।

मैं सरकार का ध्यान इस ओर भी आकर्षित करना चाहूगा कि टैक्सटाइल मिलो में जो मशीन पर काम करने वाले मजदूर है, रुई का अंश और अन्य गन्दगियां उनके शरीर के भीतर जाने के फलस्वरूप व तपेदिक से बीमार हो जाते हैं और उनकी असमय में मृत्यु हो जाती है, उनका जीवन दुखमय हो जाता है । अब चूंकि स्ट्राइक चल रही है और यह मानी हुई बात है कि यह स्ट्राइक कल-परसों में टूटेगी, जब सुलह की बात चल रही है तो क्या उन गरीबों की दशा पर भी अलग से विचार किया जायेगा तथा उनकी दशा को सुधारने के लिए सरकार कुछ करेगी ? दिल्ली एक यूनियन टैरिटरी है, इसलिए इस विषय के निवारण के लिए सरकार इस पर कार्यवाही क्यों नहीं कर रही है ?

SHRI RAGHUNATHA REDDY: It is true that the INTUC is leading the strike... (*Interruptions*) C.I.U. C.I T.U., A.I.T.U.C. and other unions are also in the strike. The strike is total. Government are deeply concerned over this matter... (*Interruptions*).

MR. SPEAKER: Do not intervene. I have not permitted any Member now.

SHRI RAGHUNATHA REDDY: Government are deeply concerned about the welfare of the workers. I do hope that all the concerned parties would appreciate the deep anxiety of the Government for finding a proper and just solution in this matter.

As for the points raised by Mr. Jagannath Mishra, I have already made a statement. It is true that there are differences in Delhi, Bombay and Kanpur. All these matters can be taken up. At 5 O'clock the representatives of employees as well as employers are meeting; the Delhi Administration is taking action... (*Interruptions*).

MR. SPEAKER: The hon. Minister has replied. I cannot force the hon. Minister to state what the hon. Members like. Papers to be laid.... (*Interruptions*).

12.50 hrs.

PAPERS LAID ON THE TABLE

ANDHRA PRADESH MOTOR VEHICLES TAXATION (AMDT.) ACT, 1973, ANDHRA PRADESH ENTERTAINMENT TAX (AMDT.) ACT, 1973, CENTRAL EXCISE (THIRD (AMDT.) RULES, NOTIFICATIONS UNDER CUSTOMS ACT AND AMENDMENTS TO ANDHRA PRADESH EXCISE RULES.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY): On behalf of Shri K. R. Ganesh.

I beg to lay on the Table—

(1) A copy each of the following President's Acts (Hindi and English versions) under sub-section (3) of section 3 of the Andhra Pradesh State Legislature (Delegation of Powers) Act, 1973:—

(i) The Andhra Pradesh Motor Vehicles Taxation (Amendment) Act, 1973 (President's Act No. 2 of 1973) published in Gazette of India dated the 31st March, 1973.

(ii) The Andhra Pradesh Entertainments Tax (Amendment) Act, 1973 (President's Act No. 3 of 1973) published in Gazette of India, dated the 31st March, 1973. [*Placed in*

[*Placed in Library. See* No. LT-4804/73.]

(2) A copy of the Central Excise (Third Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 261 in Gazette of India, dated the 17th March, 1973, under section 38 of the Central Excises and Salt Act, 1944. [*Placed in Library. See* No. LT-4805/73.]

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 150 published in Gazette of India, dated the 17th February, 1973 together with an explanatory memorandum.

(ii) G.S.R. 152 published in Gazette of India, dated the 17th February, 1973 together with an explanatory memorandum.

(iii) G.S.R. 208 published in Gazette of India, dated the 3rd March, 1973 together with an explanatory memorandum.

(iv) G.S.R. 173(E) published in Gazette of India, dated the 20th March, 1973 together with an explanatory memorandum.

(v) G.S.R. 193A(E) published in Gazette of India, dated the 2nd April, 1973 together with an explanatory memorandum. [*Placed in Library. See* No. LT-4806/73.]

(4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 177(E) published in Gazette of India, dated the 24th March, 1973 together with an explanatory memorandum.

(ii) G.S.R. 289 published in Gazette of India dated the 24th March, 1973 together with an explanatory memrandum.

(iii) G.S.R. 326 published in Gazette of India dated the 31st March, 1973 together with an explanatory memorandum. [*Placed in Library. See* No. LT-4807/73].

(5) A copy of Notification No. 769-TI/72 (Hindi and English versions) published in Andhra Pradesh Gazette dated the 13th February, 1973 making certain amendments to the Andhra Pradesh Excise (Arrack and Toddy Licences General Conditions)

[Shri Raghunatha Reddy]

Rules, 1969, under sub-section (4) of section 72 of the Andhra Pradesh Excise Act, 1968 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh. [*Placed in Library. See* No. LT-4808/73].

MR. SPEAKER: I call Shri D. K. Borooah to make a statement.

(*Interruptions*)

MR. SPEAKER: About the communal riots in Hazaribagh, we are all very sorry. This is a State matter. I shall look into it and try to find a way-out. I am not permitting you, Mr. Bosu. How can you bring a State matter to Parliament?

I have also been thinking on the same line. It is very unfortunate. This House should know about it. I am telling you that we shall find a way as to how to get the information on this.

12.55 hrs.

STATEMENT RE. REDUCED SUPPLY OF RESIDUAL FUEL OIL TO DHUVARAN AND AHMEDABAD POWER PLANTS

MR. SPEAKER: Statement by Shri D. K. Borooah. If it is a long statement he may lay it on the Table.

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH): Yes, Sir. I beg to lay the Statement on the Table.

STATEMENT

The last wage agreement between the Oil and Natural Gas Commission and its labour unions expired in January, 1971. Soon thereafter the Unions placed demands for fresh negotiations for revision of pay scales, pay etc. Their main demand was that the pay scales and pay should be brought up so as to be at par with those of the employees of the Indian Oil Corporation.

However, before the negotiations for a new agreement could be started, there was a heavy influn of refugees from Bangla Desh followed by hostilities with Pakistan because of which negotiations could not be held. The negotiations finally commenced in August, 1972. A large number of meetings were held between the ONGC management and the Unions from time to time. However, no agreement could be reached and strike notices were issued by the Unions. The matter was therefore taken up in conciliation by the Deputy Chief Labour Commissioner, Government of India; the proceedings are still pending.

Nevertheless, negotiations between the ONGC management and the Unions were continued from time to time; but no understanding could be reached Consequently the employees in Gujarat resumed their agitation in the form of work-to-rule commencing from the last week of March. 1973

The last round of negotiations was held at Dehra Dun on 10th April 1973 and 11th April 1973 No mutually satisfactory understanding between the management and the Unions has, however, been reached.

As a result of this agitation, the ONGC's operations in Gujarat have been adversely affected in recent days. Although production of crude oil from the Ankleswar field is being somehow maintained at normal levels, there has been reduction in production from the North Gujarat oil-field.

As a result of reduced production of crude oil from North Gujarat oil-fields during the first 15 days of April, the Gujarat Refinery has not been able to make supplies of Residual

Fuel Oil to Dhuvaran and Ahmedabad Power Plants to the full extent. The shortfall in April 1973 in the case of Dhuvaran power plant as compared to supplies of both RFO and fuel oil made in January-March 1973 is about 4 per cent and in the case of Ahmedabad power plant about 16 per cent. Detailed month-wise statistics are shown in the enclosed table. In addition, there has been depletion of stocks of crude oil and RFO. To ensure the regular supply of RFO it is necessary that normalcy should be restored as quickly as possible.

I hope that the negotiations between the management of ONGC and the Unions will be resumed with the object of evolving a satisfactory solution. Meanwhile, it is of the utmost importance that pending settlement of the matter, the employees of ONGC exercise restraint and perform their duties normally so that work in this vital section of oil production is not allowed to be hampered thereby harming the nation's interest. With this objective in view, I have requested the Minister of Labour, Government of Gujarat to use his good offices in the matter.

Enclosure

Average of Crude Oil supplies (Tonnes/day) to Gujarat Refinery

	January 1973	February 1973	March 1973	April (Ist to 15th) 1973
From South Gujarat Oil-fields .	8278	8356	8361	8166
From North Gujarat oil-fields .	1598	1745	1770	808 (no supplies on 14-4-73 and 15-4-73).

Supplies of RFO & FO to Power Stations

(Figures in tonnes

	Jan 73		Feb 73		March 73		April 73 (Ist to 15th)	
	RFO	FO	RFO	FO	RFO	FO	RFO	FO
To Dhuvaran Power Plant .	48353	5146	46615	9164	55424	9184	20840	7155
To Ahmedabad Power Plant .	18690	..	14193	..	19350	..	7232	..

12.58 hrs.

MATTERS UNDER RULE 377

(i) LAY OFF OF TEXTILE WORKERS IN AHMEDABAD.

MR. SPEAKER: Shri Mavalankar may invite the attention of the House to a matter under Rule 377. No speech. You just invite the attention of the House.

SHRI P. G. MAVALANKAR (Ahmedabad): Sir, I must thank you for granting me permission to raise this urgent matter. A grave situation has arisen because nearly 15,000 textile workers in Ahmedabad have been laid off due to the 50 per cent power cut which has come into operation since yesterday. This power cut is very extraordinary and unprecedented in Gujarat because this 50 per cent harsh power cut is in addition to the already existing power cut of 15 per cent and a number of other restrictions like staggering imposed since last October. The textile workers of Ahmedabad have been suffering for quite some time. This 50 per cent power cut has rendered 15,000 textile workers idle. There is a great alarm and dismay in the textile and industrial world of Ahmedabad. If this alarming situation goes on, I am afraid 40,000 to 50,000 textile workers would be out of job in a matter of days. I want, therefore, the Government, particularly the Ministers concerned, to look into this matter carefully and urgently. The other difficulty is that the coal crisis is also deepening. The coal supply position for textile mills is day by day becoming precarious. Therefore, I invite the attention of the Government and the Minister concerned to the very serious situation where the textile workers in Ahmedabad are plunged in great difficulties. Already, they are living in hell. On top of it, there is this 65 per cent power cut resulting in thousands of workers getting out of job. The Government have not done anything for the last few days Though negotiations with ONGC workers are going on for last two years, no decision has been taken. Government should look into the matter urgently and give some immediate relief to the workers.

13 hrs.

(ii) ATTEMPT TO DEMOLISH STATUE OF DR. B. R. AMBEDKAR AT BAYANA, RAJASTHAN.

PROF. MADHU DANDAVATE (Rajapur): I want to draw attention to a very disgraceful event that has taken place. On the 14th April the entire country celebrated the fifth anniversary of Dr. B. R. Ambedkar, the maker of our Constitution and a great social rebel In the Central Hall here we celebrated his birthday. On that day one of the Deputy Ministers at the Centre, Shri Pahadia, had unveiled the statue of Dr. Ambedkar at Bayana in Rajasthan in the morning. In the same evening some gangsters attacked the statue of Dr. Ambedkar and tried to demolish it. Dr. Ambedkar was born as an untouchable in this country and, unfortunately, because of our orthodoxy he died as an untouchable to the lasting shame of all. Even the statue of Dr. Ambedkar has been treated as an untouchable and attacked, even though he was the maker of our Constitution and a great social rebel. It should not be treated as a mere technical matter saying there is no obligation on the part of the Minister to make a statement. Dr. Ambedkar in this country stands on a high pedestal. So, I demand of the Minister that he should make a categorical statement that immediately an investigation would be instituted and those who are responsible for this act would be punished in a deterrent way so that in future the orthodoxy will not act in a manner which will betray the confidence of the people of this country.

श्री बी० पी० मौर्य (हापुड़) : अध्यक्ष जी, जिस स्थान की दुर्घटना है, बयाना, भरतपुर की, वहीं के विधायक श्री मत्थी सिंह जी का पत्र मेरे हाथ में है और इसी पत्र के द्वारा मुझे इस दुर्घटना का पूर्ण रूप से ज्ञान हुआ है। उन्होंने इस पत्र में मुझे लिखा है कि "मान्यवर, मुझे यह सूचना देते हुए अति दुख होता है कि 14-4-73 को भारतीय संविधान की जनक, शोषित जनता के मसीहा तथा सर्वोच्च व्यवस्था के जनक पूज्य बाबा साहब डा० बी० आर० अम्बेदकर की बयासिवीं जन्म गांठ का आयोजन नगरपालिका, कस्बा बयाना, राजस्थान की ओर से किया गया था तथा वहां की उपासक जनता की ओर से शहर में मुख्य-मुख्य स्थानो पर जुलस निकाला गया था जिसमें लगभग 20,000 व्यक्तियों ने भाग लिया था। इस अवसर पर एक आम सभा का आयोजन किया गया था जिसकी अध्यक्षता श्री ओंकार लाल चौहान, मंत्री समाज कल्याण, राजस्थान सरकार ने की तथा इस पुण्य अवसर पर बाबा साहब डा०अम्बेदकर की शिल्प मूर्ति का शिलान्यास, केन्द्रीय उप मंत्री, श्री जगन्नाथ पहाड़िया जी के कर कमलो द्वारा हुआ। यह समारोह अति धूम धाम के साथ मनाया गया। लेकिन इस सभा में कुछ विरोधी तत्वों ने बाबा साहब डा० अम्बेदकर के विरुद्ध नाना प्रकार के गंदे नारे सभा के होते हुए लगाये जिस के कारण सभा को समाप्त किया गया और दो घंटे तक इस तरह का विरोध सभा में होता रहा। कोई भी पुलिस की ओर से कार्यवाही नहीं हुई। दुर्भाग्य की बात है कि 15-4-73 को जब बाबा साहब पार्क में बाबा साहब डा० अम्बेदकर के उपासक दर्शनार्थ गये तो उन्हें मालूम पड़ा कि बाबा साहब की पवित्र मूर्ति पर, डामर के काले धब्बे उनके चेहरे पर थे तथा उस मूर्ति के शरीर पर अनेकों चोटें पहुंचायी गयी हैं। यही नहीं उनके गले में जूतों की माला डाली गयी थी। इस अद्भुत घटना को देख वहीं की उपासक जनता ने विरोध में जलूस भी निकाला और यह मांग की कि जो लोग इसमें मुजरिम हैं उनको गिरफ्तार किया जाए। आम सभा के जरिये से कस्बे की जनता ने उस बात पर शोर शराबा किया। यही नहीं इस घटना की रिपोर्ट नगरपालिका बयाना ने अपनी ओर से पुलिस थाना, बयाना में की।" यह पत्र बहुत लम्बा चौड़ा है, इस को पूरा पढ़ कर सदन का समय खराब नहीं करूंगा। उन्होंने कहा है कि इसमें स्थानीय पुलिस बिल्कुल असमर्थ रही है। उनको मालूम था, वहां रिपोर्ट भी हुई है, लेकिन अभी तक कोई गिरफ्तारी नही हुई। अगर इसमें मजबूत कार्यवाही नहीं हुई तो अन्त में वह कहते हैं कि "मैं आमरण सत्याग्रह लोक सभा के सामने करूंगा, इसके लिए मुझे जिम्मेदार करार न दिया जाए।"

मैं आप से कहता हूं कि परम पूज्य डा० अम्बेदकर साहब केवल शोषितों के ही मसीहा नही थे, पंडित जवाहर लाल नेहरू की इच्छानुसार उन्हें इस देश की संविधान की ड्राफ़्टिंग कमेटी के चेयरमैन का पद भी प्राप्त हुआ। वे एक तरह से संविधान के दाता थे, विधाता थे। यह संविधान की अवहेलना है, देश की अवहेलना है और एक महापुरुष का अपमान है। मैं आप से प्रार्थना करूंगा कि गृह मंत्रालय के जरिये मुख्य मंत्री के द्वारा बहुत सख्ती के साथ इस मामले की जांच करायी जाए। अगर मुल्जमान एक महीने के अन्दर गिरफ्तार

[श्री बी० पी० मौर्य]

नहीं किये गये, तो हमारे बाजुओं में भी बदला लेने की ताकत है और हम जा कर मौके पर बदला लेंगे, यह मैं कहना चाहता हूं। मैं पुन: कहना चाहता हूं कि अधिक से अधिक एक महीने के अन्दर अन्दर मुल्जमान गिरफ्तार होने ही चाहियें।

MR. SPEAKER: I will pass it on to the Minister concerned. We are completely at one with you. It is very shocking that such things should happen. It *is only a few months* back that a very beautiful statue of Gandhiji—a lot of money was spent on it—was put up in Amritsar and somebody did mischief and cut off its arm and the head. This tendency to spoil and destroy the statues of eminent people and our great leaders is highly condemnable. I think the Ministry of Home Affairs should take very serious action on it.

श्री जगन्नाथ राव जोशी (शाजापुर) . अध्यक्ष महोदय, ऐसी घटना 14 तारीख को हुई और आज तक कोई पकड़ा न जाए यह बात समझ में नहीं आती।

MR. SPEAKER: I now pass on to the next item.

13.8 hrs.

DEMANDS FOR GRANTS—(*contd.*)

MINISTRY OF AGRICULTURE—*contd.*

MR. SPEAKER: The House will now take up further discussion and voting on Demands for Grants under the control of the Ministry of Agriculture.

Shri Chandra Bhal Mani Tiwari was on his legs.

श्री चन्द्रभाल मणि तिवारी (बलरामपुर) : अध्यक्ष महोदय, जैसा कि मैं कल बोल रहा था उसी विषय में फिर आ रहा हूं कि हम ने खेती के डेवलपमेंट पर अगर अपने पूर्ण साधनों से, सारे उपयोगी साधनों से कार्य आरम्भ नहीं किया तो देश की वह दुर्दशा भी अपने सामने देखने को मिलेगी जैसा कि आप को मालूम है कि रशिया में अपने प्रारम्भिक काल मे, जब वह डेमोक्रेटिक शासन में आया, तो उसे 18 साल भोगनी पड़ी। उस इतिहास के दोहराने मे भारत का कल्याण नही होना है।

भारत की आबादी आज करीब 55 करोड़ है। यदि भारत की यह पौपुलेशन इस सुधार पर अपनी निगाह डालेगी, हमारे मंत्री जी इस पर विशेष ध्यान देंगे तो शायद इसकी यह दुर्दशा नही होगी। अब मैं कुछ खास बातों पर आऊंगा। देहात मे और शहर मे कुछ भेद दिखाई पड़ते है। जैसा इन्सान शहर मे है वैसा ही इन्सान देहात में है, लेकिन दोनो के स्टैन्डर्ड आफ़ लिविंग मे अन्तर है। इस का कारण यह है कि हमारे देहात का विकास, देहात की प्रौग्रैस बिल्कुल रुकी हुई है। इसका क्या कारण है? क्या मंत्री महोदय ने कोई कम्पेरेटिव चार्ट तैयार नही किया? अगर तैयार किया है तो मैं चाहूंगा कि अपने उत्तर से उस पर रोशनी डालें। मैं उसके बारे में कुछ बुनियादी जरूरतों पर निगाह डालने की कोशिश करूंगा। जो शहरों को सुविधायें दी गयी हैं, जैसे सड़कों की बिजली की वही सुविधायें देहात में भी प्रदान करनी चाहियें ताकि यहां भी आदमी ऐमप्लायमेंट हो जायें और अपने को देखें कि वह भी

बाहर के बढ़ाकर आ जायें । देहात का हर आदमी अभी इस स्थिति में नहीं है कि वह आप के संविधान को समझ सके । आखिर इस का कारण क्या है ? इसका कारण यह है कि आज वहां एजुकेशन नहीं है । एजुकेशन के सम्बन्ध में मैंने देखा है कि गांवों में स्कूल नहीं हैं, और स्कूल भी हैं तो टीचर्स नहीं हैं । मैं मानता हूं कि यह स्टेट की जिम्मेदारी है, लेकिन केन्द्रीय सरकार को भी इस सम्बन्ध में उन को लिखना चाहिये उन की तम्बीह करनी चाहिये ताकि स्कूलों में आज जो दुर्दशा है वह ठीक हो और हमारे बच्चे पढ़े और पढ़ कर हमारे देश के अच्छे नागरिक बन सकें तथा अच्छी खेती कर सकें ।

कमजोर वर्ग के लिये ऐग्रीकल्चर लोन देने की व्यवस्था की गई है । हमारे यहां लीड बैंक खोले गये है । लीड बैंकों मे जा पुस्तके अथवा हैंडबुक दी गई है वह अंग्रेजी में है । भला आप बतलाइये कि हिन्दी समझने वाले तो वहा है नही, अंग्रेजी समझने की शक्ति किस मे है ? क्या मैं मंत्री महोदय से उम्मीद करूं कि इस स्थिति पर विचार किया जायेगा और वहां हिन्दी की हैंडबुक्स भेजी जायेंगी ?

स्टेट सरकारों ने जमीन की सीलिंग कर दी है जो 18 एकड़ से ले कर 27 एकड़ तक और 10 एकड़ से ले कर 18 एकड़ तक है । अलग-अलग स्टेट्स में अलग-अलग नियम हैं । जब लोगों के पास जमीनें अधिक थीं तब उन को जोतने के लिये लोग बड़े बड़े ट्रैक्टर खरीद सकते थे । आज ट्रैक्टर्स की कीमतें कहीं भी 25,000 रुपये से कम नजर नहीं आती हैं । मैं पूछना चाहता हूं कि क्या आज 10 और 18 एकड़ तक का काश्तकार 25,000 रुपये का ट्रैक्टर खरीद सकता है ? इस के लिये मैं मंत्री महोदय से निवेदन करूंगा कि वह इस पर ध्यान दें और देश में 10 से 15 हजार रुपये तक के ट्रैक्टर बनवायें या बाहर से मंगवाये । यदि ऐसा प्रबन्ध नही होता है तो सरकार खुद साल दो साल के अन्दर इतना भारी नुकसान उठायेगी कि अभी जो गल्ला उस को इस साल मगाना पड़ रहा है, दैवी प्रकोप के कारण या बिजली की कमी के कारण, हो सकता है वह और भी बढ़ जाए, और उतना ही मंगाना पड़े जितना हम पहले मंगाया करते थे ।

मैं निवेदन करूगा कि हमारे यहां आज जो अच्छे किस्म का बीज दिया जाता है, जिस की भूमिका श्री सुब्रह्मण्यम ने अपने पीरियड में बड़ी कामयाबी के साथ बनाई थी, शायद उस की गति आज धीमी हो गई है । इस का कारण मैं यह समझता हू कि हमारे मंत्री महोदय अपनी वृद्धावस्था के कारण शायद इस ओर अधिक ध्यान नही दे पा रहे है । लेकिन हमारे और मंत्रीगण हैं, मैं समझता हूं वह इस मे अपना सक्रिय हाथ डालेंगे । मैंने देखा कि पिछले पांच सात सालों से कोई नई वेराइटी की बीज सामने नही आ रही है । हमारे यहां कृषि अनुसन्धान के बहुत कम केन्द्र हैं । जैसे उत्तर प्रदेश में केवल दो हैं । एक तो पन्त नगर में

[श्री चन्द्र भाल मनी तिवारी]

है और एक कानपुर में है । पन्त नगर पूरे उत्तर प्रदेश की आवश्यकता को पूरा नही कर सकता । इस के केन्द्र बनाये जाने की बहुत आवश्यकता है । हमारे यहा की पापुलेशन की 70 फीसदी जनसख्या खेती करती है । इस के लिये ज्यादा से ज्यादा सुविधायें प्रदान करने की आवश्यकता है ।

हमारे देश की जो वन सम्पत्ति है उस की रक्षा करने का उत्तरदायित्व हमारे मत्री महोदय पर है लेकिन वह पूरा नही हो पाता है । इस से हमारे देश मे पानी कम मिलने लगा है । पानी कम मिलने से फसलो की क्षति होती है । मैं समझता हू कि मत्री महोदय इस स्थिति को सुधारेंगे ।

कृषि ऋणो के सम्बन्ध मे बहुत सी गडबडिया नजर आती हैं । हमारे बैंक लोन देते हैं, लेकिन किसानों को बहुत परेशान करते हैं । जब मेरे जैसे ससद् सदस्य को तकलीफ उठानी पडती है तो भला आप सोचे कि जो हमारे छोटे काश्तकार है, जो बिल्कुल ही अन्ट्रेन्ड हैं, अनपढ हैं, उन की क्या क्या दुर्गति नही होती होगी । क्या मत्री महोदय कोई सर्कुलर बैको को भेजेंगे कि किसानो को जो असुविधाये हो रही है उन को जल्दी से दूर करे । जो हमारे लीड बैंक खोले गये हैं जब हम उन की प्रगति के बारे मे सोचते हैं तो वह हमको ० प्रतिशत मालूम पडती हैं । हमारे ऐन्थनी साहब, इस को नही मानते हैं ।

श्री फ्रैंक एन्थनी (नामनिर्देशित-आग्ल भारतीय) मानते है ।

श्री चन्द्र भाल मनी तिवारी : अगर मानते हैं तो मैं उनको धन्यवाद देता हूं ।

हमारे यहा कुछ सोसायटियां हैं कोआपरेटिव की जो लैंड डेवेलपमेंट का काम करती है । उन सब में बड़ा भ्रष्टाचार है । हो सकता है कि गुजरात में सोसायटियां अच्छी हो, जैसी कि हम तारीफ सुना करते है, हमारे श्री शिन्दे उन की बडी तारीफ करते हैं, लेकिन देश के और क्षेत्रो मे यह सोसायटिया ठीक काम नही करती । हम ने उत्तर प्रदेश की बहुत सी सोसायटियो को देखा है जहा करोडो रुपयो के घोटाले हुए और कमेज भी दर्ज हुए है । मुकदमे भी वहा होने जा रहे है । जब तक इस घाटाले को दूर नही किया जायेगा तब तक मैं नही मानता कि उन के कामो मे सुधार हो सकता है ।

मेरा एक सुझाव है । गावो मे किसानो के बीच मे लीडरशिप की आवश्यकता है । अगर वह लीडरशिप हर सोसायटी मे फार्म होती है तो उन का कन्टैक्ट हो सकता है । स्टेट मे, उन का कान्टेक्ट हो सकता है केन्द्र से । अगर यह सुविधा प्रदान की गई तो आज जो भी असुविधाये उनको है उन को दूर किया जा सकता है और उन लीडरो के द्वारा सारे साधन उन तक पहुंचाये जा सकते है

हमारे यहा जमीन की सीलिंग कर दी गई ह, मैक्सिमम सीलिंग कर दी गई हैं । इस से मुझे भय हो रहा है कि कोई भी देहात

का आदमी किसी असेम्बली या पार्लियामेंट के चुनाव में भाग नहीं ले सकेगा। इस का कारण यह है कि शहरों की स्थिति रोज ब रोज ठीक होती जा रही है, उनकी शक्ति बढ़ती जा रही है और हमारे देहातों की शक्ति घटती जा रही है। विकेन्द्रीकरण नहीं हुआ है। सारी शक्ति केन्द्रित होती जा रही है। आज शहरों का स्तर बढ़ता जा रहा है और उसके मुकाबले में देहातों का स्तर नीचे गिरता जा रहा है। इस तरह से हमारे देहातों का प्रतिनिधित्व नहीं रहेगा, जिस की बहुत बड़ी आवश्यकता है। इसके न होने पर हमारे देहात सफर करेंगे। इसके सुधार के लिये बहुत ही आवश्यक है कि कोई विवेकपूर्ण कदम मंत्री महोदय उठायें।

हमारे देश में बहुत सा जमीन का हिस्सा रेगिस्तानी है या बंजर पड़ा हुआ है। मैंने हरियाणा में देखा कि वहां की सरकार ने करीब करीब अपने पूरे रेगिस्तानी हिस्से को पम्पों के द्वारा उपजाऊ बनाने की कोशिश की है और निरन्तर प्रयोग कर रही है।

क्या यह प्रोग्राम देशव्यापी आधार पर नहीं चल सकता है? झांसी और बुन्देलखंड के इलाके में, वाटरलागिंग से नष्ट हो रहे इलाके में, क्या यह प्रोग्राम नहीं चल सकता है? क्या इस प्रोग्राम को देश के कोने कोने में लागू नहीं किया जा सकता है? मैं समझता हूं कि ऐसा किया जा सकता है? यदि केवल राजस्थान की सहायता दी जाये, तो वह पूरे देश को सपोर्ट कर सकता है।

हमें खेती पर क्या क्या प्रयोग करते हैं, इस पर हमारा ध्यान जाना चाहिए। इसके लिए हमें नई वैरायटी के बीज, खाद और पानी चाहिए। यद्यपि सिंचाई का विषय मौजूदा मंत्री महोदय के डिपार्टमेंट में नहीं है, लेकिन वह खेती के लिए बहुत आवश्यक है। मैं निवेदन करूंगा कि मंत्री महोदय मेरे सुझाव को डा० के० एल० राव तक पहुंचा दें।

जब हमारे देश में सरफेस वाटर बहुत है, तो फिर ग्राउंड वाटर की खोज क्यों हो रही है? अगर हम अपने सरफेस वाटर का पूरी तरह उपयोग करें, तो देश का एक इंच भी असिंचित नहीं रह सकता है। पिछले साल हिमाचल प्रदेश के चीफ मिनिस्टर, श्री परमार, से मेरी बात हुई। उन्होंने कहा कि अगर हिमाचल प्रदेश में बांध बनाया जाये, तो हम उत्तरी भारत को इतना पानी दे सकते हैं कि एक इंच जमीन भी असिंचित न रहे। जमीन के नीचे से पानी प्राप्त करने की कोशिश करने के बजाये जमीन के ऊपर बांध क्यों नहीं बनाए जाते हैं और पानी का स्टोरेज क्यों नहीं किया जाता है? ग्राउंड वाटर के सम्बन्ध में कई प्रकार की परेशानियां होती हैं। उनके बारे में सोचने के बजाये मंत्री महोदय सरफेस वाटर की तरफ क्यों नहीं ध्यान देते हैं?

मुझे आशा है कि मंत्री महोदय इन बुनियादी जरूरतों की तरफ ध्यान देकर खेती की समस्याओं को हल करेंगे।

श्री दरबारा सिंह (होशियारपुर) अध्यक्ष महोदय, हिन्दुस्तान की इक्तसादी जिन्दगी मे जराग्रत का एक बहुत बडा हिस्सा है। हमारे मुल्क मे ज्यादातर खेती पानी मिलने पर होती है। मैं इस बारे मे कुछ और ज्यादा आगे चल कर कहूगा। इस हाउस मे पानी पर बहुत बहस हो चुकी है। लेकिन अगर हमारे इरिगेशन मिनिस्टर साहब यहा होते, तो मैं बताता कि एग्रीकल्चर और इरिगेशन मे कितने कोआर्डिनेशन की जरूरत है।

आज हमारे यहा नये ढग की खेती शुरू हुई है। बहुत पुराने जमाने से, जब कि फ्यूडल सिस्टम कायम था, बडी जमीनो पर बहुत कम पैदावार होती थी। लेकिन इस साइटिफिक एज मे नये इम्प्लीमेट्स और नये इनपुट्स आये है, जिनकी वजह से हमारी पैदावार मे इजाफा हुआ है और वह इजाफा होता चला गया है।

13 24 hrs.

[MR DEPUTY-SPEAKER *in the Chair*]

मैं यह समझता हू कि किसी का यह कहना दुरुस्त नही है कि हम अपने लिए सारे अनाज का इम्पोर्ट करते है। मेरे पास इस बारे मे स्टैटिस्टिक्स मौजूद है। 1966 मे 10 34 मिलियन टन अनाज इम्पोर्ट किया गया, जो कि 1972 मे घट कर आधा मिलियन रह गया। यह ठीक है कि इस साल हमने दो मिलियन टन अनाज बाहर से मगाया है, लेकिन उसकी वजह है। दो साल पहले हमारे मुल्क मे बहुत से लोग यह कहते थे कि हमें फ़ौरन जग के लिए तैयार होना चाहिए और बंगला देश को फ़ौरन मान्यता देनी चाहिए। हमने बगला देश को मान्यता दी और उसी वक्त जग हुई, जिस की वजह से हमे कई मुश्किलात का सामना करना पडा जो लोग उस वक्त बडे जोश से कहते थे कि हमे जग करनी चाहिए और बगलादेश को मान्यता देनी चाहिए, लेकिन जब हमने वह जग जीत ली और बगला देश बन गया, तो वही लोग कहते है कि अनाज की कमी क्यो हुई है। उन को पता है कि जो इलाका पाकिस्तान से कट कर अलग देश बन गया है और हमारा मुआविन बन रहा है, सिर्फ फौजी नुक्ता-ए-नजर से उसकी मदद करने की नही, बल्कि अनाज देकर उसको कायम रखने की जरूरत थी। जब बगलादेश की जरूरत को पूरा किया गया तो हमारे भडार मे कमी होना लाजिमी था।

लेकिन मैं अर्ज करना चाहता हू कि सिर्फ हिन्दुस्तान मे ही नही, बल्कि सारे ससार मे ड्राउट, खुश्कसाली, हुई है। ऐसे कुछ देशो के अनाज के भडार भी खाली हुए, जिनके बारे म हम कहते है कि वे हमसे बहुत आगे बढे हुए है। हमने पढा है कि दो साल पहले बारिश भी कम हुई और सोवियत रूस म बर्फ भी कम पडी, जिसका नतीजा यह हुआ कि वहा पानी कम मिला। पिछले साल मे पहले सोवियत रूस की अनाज की पैदावार 190 मिलियन टन थी, लेकिन ड्राउट और कम पानी मिलने की वजह से पिछले सीजन मे उसकी पैदावार 170 मिलियन टन हुई।

इसलिए सोवियत रूस ने अपने भंडार को पूरा करने के लिए बाहर से अनाज मंगाया है।

सी० पी० एम० के मेरे दोस्त ने कल बहुत कुछ कहा। मैं इस बात में बहुत ज्यादा नहीं जाना चाहता हूं कि चीन में कल्चरल रेवोल्यूशन भी अनाज की पैदावार पर असर-अंदाज हुआ है और वहां की पोलीटिकल सिचुएशन ने इक्तसादी हालत को खराब किया है। लेकिन मैं बताना चाहता हूं कि वहां भी ड्राउट हुआ है और उसकी वजह से वहां की पैदावार में कमी हुई है। पिछले साल चीन की पैदावार 250 मिलियन टन थी, जब कि इस साल तकरीबन 245 मिलियन टन हुई। यह हालत उस देश की है, जो कहता है कि वह सब से आगे है और कम्युनिज्म की आखिरी तस्वीर है, लेकिन हमारे दोस्त उसको सपोर्ट करते हैं और उसकी मिसाल देते हैं। मैं उनको बताना चाहता हूं कि चीन ने कैनेडा से 3.3 मिलियन टन, यू० एस० ए० से 0.5 मिलियन टन और 0.3 मिलियन टन और आस्ट्रेलिया से 1 मिलियन टन, इस तरह कुल 5 मिलियन टन के करीब, अनाज मंगाया है। जैसा कि मैंने बताया है, उसकी वजह यह है कि वहां पर ड्राउट पड़ा और खुश्कसाली हुई।

हमारे देश में मुख्तलिफ़ सूबों में जो भयानक ड्राउट पड़ा है, उसकी एक मिसाल यह है कि महाराष्ट्र में मवेशियों के लिए मौलेसिज से बना हुआ फ़ीड मुहैया किया गया है और इस बात के लिए कानूनी बन्दोबस्त करना पड़ा है कि पानी खेतों में न दिया जाये, ताकि वह लोगों को पीने के लिए मिल सके। ऐसी हालत में से हम गुजर रहे हैं! इस सिलसिले में हमारी सरकार ने जो काम किया है, हमें उसकी दाद देनी चाहिए। पाकिस्तान में भी बहुत गन्दुम पैदा होता है, लेकिन उसने भी 1.4 मिलियन टन अनाज बाहर से मंगाया है। सिर्फ़ हम ही बाहर से अनाज मंगाने वाले नहीं हैं। हमारा अनाज का इम्पार्ट घट कर आधा टन रह गया था। अगर नार्मल हालत रहती और वक्त पर बारिश हो जाती, तो हम उसको भी खत्म कर देते।

हम को गवर्नमेंट को दाद देनी चाहिए कि उसने इन मुश्किलात के बावजूद प्रोडक्शन को बढ़ाने के लिए इमर्जेंसी एग्रीकल्चरल प्रोडक्शन प्रोग्राम के तहत लांग-टर्म मेजर्ज के लिए 152 करोड़ रुपया दिया है। उसने शार्ट-टर्म प्रोग्राम के लिए पहले 60 करोड़ रुपया दिया था, लेकिन इस साल उसको बढ़ा कर 100 करोड़ रुपये कर दिया है, ताकि लोग अपनी खेती को बढ़ाने के लिए जल्दी काम कर सकें। गवर्नमेंट ने प्रोडक्शन को बढ़ाने के लिए रुपये की कमी नहीं होने दी है। उस रुपये का इस्तेमाल मुख्तलिफ़ स्टेट गवर्नमेंट्स ने कैसे किया है, उसके बारे में मुझे इख्तलाफ़ है। उसका जिक्र करना कोई माकूल बात नहीं है। लेकिन क्योंकि इनकी तरफ से जो चला गया नीचे उसका इम्प्लीमेंटेशन किस हद तक हुआ है या किस हद तक नहीं हुआ यह तो वह जानें, मैं इनको सिर्फ इतना अर्ज करता हूं कि जरा पुल अप कीजिये उनको। बस और कुछ नहीं कहना चाहता।

[श्री दरबारा सिंह]

ड्राई फार्मिंग का भी काफी अच्छा तजर्बा इन्होंने किया। उसको हाई ईल्डिंग वैराइटी ज्वार की बाजरे की हुई है। ठीक है कि कहीं कीड़े उस को खा जाते हैं। लेकिन उसको भी रोकने की कोशिश है। काफी कुछ यह कोर्स ग्रेन भी पानी न मिलने की वजह से ज्यादा हो नहीं सका है। पल्सेज़ और दूसरी चीजें जो हैं जिनको हम जरूरियात जिन्दगी समझते हैं उनकी कमी वाकई हुई है और इस सब की एक ही वजह है कि पानी की कमी हुई।

इसके साथ साथ मैं अर्ज करना चाहता हूं कि इंटेंसिव कल्टीवेशन हो सकती है। लेकिन उसके लिए पानी चाहिए। आज भी इस जमीन में यह ताकत है कि टू टू थ्री टाइम्स ए ईयर वह क्राप दे सकती है, ऐसे जराये इस्तेमाल किए जा सकते हैं। सोयल कंजर्वेशन करने की जरूरत है। मैं एक अर्ज और करना चाहता हूं, उसके मिनिस्टर साहब यहां हैं नहीं, शेलो ट्यूबवेल्स जो हैं, ठीक है बिजली की कमी हुई, बारिश नहीं हुई तो हमारे रिजर्वायर भरे नहीं, आगे पानी नही निकला, न खेती को गया, न जनरेशन हुई पावर की और पावर नहीं मिला तो ट्यूब वेल नहीं चले। लेकिन फिर भी मैं यह कहना चाहता हूं कि सरकार को ज्यादा से ज्यादा जेनेरेटर जितने भी मंगवाए जा सकते हैं फौरी तौर पर उनका इन्तजाम करना चाहिए क्योंकि शार्ट टर्म की स्कीम्स में ज्यादा काम करने की जरूरत है बनिस्बत इसके कि 50 साला स्कीम पानी की कहीं दे दी जाय कि गंगा का पानी कावेरी में जायगा। यह पचास साला स्कीम आप हमें मत दीजिए। हम तो फौरी तौर पर चाहते हैं और उसके लिए जो भी इन्तजाम आपने किए हैं उनको लागू कीजिए।

पंजाब शुरू से 68–69 से पैदावार का 40.5 प्रतिशत सेंटर के भंडार को देता रहा है और इस साल 60 परसेंट से ऊपर आपके भण्डार में आएगा।

श्री राम सहाय पाण्डेय (राजनंदगांव) : पंजाब का ही भरोसा है।

श्री दरबारा सिंह : अब मैं क्या कहूं आपको ? भरोसा रखेंगे तो कुछ हो जायगा।

कृषि मंत्रालय में राज्य मंत्री (श्री अण्णा साहिब पी० शिन्दे): पंजाब पर पूरा भरोसा है।

श्री दरबारा सिंह : बात यह है कि हम यह चाहते हैं कि ऐसा हो। लेकिन एक बात याद रखिये, हमेशा के लिये पंजाब ऐग्रीकल्चर सूबा नहीं रहना चाहता। वह भी कामर्शियल क्राप उगाना चाहता है। इसलिये हर एक स्टेट को सेल्फ एफिसिएंसी की ओर ध्यान देना होगा। क्यों न जहां अनाज हो सकता है वहां उसके लिये कोशिश अपने अपने सूबों में करें ? हम पत्थर में नहीं चाहते कि वहां अनाज पैदा होगा लेकिन उनके वहां जो जमीन काबिले काश्त है वहां क्यों न अनाज पैदा किया जाय ? लेकिन वह एक अलाहिदा सवाल है, उसके बारे में मैं कम कहूंगा।

दस हजार ट्यूब वैल और एक हजार डीप ट्यूब वैल्स के लिये पंजाब से एक स्कीम आपको भेजी गई है और आपसे यह कहा

है कि इससे दो लाख टन फालतू व्होट और एक लाख टन राइस हम देंगे। तो इसको आपको निकालना चाहिये। हुआ क्या कि गैस टर्बाइन के लिये आर्डर दे दिया। आपकी सरकार ने उसको रोका है। तो निकालिये उसको। गैस टर्बाइन अगर हमे मिल जाता है तो हम फौरी तौर पर आपको अश्योर करते है कि पंजाब 60 नहीं 70 परसेंट अनाज देने के लिये तैयार हो जायगा। इसलिये यह थोडी सी बात मैंने पंजाब की भी की है क्योंकि आपका ज्यादा से ज्यादा अनाज पंजाब और हरियाने से आता है। हरियाने से 30 परसेंट आता है, यू० पी० मे 15 परसेंट आता है। यह सारी फिगर्स मौजूद है। इसलिये उसके बारे में ज्यादा जिक्र नहीं करता। ... (व्यवधान) यह घंटी कुछ जल्दी बज गयी।

MR. DEPUTY-SPEAKER: Now, the hon. Member should try to conclude I have been requested by his Whip to give fifteen minutes to the first two....

श्री दरबारा सिंह 15 मिनट अभी हुए नहीं है।

MR DEPUTY-SPEAKER: Speakers and ten minutes to the others from the Congress Party.

SHRI DARBARA SINGH: It is not yet 15 minutes.

MR DEPUTY-SPEAKER: It is going to be 15 minutes. I am just giving the warning.

SHRI ANNASAHEB P SHINDE: He is a very senior Member of our party.

MR. DEPUTY-SPEAKER: If I start making that kind of discrimination, then I would be in for trouble.

श्री दरबारा सिंह: मैं इरीगेशन के बारे मे अर्ज करना चाहता हू कि हमारी टोटल इरीगेशन 19.9 प्रतिशत है और सारी इरीगेशन का 1/7 हिस्सा हम इस्तेमाल करते है। 6/7 हिस्सा अभी तक ऐसे ही पडा है। इस के बारे में मैं कृषि मंत्री या और दोस्तों से यह अर्ज करूंगा कि आप इस बात के ऊपर गौर करें, यह बात गलत है कि इरीगेशन अपना पार्ट अलहिदा लिये जाय और उसका कोआर्डिनेशन ऐग्रीकल्चर के साथ कतई न हो। इन मुहकमा मे कोआर्डिनेशन बहुत जरूरी है। यह नहीं कि वह पचास साल की स्कीम बनाये और आप पैदावार बढाना चाहते है कल, तो पचास साल की स्कीम से तो कल अनाज ज्यादा पैदा नहीं होगा। इसलिये छोटी छोटी टर्म की योजनाये शार्टेज मे ज्यादा फायदा दे सकती है, उनके ऊपर ज्यादा ध्यान दिया जाय।

न्यूक्लीयर पावर प्रोजेक्ट के बारे मे आप का कहना है कि यह कोल माइन्स से 500 मील दूर होना चाहिये। यह आपके प्लानिंग कमीशन के चेयरमैन को और दूसरों की रिपोर्ट है। तो दो आपने दिये है एक यू० पी० मे और, एक जगह और। हम यह नहीं कहते कि हम हिस्सेदार बनना चाहते है। वैसे बनना चाहिये। जो राजस्थान मे है उसका कुछ हिस्सा हमे मिलना चाहिये। लेकिन अगर हरियाने और पंजाब के लिये आप इन न्यूक्लीयर प्रोजेक्ट दे तो ज्यादा अच्छा होगा क्योंकि पंजाब 500 मील दूर है उस इलाके से और पांच सौ मील की दूरी आप

[श्री दरबारा सिंह]

चाहते हैं कोल माइन्स से। कोल माइन्स जहा है वहा थर्मल प्लाट लग सकता है। न्यूक्लीयर प्लाट उससे दूर होना चाहिये। इसलिये पजाब जो इतनी दूरी पर है उसके लिये ऐग्रीकल्चर मिनिस्ट्री को कहना चाहिये कि न्यूक्लीयर प्लाट उसके लिये दिया जाय।

वाटर डिस्प्यूट भी आपके पास है। यह वाटर डिस्प्यूट तो आप खत्म करे। एक जोनल कान्फ्रेंस हुई थी तो उसमे हमने बहुत जोरो से कहा था कि हमारा मिशन है कि थीन डेम का फैसला होना चाहिये। आज उसका फैसला नही हो पाता कि यह जमीन किसकी है किसके हिस्से मे यह आता है पानी किसका होगा किसका कितना शेयर होगा मै कहना चाहता हू कि यह जमीन न मेरी है न आपकी है। जमीन हिन्दुस्तान और हिन्दुस्तान के सूबे है। यह क्या मिल कर उसका तय नही कर सकते कि पानी की जरूरत किसको है, पावर की जरूरत किसको है, यह अपने अपने उसके बाप दादा बने हुये है यह बात आपको तोडनी चाहिये। तो इसके लिये आप कुछ ध्यान दीजिये।

फ्लड कट्रोल मे 149 करोड का आप को नुकसान हुआ। पावरटी दूर करने की स्कीमे आप बनाते हैं। करोडहा रुपया खर्च होता है। आप एक दफा उस की स्कीमे उन सूबो मे लें जो सूबे अभी तक फ्लड कट्रोल करने मे नाकामयाब रहे हैं। उनकी मदद तो आप कर रहे हैं। आप उन लोगो की मदद कर रहे है। आप सरकार की मदद कीजिए। जो सूबे की सरकारे हैं वह कुछ नही कर पाई है। सिल्टिंग हो जाता है पानी बाहर बह जाता है। (व्यवधान)

लैण्ड सीलिंग के बारे मे मैं अर्ज करना चाहता हू। आप ने एक हदबन्दी मुकर्रर की। हदबन्दी हो गई। 30 एकड से किसी जगह पर 18 एकड हो गई। उस के लिए अगर आप ने छोटा यूनिट बनाया है और आप कहते हैं कि उस घेरे मे वह वायबिल बन सकता है तो उस के लिए स्माल ट्रैक्टरों की बहुत जरूरत है। मैं नही मानता कि 20 हजार का ट्रैक्टर हो। ट्रैक्टर की कीमत दस हजार में कम होनी चाहिए। क्या कि जमीन वाला उस मे से पैदा कर के उस की कीमत दे सकता हैं। बाहर से कही न० 2 का पैसा उस के पास नही आने का है। इसलिए स्माल ट्रैक्टर बनाए जाने चाहिए ताकि वह उस के घर मे आ सके। अपने खेत पर वह उस से काम कर सके। यह नही हो कि वह जमीन छोडता जाय और पैदावार कम हो।

दूसरे आप को सर्विस स्टेशन बनाने चाहिए। सरकार सर्विस स्टेशन बनाए जिस से कि गवर्नमेंट लीज आउट कर लोगो को किराये पर दे। इस के अलावा इनपुट्स वहा अवेलेबल हो ऐसे सर्विस स्टेशस बनाए जाने चाहिए। सूबो मे ऐसा चलता है लेकिन वह करते कुछ नही हैं इस के लिए।

टैक्स का रुपया आप दे रहे हैं। मुझे यह पता नहीं, आप इस बात को वाजह

करेंगे कि आप ने कैश प्रोग्राम सन् 73–74 में खत्म कर दिए या चालू रखे ? लेकिन बैंक्स का जो रुपया है, काफी फ्रेजेबिलिटी है मगर उस में सुधार करना होगा क्यों कि बैंक के अन्दर काम करने वाले जो हैं वह गरीबों का काम निकलने नहीं देते उस का पैटर्न आप को बदलने की जरूरत हैं। उस के ऊपर कमेटी बनाने को जरूरत हैं और विजिलेंस रखने को जरूरत हैं। वरना पैसा तो उन्हीं बड़े बड़े आदमियों को ही जाता हैं। रिक्शेवाले को और छोटे लोगों को नहीं जाता, दस पन्द्रह एकड़ वालों को नहीं जाता। दूसरे लोगों को जाता है। इसलिए इस का कोई इन्तजाम कीजिए।

मैं एक बात और कह करने के बाद बैठ जाता हूं। 1961 में जो पोपुलेशन थी और उस के बाद 1971 में जो पोपुलेशन है, उस के हिसाब से आप पर कैपिटा इन्कम को बढ़ाते रहे, आबादी बढ़ गई, इस लिये इन्कम भी बढ़ गई। मैं इस की डिटेल में नहीं जाना चाहता, लेकिन जो फैक्टर्स आपने रखे हैं, मैं चाहता हूं कि उस का नये ढंग से नया सर्वे करायें ताकि पता चले कि आज जो सरकारें यह कह रही हैं कि हमारे यहां 300 हो गया है, 400 हो गया हैं—वैसे तो कहते हैं कि हमारे लोग गरीब हो गये हैं, लेकिन साथ में अपनी अमीरी की दास्तान भी सुनाते हैं, आप इस का नये सिरे से सर्वे कीजिये।

पंचायती राज के बारे में भी कहना चाहता था—इस में काफी काम करने की जरूरत है, स्टेटों में इस सिलसिले में डीसेन्ट्रला-इजेशन के बजाय सैन्ट्रलाइज कर रहे हैं, इस लिये डीसैन्ट्रलाइजेशन की तरफ तवज्जह दी जाय।

श्री झारखण्डे राय (घोसी) : मान्यवर, कृषि मन्त्रालय का अमलनामा नाकामयाबियों की करुण कहानी रहा है। कोई भी इस बात से नतीजा निकाल सकता है कि 25 सालों के बाद हमारी यह स्थिति है कि अगर एक बार सूखा पड़ जाय तो हम उस को सम्भाल नहीं सकते और हमारी पूरी अर्थ व्यवस्था, कृषि व्यवस्था का अन्जर पंजर ढीला पड़ जाता है। एक बार फसल कमजोर हो जाये तो हम दूसरे देशों के मोहताज हो जाते हैं। जिस बात का गर्व दो साल पहले किया था कि हम खाद्यान्न समस्या में आत्मनिर्भर हो गये हैं, वह गर्व समाप्त हो जाता है, दूसरे देशों से अन्न मंगाने के लिये विवश हो जाते हैं। एक झटका भी बरदाश्त करने की शक्ति 25 सालों की आजादी के बाद भी प्राप्त नहीं हुई—इससे बड़ा सुबूत हमारी नाकामयाबी का और क्या हो सकता है ? कृषि मन्त्रालय अपने लक्ष्यों में बिलकुल सफल नहीं हुआ।

किसी भी जनतान्त्रिक व्यवस्था को कायम करने के लिये सामन्तशाही व्यवस्था की समाप्ति बहुत जरूरी होती है। भूमि समस्या ही वास्तव में हमारे देश की मुख्य समस्या है और उस का आधार है कि जमीन का बटवारा सम्यक रूप से किया जाय। यह कम शर्म की बात नहीं है कि 25 सालों के अन्दर भी हम सब से पहला काम अभी तक नहीं कर सके। इस में हमें चीन का उदाहरण लेना चाहिये। जो काम 5 वर्ष में यानी 1947 की आजादी के बाद 1952 में हो

[श्री झारखंडे राय]

आना चाहिये था—क्रांतिकारी उग्र भूमि-सुधार की सम्पूर्णता—वह आज तक नही हुई। जब कि यह काम आज भी उतना ही जरूरी है जितना पहले थी। कांग्रेस सरकारे पूरे देश मे फैली हुई थी—लेकिन असफल हो गईं। उस के बाद विनोबा जी इस काम के लिये उठे, उन्होने लक्ष्य बनाया कि पाच करोड एकड भूमि हिन्दुस्तान से वे दान मागगे और इस समस्या का समाधान करेंगे, लेकिन, मान्यवर, वह बात भी सफल नही हुई और राज्य की सहायता के बिना विनोबा जी का आन्दोलन भी पूरी तरह से असफल हो गया और उन्हें हार कर बैठ जाना पडा। वे केवल 41 लाख 76 हजार एकड जमीन ही प्राप्त कर सके, जिस मे 18 लाख एकड जमीन बिल्कुल बेकार थी, किसी काम के लायक नही थी। बहुत सी ऐसी जमीन भी थी, जिस का पता ही नही कि वह जमीन कहा हैं, आसमान से हैं या रसातल मे हैं। इसी से ऊब कर भूतपूर्व खाद्य मन्त्री बाबू जगजीवन राम जी ने एक बार कहा था—उन्हें तो ऊबड खाबड भूमि ही मिलती हैं, कही कही तो ऐसी भूमि दी गई जिस का पता ही नही चल पाया कि वह कहा है।

इस तरह से कांग्रेस सरकारे असफल हुई, विनोबा जी का आन्दोलन पूरी तरह से असफल हुआ—लेकिन काम होना बहुत जरूरी है। हमारे देश की राष्ट्रीय आय का करीब करीब 50 फीसदी खेती मे आता हैं, जब कि बहुत से दूसरे देशो से कृषि आय का प्रतिशत उनकी राष्ट्रीय आय मे बहुत कम हैं, इंग्लैण्ड मे 5 फीसदी हैं, जापान मे 1 फीसदी हैं। इस लिये जब तक हम कृषि की नीव को मजबूत नही करेंगे, हमारे उद्योगो का भी विकास नही होगा—यह जड़ है, आधारशिला है, सुपर स्ट्रक्चर का, औद्योगीकरण का। इस लिये मैं सब से पहली बात यह कहूगा कि केन्द्रीय सरकार राज्य सरकारो के साथ जितनी सख्ती सम्भव हो, उतनी सख्ती कर के, क्रान्तिकारी भूमिसुधारों के लिये आगे बढे। मन्त्री जी गरीबी हटाने की बात करते है, लेकिन गरीबी कम करने का सब से पहला और आसान तरीका जमीन का बटवारा है। मेरे पास जमीन नही है—मुझे अगर पाच एकड जमीन मिल जाये जो अच्छी हो तथा थोडे साधन मुहिया कर दिये जाय तो एक फसल के बाद हम को और हमारे बाल बच्चो को हलवा पूडी या मुर्ग मसल्लम तो नही लेकिन रोटी दाल मिल सकती है। इस लिये गरीबी कम करने के वास्ते अकिंचन और भूमिहीन लोगो को रोटी दाल देने का सबसे-पहला तरीका है—जमीन का बटवारा—लेकिन उस में भी यह सरकार पूरी तरह से असफल हुई हैं।

आज कल प्रधान मन्त्री जी देश के विभिन्न प्रदेशो में और खास कर उत्तर प्रदेश मे भाषण करती फिर रही है—लेकिन कोई लक्ष्य सामने नही है। आज कल जोर कृषि और लघु उद्योगों पर है, उस के पहले बडी इन्डस्ट्रीज पर जोर था—लगता है कि कोई दिशा सामने नही है, कोई लक्ष्य स्पष्ट नही है, दिमागो में भ्रम है। जब जो चीज मुह से निकल जाय, जब जिससे फायदा दिखाई पडे, स्टन्ट के रूप में उस को ले लिया जाय लेकिन कोई स्पष्ट रूप-रेखा मालूम नही पडती। अभी इन्दिरा जी ने रायबरेली के भाषण में कहा है कि भूमि सुधार में जो भी

अड़चन डालेंगे, चाहे वे उन की पार्टी के भी हों, सरकारी अधिकारी हों, उन के खिलाफ सख्त कार्यवाही की जायेगी। मै धमकियां सुनते सुनते कांग्रेस वाले भी हस देते हैं, अधिकारी तो बरसरे-इक्तदार, मुल्क के मालिक हैं ही, उन की क्या बात है।

18 परसेंट जमीन हमारे यहां वैस्ट-लैण्ड है। अमरीकन एक्सपर्ट कमेटी ने इस बात का आग्रह किया था कि इस 18 फीसदी जमीन का काफी हिस्सा खेती में लाया जा सकता है, कम से कम फौरस्ट्री के लिये, घास पैदा करने के लिये तो उस का इस्तेमाल हो ही सकता है। प० जवाहरलाल नेहरू ने भी 1959 में नागपुर कांग्रेस के बाद कहा था कि लैण्ड रिफार्म्ज हमारा 'आर्टिकल आफ फेथ" है। जोड़िये—कितने वर्ष हो गये 1959 के बाद, आज तक कार्यान्वित नही हुआ, चरितार्थ नही हो सका—वह सपना आज भी अधूरा है।

हमारे देश में, मान्यवर, 3 करोड़ से ज्यादा भूमिहीन खेतमजदूर हैं। क्या इन को रोटी-दाल का सहारा दिये बिना किसी समाज की कल्पना की जा सकती है। समाजवाद की बात तो छोड़ दीजिये, वह तो कायम ही नही हो सका, किसी भी बुजुआ पार्टी की सरकार समाजवाद कायम नहीं किया करती, सोशलिज्म की फिलास्फी तो छोड़ दीजिये, लेकिन रैडिकल बुर्जुवा रिफार्म किये बिना भी क्या 3 करोड़ व्यक्तियो को हम रोटी दे सकते हैं? नही दे सकते। इन को रोटी दिये बिना गरीबी हटाओ के नारे की बात छोड़ दीजिये, एक तिल भी गरीबी कम करने की कल्पना नही कर सकते।

हमारे देश में बड़े बडे सामन्ती प्रेत हैं—जरा उन को मुलाहिजा फरमाइये। मैं बिहार से शुरू करता हूँ—टाटा की जमीदारी खत्म करने का फैसला हो गया है, लेकिन अमल नही हो रहा है। चम्पारन, सहरसा मधुबनी, दरभगा और दूसरे जिलों में जबर-दस्त खेत मजदूरो के आन्दोलन चल रहे हैं, हजारो जमीन सम्बन्धी केसेज उन पर चल रहे हैं—क्या यह सम्भव नही है कि सरकार उन के मुकदमे फ्री कराये, उन खेत-मजदूरो को मदद दे। बैको से ऋण मिलने की कोई सुविधा नही है, क्योंकि सम्पत्ति चाहिये, जिसके बल पर वह जमीन उन को मिल सकती है। हमारे देश में 70 फीसदी किसान हैं जिनमें 57 फीसदी ऐसे किसान हैं जिनका एक्रेज, जिनका रकबा दो एकड़ से कम है। दूसरी ओर हिन्दुस्तान में सबसे बडे जमीन चोर 5 है, पाच तरह के हैं—बड़े बड़े पूजीपति, बडे बड़े सामन्त, पुराने राजा महाराजा, कुछ ताल्लुकेदार, कुछ बड़े बडे हाकिम जो नये सामन्त बन गये हैं आजकल और कुछ राजनीतिक नेता जिनमे, माफ कीजिएगा, आप ही की तरफ के हैं। आप कुछ मुलाहिजा फर्माइये, हिन्दुस्तान का सबसे बडा जमीन चोर घनश्यामदास बिरला जिसके पास 80 हजार एकड जमीन है। महोली शुगर मिल, सीतापुर, उत्तर प्रदेश के पास 2800 एकड जमीन है। हिन्दुस्तान शुगर मिल हरदोई के पास 3300 एकड जमीन है; महाराजा पटियाला के पास 2500 एकड़ जमीन है। नैनीताल तराई में 5 हजार से उपर 3 फार्म हैं। 1 हजार से 5 हजार तक के 12 फार्म हैं। 5 सौ से 1 हजार के 250 फार्म हैं और एक सौ से 5 सौ के 1000 फार्म हैं। कैरि-

[श्री झारखण्डे राय]

यप्पा और बिर्का जो सबसे गरीब हैं उनको पांच पांच हजार एकड़ के फार्म आपके मन्त्रालय ने मैसूर में दिए हैं। मैं सरकार से यह जानना चाहूंगा क्या यह सही है कि आपके मन्त्रालय ने बीकानेर जोधपुर की सरहद पर कानपुर के किसी उद्योगपति को 50 हजार एकड़ का फार्म भेड़ पालने के लिए दिया है।

श्री नाथू राम मिर्धा : (नागौर) : यह बिल्कुल गलत है। मैं जानता हूं इस बात को, मुझे राजस्थान की जानकारी है इसीलिए मैं कहता हूं यह बिल्कुल गलत है और प्रोपैगण्डा है। . . (व्यवधान)

श्री झारखण्डे राय : बिहार में 14 हजार एकड़ का फार्म रघुवंश नारायण सिंह (पूर्णिया) के पास है। दो लाख एकड़ जमीन बेतिया राज के पास है जो बेकार पड़ी है, जिसका इस्तेमाल नहीं हो रहा है। 22 हजार एकड़ जमीन रामगुलाम साहू (भागलपुर) के पास है। इसी प्रकार से शुगर फार्म के नाम पर सैकड़ों फार्म बनाए गये हैं। वहां पर शुगरकेन बोया नहीं जाता है, वह जमीन पड़ती पड़ी रहती है। उस जमीन का बढ़िया इस्तेमाल नहीं होता है।

इसी प्रकार से हमारे उत्तर प्रदेश में एक जमनावाद फार्म है 4 हजार एकड़ का नैनीताल में। एक कलेक्टिव फार्म है 10 हजार एकड़ का नैनीताल जिले में। टी०पी० भल्ला (भूतपूर्व आई०जी०), ओंकार सिंह (भूतपूर्व डी०आई०जी०), इसलाम अहमद (अतिरिक्त आई०जी०), राजा भदरी, मेजर चिपनी, चीनी मिलों के फार्म सभी पुराने ताल्लुकेदारों ने, हाकिमों ने उत्तर प्रदेश के नैनीताल, गोरखपुर, पीलीभीत, शाहजहांपुर की तराई में बनाये हुए हैं। यह जमीन के चोर, सामन्ती प्रेत जब तक इस धरती पर हैं वह किसी न किसी बहाने से कानून को वाई पास करके जमीन को अपने पास रखें हैं तबतक कैसे भूमि सुधार होगा और कैसे गरीबी कम होगी—इस बात को तो आप छोड़िये। म आपके आग्रह करूंगा कि सबसे पहले इस विषय पर क्रान्तिकारी कदम साहस के साथ आगे बढ़ायें। इसमें सारा देश आपको साधुवाद देगा और हम सभी इसमें आपके साथ हैं।

मान्यवर, हमारे देश में खती सबसे ज्यादा हती है। हिन्देशिया में 29 फीसदी पर खती है, अमरीका में 14 फीसदी पर खती है, कनाडा में 14 फीसदी खेती है और भारत 41 फीसदी पर खेती है, हमारे यहां खती का ज्यादा एक्रेज है फिर भी हम अन्न की समस्या में अपने पैरों पर नहीं खड़े हो सके। एक साल हुआ हमने बड़ी खुशी मनाई, अपने हाथ से अपनी पीठ ठोंकी लेकिन फिर ढाक के तीन पात, जहां के तहां पहुंच गए। 10 वर्षों में एक हजार करोड़ रुपया ग्रो मोर फूड पर व्यय किया गया लेकिन नतीजा उतना ही हुआ जितना होना चाहिए था। श्री राधाकमल मुकर्जी जो कि एक निर्विवाद एकोनामिस्ट रहे हैं लखनऊ यूनिवर्सिटी के उन्होंने भी इस बात को स्वीकार किया है कि 18 एकड़, 20 एकड़ से ज्यादा जमीन किसी परिवार के पास देश में कभी नहीं होनी चाहिए, इतनी जमीन काफी है एक परिवार के खाने कमाने के लिए जबकि परिवार के सभी लोग उसमें काम करें।

श्रीमन, मुझे एक चीज याद है, एक पुरानी बात है, प० जवाहरलाल नेहरू ने किसी भावावेश में कहा था·

"I will have a million revolutions in this country rather than have millions of our peasantry living on the verge of starvation."

आज हम खुद स्वीकार करते हैं कि 22 करोड आदमी हमारे देश में पावर्टी लाइन से नीचे रहते है। उस महान पुरुष का स्वप्न जहा का तहाँ धरा रह गया। यह सरकार की नीतियों का फल है। (व्यवधान) मै आपको फोटो दिखा सकता हू हमारे यहा जो राजनीतिक जमीन चोर हैं—यह आध्र का फोटो है, यह फोटो मध्य प्रदेश का है जिसमे एक कुत्ता भी जमीन चोर है। यह मैसूर का है, यह राजस्थान का है और यह महाराष्ट्र का है। (व्यवधान)

अब जहा तक धतूरा मिले हुए माइलो (बाजरा) का सवाल है या मिल्क पाउडर की बात है जोकि अखाद्य घोषित कर दिया गया, उसकी कहानी यहा पर बहुत कही जा चुकी है, मै उसको दोहराऊगा नहीं लेकिन मै यह कहगा कि यह राजनीतिक अपराध है जिसका अपराधी यह मन्त्रालय है। यह एक नेशनल क्राइम कमिट किया है। इसमें मन्त्रालय के भी लोग, बडे बडे ऊचे अधिकारी और बाहर भीतर के लोगो ने मिल कर सभी ने किया है। आपके जवाब से हम कभी भी सन्तोष नही कर सकते हैं। इस देश के करोड़ों लोगो ने महसूस किया है कि कही न कही कुछ काला है जो देशवासियों की जान से खेला जा रहा है।

अब रही उन्नत बीज और उन्नत खेती की बात। यह विशेषज्ञो की राय है कि 3 करोड 20 लाख एकड जमीन पर वैज्ञानिक ढग से खेती की जाये तो देश में अन्न की समस्या हल हो जायेगी। यह मेरी अपनी राय नही है, विशेषज्ञो की राय है। उसी तरह से कुछ एक्सपर्टस ने यहां तक कहा है कि भारत अपनी सम्पूर्ण कृषि योग्य भूमि का अगर केवल 5 फीसदी खेती मैं लगाये, नये ढंग से, तो फिलहाल जो देश की आबादी 55 करोड है उसके लिये खाद्य समस्या का समाधान हो सकता है। यह उन विशेषज्ञों की राय है जिन्होंने सरकार की सहायता से सर्वेक्षण किये हैं और कुछ परिणाम निकाले हैं। सरकारी आकडे भी कहते हैं कि 6 करोड एकड जमीन हमारे देश में थी और 5 करोड एकड तो ऐसी जमीन थी जोकि थोडी मेहनत से खेती लायक बनाई जा सकती थी। इस 11 करोड एकड जमीन मे 3 करोड एकड जमीन हम तोड पाये है और बाकी पडती पडी है। तो क्या उस पडती जमीन और जगल के नाम पर घिरी हुई पडती बजर जमीन का बटवारा नही हो सकता ? हम जंगल के खिलाफ नही है लेकिन जगल के नाम पर पड़ती जमीन घेर ली गई है जहा पर एक भी भरमेरिया का पेड तक नही लगा है। ऐसी जमीन को खाली छोडना नेशनल क्राइम है। कम से कम जंगल लगने तक के लिए क्या उसको बाटा नही जा सकता है ?

मान्यवर, उन्नत बीज ने हमारे देश की कृषि पर प्रभावशाली असर डाला है, इसको स्वीकार करेंगे और यह असलियत है। उन्नत

[श्री झारखण्डे राय]

बीज के बारे मे कोई दो राय नही है । इसमे मैं एक चीज की तरफ आपका ध्यान खीचूगा। गगानगर के कुलवन्तराय नाम के प्राइवेट किसान ने कुछ आविष्कार किया है, उसकी सूचना राजस्थान सरकार को है, भारत सरकार को, आपके मत्रालय को भी वह सूचना दी जा चुकी है। बीज भेजा जा चुका है, बाले भेजी जा चुकी है, मेरे पास भी उसका सैम्पुल मौजूद है मैं दिखा सकता हू । अब तक जितने बीज, हीरा, मोती, सब निकले हैं उन सबके बारे मे मैं कह सकता हू। मै भेज दूगा, आपके पास, उसका पौधा ड्योढा है । कही तो ऐसे बीज हैं कि जिनके पौधे छोटे होते हैं, अनाज जरूर ज्यादा होता है लेकिन पौधे छोटे होने की वजह से भूसे की समस्या हो जाती है। लेकिन इसमे दोनो बातें हैं, पौधा भी बडा होता है और अन्न भी ज्यादा निकलता है। मैं आपको वे बालें भेज दूगा जो श्री कुलवन्त राय ने निकाली हैं यह उन्होने नया आविष्कार किया है। किसी डठल से जो छोटी डठल निकलती है उसमे अब तक दाना नही आता था, उसके बारे मे आपके पूसा इस्टीट्यूट मे काफी खोज बीन हुई भी थी, लेकिन वह इसमे सफल नही हुए पर श्री कुलवन्त राय ने जो आविष्कार किया है जिसके द्वारा छोटी डठलों मे भी दाने निकल रहे हैं, इसकी जाच होनी चाहिये पूसा इन्स्टीट्यूट के जरिये और उनको प्रोत्साहन मिलना चाहिये। और अगर सिद्ध हो जाय तो सारे देश मे इसका परिचालन करना चाहिये। इस पर आपके ऐक्सपर्टों ने जो प्रारम्भिक जाँच की है उन्होंने भी सन्तुति अच्छी दी है, राजस्थान सरकार ने जो लिखा है वह भी अच्छी रिपोर्ट है ।

14 00 hrs

मान्यवर, खाद्यान्नो का रख रखाव इतने पुराने और आउटडेटेड तरीको से किया जाता हैं कि उससे देश की बहुत क्षति होती है। इसके लिये जरूरी है कि सारे देश के अन्दर वैज्ञानिक तरीके से खाद्यान्नो को रखा जाय । अब आप गेहू के थोक व्यापार मे आ गये, चावल मे आने की आपकी हिम्मत नही हुई, जब कि अहमदाबाद मे आपकी पार्टी ने फैसला किया था, लेकिन चावल का थोक व्यापार अपने हाथ मे लेने मे अपका कलेजा हिल गया। गेहू मे आप आये हम उसका स्वागत करते हैं। श्रीमन्, बीस साल से कहते कहते हम लोगो के बाल सफेद हो गये बोलते बोलते हम लोग थक गये, 20 साल के बाद एक काम आपने साहस का किया कि गेहू का थोक व्यापार आपने अपने हाथ मे लिया जिसका हम समर्थन करते है। तो इस अनाज को रखने के लिये बहुत बडे बडे भडारो की जरूरत पडेगी । अभी जो खाद्यान्न रखने की पुरानी व्यवस्था है उससे मेरा अनुमान है कि एक करोड सत्तर लाख टन अनाज बर्बाद होता है, जिसका अगर रखरखाव वैज्ञानिक कर दिया जाय तो इतनी मात्रा अनाज की हम बचा सकते हैं और हमको अपनी जरूरत के लिये अमरीका कनाडा, आस्ट्रेलिया या न्यूजीलैण्ड से अनाज मागने की जरूरत नही पडेगी । हम विदेशों के मोहताज नही रहेंगे। इसलिये पहला कदम यह होना चाहिये कि आधुनिक वैज्ञानिक तरीके से खाद्यान्नों को जिला स्तर पर, तहसील स्तर पर या जो भी स्तर आप मुनासिब समझे

रखने का इंतजाम किया जाय जिससे कि यह समस्या हमेशा के लिये समाप्त हो जाय ।

मान्यवर, एक, दो बातें और कहूंगा । कोआपरेटिव के बारे में मेरी धारणा यह है कि पूंजीवादी व्यवस्था के समुद्र में कोआपरेटिव का जो टापू है, आइलैण्ड है, यह ठहर नहीं पा रहा है । और इनको अगर कहा जाय कि यह डकैती और डकैतों के अड्डे बन गये है तो कोई अतिशयोक्ति नही होगी । जितना करप्शन कोआपरेटिव में पाया जाता है उतना शायद किसी भी संस्था में नहीं है । 882 मामलों में जांच हुई जिसमें सवा करोड़ रुपये का घोटाला मिला । उत्तर प्रदेश के एक जिले का एक आदमी पकड़ा गया है जो 4 लाख रुपये का गबन किये हुये बैठा हैं । तो केन्द्रीय सरकार से या राज्य सरकारों से रुपया ले कर सहकारिता के नाम पर जो एक दम नग्न और नृशंस भ्रष्टाचार किया जा रहा है या तो इसकी रोकथाम कीजिये वरना इसको वाइन्ड अप कर दीजिये ।

सेन्ट्रल वक्फ बोर्ड की मीटिंग हुई थी 9 मार्च को । 19-8-72 को माननीय फखरुद्दीन अली अहमद की अध्यक्षता में तय हुआ कि हरियाणा, हिमाचल प्रदेश और पंजाब के तीनों वक्फ बोर्ड अलग अलग हो जायें । लेकिन आज तक नही हुये । पुराने वक्फ बोर्ड के जो चेयरमैन हैं, मैं उनका नाम नही लूगा, उनके खिलाफ जबरदस्त शिकायतें हैं आपके यहां । आप क्यों नही उनकी जांच कराते ? एक भूतपूर्व केन्द्रीय सरकार के डिप्टी मिनिस्टर, श्री यूनुस सलीम को 25,000 रु० पंजाब ट्रस्ट और शिमला ट्रस्ट से दिया गया नकद ....

MR. DEPUTY-SPEAKER: I do not think it is relevant. What are you trying to establish by this?

श्री झारखंडे राय : वक्फ बोर्ड को रीआर्गेनाइज किया जाय । पंजाब, हिमाचल और हरियाणा का जो एक साथ मिला हुआ बोर्ड है, इस को तीन हिस्सों में अलग अलग प्रान्त के लिये कर दिया जाय । और जो शिकायतें है उन को जाच की जाय ।

MR. DEPUTY SPEAKER: What has this got to do with Agriculture? No, please. This has nothing to do with Agriculture. Please try to conclude now.

श्री झारखंडे राय : यह मै इसलिये कह रहा हू कि माननीय कृषि मत्री उस विषय के भी मंत्री हैं ।

MR. DEPUTY SPEAKER: But, it has nothing to do with this Demand. You have exceeded your time.

श्री झारखंडे राय : खैर मैं उस को छोड़ता हूं । गेहूं का जो थोक व्यापार किया गया उस का हम ने समर्थन किया । लेकिन उस बारे में आप को आगाह करता हूं कि जिस तरह से प्रतिक्रियावदी शक्तियां उस मामले को ले कर चारों तरफ इकट्ठी हो रही है, उस से आप हिलिये मत, आगे बढ़िये । और जो प्रगतिशील शक्तिया है हम सब आप की मदद करेंगे ।

आखिर मे कुछ सुझाव देना चाहता हू । सब मे ज्यादा जोर केन्द्रीय सरकार और राज्य सरकारे अब भी 25 साल बाद कृषि पर, सिंचाई पर और विद्युत पर दे । दूसरी बात यह है कि चीनी के कंट्रोल और उस के वितरण की व्यवस्था पूरे देश मे जो अभी एक सामान नही है उस को एक रूप बनाना चाहिये । गंगा-कावेरी योजना नही बल्कि घाघरा, राप्ती और गंडक योजना बनायी जाय जो ज्यादा जल्दी सफल होगी और अधिक कारगर और लाभदायक सिद्ध होगी । कृषि, सिंचाई और विद्युत मंत्रालय एक होना चाहिये, तीन नही, तभी इन मे कोआर्डिनेशन और कोआपरेशन बढ़िया हो पायेगा । तभी हम गरीबी को दूर कर पायेंगे और समाजवाद की तरफ बढ़ेगे । हम आशा करते है कि मंत्रालय इस पर गौर करेगा क्या कि क्रान्तिकारी भूमि सुधार कर के ही परिवर्तन को और बढ़ा जा सकता है या रक्त रंजित क्रान्ति ही होगी इस के अलावा तीसरा और कोई विकल्प नही है । इसलिये मैं चाहता हू कि मंत्रालय 25 साल के बाद भी अब भी हिम्मत के साथ इस तरफ बढ़े ।

14.09 hrs

JOINT DECLARATION BETWEEN GOVERNMENT OF INDIA AND PEOPLE'S REPUBLIC OF BANGLADESH

MR DEPUTY-SPEAKER. I have to interrupt the proceedings for a short while At the conclusion of the visit of the Bangladesh Foreign Minister, certain agreements were reached between India and Bangladesh. Shri Surendra Pal Singh to lay that Paper on the Table of the House.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): Mr Deputy-Speaker, Sir: I beg to lay on the Table of the House the Joint Declaration between the Government of India and the People's Republic of Bangladesh, which is being issued today. [*Placed in Library. See* No LT-4810/73]

14.11 hrs

DEMANDS FOR GRANTS—*Contd.*

MINISTRY OF AGRICULTURE—*Contd*

श्री नाथू राम मिर्धा (नागौर) उपाध्यक्ष जी कृषि मंत्रालय की मांगों पर बहस करने के लिये मैं खड़ा हुआ हू । मैं इन मांगो का समर्थन करता हू और इन मांगो का समर्थन करते हुए थोड़े समय मे कुछ मुद्दे सुझाव के रूप मे पेश करना चाहता हू ।

MR DEPUTY-SPEAKER May I remind you that your Party has decided to allot ten minutes to each Kindly co-operate

SHRI NATHU RAM MIRDHA But, now it is 2 10 and I will finish at 2.20

माननीय झारखंडे राय का भाषण मैंने बड़े गौर से सुना और वह करीब आधा घंटे तक बोले ।

MR DEPUTY-SPEAKER 23 or 24 minutes only And, that was his Party's time

श्री नाथू राम मिर्धा तो मैं कह रहा था कि उन्होने जमीन से शुरू किया, वह जमीन पर बोल रहे थे, जमीन चोरों का जिक्र कर रहे थे, और जहा तक मैं समझ पाया मेरी स्टेट के सम्बन्ध में बिल्कुल गलत प्रचार कर रहे थे । यह यू० पी० में मिनिस्टर रह चुके

हैं थोड़े समय पहले । अभी यू० वी० के बड़े बड़े जमीन चोरों का जिक्र कर रहे थे । यह मंत्रालय उन के हाथ मे था । उस समय उन्होंने चोरों की छुट्टी क्यों नही कर दी थी ? जिस समय उन का काम करने का वक्त था उस समय श्रीमान् जो मंत्रि बन कर बैठे थे और आज यहा पर भाषण देने के लिये खड़े है । यह केवल उन को पार्टी का स्टन्ट है और प्रोपेगेन्डा के लिये है । इस लिये मुझे इस का कोई दुःख नहीं है ।

मै तो सिर्फ एक ही निवेदन करना चाहता हू कि कृषि हमारे देश के लिये बहुत ही अहम विषय है और यह मंत्रालय बहुत अहम मंत्रालय है । किसानों को कमाई का जरिया, जो देश को कुल आबादी का 75 फीसदी हिस्सा है, कृषि है और इस कृषि पर ही सारे देश का अर्थव्यवस्था आधारित है । जब हम कृषि की बात करते है तो पशुओं को बात आता है और जब जमीन का पैदावार की बात आता है तो उस मे वन और जंगल भी आते है । और इन्हा से जुडी हुई व्यवस्था के जो मामले है उन का इस मंत्रालय से सम्बन्ध है । चूंकि इस का इतना बड़ा दायरा है, इस लिये दस मिनट मे बहुत कुछ कहना सम्भव नही है । फिर भी मै इतना जरूर कहना चाहता हूं कि हमारे देश के कृषि मंत्रालय ने, केन्द्रीय मंत्रालय ने देश की योजनाओं का इस प्रकार गठन किया और सारे काम को इस तरह से आगे चलाया कि राज्यों का सारा विषय होते हुए भी जितना तालमेल सम्भव था उस के अनुसार नीतियों का निर्धारण करते हुए इस देश के कृषि उत्पादन को बढ़ाया । जिस समय हम आजाद हुए थे हमारे देश का कृषि उत्पादन सिर्फ 500 लाख टन था, खाद्यान्नों का । वह बढ़ कर आज करीब 1100 लाख टन तक पहुच गया है । हम को चतुर्थ पंचवर्षीय योजना मे 1290 लाख टन तक पहुचना है । हो सकता है कि उतना हम न पहुच पाये लेकिन फिर भी जो कमी रहेगी उस को हमे पाचवी पंच-वर्षीय योजना मे पूरा करना है क्योंकि इस देश की आबादी काफी तेजी से बढ रही है । आज हमारी आबादी 54–55 करोड़ के लगभग है । उस को हम को खुराक देनी है । खाद्यान्न भी है और बाहर के तत्व भी उस मे है जो हम को खाने पीने की चीजों के साथ देने है । कृषि मे उत्पादित होने वाली वह चीजे है तिलहन, दालें, गन्ना और उस के साथ साथ कपास आदि भी है । हम को इन चीजों का भी इतना उत्पादन करना है जिस से हम देश के लोगो की जरूरतों को पूरा कर सके । न केवल हम को अपने देश के लोगों की जरूरतों को ही पूरा करना है बल्कि उस मे भी आगे बढ कर हम इस योग्य हों कि हम उन का एक्सपोर्ट कर सकें ।

इन चीजों के करने के लिये जितना अनुसन्धान और ज्ञान है वह हमारे पास प्रचुर मात्रा मे है । हम इन सारी चीजों का उत्पादन बढ़ाने की क्षमता रखते है । हमारे पास सारा ज्ञान और टेकनालोजी मौजूद है पर उस ज्ञान और टेकनालोजी को धरती पर उतार कर किसानों के घर तक पहुंचाने की पूरी व्यवस्था हमारे पास नही है । इस में हम को सुधार करने की जरूरत है । इस मे हम को अपनी सहकारी सस्थाओं और पंचायत राज संस्थाओं का सहारा लेना पड़ेगा । हम

[श्री नाथू राम मिर्धा]

ने आज जो कुछ भी व्यवस्थाये जमाई है उन मे बहुत कमिया हैं। आज जो भी सहकारी सस्थाये हमारे देश मे काफी अर्से से चल रही है वह सारे लेवेल्स पर है, चाहे वह क्रेडिट सस्थाये हों या मार्केटिंग सस्थायें हों। उन्होने सारा बोझ अपने जिम्मे ले लिया है, पर उन को मजबूत करने की जरूरत है।

हम को कृषि के अन्दर जितने उतार चढाव देखने पड रहे है उस का मुख्य कारण है हमारे देश का कृषि हाट बाजार व्यवस्था। जब तक हम इस देश के किसानो को इस बात की गारन्टी नही दे पाते कि जो चीजे खेती मे पैदा होती है या पशुओं से पैदा होती है उन का दाम एक निश्चित लेवेल से नीचे किसानो को नही मिलेगा तब तक हमारा उत्पादन नही बढ सकता। हम ने आज इस के बारे मे कदम उठाया है और रबी मे गेहू के व्यापार का सरकारीकरण करना चाहते है और होलसेल डीलर्स को बीच मे से रोकना चाहते है। चावल का भी अगली फसल मे सरकारीकरण करना चाहते है। लेकिन हम को काफी दूर की मंजिल तक पहुचना पडेगा क्योंकि कुछ राज्यों मे कोर्स ग्रेन भी अपना महत्व रखता है। कोर्स ग्रेन के व्यापार को भी इसी तरके मे अगले सीजन मे अपने हाथ मे करना पडेगा। जब तक हम कीमतो मे टिकाउपन नही ला सकते तब तक सारे देश की अर्थ व्यवस्था मे स्थायित्व नही आ सका। यही कारण है कि जब कभी किसान के यहा गन्ना ज्यादा पैदा होता है तब मिल वाले उस को ले लेते हैं और सस्ते दामों पर लेते है। इसी तरह से अगर जूट ज्यादा पैदा हो जाये तो उस में भी कई बिचौलिये बैठे होते हैं और किसानों को उस का पूरा रिटर्न नही मिलता। यही हाल काटन का है। हम ने काटन कारपोरेशन बनाया है। इसी तरह से आयल सीड्स के वास्ते व्यवस्था करनी पडेगी। उस की मार्केटिंग के वास्ते हम को सारी व्यवस्था मे बदलाव लाना पडेगा। यह बहुत पेचीदा काम है। इस के लिये कृषि मंत्रालय का जो अपना प्राइस कमिशन है उस को बहुत मजबूत करना पडेगा। उन का एक ही दृष्टिकोण है और वह यह है कि जो एग्रीकल्चरल कमोडिटीज किसान पैदा करता है किस तरीके से उस का उचित मूल्य किसान को दे सके और सारी चीज की गारंटी कर सके कि जितना उत्पादन होगा, जिन तरीको से उत्पादन होगा और जिन चीजों का होगा उन को निश्चित मूल्य पर खरीदने के लिये वह तैयार होगे। इस तरह से एक्सचेंज का बैलेंस भी आयेगा और चीजो के उत्पादन मे भी निश्चितता आयेगी। इस के हिसाब से हम देश के उद्योगो की रिक्वायरमेंट्स भी पूरी कर सकेंगे और किसानो को एक फिक्स्ड प्राइस भी दिला सकेंगे। साथ ही अगर हम इन चीजो को मैनुफैक्चरर को सही दामो पर बेच देंगे तो मैनुफैक्चरर से भी अपेक्षा करेंगे कि वह भी एक फिक्स्ड प्राइस के ऊपर चीजो को उपभोक्ताओं को मुहैया करा सके?

इस सारी व्यवस्था के अन्दर हम ने जो महान शुरूआत की है उस को हमे दूर तक ले जाना होगा। इस से हमारी सारी अर्थ-व्यवस्था को एक स्टेबिलिटी मिलेगी। यह शुरूआत हम को ऐग्रीकल्चरल कमोडिटीज से करनी होगी और उस के बाद हम को इसी तरीके से आगे

जाना पडेगा। हमारे यहा अभी दालो की कमी है उस के उत्पादन को बढ़ाना है। खास तौर से बीज के बारे में, खाद के बारे मे क्रेडिट के बारे मे जो सिफारिशें कृषि आयोग ने सरकार के सामने पेश की है उन के अनुसार पुरानी नीतियो मे परिवर्तन करने की आवश्यकता है। हम को यह देखना होगा कि इन नीतियो मे क्या खामिया हैं और उन को कैसे दूर किया जाये। इन सारी बातो मे जा कर के करीब चौदह अहम मुद्दो पर उस ने सरकार के सामने रिपोर्ट पेश की है? अगर हम उन सिफारिशो पर विचार कर के तुरन्त निर्णय ले सकें और उन का उपयोग पाचवी योजना मे कर सकें तो निश्चित रूप से कृषि उत्पादन बढाने मे सारी दिशाओ मे बल मिलेगा और हम तेजी के साथ उन कमियो को दूर कर के कृषि उत्पादन को बढा सकेंगे। साथ ही खास तौर से मार्केटिंग के बारे मे भी आयोग ने सोचा और उस के बारे मे कुछ सिफारिशे बुनियादी तौर से सरकार के सामने करना चाहता है।

जब हम कृषि उत्पादन की बात करते है तब मै एक मिनट मे पशु पालन के सम्बन्ध मे भी कुछ कहना चाहूंगा। पशु पालन इस देश के लिये एक अहम विषय है। हमारे यहा की चार योजनाओ के अन्दर जितना जोर इस पर देने की आवश्यकता थी उतना हम नही दे पाये है। खास तौर से कैटल डेवलपमेंट का बहुत बडा पोटेंशल हम इस देश मे देखते हैं। इस के लिये हम को यहां पर फारेन ब्लड लाना है और क्रास ब्रीडिंग को बढाना है। कैटल ब्रीडिंग के सिलसिले मे अगर हम यहां पर बाहर की ब्रीड का ब्लड इंट्रोड्यूस करे तो हमारे यहा की क्वालिटी और क्वान्टिटी दोनो मे दुगने या ढाई गुने का फर्क आ सकता है, जिस से हम को फारेन एक्सचेंज मिल सकता है। इसी तरह हमारे यहा ऊन का भी पोटेंशल बहुत है। हाईब्रीडिंग कैटल के लिये हम यहा पर बाहर का ब्लड इट्रोड्यूस करे। इस के बारे मे मत्रालय कुछ प्रयत्न कर रहा है लेकिन वह बहुत कम है। इस दिशा मे जितना काम हो रहा है उस मे और ज्यादा बढोतरी करने की जरूरत है।

मैं एक सुझाव यह भी देना चाहता हू कि जो कैटल आप के फार्म पर आते है वहा पर उन की देख रेख जिस तरीके से होनी चाहिये वह नही हो पाती है। इस लिये काम तेजी से नही चलता। आप चाहे तो इस मे प्राइवेट एन्टरप्राइज को भी कुछ शर्तों के साथ ले ले ताकि जो प्रोजेनी पैदा हो उन को हम दूसरो को आगे दे सके। अगर प्राइवेट कैटल ब्रीडर्स से भी यह काम करवाया जाय तो हमारे देश मे इस काम को आगे बढाने का मौका मिलेगा।

इसी तरह से हमारे यहा फिश का भी बडा भारी पोटेंशल है। अगर आप देखेंगे तो इस साल हम ने करीब 50 करोड की विदेशी मुद्रा इस मे कमाई है। शायद इस मे ट्रालर्स न होना एक बडी बाधा है। तो चाहे आप ट्रालर्स रशिया से ले या अमरीका से लें। अगर ज्यादा पैमाने पर आप ले सके तो आप उस मे डीप सी फिशिंग करें और सी के नजदीकी जो स्थान हैं उन को छोटे लोगो के लिये छोड दे। इस बडे पोटेंशल मे हमारे देश के लोगो को प्रोटीन और रिच फूड भी मिल सकता है। इनलैंड फिशरीज का डेवलपमेंट कर के हम छोटे लोगों की मदद कर सकते है। इस तरह से

[श्री नाथू राम मिर्धा]

देश के अन्दर पशुपालन की ओर अधिक ध्यान देने की जरूरत है ।

अन्त में मैं यही कह कर खत्म करना चाहता हूं कि हमारे देश के फारेस्ट हमारे लिये बहुत अहमियत रखते हैं । दुनिया के देशों में जहां एक एकड़ फारेस्ट से 200 रुपये का नैट प्राफिट मिलता है वहां हमारे यहां पर एक एकड़ फारेस्ट से 10 रुपया मिलता है । इस पर हम को बड़ी गम्भीरता से विचार करने की जरूरत है । आयोग ने एक रिपोर्ट खास तौर से मंत्रालय को पेश की है और इस के लिये कहा है कि एक लाख हैक्टेयर जंगल को काट कर मेनमेड फारेस्टिंग को बढ़ावा दिया जायेगा तो इस से लेबर को एम्प्लाय किया जा सकेगा और भारी इंडस्ट्रीज का कोआर्डिनेशन किया जा सकेगा । इस पर विचार करने के लिये एक प्लेनिंग सेल आप को इस साल सारे देश के लिये बनाना है । कार्पोरेशन्ज बनाकर उस रिपोर्ट का इम्प्लीमेंटेशन करने से हमारे देश का जंगल का धन बहुत ज्यादा बढ़ाया जा सकता है । जब दुनिया के लोग एक एकड़ से 200 रुपया नेट कमा सकते हैं, तो हम लोग केवल दस रुपये क्यों कमायें ? मैं उस रिपोर्ट की ओर मंत्रालय का ध्यान आकर्षित करना चाहता हूं ।

मुझे बहुत सी बातें कहनी थीं, लेकिन चूंकि मैंने सिर्फ दस मिनट का वायदा किया था, इसलिये मैं इन सुझावों के साथ अपनी बात समाप्त करता हूं ।

*SHRI M. S. SIVASWAMY (Tiruchendur): Hon. Mr. Deputy-Speaker, Sir, I rise to express my views on behalf of my party, the Dravida Munnetra Kazhagam, on the Demands for Grants of the Ministry of Agriculture. I need not say that the Agriculture Ministry is an important and vital Ministry. The Demands for Grants of the Ministry of Agriculture include the Demands for Grants of the Department of Food, of the Department of Cooperation and of the Department of Community Development. Initially a duration of six hours was fixed for the discussion of these Demands for Grants and later on the duration was extended to nine hours. I am personally of the view that this time also is not enough for the discussion of Demands for Grants of the Ministry of Agriculture. I would appeal to the hon. Minister of Parliamentary Affairs, Shri Raghuramaiah, that four more hours should be allotted for this discussion. Then only the hon. Members participating in this debate can do justice to the problems involved in agricultural development.

Sir, agriculture is the backbone of the entire country. Out of the total population of 55 crores in our country, 7.82 crores are cultivators and 4.75 crores are agricultural labourers. Out of 55 crores of people, 12.57 crores are engaged in agriculture. The remaining population of 42.43 crores are fed by the sweat and labour of these 12.57 crores of people engaged in agriculture. From this you can very well imagine the importance of agriculture in our country. I would also refer to another paradoxical situation in our country. 20 per cent of the total cultivated area in our country is tilled by 62 per cent of the farmers who happen to be small farmers owning less than 2 hectares. In this country where socialism has become the watchword of the high and low, there is this unfortunate situation that the fruits of labour are not enjoyed by those who labour but by some others.

*The original speech was delivered in Tamil.

The people owning 5 acres and less are larger in number, but the area of land cultivated by them is just 20 per cent of the total cultivated area. Though the people owning large areas of cultivable land are smaller in number just 38 per cent, they happen to cultivate 80 per cent of the total cultivated area. In this land, where the Government day in and day out swear by the establishment of an egalitarian society at the earliest, this distressing disparity continues to persist even after two and half decades of independence. I have no hesitation in saying that unless this disparity is done away with quickly, there can be no meaningful agricultural development. In order to give land to the millions of landless agricultural labour, the Central Agricultural Ministry should evolve a uniform land policy throughout the country. If there is no land ceiling legislation on an all-India level, such disparities will continue to bedevil our agriculture. I would urge upon the Minister of Agriculture to bestow his personal attention on this important problem.

Sir, I am sure that the hon. Minister of Agriculture in his reply to the debate will refer to Small Farmers Development Agency and to the Marginal Farmers and Agricultural Labour Agency, which are meant to assist these people. I consider it my duty to explode this myth. One Small Farmers Development Agency is meant to cover 50,000 small farmers and there are 46 such agencies in our country covering about 23 lakhs of small farmers. Similarly, one Marginal Farmers and Agricultural Labour Agency is meant to cover 20000 marginal farmers and we have 41 such agencies covering about 8.20 lakhs of marginal farmers. Out of the total of 12.57 crores of agriculturists in our country, these two projects together cover 31.20 lakhs of small farmers and marginal farmers. What have the Central Ministry done to improve the lot of remaining 12.26 crores of farmers? And, how long will the Agriculture Ministry at the centre take to cover all the 12.57 crores of agriculturists in our country by these projects? Sir, you will definitely be astonished to know the paltry sum allotted to these two projects. A sum of Rs. 1.5 crores has been allotted for one Small Farmers Development Agency and Rs. 1 crore to one Marginal Farmers and Agricultural Labour Agency. Under these two schemes, a small farmer will be getting Rs. 66 per annum and a marginal farmer a sum of Rs. 43 per annum. What is he expected to do with this niggardly amount? Can he utilise this money for installing a pump-set in his field or for digging a well or for purchasing improved varieties of seeds or for buying the required quantities of fertilisers? I am constrained to say that these projects will serve only to quench the propaganda thirst of the ruling party. You will agree with me if I say that with these meagre allocations these projects are not meant to meet the needs of the small farmers and the marginal farmers. I appeal to the hon. Minister of Agriculture that more funds should be provided for these projects if the Government really want to assist the farmers.

After four Five Year Plans, the total investment in irrigation projects comes to Rs. 2700 crores and a total sum of Rs. 4,800 crores has been invested in power projects. The investment of Rs. 7,500 crores in irrigation projects and in power projects is meant mainly to serve the interests of agriculturists in our country. But, a noted German Economist, Dr. Schmacher, who recently visited India, was compelled to remark that 80 per cent of the rural population in India lives in an intellectual ghetto I do not think that he has in any way exaggerated the existing situation in our country because of the fact that even in 1973-74 Economic Review of the Central Government it has been mentioned that on account of failure of monsoon in 1972-73 there is fall in agricultural production. I do feel that

[Shri M S Sivaswamy]

the Central Government should feel ashamed to make such a statement after the implementation of Four Five Year Plans Don't you agree, Sir, that it is shame to say, especially after investing 7,500 crores in irrigation projects and in power projects, that agriculture is still dependent on the vagaries of weather?

From 1949 to 1965 the rice production was going up by 3 per cent, but during the period 1966 to 1972, the rice production went up by only 1 per cent During the past decade, the production of pulses had been stagnant The most important commercial crop, sugarcane has also not been maintaining a uniform level of producton I am not as a member belonging to the Opposition Party, saying all this as a matter of criticism All these are statements of facts contained in the Central Government's latest Economic Review It has also been categorically stated in the Approach Document to the Fifth Five Year Plan that the Central Agricultural Ministry has not so far brought about meaningful agricultural reforms and if the Ministry want to help the small farmers and the marginal farmers there must be immediate reorganisation of institutional set-up Shri Minhas, a Member of the Central Planning Commission has expressed his opinion that 90 per cent of the agriculturists have not derived any benefit from the huge investments made in irrigation projects and in power projects. From the massive investment of 7500 crores in irrigation projects and in power projects all the benefits have accrued only to 10 per cent of the agriculturists in our country I, who belong to the D.M.K. Opposition Party, do not say this It has been specifically stated by a Minister who has been holding office continuously for the past 25 years at the Centre Shri Jagjivan Ram has made this remark I wonder what has been contribution of the Central Ministry of Agriculture so far for the welfare of agriculturists and for the development of agriculture in the country I hope that the Ministry of Agriculture will now at least wake up to the situation and formulate worthwhile proposals from which all the agriculturists in the country will be able to derive the maximum benefit

Having accepted that the agriculture in our country is dependent upon the vagaries of weather, let us see what the Central Government have done so far in finding a permanent solution to the recurring drought situation From 1970-71 to 1972-73 a sum of Rs 67 79 crores has been spent on drought relief programmes You will be surprised to know that the annual loss of foodgrains due to drought has been estimated to be of the order of Rs 300 crores I have no words to explain the passivity of this Government You know Sir, that last year there was acute drought in many parts of the country The Central Government sent many teams of high officials to all the States afflicted by the drought to study the situation and to assess the financial requirements of the States to tackle the worsening situation These Central Teams recommended a sum of Rs 192 84 crores for giving as assistance to the drought affected States But the Central Government exposed their munificence by allocating just Rs 123 54 crores If the actual requirement as assessed by the Central Team of officials is not to be sanctioned what is the need for sending such teams to the States? One such team recommended that a sum of Rs 14 66 crores should be given to Orissa but the Central Government sanctioned only Rs 6 crores The Team that visited Tamil Nadu in October last recommended Rs 1 5 crores as drought relief to Tamil Nadu But, probably because an opposition party is ruling the State the Central Government did not give even a single rupee under this assistance programme—not even a few lakhs of rupees as an eye-wash Similarly West Bengal was recommended a sum of Rs 10 08 crores, but the sanctioned

amount was only Rs. 5.04 crores. I do not understand why the Central teams of officials should be sent to the States, if their recommendations are not to be accepted.

Sir, I come from a dry area. My constituency, Tiruchendur, and the nearby districts like Tuticorin, Ramanathapuram etc. get rain for three days in a year. The cultivators are to depend on the three days' rain in a year for doing their agriculture. Even if it happens that there is a spring-well in a dry area, the Commercial Banks refuse to give advances or loans to the farmers from dry area. They have also no other source of revenue. I would appeal to the hon. Minister of Agriculture that he should ensure that at least the 14 nationalised Banks give loans and advances to the farmers from dry area whose sufferings cannot be recounted in this House in a few minutes.

Sir, during the past twenty years, the total loss incurred by the agriculturists due to floods in the form of damage to foodgrains, destruction of their cattle and their tenements, amounted to Rs. 650 crores. But, the Government have so far spent Rs. 230 crores on flood control measures. I would like to urge upon the hon. Minister of Agriculture that immediately permanent solutions should be found out for tackling the ever recurring drought and floods in our country. These cannot be brushed aside as mere natural calamities.

Sir, the performance of the Central Agriculture Ministry presents a dismal picture. In 1970, the Ministry formulated a proposal to open 5000 agro-Service Centres throughout the country during the Fourth Plan period. In 1971-72 only 260 agro-service centres were opened. The target in 1972-73 was 1000 agro-service centres. But the hon. Minister of Agriculture has sympathetically conceded that this target is not possible of achievement. The Ministry plans for 5000 Agro-service centre, but only 260 centres have so far been opened. The programme started with a bang and seems to have ended in a whimper. I have no other name except to call them as 'Thughlak' schemes serving the propaganda interests of the ruling party. If the Ministry cannot implement such a scheme, I wonder how the Ministry should have the gumption to formulate such a proposal.

Sir, there is acute shortage of foodgrains throughout the country, necessitating the import of foodgrains last year to the tune of 22 lakh tonnes. There is universal power scarcity in the country. The improved varieties of seeds, the agricultural implements like tractors etc., and the fertilisers are in short supply. It is feared that if the monsoon fails again the situation may become uncontrollable. When this is the position prevailing in the country, I strongly condemn the failure of the Agriculture Ministry in utilising fully the allotted money. In 1970-71 under the Demand No. 30—Agriculture, the Ministry surrendered a sum of Rs. 2.95 crores! For instance, in my State, the Ministers are vying with one another to get more allocations for their Departments so that they can implement more welfare schemes. But, here the Central Ministry of Agriculture surrendered a huge sum of Rs. 2.95 crores meant for agricultural development. I have to term this failure as a heinous crime. I also do not hesitate to say that the officials responsible for this unpardonable lapse, a lapse which should be treated as a crime committed under the Indian Penal Code, must be brought to book under the I.P.C. It is not that I have found out this lapse on the part of the Agriculture Ministry. The Public Accounts Committee of this House in their 369th Report on page 67 has referred to this in highly critical terms. I would urge upon the Minister of Agriculture that strict measures should be adopted to ensure that the allocations are spent fully.

I come from an area where fisheries predominate. In the whole of east-

[Shri M. S. Sivaswamy]

coast in my area, fisheries have an important role to play in the livelihood of many millions of people. Still, the commercial banks refuse to give loans and advances to fisheries on the ground that under the Reserve Bank of India Act fisheries have not been treated on par with agriculture. The Central Governmenut accepted the contention that fisheries should be treated on par with agriculture and promised to amend the R.B.I. Act. But so far it has not been done. I would appeal to the Minister of Agriculture that he should use his good offices in getting the R B.I. Act amended for this purpose.

This Ministry has eminently succeed in one respect and that is in respect of using Hindi in the Ministry and in the offices under its charge. the Annual Report of the Ministry you will find elaborate reference to this aspect of their work. I want to know from the hon. Minister whether all the 13 crores of agriculturists have their mother-tongue as Hindi. Has food production gone up by greater use of Hindi? Has the Ministry been able to stop by the use of Hindi the destruction of foodgrains by millions of rats in the country, quantities of foograins which can feed 4 crores of people annually? I want to know whether greater use of Hindi in the Ministry has led to any reduction in the damage to grains in the godowns of Food Corporation of India, which is reported to be of the order of Rs. 200 crores a year.

Sir, last year the Central Government imported 20 lakh tonnes of foodgrains from abroad in spite of heavy strain on our slender foreign exchange resources. But from January 72 to February 73, 13,114 tonnes of foodgrains had got damaged in the foodgrain godowns of Food Corporation of India. It is also reported that another 16,240 tonnes of damaged foodgrains are in the hands of the Food Corporation of India. I would like to know the reasons for such colossal damage to foodgrains in the godowns of Food Corporation of India.

Before I conclude, I would refer to the requirements of Tamil Nadu. In the Indian sub-continent, the Punjab and Tamil Nadu are standing in the forefront in the matter of foodgrains production. In 1972-73 the Tamil Nadu Government wanted 2.74 lakh tonnes of nitrogen, but the Central Government allotted only 50 per cent of the requirement, i.e. about 1.49 lakh tonnes of nitrogen. In the recent Zonal Conference held at Bangalore, the Tamil Nadu Government has demanded for the current khariff crop 1.20 lakh tonnes of nitrogen, 20,935 tonnes of phosphate, and 10866 tonnes of potassium. I urge upon the Minister of Agriculture that the requirement of fertilisers by Tamil Nadu should be met in full.

Sir, the Tamil Nadu Government has paid a sum of Rs. 4 lakhs to Bharat Electronics Bangalore for the purpose of setting up a Liquid Nitrogen Plant for storage of animals semen as recommended by the Dairy Development Corporation But there has been inordinate delay in setting up this unit for want of machinery etc I request the hon Minister to look into this also.

One word more and I have done Under an Indo-German Nilgiri Project, a German organisation gave us a gift fertilisers worth Rs. 70 lakhs for potato cultivation in the Nilgiris. Our sympathetic Central Government have not hesitated to charge excise duty on the consignments. There is a proverb in Timal Nadu which means that Perumal begs with his bowl, but that bowl is snatched away by Hanuman The action of the Central Government in charging excise duty on gift consignments has supplanted this proverb in Tamil Nadu.

With these words, I conclude.

*SHRI K. SURYANARYANA (Eluru): Mr. Deputy-Speaker, Sir almost all the State Governments passed laws with regard to the land reforms and also framed rules to provide for allotment of Government fallow lands

*The original speech was delivered in Telugu.

and surplus lands or a priority basis to landless laburers including Schedule Castes, Schedule Tribes and other backward classes. Because the distribution of surplus land is not being done according to the policies that were laid down by the Government, I am happy to note, the decision of the Central Government to set up a land reform centre at the Gokhlay Institute of Politics and Economics at Poona. So far the Government have estimated that 5 million acres of land would be surplus. Out of this 20 lakhs 40 thousand acres is suitable for distribution in the States. So far they have been able to distribute 10 lakhs 25 thousand acres of land to the landless poor Because of the insufficient and inadequate policies of the State Government in the question of distribution of surplus land some difficulties are being faced

In my own constituency an agitation is going on In that connection I would like to read a telegram which has been received by me·

"Convey Prime Minister our thanks for helping water for second crop Requesting to represent atrocities of Murthiraju against fishermen and agricultural coolies in Kolleru area Murthiraju pressing two bags paddy per acre as if water given by his generosity and also poisting false case —Fishermen Agadallanka Agricultural collies.

In connection with the same matter 245 fishermen and others who are effected have submitted a memorandum to the Collector and sent a copy of it to me for submission to you here. I would quote a few sentences from that memorandum:

"Shri Murthiraju, MLA, and Ex-Minister is very powerful in our parts. He has founded a society known as Thokalapalli Co-operative Joint Farming Society in or about the year 1956 and eversince he has been in full control over it taking the lands on periodical leases from Government. The said society was subsequently bifurcated into five societies. Though there are nominal boards for the above societies with Presidents, Secretaries etc., he has been managing to admit only such members as are subservient to him. He has been collecting 2 bags per acre over the 1100 acres of land taken by the society on lease from the Government.* Besides he has been selling away the fishery rights in the said lands and realising large amount."

The memorandum further states:

"We have been representing to Sri Murthiraju from 1969 onwards that it was not just and proper on his part to sell the fishing rignts in Society lands and Samsta lands and we, who have been having fishing licences and depending on fishing may be permitted to carry on fishing without any interference from him."

As per the Government of Andhra Predesh orders which state,

"That the lessees of land shall have the right to fish or dispose the fishery avaliable in Jadas and Gundams formed in Collair lake and in the plots leased out to them for cultivation The fishery licence holders can enjoy the fishing available in Jadas and Gundams before the transplantation of the second crop (which commences generally in early February) without causing any damage to the Buda."

This order has been flouted by him and the Government is not in a position to check him. Several people who agitated were victims of false cases that were foisted upon them. Another petition has been submitted to Collector Eluru on 14th of this month when

[Shri K. Suryanarayan]

a false case has been foisted against them because they protested against unlawful exploitation of the resources of the lake when such an exploitation is permitted any amount of land reform would not do good to the people.

Even before the advent of the irrigation in Godavari delta area project, in Kolleru lake several families are producing good crop in that area. They were cultivating that land for the last 200 years. The Government has not done anything to distribute this land to these people who are working on it. I have written to the Government of Andhra Pradesh in the matter. I have suggested that all these lands should be surveyed and distributed as quickly as possible. The Government replied stating that "Regarding the suggestion to grant pattas for the lands to the cultivators to enable them to secure long term loans, etc. by collecting from them market value at the rate of Rs. 500 per acre on the average, this Government hold the view that the proposal of assignment of Kollair lands may be deferred till the lands are rendered fit for dependable wet cultivation after the drainage schemes contemplated by the Mitra Committee report for the area are completed.". It is seven years since Mitra Committee submitted its report. Because of lack of funds with the Government they are not able to implement the recommendations of that Committee. The land which is about 30,000 acres has not so far been distributed. Some influential landlords are taking advantage of the situation. I submit that the Centre should suggest to the State Government to distribute that land among the farmers who are already working at an early date. This is an opportune time the State is under President's rule.

I suggest that this land may be taken over by the State Farms Corporation. If it is taken over then the policies of the Government could be very effectively implemented. In this connection I would suggest further that the Chairman of the State Farms Corporation should go into the feasibility of taking over and submit a report to the Government.

The land in the Kollaru area is being given on one year lease. The farmers are deprived of their rightful due by some influential landlords. I may add that 20,000 tons of fish is being produced every year and is being exported to Calcutta. Middlemen are making exorbitant profits while the fishermen are exploited and paid only a rupee a kilo whereas it is sold at the rate of Rs. 7 per kilo in Calcutta.

Two years back hon. Shri Shinde came to that area to lay the foundation stone for a transformer for electricity. We are able to electrify 10 to 12 villages in that area with the help of State Electricity Board .

I would like to mention here another important matter about sugar factories. We proposed to construct about 40 new sugar factories in the country. Out of which 30 of them are proposed in the Cooperative Sector. These factories are not coming up as expected because of the lack of necessary materials like cement, iron and steel etc. Because of delay in the construction of the factories the prices have gone up and the estimates were boosted up. One sugar factory at Bhimadole whose estimate has increased from 2 crores 75 lakhs to 3 crores 40 lakh is a case in point. I therefore submit that the loans that were sanctioned by the Notional Cooperative Development Corporation should be suitably enhance to meet the price rise. Otherwise the licences would lapse and a serious impediment would result in the progress of Cooperative Sector in the field of sugar industry.

Another point I would like to mention is about the food production. The farmers are working very hard and are producing considerable amount of

foodgrains. They are facing difficulties in getting loans and fertiliser at reasonable terms. I had an informal talk with the hon. Minister Shri Barooah yesterday. I am glad that he has agreed in principle to the suggestion that there should be fertiliser factory in the Circars districts. So far we are getting fertilisers from other States. The other States are not able to utilise their quota completely. You all know the importance and necessity of fertiliser in the cultivation of high yielding varieties of crops. Here I would like to state that the marginal farmers are facing great difficulties in securing loans after the implementation of land reforms. Neither the Government is giving loans nor the cooperative societies have any money with them While concluding I would like to submit that the farmers in my district are also facing these difficulties.

In this Rabi season in West Godavari district we have produced 2 lakhs 40 thousand tonns of foodgrains of high yielding varieties. This is inspite of the political turmoil which overtook my State. I am proud of the performance of the farmers as well as the agricultural labourers in the matter.

Finally I would submit here that the farmers in my State would be able to his best when peaceful conditions return after the bifurcation of the State of Andhra Pradesh as desired by them. I assure the Government that much more foodgrains would be available from the State of Andhra Pradesh if such a step is taken by the Government.

कृषि मंत्रालय में राज्य मंत्री (प्रो० शेर सिंह) : उपाध्यक्ष महोदय, हमारे राष्ट्र के जीवन में कृषि का बहुत महत्व है और हमारी राष्ट्रीय आय का करीब आधा भाग हमको कृषि से मिलता है । इसके अतिरिक्त बहुत सारे उद्योग-धन्धे भी ऐसे है जो कृषि पर आधारित हैं इसलिए हमारे राष्ट्रीय जीवन में कृषि का महत्व कम नहीं कहा जा सकता । कृषि का बहुत बड़ा महत्व है ।

15 hrs.

[SHRI K. N. TIWARY *in the Chair.*]

और कृषि उत्पादन बढ़ाने के लिए यह बात भी ठीक है जो माननीय सदस्यों ने कही कि सब से आवश्यक चीज जिससे हम कृषि का उत्पादन बढ़ा सकते हैं वह पानी है, सिंचाई है । उसके बगैर हम चाहे कितना ही अच्छा बीज डालें, कितनी ही खाद दे या और साधन हो, उन सब साधनों का उपयोग तभी हो सकता है जब सब से पहले हमारे पास पानी उपलब्ध हो । इसलिए पानी का सब से बड़ा महत्व है और कृषि मंत्रालय ने इस बात पर अधिक जोर दिया हैं कि हम अपनी जो स्कीमे बनायें उस मे अधिक से अधिक जोर हम सिंचाई के बढ़ाने पर दें । और इसलिए ग्राउंड वाटर डेवलेपमेट और रूरल इलैक्ट्रिफिकेशन, इनके ऊपर हर वर्ष 250 करोड़ रु० करीब ग्राउड वाटर डेवलपमेंट के ऊपर और 150 करोड़ रु० रूरल इलैक्ट्रिफ़िकेशन पर खर्च होता रहा है । और उसके द्वारा कितनी नई भूमि को सिंचाई मिली है यह भी मैं आंकड़े आपके सामने उपस्थित कर दूं । 1968-69 में आज से पांच साल पहले चौथी पंचवर्षीय योजना आरम्भ हुई तब हमारे देश में डग वैल्स की कुल संख्या थी 56 लाख 95 हजार और इस चौथी पंचवर्षीय योजना के अन्त में उन की संख्या 65 लाख हो गई । इसी तरह प्राइवेट ट्यूब वैल्स की संख्या 2 लाख 66 हजार थी और वह इस पंचवर्षीय योजना के अन्त तक 8 लाख 73 हजार हो जायेगी । इसी तरह पब्लिक ट्यूब वैल्स की संख्या जो 15,000 थी वह 20,000 हो जायेगी । इलैक्ट्रिकल

[प्रो० शेर सिंह]

पम्पस 10 लाख 89 हजार थे, 1968-69 मे, जब चौथी योजना आरम्भ हुई, और अब उनकी सख्या 25 लाख 884 हजार हो जायेगी । इस तरह डीजल पम्प सैट्स 8 लाख 37 हजार थे और इस योजना के अन्त तक उन की सख्या 14 लाख 37 हजार हो जायेगी । इस तरह जो सरफेस माइनर इर्रीगेशन स्कीम्स और ग्राउड वाटर के द्वारा जिनका विवरण मैंने रखा, उसके द्वारा जहा 12 88 मिलियन हैक्टेयस को सिंचाई उपलब्ध थी 1950-51 मे, वह अब 23 50 मिलियन हैक्टेयर्स को पानी मिल जायेगा चौथी पचवर्षीय योजना के अन्त तक तो अगर आप इसका हिसाब देखे तो करीब 90 प्रतिशत के करीब वृद्धि हुई है ग्राउन्ड वाटर डेवलेपमेट और सरफेस माइनर इर्रीगेशन स्कीम्स के द्वारा जो सिंचाई हुई उस मे ।

यह प्रश्न किया गया कि क्या बात है कि जब सिंचाई बढी तो पैदावार क्यो नही बढी ? लेकिन मेरे सहयोगी ने बताया था कि जहा पहले 55 मिलियन टन्स, यानी साढे पाच करोड टन अनाज का हमारा उत्पादन था 1956 के करीब वहा 1970-71 मे 10 करोड 80 लाख टन के करीब पहुच गया । तो इसका अर्थ यह है कि 90 प्रतिशत के करीब सिंचाई बढी । उसी के अनुपात से बल्कि उससे भी अधिक हमारी पैदावार बढी । इसलिये यह कहना कि हमारी पैदावार नहीं बढी है यह गलत है ।

यह ठीक है कि पिछले वर्ष देश के काफी इलाको में सूखा पड़ा और सूखा पड़ने के कारण जो मोटे अनाज है, तिलहन, दाल वगैरह की पैदावार मे कमी हुई । लेकिन उस समय कृषि मंत्रालय ने कदम उठाये कि इस दौरान मे भी जितना पानी उपयोग मे ला सकते है लाना चाहिये, और इसलिये इमरजेंसी एग्रीकल्चर प्रोडक्शन प्रोग्राम चालू किया गया और उसके फलस्वरूप हमारा अदाजा है कि शायद 30, 40 लाख टन के करीब अतिरिक्त अन्न की पैदावार हुई इसी के कारण जो हमने इमरजेंसी एग्रीकल्चर प्रोडक्शन प्रोग्राम लिया । और उसके द्वारा (व्यवधान)

सभापति महोदय आप बराबर व्यवधान न कीजिए ।

प्रो० शेर सिंह कोई साढे सात लाख एकड के करीब नई भूमि को सिंचाई मिली और उसके कारण वृद्धि हुई । तो यह कहना कि कोई सिंचाई का लाभ नही पहुंचा यह गलत बात है आखे बन्द करना है तथ्यो से ।

हमारे सहयोगी ने बताया था कि सूखे का प्रभाव काफी व्यापक है, हमारे देश तक ही सीमित नही था, और देशो भी था और बहुत सारे देशो को और देशो से भी बाहर से अनाज लेना पड़ा । हमारे देश ने सब से कम लिया और हम अपने देश की प्रशसा खुद नही करते, बल्कि एफ० ए० ओ० के लोगो ने स्वीकार किया है । पिछले वर्ष मे रशिया का भी उत्पादन कम हुआ है इस साल भी कम हुआ है । चाइना के अन्दर भी कम हो रहा है और भी एशिया के देशो के अन्दर कम हो रहा है । लेकिन जो कदम भारत ने उठाये उनके फलस्वरूप जितना

अंदेशा था उस के हिसाब से यहां पर कमी नहीं आई, बल्कि पिछले दिनों जो कदम उठाये उसका फ़ायदा यह हुआ कि रबी की फसल पिछले साल से तगड़ी है। पिछले साल गेहूं 2 करोड 65 लाख टन के करीब था। इस साल हमारा अन्दाजा है कि शायद 3 करोड़ टन के करीब उत्पादन पहुंच जायगा। इसलिये यह कहना कि कोई लाभ नही हुआ सिंचाई का यह गलत बात है।

जमीन के बारे में माननीय झारखंडे राय ने एक बात कही कि बहुत सारी परती जमीन पड़ी हुई है जिसका उपयोग हम नहीं करते है। उस का उपयोग अगर करे तो काफी वृद्धि पैदावार में कर सकते है, उस का उपयोग चाहे जगलो के लिये करे, चाहे खेती के लिये करे, लेकिन उस का उपयोग होना चाहिये। हमारे देश मे पहली बार एक वैज्ञानिक दृष्टिकोण से इस बात पर विचार लगा है, और पंचवर्षीय योजना मे लिये प्रोग्राम बना रहे हैं कि सब से पहले जो भूमि हमारा सब से बडा साधन है इस देश का, उस साधन के बारे में पूरी जानकारी जो हमें नही है, वह पूरी जानकारी प्राप्त हो। उसके लिये हम सोइल सर्वे करें, बहुत बडे पैमाने पर सोइल मैप तैयार करे जिससे हमें जानकारी हो कि कौन सी जमीन किस फ़सल के लिये उपयुक्त है, कौन सी फसल वहां पर लगानी चाहिये, क्या वहां पर क्रौपिंग का पैटर्न होना चाहिये। उस के सम्बन्ध में वैज्ञानिक ढग से विचार करके कोई 10 करोड रु० के करीब हमने सोचा है कि अगली पंचवर्षीय योजना में इस बात के लिये पैसा रखा जाये जिससे यह तो जान लें कि जो भूमि हमारे पास है, जो साधन हैं, उन साधनों का उपयोग किस जगह और किस चीज के लिये कितना कर सकते हैं, उससे कितना लाभ कमा सकते हैं, कौन सी जमीन में खेती करें, कौन सी जमीन में हाई यील्डिंग वैराईटीज की खेती करें, कौन सी जमीन में तेल, तिलहन पैदा हो सकता है और कौन सी जमीन में गन्ने की खेती करें, कौन सी जमीन में पास्चर डवलप करें ताकि पशुपालन कर सके। तो हम अपनी जमीन का किस ढंग से ऑप्टिमम उपयोग कर सकते हैं, कौन सी जमीन किस लायक है, उस के सम्बन्ध में विचार किया है।

इसी तरह में जो बहुत सारी जमीन हमारी डेम के नीचे आ गयी, वाटर लागिंग हुआ, वैसे हमारे देश में जो सरफ़ेस इर्रीगेशन की मेजर और माइनर स्कीम्स थी, दुर्भाग्य की बात है कि उस की करीब एक तिहाई जमीन हमारी खराब है। जो नहरे हमने निकाली उस के आस पास की जमीनो में वाटर लागिंग हुआ, सेम आयी, और उस की वजह से कोई 6 मिलियन एकड़ जमीन पर असर हुआ। उस जमीन की भी हम लाईनिंग करे, जो सारी नहरे हैं उनको पक्की करे, सी पेज ड्रेनेज का इन्तजाम करें, जमीन का रिक्लेमेशन करे। काफ़ी बडी मात्रा में जो जमीन बेकार हो गई है पानी की कमी की वजह से उसको रिक्लेम कर के हम काम में ला सकते हैं। और उत्पादन बढा सकते है इसके लिये भी योजना बनाई गयी है इसी तरह से जो बड़े बड़े रिजर्वायर हैं, वाटर शेडस है जहां मिट्टी बहकर आ सकती है बारिश के साथ, जिस से सिल्टेशन होता है, उन की लाइफ छोटी होने का अन्देशा हो रहा है। इस के लिये भी

[प्रो० शेर सिंह]

हमने प्रोग्राम बनाया है। इतनी बड़ी प्रोजेक्टस के ऊपर पिछली पंच-वर्षीय योजना में 25 करोड़ रुपया खर्च किया गया था और अगली पंच-वर्षीय योजना में और अधिक हम खर्च कर रहे हैं। इसी तरह से फ्लडस के बारे मे भी कुछ कदम उठाने हैं। इन सब का उद्देश्य यही है कि हम अधिक से अधिक पानी को ठीक ढंग से इस्तेमाल कर सके और जमीन खराब न हो, तथा जिस जमीन से से जो उपज हम ले सकते हैं वह ले सके। इस के लिये विशेष रूप से ठोस कदम उठाये गये हैं।

SHRI B. V NAIK (Kanara): Has the hon Minister given any thought to the reclamation of saline land around India's coast-line of 3,500 miles?

प्रो० शेर सिंह . सैलाइन लैंड के लिये भी रि-क्लेमेशन का कार्य चल रहा है। कर्नाल में जो हमारा इन्स्टीटयूट है वह इस पर गौर कर रहा है। सैलाइन लैंड से हम कौन सी फसलें उगा सकते हैं इस बारे मे जाच हो रही है। उसमें अगर बीट उगा सकते हैं अथवा दूसरी फसलें उगा सकते हैं या नहीं, इस के बारे में अनुसंधान हो रहा है। उसी ढंग से जो जमीन खराब हो गई है, सैलाइन हो गई है, वाटरलागिंग हो गई है उस को किस तरह से हम रिक्लेम कर सकते हैं इस के बारे में काफी काम हो रहा है। यह कोई बहुत बड़े कार्यक्रम नहीं है लेकिन विचार चल रहा है।

एक बात और कही गई कि जितना हमारा सिंचाई का कार्यक्रम चलाया गया और कृषि उत्पादन बढ़ाने की बात चलाई गई, उसका लाभ बड़े किसानों को हुआ, बड़े जमींदारों को हुआ, छोटे किसानों तक उसका लाभ नहीं पहुंचा। इस बात से काफी हद तक सच्चाई है। यह ठीक बात है कि पिछले दिनों में जितने हमारे बड़े बड़े कार्यक्रम चले कृषि से उत्पादन को बढ़ाने के लिए और सिंचाई जमीन को और अधिक देने के लिये उसका अधिकतर लाभ बड़े बड़े लोगो को पहुचा है। यह बात नही कि उसका लाभ छोटे किसानो को नही पहुचा, उनको भी पहुचा है, लेकिन देश मे छोटे किसानो की आबादी बहुत है और जमीन उनके पास थोडी है—हमारे यहा 70 फीसदी छोटे किसान है लेकिन उनके पास करीब 30 फीसदी जमीन है। इस लिये जो भी लाभ पहुचता है छोटे किसानो को सिंचाई वगैरह का अगर एक एक किसान के हिसाब से देखा जाय तो छोटे किसान को लाभ तो पहुचता है लेकिन थोडा पहुचता है। यह ठीक बात है कि जो उत्पादन के नये तरीके अपनाये गये, वैज्ञानिक ढंग अपनाये गये उनका लाभ छोटे किसान नही उठा पाये। लेकिन चूंकि उनके पास साधन नही थे इस लिये जितना लाभ वह उठा सकते थे उतना नही उठा पाये। इसी लिये जो कमजोर वर्ग हैं, जो छोटे किसान हैं उनके लिये हम ने विशेष कार्यक्रम चलाये। उनकी चर्चा भी यहा पर हुई।

स्माल फार्मर्स डेवेलपमेंट एजेंसी और मार्जिनल फार्मर्स ऐंड ऐग्रीकल्चरल लेबरर्स के लिए पाइलट प्रोजेक्ट्स बने। 46 पाइलट प्रोजेक्ट्स स्माल फार्मर्स डेवेलपमेंट एजेंसी के लिये बनाये गये और 41 पाइलट प्रोजेक्ट्स मार्जिनल फार्मर्स ऐंड ऐग्रीकल्चरल लेबरर्स के लिये बनाये गये। पहले वर्ष में यह काम कुछ थोडा हुआ क्योंकि पहले तो इस बात का निर्णय करना था कि किसी एक क्षेत्र में छोटे किसान कितने हैं। उनका आइडेंटिफिकेशन

करता था। इसी तरह से मार्जिनल फार्मर्स ऐंड ऐग्रीकल्चरल लेबरर्स का आइडेंटिफिकेशन करना था। उसके बाद ही उनको सुविधायें पहुंचा सकते थे। इसकी तैयारी करनी थी। उसके बाद 1971-72 और 1972-73 में काफी काम हुआ हैं। मैं आपकी आज्ञा से एस०एफ०डी०ए० और एम०एफ०ए०एल० के लिये जो काम हुआ है उसके बारे में बतलाना चाहता हूं। नम्बर आफ पार्टिसिपेंट्स आइडेंटिफाइड—22,62,000/10,80,000 छोटे किसानों का आइडेंटिफिकेशन किया गया। इसी तरह से मार्जिनल फार्मर्स और ऐग्रीकल्चरल लेबरर्स का आइडेंटिफिकेशन किया गया। इस कार्यक्रम की तहत अब तक जो काम किया गया वह इस प्रकार है :

	एस०एफ० डी०ए०	एम०एफ० ए०एल०
वेल और ट्यूब वेल	48341	5250
पम्पसेट	12935	2442
माइनर इरिगेशन वर्क्स और दूसरे छोटे वर्क्स	16996	391

इसी तरह से मिल्च कैट्ल के बारे में है। छोटे किसानों को दूसरा सहारा देने के लिये, दूसरा रोजगार देने के लिए यह प्रयत्न किया गया कि वह पशुपालन कर के अपनी आमदनी में वृद्धि कर सकें। इस कार्यक्रम के तहत 22566 मिल्च कैट्ल एस०एफ०डी०ए० में दिये और 13313 मिल्च कैट्ल एम०एफ० में दिये। इसी तरह से पोल्ट्री यूनिट्स 2655 एस०एफ०डी०ए० क्षेत्रों में दिये और 2066 एम०एफ०ए०एल० क्षेत्रों में दिये। इसी प्रकार रूरल आर्टिजन्स की बात है। जो देहात के कारीगर हैं उनमें से 1044 को एम०एफ० डी०ए० में मदद दी गई और 13 को एम०एफ० ए०एल० में मदद दी गई। इसी तरह से रूरल वर्क्स के बारे में है। इनकी तहत भी 15711 लोगों को रोजगार मिला एम०एफ०डी०ए० में और 5560 लोगों को रोजगार मिला एम०एफ०ए०एल० मे।

इनके बारे में थोड़ा भ्रम था और माननीय सदस्य ने अभी कहा कि जो रुपया इसके अन्दर रखा गया है वह एस०एफ०डी०ए० में एक आदमी के पीछे 1 हजार 66 रु० और एम०एफ०ए०एल० में 46 रुपया आता है। इससे क्या बनेगा? इतना इतना रुपया हर व्यक्ति को देना है। उसे साधन देने होंगे, सुविधायें देनी होंगी, उनको कर्ज दिलवाने हैं जिससे वह अपना कारोबार कर सकें। इस लोन की सहायता देने के बाद उनको सब्सिडी मिल जाये। अगर ऋण मिलने में कोई दिक्कत हो तो उसकी गारेन्टी सरकार दे दे, रिस्क फंड बना ले। इसके लिए 1.50 करोड़ रुपया एस०एफ०डी०ए० के अन्तर्गत रखा गया और 1 करोड़ रुपया एम०एफ०ए०एल० के अन्तर्गत रखा गया। जो रिस्क फंड बनाया गया है उसका यह मतलब नहीं है कि केवल इतना ही रुपया उनको मिल सकेगा। इसके लिये कोआपरेटिव को मार्फत कर्जा मिला है, एस०एफ०डी०ए० के अन्तर्गत 27 करोड़ 19 लाख का शार्ट-टर्म लोन मिला है और एम०एफ०ए०एल० प्रोजेक्ट्स में 2 करोड़ 42 लाख रुपया मिला है। मीडियम टर्म लोन

[प्रो० शेर सिंह]

एस०एफ०डी०ए० के अन्तर्गत 6 करोड़ 41 लाख मिला है और एम०एफ०ए०एल० के अन्तर्गत 1 करोड़, 69 लाख, 75 हजार मिला है। इसी तरह से लांग टर्म लोन 16 करोड़, 45 लाख, 50 हजार एस०एफ०डी०ए० प्रोजेक्ट्स में और 1 करोड़, 58 लाख, 85 हजार एम०एफ०ए०एल० में मिला है। इसी तरह से कामर्शल बैंक्स से भी मिला है।

इस तरह से देखा जाय तो हमारा यत्न यह है कि हम अपने नियमों में सुधार करें जिससे छोटे किसानों और मार्जिनेल फार्मर्स को सहायता मिल सके। इसी प्रकार हमारे यहां जो ऐग्रीकल्चरल लेबरर्स हैं और दूसरे लोग हैं उनमें बेरोजगारी बहुत है। कल शायद एक माननीय सदस्य ने कहा था कि हमारे देश में देहात में ढाई करोड़ के करीब आदमी बेरोजगार हैं। वह रोजगार की तलाश में हैं लेकिन उनको रोजगार नहीं मिलता। इसके लिए विशेष कार्यक्रम हमने चलाया। 1971–72 में क्रैश प्रोग्राम फार रूरल एम्प्लायमेंट के सम्बन्ध में 32 करोड़ रुपये खर्च किये गये। चूंकि यह काम देर से शुरु हुआ था, काम के लिये छः महीने बाकी थे, इस लिये थोड़ा काम हुआ। 50 करोड़ रुपये रखे गये थे लेकिन 32 करोड़ रुपये खर्च हुए। लेकिन इसमें 800 लाख मैन डेज लगे। अगर हम इसको 200 से डिवाइड करें तो 4 लाख आदमियों को 200 दिन काम मिला। इस वर्ष हमें आशा है कि 50 करोड़ से भी ज्यादा खर्च हो जायेगा। पिछले साल का बचा हुआ जो पैसा है वह भी दिया है। यह सब पैसा स्टेट्स को जा चुका है। कुल मिला कर 51 या 52 करोड़ रुपया हो जायेगा। इससे हो सकता है कि यह 800 मैन डेज के बजाय 1200 मैन डेज तक पहुंच जाये।

इसी तरह से कुछ प्रोजेक्टस बने थे इस बात की जांच करने के लिये कि हमारे देश में बेरोजगारी कितनी है। वैसे तो इसके लिये एक कमेटी पहले ही बैठी थी, भगवती कमेटी, लेकिन वह एक सीमित प्रोग्राम था जो हर जिले में चलाया गया था एक हजार आदमियों को दस महीने काम देने के लिये। हम चाहते थे कि इस प्रोग्राम को और बढ़ाया जाये। इसको देखने के लिए कि कितने आदमी हैं जिनको काम मिलना चाहिए, हम ने जांच की। इस के लिये हम ने सारे देश में पन्द्रह प्रोजेक्टस बनाये। हम समझते थे कि एक क्षेत्र में शायद 2800 और 3000 के करीब आदमी पंद्रह साल और उनसठ साल के बीच की उम्र के ऐसे होंगे, जिनको काम चाहिए। लेकिन अलग-अलग प्राजेक्टस से हमारे पास जो सूचनायें आ रही हैं, उन से पता लगता है कि एक्चुअली जो लोग काम पर आ रहे हैं, उनकी संख्या बहुत ज्यादा है। ड्राउट एफेक्टिड एरिया में बहुत बड़ी सख्या में लोग आये— 40 हजार आदमी आये। कहीं 7 हजार आये, कहीं 8 हजार आये, कहीं 15 हजार आये और कहीं 20 हजार आदमी आये। हम इसके बारे में अध्ययन कर रहे हैं। हम इस अनुभव से लाभ उठा सकेंगे और हम को पता चलेगा कि कितने लोग बेरोजगार हैं, कितने दिनों के लिए बेरोजगार हैं, कौन से महीनों में बेरोजगारी ज्यादा होती है, कौन कौन से काम गांवों में चालू किये जा सकते हैं, जिनके द्वारा हम गांवों में ही लोगों को काम दे सकते

हैं और बेरोजगारी को समाप्त कर सकते हैं, आदि ।

सूखा पीडित इलाकों—ड्राउट प्राउन एरियाज—का कार्यक्रम 1970–71 से चालू है । उसके अन्तर्गत सारे देश मे 54 जिले चुने गये और उसके लिए 100 करोड रुपया—हर जिले के लिए 2 करोड रुपया—मखसूस किया गया । पहले वर्ष में कुछ थोडा काम हुआ, लेकिन इन तीन वर्षों मे जों काम हुआ है, हमारा अन्दाजा है कि उसमे 100 करोड रुपये मे से 70 करोड रुपये का उपयोग इस साल के अन्त तक हो सकेगा । दिसम्बर, 1972 तक 52 करोड रुपया खर्च होने की सूचना तो हमारे पास आ भी चुकी है । उसके बाद के तीन महीनो मे काफी तेजी से पैसा खर्च हुआ है । हमारे पास कुछ राज्य सरकारो की यह सूचना आ रही है कि जितना पैसा उनको दिया गया है, शायद वे उससे ज्यादा पैसा खर्च करेंगी । उनकी मांग है कि उनको और ज्यादा पैसा दिया जाये । जो 30 करोड रुपया बचा है, वह अगले वर्ष खर्च करना है ।

इस साल कुछ कटौती की बात चल रही है । लेकिन श्री फखरुद्दीन अहमद साहब ने वित्त मंत्री महोदय को पत्र लिखा है कि यह पैसा सूखा-पीडित इलाकों के गरीब आदमियो के लिए है, इस लिए उसमें कटौती न की जाये, बल्कि पूरा पैसा दिया जाये, ताकि देश के 54 जिलों के सूखे से दुखी आदमियो को पैसा मिल सके ।

हमारा ड्राई लैंड फार्मिंग का कार्यक्रम भी चल रहा है । उस में भी नये अनुसन्धान हुए हैं कि कौन कौन सी फसल किस किस इलाके में उगाई जा सकती है, ताकि हम थोडी बारिश होने पर भी ज्यादा पैदावार कर सके और उन इलाको मे रहने वाले छोटे किसान अपना जीवन-यापन ठीक ढंग से कर सकें । हमारे ये अनुसन्धान काफी उपयोगी सिद्ध हुए है ।

कुछ माननीय सदस्यो ने पशु-पालन का भी जिक्र किया है । यह ठीक है कि अगर देश के देहात में बसने वाले करोडो आदमियो को कोई रोजगार देना है तो उसका सबसे बडा साधन पशु-पालन हो सकता है । इस सम्बन्ध मे पशुओ का दूध बढाना, पशुओं की नस्ल सुधारना, बाहर से अच्छे पशु ला कर संकर-प्रजनन की व्यवस्था करना, आदि महत्वपूर्ण कार्यक्रम हैं । लेकिन, जैसा कि श्री मिर्धा ने कहा है, दूध के बेचने और किसान को उसकी ठीक कीमत दिलाने का प्रबन्ध भी करना चाहिए । अगर हम दूध बढाने के कार्यक्रम को आगे बढाये और उसके बिकने और किसान को ठीक मूल्य दिलाने की चिन्ता न करे, तो फिर हमें सफलता नही मिल पायेगी ।

इसी लिए आपेरेशन फ्लड का प्रोग्राम चलाया जा रहा है । हमारे चार बडे शहरो में रोजाना दस लाख लिटर दूध की खपत होती है । हम चाहते हैं कि उन शहरो मे साढे सताईस लाख लिटर रोज की खपत हो । हम चाहते है कि हम शहरो की खपत को पूरा करें और गांवों के जिन किसानों ने स्माल फ़ार्मर्ज और मार्जिनल फार्मर्ज के कार्यक्रम के अन्तर्गत पशु लिये है, उनको और बडे शहरो के आस-पास मिल्क शेड एरियाज़ के किसानों

[प्रो० शेरसिंह]

को भी लाभ हो सके। इस लिए साढ़े सताईस लाख लिटर रोजाना दूध के प्रासेसिंग का इन्तजाम करने के लिए डेरी के एक्सपेन्शन का कार्यक्रम चल रहा है। कुछ काम इसी वर्ष चार पांच महीने में पूरा हो जायेगा।

उसके बाद मदर डेरीज के जरिये कोई 14 लाख लिटर और दूध सप्लाई करने की योजना है। उसके लिए भी चारों जगहों पर काम चालू है। हमें उम्मीद है कि अगले साल 1974 में ये सब डेरीज बन कर खड़ी हो जायेंगी। हम बाकी शहरों के लिए भी योजना बना रहे हैं।

इन चार शहरों के इर्द-गिर्द दस स्टेट्स के कुछ जिलों में, जो मिल्क शेड एरिया बने हैं, आपरेशन फ्लड के ढंग का हमारा कार्यक्रम चल रहा है। हम पांचवीं पंच-वर्षीय योजना में उसको और बढ़ाना चाहते हैं। कानपुर, लखनऊ, अहमदाबाद, पूना, बंगलौर और हैदराबाद जैसे दस लाख से ज्यादा आबादी के नगरों के आस-पास भी कुछ और जिलों को लेकर, जो मिल्क शेड एरिया हैं, हम पांच छः और काम्पलेक्सिज कायम करना चाहते हैं ताकि हम दूध की पैदावार बढ़ा सकें और उसका मार्केट क्रीएट कर सकें।

इस वक्त हम स्किम्ड मिल्क पाउडर और बटर आयल से जो दूध बना रहे हैं, उसको हम खत्म करना चाहते हैं। हम नहीं चाहते कि हम आगे भी बाहर से स्किम्ड मिल्क पाउडर पर ही अपने देश में दूध का काम चलाते रहें। हम चाहते हैं कि हम अपने देश में ज्यादा दूध पैदा करें और उसके बाद बाहर से स्किम्ड मिल्क पाउडर लाना बन्द कर दें। आपरेशन फ्लड का मतलब यही है कि हम अपने देश में ज्यादा दूध पैदा करके ज्यादा से ज्यादा लोगों को फ्रेश मिल्क पिलायें।

जहां तक फ़ारेस्टस का सम्बन्ध है, श्री मिर्धा ने मैन-मेड फ़ारेस्ट्स के बारे में जो रिपोर्ट दी है, उन्होंने विशेष रूप से उसका जिक्र किया है। यह ठीक है कि आम तौर पर फ़ारेस्ट्स ऐसे इलाकों में हैं, जहां हमारे आदिवासी और दूसरे गरीब लोग बसते हैं। अगर हम फ़ारेस्ट्स का डेवेलपमेंट कर सकें उनसे आमदनी बढ़ा सकें और उन के एक एक्सपेंशन के काम को आगे ले जा सकें, तो हम अपने आदिवासी लोगों को, उन करोड़ों लोगों को, जो जंगलों में बसते हैं, काम दे सकते हैं और उनकी मदद कर सकते हैं।

मैन-मेड फ़ारेस्ट्स की स्कीम में यह सुझाव दिया गया है कि हम सब स्टेट्स में कार्पोरेशन्स बनायें और सारा काम ठेकेदारों को देने के बजाये इंस्टीटयूशनल फ़िनांस की सहायता से फ़ारेस्ट्स से सम्बन्धित सब काम—फ़ारेस्टेशन, फ़ेलिंग, लागिंग, इंडस्ट्रीज के लिए रा मैटीरियल सप्लाई करना और इकानोमिक प्लान्टेशन आदि—उन कार्पोरेशन की मार्फत हो। राज्य सरकारों के पास साधन कम हैं। सब से बाद में फ़ारेस्ट्स का महकमा आता है। जब सब जगह धन बट जाता है, तो मामूली सा पैसा फ़ारेस्ट्स के लिए मिलता है। सैंट्रल बोर्ड आफ़ फ़ारेस्टी ने इस सुझाव को मान लिया है।

SHRI B. N. REDDY (Niryalguda): I am not putting any question. Just I seek a clarification about forests. Is there any proposal before the Government to give cultivable land in the forests to the landless labour as part of the deforestation programme?

PROF. SHER SINGH: No.

SHRI VASANT SATHE (Akola): We want aforestation, not deforestation.

प्रो० शेर सिंह : तो फारेस्ट के बारे में यही निवेदन मैं कर रहा था कि फारेस्ट के साधन बढ़ाये जाये, एफारेस्टेशन और ज्यादा हो, हम और ज्यादा एफारेस्टेशन कर के बहुत सारी जो इंडस्ट्रीज हमारी हैं उनको रा मैटीरियल दें और उसका लाभ ट्राइबल लोगों को मिले यह हमारी योजना है ।

वाइल्ड लाइफ का बिल आप ने पिछले दिनों पास किया । उस के ऊपर भी अमल चल रहा है । लेकिन अभी एक टाइगर प्रोजेक्ट 4 करोड़ रुपये का शुरु कर रहे है । 90 प्रतिशत उस का जो पैसा है वह मजदूरी मे लेबर को जायेगा और ट्राइबल लोगों के काम आएगा । वह लेबर इटेसिव स्कीम है । इस प्रकार फारेस्ट के द्वारा हम ने अन्दाजा लगाया है कि 50 मिलियन मैंन डेज एक साल के अन्दर जो होते है इतना काम हम दे सकते हैं । इसके लिए अगर हम फारेस्ट के काम को आगे चल कर बढाएं तो बहुत सारे ट्राइबेल लोगो को काम दे सकते हैं । यह मैं ने इसलिए निवेदन किया ——————(व्यवधान) ....

कुक्कुट पालन का काम हमारे देश में बहुत बढा है । पिछले पांच सात वर्ष में इतने ज्यादा कुक्कुट हो गए और इतने ज्यादा अंडे हो गए कि खाने वाले थक गए है खिलाने वाले, पैदा करने वाले नहीं थके हैं ।

इन शब्दों के साथ मैं सभापति महोदय, आप का धन्यवाद करता हूं कि आप ने मुझे समय दिया और यह थोड़े से तथ्य मैंने आप के सामने रखे है ।

श्री ज्ञानेश्वर प्रसाद यादव (कटिहार) : सभापति महोदय, आपने कृषि अनुदान पर बोलने का अवसर मुझे दिया, उसके लिये मैं आपका आभारी हूं । कृषि हमारे आर्थिक जीवन का एक मेरुदण्ड है और हमारी राष्ट्रीय आय का आधा भाग कृषि के उत्पादन पर ही निर्भर करता है । आजादी के गत 25 वर्षों में कृषि पर जितना चतुर्दिक ध्यान देना चाहिये था उतना नहीं दिया जा सका । इसके कारण कृषि के उत्पादन में अगर कभी कभी बढ़ाव दिखाई पड़ता है तो फिर गिरावट भी नजर आती है ।

भारत भूमि शस्य श्यामला भूमि, काफी उपजाऊ भूमि रही है । लेकिन आज देश का आधा के अधिक भाग सूखे से ग्रस्त है और बिल्कुल अकाल की काली छाया देश के ऊपर विराजमान है । मैं यह नही कहता कि कृषि मंत्रालय ने कुछ काम नहीं किया । कुछ ऐसे काम उन्होंने किये हैं । कृषि अनुसन्धान में लगे हुये जो विशेषज्ञ हैं उन्होंने उन्नत किस्म के बीज का आविष्कार करके किसानों को "ग्रो मोर फूड", अधिकतम अन्न उपजाओ, में बहुत बड़ी सहायता प्रदान की है । भारत किसानों ने भी उन्नत

[ज्ञानेश्वर प्रसाद यादव]

कृषि के ढंग को अपना करके, उन्नत बीज को अपना करके अधिकतम अन्न उत्पादन में अपना योगदान दिया है। यह बात सत्य है कि उन्नत बीजो को छोटे किसानो ने और मध्यमवर्गीय किसानो ने अंगीकार नही किया और अधिकतम अन्न उत्पादन का फायदा देश के बड़े बड़े किसानो को ही मिला। आज भले ही कृषि मंत्रालय इस बात पर खुशी प्रगट करता हो कि हम कृषि के मामले मे आगे बढे है लेकिन मै कहना चाहता हूं कि इस देश के अन्दर बड़े बड़े काश्तकारो ने ही कृषि मे किये गये वैज्ञानिक अनुसन्धानों का, उन्नत बीजो का लाभ उठाया है। फिर भी हम कृषि वैज्ञानिकों और अधिकतम अन्न उत्पादन मे लगे हुये किसानो को बधाई दिये बिना नही रह सकते।

अधिकतम अन्न उत्पादन हो उसके लिये इस बात की आवश्यकता है कि हम उत्तम बीज, खाद और पानी का प्रबन्ध आम किसानों को मुहैया करे। लेकिन आज उर्वरक को ही आप ले लें, विगत पांच वर्षों मे खाद की क्या स्थिति हुई है और इस पर विचार करे तो किसानो को खाद आज से पांच वर्ष पहले जिस कीमत पर मिलती थी क्या उस कीमत पर आज मिलती है? लगभग दुगुनी कीमत पर किसानो को खाद आज मुहैया की जा रही है और साथ साथ जितनी खाद की आवश्यकता है अधिकतम अन्न उत्पादन के लिये उतनी खाद का प्रोडक्शन भी इस देश मे नही हो रहा है। इसलिये मैं चाहूंगा कि एक ओर खाद के उत्पादन का विस्तार जहा हो रहा है उसके साथ साथ कृषि मंत्रालय इस बात पर भी विशेष ध्यान दे कि ग्रीन मन्योरिंग के लिये किसानों को प्रेरित किया जाय। अपने अनुसन्धान मे लगे वैज्ञानिकों को इस बात के लिये संकेत दे कि ग्रीन मन्योरिंग से भी किसान अपने खेतो की मैन्योरिंग कर सकें उसके ऊपर भी वह ध्यान दे।

दूसरी बात पानी की आती है। पानी के बारे मे सोचते है तो कभी कभी तो हमको इस बात पर काफी चिन्ता और कष्ट होता है कि भारत की नदियां जो वास्तव में वरदान थी वह नदियां आज अभिशाप बन गई हैं। नदियों के कारण कहीं पर बाढ की स्थिति दिखाई देती है तो कहीं पर कटाव की स्थिति दिखाई देती है। कई सदस्यों ने आपसे माग की है कि आपके विभागो मे समन्वय होना चाहिये। मैं तो यह चाहता हूं कि लघु सिंचाई विभाग आप अपने जिम्मे रखें। उसके द्वारा आप किसानो की बहुत सी समस्याओं का समाधान कर सकते है। आज यह नदियां जो अभिशाप बन गई हैं क्या वह वरदान नही बन सकती? क्या नदी किनारो पर छोटे छोटे पम्प बिठाकर आप किसानों के खेतो मे पानी नही पहुचा सकते हैं? क्या नदियों का पानी जो समुद्र में जा कर बेकार गिर जाता है उसका अधिकतम उपयोग नदी के किनारे पर काश्त करने वाले जो छोटे छोटे किसान हैं उनके खेतों मे पानी पहुचा कर आप नही कर सकते? क्या उनके खेतों मे उन नदियो का पानी उठा कर आप नही दे सकते? जरूर दे सकते हैं। अगर सरकार थोड़ा सा भी ध्यान इस ओर दे तो वास्तव मे इस योजना से किसानो को अधिकतम लाभ पहुंचेगा।

बिहार के अन्दर अकाल के इस समय मे थोडा सा ध्यान इस बात पर दिया गया है। नदी किनारे पर छोटे छोटे पम्प बीस बीस हार्स पावर के, दस दस हार्स पावर के लगा करके इस सुखाड का मुकाबिला बहुत कुछ सरकार ने किया है। उसके लिये भी मैं सरकार को बधाई देता हू और साथ साथ कृषि मत्रालय से आग्रह करता हू कि इस प्रकार की एक विशद योजना ले कर आप देश मे चलें तो वास्तव मे आज आप जो तत्काल लाभ चाहते हैं कि अधिकतम उत्पादन हो, उसमे आपको तत्काल लाभ पहुचेगा।

आज देश मे सिंचाई की आपने जो व्यवस्था की है उसमे लगभग 48 करोड एकड भूमि देश के अन्दर कृषि योग्य है जिसमे से केवल 7 25 करोड एकड भूमि मे आप सिंचाई कर सके है। उसने भी आकडे तो जरूर आपने दिये हैं कि ह ने इतनी भूमि मे सिंचाई की व्यवस्था की है, लेकिन अगर मैं कोसी नहर की ओर कृषि मत्रालय का ध्यान आकृष्ट करू तो कोसी नहर के द्वारा जो खेतो की सिंचाई की व्यवस्था की गई है उस व्यवस्था के बारे मे सारे उत्तर बिहार का किसान और खास कर के पूर्णिया और सहरसा जिले के किसान रो रहे हैं। उनकी हालत को देखने वाला कोई नही है। नहरो में पानी नही है उसमे बालू भर गया है। करोडो रुपये खर्च किये गये। बडी सिंचाई योजना के बारे मे लोग हल्ला करते हैं, मैं तो कहना चाहूगा कि आपकी बडी सिंचाई योजना किसानों के लिये कतई कारगर नहीं हो सकती है। उसमे लम्बी अवधि लगती है और पैसा भी ज्यादा खर्च होता है। हमको तो छोटी योजना चाहिये जिससे किसानों के खेत में पानी पहुंच सकें। आपने नहरें जो बनाई हैं उसके कमाड एरिया में बहुत बडी भूमि आपने दिखा दी। नतीजा क्या होता है कि किसानों पर इर्रीगेशन टैक्स लग जाता है। आज मैं जिस क्षेत्र से आता हू पूर्णिया और कटिहार अनुमडल का फलका, कोढा, मनिहारी और बरारी क्षेत्र जो हैं वहा का किसान रो रहा है। ऐसे ऐसे किसान को भी इर्रीगेशन टैक्स की नोटिस दी गई है जिनके पास काश्त की जमीन वहा नही हैं और जिनका खेत नहर एरिया से मीलों दूर है जहा एक भी चुल्लू पानी नहर का नही पहुच पाता है। ऐसे किसानों को भी इर्रीगेशन टैक्स की नोटिस दी गई है। अगर इस प्रकार की सिंचाई व्यवस्था करके आप यह सोचते हैं कि इतने एकड भूमि सिंचित हो गई है तो मैं कृषि मत्रालय से अनुरोध करूंगा कि उसका सर्वे वह करायें और तब पता चलेगा कि इस देश की कितनी भूमि सिंचित है और कितनी असिंचित है। इसके बावजूद कृषि के उत्पादन मे हमारे किसानो ने जो योगदान दिया और कृषि मत्रालय मे लगे हुये वैज्ञानिको ने जो परिश्रम किया उसके फलस्वरूप 1969-70 मे 6.7 प्रतिशत और 1970-71 मे 7 3 प्रतिशत की वृद्धि हुई है। परन्तु थोडा सा झोंका प्रकृति के प्रकोप का आया। देश के पूर्वी हिस्से मे थोडी सी बाढ़ की छाया दिखाई दी, उड़ीसा मे तूफान न आ जाय, कही पर ज्यादा जोर की वर्षा हो जाय तो हमारी सारी प्रगति ठप्प हो जाती है। कृषि के क्षेत्र मे 1969-70 मे 6 7 तथा 1970-71 मे 7.3 प्रतिशत की जो वृद्धि हमने की थी, वह 1971-72 मे 1.7 प्रतिशत उलटा

[श्री रामेश्वर प्रसाद यादव]

कम हो गई । इतना ही नहीं, 1972–73 के बारे में आपने जो आर्थिक समीक्षा की है, उसमें इस बात को स्वीकार किया है कि 1972–73 में कृषि उत्पादन की सम्भावनाओं पर मानसून का प्रभाव पड़ा है और वर्तमान संकटों के अनुसार 1972–73 के कृषि उत्पादन के सूचक अंकों में कमी होना निश्चित सा है। इस बात को आप भी मान कर चलते हैं ।

इसलिये मैं चाहता हूं कि आप इरींगेशन विभाग की भारी भड़कम योजनाओं पर निर्भर न रहें। अपने मंत्रालय को सूखा और भूखा न रहने दें। आज देश की धरती प्यासी है। किसानों को छोटी छोटी योजनाओं के देने से धरती की प्यास बुझ सकती है, उसके द्वारा ही हम अपने लक्ष्यों को पूरा कर सकते हैं, अन्न का उत्पादन बढ़ा सकते हैं और दुनियां को आप दिखा सकते हैं कि किस प्रकार से अन्न के मामले में हम अधिकतम तेजी से आगे बढ़ रहे हैं ।

सभापति महोदय, कुछ कानून भी हमारे मार्ग में ऐसे आये हैं, जिनके कारण हमारे कृषि उत्पादन पर गहरा आघात पड़ा है। शुरू शुरू में भूमि सुधार कानूनों का सारे देश में स्वागत किया । जमींदारी प्रथा का उन्मूलन हुआ, गरीबों और भूमिहीन मजदूरों के अन्दर आशा का संचार दिखाई दिया और इस कांग्रेस सरकार ने नारा दिया—'लैण्ड टू दि टिलर्स'। लेकिन आज वह नारा केवल नारा-मात्र ही रह गया है। उसके बाद आपने लैण्ड-सीलिंग की बात उठाई—लेकिन उससे कितनी भूमि किसानों के अन्दर बटी ? आप भूमि की अधिकतम सीमा का जरूर निर्धारण करें—निर्धारण होना चाहिये लेकिन जनसंघ ने मांग की थी कि आमदनी के आधार पर भूमि की सीमा निर्धारित की जाय, आपने हमारे उस सुझाव को ठुकरा दिया है ऐसा मालूम होता है कि सभी जगहों पर एक-से सर्कुलर दे दिये गये—10 से 18 एकड़ तक सीलिंग करो और आज सभी जगह 18 एकड़ का सीलिंग हो रहा है। मैं कृषि मंत्रालय से आग्रह-पूर्वक कहना चाहता हूं—आप थोड़ा सा विचार करें—केरल में रहने वाला काश्तकार जितने कम एकड़ की भूमि की खेती से अपने परिवार का भरण-पोषण कर सकता है, क्या राजस्थान में उतनी भूमि किसान को दे दी जाय तो वह अपने परिवार का भरण-पोषण कर सकता है ? यह टके सेर खाजा, टके सेर भाजी की नीति नहीं चलेगी ।

मैं और मेरी पार्टी चाहती हैं कि भूमि की अधिकतम सीमा निर्धारित की जाय, लेकिन हम चाहते हैं कि आय के आधार पर उसका निर्धारण किया जाय । हमारे राष्ट्रीय आय का आधे से अधिक भाग कृषि आय पर निर्भर करता है, मैं चाहता हूं कि सारे देश की इकोनोमी 1 और 20 की रेशियो में ले कर चलें —चाहे कृषि उत्पादन क्षेत्र हो, चाहे औद्योगिक उत्पादन क्षेत्र हो और उसको 1 और 10 की सीमा में ला कर बांधें । आप दूसरों के लिये इस प्रकार की बात नहीं करते, केवल किसानों के लिये ही इस प्रकार की बातें करते हैं। मैं आपसे पूछता हूं कि हमारे मिनिस्टरों, बड़े बड़े अफसरों और हमारे राष्ट्रपति की आमदनी का रेशियो क्या है। मैं किसी पर आक्षेप नहीं लगा

रहा हू और न मेरी उनके प्रति कोई दुर्भावना है, लेकिन आप एक ओर विषमता घटाने के लिये लैण्ड सीलिंग की बात करते हैं और दूसरी ओर विषमता पर कोई अकुश नही है । लैण्ड सीलिंग मत्र चाहते हैं लेकिन उसके लिये एक निश्चित सीमा होनी चाहिये कि 20 साल तक इसमें कोई परिवर्तन नही होगा, यदि कोई परिवर्तन होगा तो 20 साल बाद होगा, जिससे किसान कम से कम आश्वस्त तो हो जाय और अपनी पूजी उस पर लगा सके । लेकिन इस तरह की व्यवस्था आप नही करेंगे । समाजवाद के थोथे नारो मे प्रगति के नाम पर विषमता मिटाने के नाम पर बहुत बडी असफलता आपको मिलेगी ।

दूसरी बात मैं कृषि मत्रालय से पूछना चाहता हू—आपकी प्रोक्योरमेंट पालिसी क्या है ? आपकी अनाज की वसूली की जो नीति है क्या उसको आपने लक्ष्मण रेखा मे बाध लिया है, क्या उसमे हेर-फेर नही करना चाहते हैं । आपने प्राइस कमीशन बनाया है क्या सत मजिले पर रहने वाले, एयर कण्डीशन मे बैठने वाले आपके अफसरान, आई० सी० एस० आफिसर्स किसानो के दुख दर्द को सुन सकते हैं ? उसमे किसान का प्रतिनिधित्व क्यो नही ? हमारा किसान खलिहान मे खडा होकर धूप के अन्दर जिस प्रकार से दमाहि (Thrashing) करता है, मैं समझता हू उस समय हमारे मत्री जी वहा जाय, तो उनको लू लग जायेगी । हमारे एयर कण्डीशन मे रहने वाले अफसरान तो वहा जाने की हिम्मत नही कर सकते—ऐसे लोग हमारी प्रोक्योरमेंट पालिसी का निर्धारण करते हैं, 72—76 रुपए क्विंटल गेहू की कीमत रखते हैं । 1968 के अन्दर जिस पालिसी का निर्धारण किया, वही नीति आज भी चली आ रही है, लेकिन इन पाच वर्षों के अन्दर कृषि के द्वारा उत्पादित होने वाली वस्तुओ, यहां तक कि उद्योगो मे उत्पादित होने वाली वस्तुओ के मूल्यो मे कितना अन्तर आया है—आप इस पर थोडा गम्भीरता से विचार करें । मैं आपसे निवेदन करना चाहता हू कि किसान के साथ उचित न्याय नही हो रहा है । इस बीच मे पानी और बिजली पर कर लगाये गये । इतना ही नही, एक उद्योगपति को अपने उत्पादन को देश के किसी भी भाग मे ले जाने और बेचने की छूट है, यहा तक कि विदेशो मे ले जाकर अधिकतम लाभ कमा सकता है, परन्तु किसान के साथ क्या हो रहा है—आपने जोन बना रखी हैं एक जिले से दूसरे जिले मे भी अपनी उपज को नही ले जा सकता । हम लोग जो गगा और कोसी के दोआब पर रहते हैं, उसको एक तरफ से दूसरी तरफ नहीं ले जा सकते । आपका यह सारे-का-सारा प्रोग्रेसिव कानून केवल किसानो के लिये है ।

आप कृषि उत्पादन को बढाना चाहते है—कृषि क्रियाओ के सचालन मे कितनी अश्वशक्ति की आवश्यकता है । आपकी रिपोर्ट के अनुसार कृषि के विभिन्न क्रियाकलापो के लिये 12 करोड अश्वशक्ति की आवश्यकता है परन्तु देश मे केवल 4 करोड 50 लाख अश्वशक्ति उपलब्ध है । इसमे दो-तिहाई आठ करोड बैलों द्वारा प्राप्त

[श्री ज्ञानेश्वर प्रसाद यादव]

होती है, बाकी साढ़े सात करोड़ अश्वशक्ति के लिये आपने क्या कदम उठाये हैं। आपने कहा था कि हम 35 हजार ट्रैक्टर्स मंगायेंगे, 32 हजार का तो नवम्बर तक लदान हो चुका है, ऐसा आपने रिपोर्ट में लिखा है, लेकिन सवाल उठता है कि साढ़े सात करोड़ अश्व-शक्ति की पूर्ति कहां से करेंगे ? क्या छोटे और कम दाम के ट्रैक्टर तैयार करेंगे ?

मैं शेर सिंह जी को बधाई देना चाहता हूं—उन्होंने पशु-पालन के बारे में कहा है। पशु-पालन के लिये सरकार ने एक योजना को स्वीकार किया और उसके द्वारा छोटे छोटे किसानों को अधिकतम लाभ पहुंचाने की कोशिश कर रहे हैं। एक ओर तो पशु-पालन की नीति सरकार ने स्वीकार की है, लेकिन दूसरी ओर जनसंघ ने गत कई वर्ष में मांग की कि गौ-हत्या पर प्रतिबन्ध लगाया जाय, तो केन्द्रीय सरकार के गले के नीचे वह बात नहीं उतरी—यह दो बातें एक साथ नहीं चल सकतीं—एक तरफ पशु-पालन की बात कही जाय, दूसरी तरफ बूचड़खाने में प्रति दिन गायें कटाई जायं। यह बात समझ में नहीं आती है। देश की एकोनोमी को सुधारने के लिये सीलिंग से सरप्लस लैण्ड को भूमिहीनों में आप कितनी और कब तक बांटेंगे ? बिहार में पहले श्री चन्द्रशेखर सिंह ने कहा कि 20 लाख एकड़ जमीन उपलब्ध होगी और अब कहते हैं कि पांच लाख एकड़ जमीन उपलब्ध होगी। लेकिन पता नहीं इसके बाद 50 हजार एकड़ भी जमीन उपलब्ध होगी या नहीं ? आखिर सीलिंग का फल कौन भोग रहा है ? भोग रहे हैं भोले भाले किसान जिसके घर में कोई मुंशी नहीं है, जिसका परिवार बट चुका है और जिसके घर में 200 मेम्बर हो गये हैं दादा के नाम पर जमीन है। हमारे यहां श्री रघुवंश नारायण सिंह, जिनके बेटे दिनेश सिंह बिहार में शिक्षा मंत्री हैं उनके पास बिहार में सबसे बड़ी काश्त हैं, वह सबसे बड़े काश्तकार हैं लेकिन हैं बड़े समाजवादी, समाजवादी सरकार के मंत्री हैं। यह समझ में नहीं आता है इसलिये आपकी नीति साफ होनी चाहिये।

थोक व्यापार के बारे में कहकर मैं भाषण समाप्त कर दूंगा। आपने बिड़ला या दूसरे बड़े बड़े उद्योगपतियों के घरानों में चलने वाले जो उद्योग-धंधे हैं उनको लेने की हिम्मत नहीं दिखाई। थोक व्यापार में किसी का भी एकाधिकार इस देश में नहीं था क्योंकि इस देश में 35 सौ मंडियां हैं और लाखों लोग तिजारत में लगे हुये थे। किसी एक परिवार की उसमें मानोपाली नहीं थी लेकिन अब तो सरकार की मानोपाली हो गई है। गांधी जी की जो सारी की सारी विकेन्द्रीयकरण की योजना थी उसके विरुद्ध सरकार अपने में सभी कुछ केन्द्रित करने जा रही है। नतीजा क्या होगा ? आपने ईंधन भी ले लिया और अब गेहूं भी ले लिया फिर इस देश के 55 करोड़ लोग कहां जायेंगे ? क्या एफ० सी० आई० के बल पर ? एफ० सी० आई० के बारे में पिछले साल लोक सभा में पूरी चर्चा हो चुकी है। मैं उसके भ्रष्टाचार की एक रिपोर्ट दिल्ली में देता हूं कि डिप्टी मैनेजर जो मरे उनके स्थान पर आपने क्या आदमी दिये। एसोसिएशन में ऐसे तगड़े लोग हैं, ऐसे सब लोग हैं जो

भ्रष्टाचार को प्रोत्साहन देते हैं। मैं शिंदे साहब से कहना चाहता हूं कि कि आप जो यह व्यापार अपने हाथ में लिये हैं उसके स्थान पर क्या आप उस पर अंकुश लगाने के लिये कोई दूसरी विधि नहीं लगा सकते थे? क्या आज एफ० सी० आई० को मार्केट में कम्पीटीशन के तौर पर नहीं ला सकते थे? आप भी रोजगार करते और छोटे छोटे व्यापारियों को भी सौ बोरी तक रखने की छूट देते। कुछ बड़े व्यापारी आपको बहुत खलते हैं या कुछ धनी लोग पांच या दस हजार बोरी रखते थे तो आप सप्लाई विभाग के द्वारा सौ बोरी पर लाकर उनको तिजारत करने देते और साफ साथ एफ० सी० आई० को भी यह काम देते। यदि कभी एफ० सी० आई० ने वर्क टू रूल का नारा दिया और एक हफ्ते तक गोल माल चला तो इस देश के 55 करोड़ लोग भूख से र मरेंगे। इसलिये आप इस पर पुन: विचार करें। मैं आपसे इस कदम का विरोध नहीं करना चाहता हूं और विवश हो कर मुझे कहना पड़ता हैं कि आप इस पर पुन: विचार करें। छोटे छोटे दुकानदारों से छीन कर गेहूं व्यापार को एक समाजवादी बढ़ता हुआ कदम बताया जाता है लेकिन आप कितना मुनाफा कमाते हैं? किसान से तो 72 या 76 रुपये में लेते हैं लेकिन स्वयं बेचते हैं फेयर प्राइस शाप्स पर 86, 89 या 90 रुपये में।

सभापति महोदय : आप अब समाप्त कीजिये।

श्री रामेश्वर प्रसाद यादव : इसलिये मैं चाहता हूं कि आप इस विषय पर पूर्ण रूप से पुन: विचार करें। आप कम्पीटीशन के रूप में बाजार में आयें।

अब मैं कुछ सुझाव रखना चाहता हूं जो अनाज की बर्बादी होती है भंडारण में उसके सम्बन्ध में बतलाना चाहता हूं। 1967 के सर्वे के मुताबिक 93 लाख का नमी और सीलन के कारण नुकसान होता है, 35 लाख चूहे खा जाते हैं।

सभापति महोदय : आप समाप्त कीजिये।

श्री रामेश्वर प्रसाद यादव : 40–50 लाख क्विंटल आप विदेशों से मंगा रहे हैं। तो आप भंडारण की अच्छी व्यवस्था करें। इससे बहुत लाभ होगा।

साथ साथ किसान के लिये जो स्माल फार्मर्स और मार्जिनल फार्मर्स एजैंसियां हैं उनको चुस्त और दुरुस्त करें। मेरा आपसे निवेदन है कि जो देश के बैकवर्ड जिले हैं, जिनको सरकार ने पिछड़ा हुआ घोषित किया है, कम से कम उन क्षेत्रों में ऐसा जरूर करें। स्माल फार्मर्स और मार्जिनल फार्मर्स के बारे में आपने जो कुछ भी किया है उसके बारे में मुझे कहना है कि साढ़े 70 करोड़ रुपया आपने रखा था लेकिन उसमें से केवल 13 करोड़ ही खर्च किया है। इसलिये मेरा निवेदन है कि आप स्माल फार्मर्स एजेंसियां और मार्जिनल फार्मर्स एजैंसियां जो हैं उनको सक्रिय बनायें, सक्षम बनायें ताकि देश के जो छोटे किसान हैं वह उनसे लाभान्वित हो सकें।

श्री नरसिंह नारायण पांडे (गोरखपुर) : सभापति महोदय, मैं आपका बहुत शुक्रगुजार हूं कि आपने इस महत्वपूर्ण विषय पर

[श्री नरसिंह नारायण पांडे]

मुझे अपने विचार प्रकट करने का मौका दिया। हमारे देश का यह बड़ा सौभाग्य है कि हमारा खाद्य मन्त्रालय आज खाद्य मन्त्री के मन्तव्य है। कृषि में जो उत्पादन बढ़ जाता है तो कृषि के उत्पादन का महत्व होता है। खाद्य मन्त्रालय की गतिविधि बड़ी तेज इस देश में हो गई है। मैं ऐसा समझता हूं कि खाद्य मन्त्रालय और कृषि मन्त्रालय का अलग-अलग अपना स्थान है। कृषि मन्त्री को देश के कृषि के उत्पादन के सम्बन्ध में अपने विचार रखने चाहिए और उसके बाद तत्परता के साथ उसके निराकरण हेतु कोई स्कीम कार्यान्वित करनी चाहिए। यह बात सही है, इससे इन्कार नहीं किया जा सकता है कि यह देश के एक बड़े संकट से गुजर रहा है लेकिन संकट से गुजरने के साथ-साथ हमारे जो मूलभूत साधन हैं उत्पादन के उस क्षेत्र में हमें तरक्की करनी चाहिए। हमें देखना चाहिए एक आज जो हमारे भूमि सुधार कानून हैं जो सही तरीके से देश के उत्पादन को बढ़ाने के लिए, लाखों करोड़ों जो हमारी गरीब जनता है जिसकी आकांक्षाओं का पालन करने के लिए बनाए गए हैं वह सही रूप से लागू होते हैं या नहीं। जब तक हम मौलिक बातों को नहीं देखेंगे तब तक मैं निश्चित तरीके से कह सकता हूं कि आज जो गरीब झोंपड़ियों में रहते हैं जिनके पास आज अन्न की कमी है, जिनके बच्चे आज अन्न के लिए तरस रहे हैं, जिनके घर में आज चिराग नहीं है उनके लिए हम केवल समाजवादी समाज की रचना का नारा देकर सही तरीके से हम कोई परिवर्तन नहीं ला सकते हैं। हमें इसकी तरफ गौर करना पड़ेगा। आज जितने भी भूमि सुधार के कानून बने हैं वह जिलों में जहां के तहां रख दिए गए हैं। मैं अपने क्षेत्र की बात जानता हू, अपने प्रदेश की बात जानता हूं कि छोटे किसान पट्टे लेकर आते हैं और कहते हैं कि हमें बसने के लिए जमीन मिली है, सीलिंग ऐक्ट लागू होने पर जमीन मिली है लेकिन हमें कब्जा नहीं मिल रहा है। कलक्टर से कहा जाता है, मिनिस्टर से कहा जाता है लेकिन किसी तरह से उसका निराकरण नहीं होता। हमें मौलिक तरीके से सोचना पड़ेगा। इस देश में करोड़ों के हितों की रक्षा करने वाली जो हमारी पार्टी है जिसका नारा समाजवादी नारा है उस नारे को अगर हमें सही तरीके से पालन करना है तो आज जो हमारी ब्यूरोक्रैसी का चंगुल है जोकि आज हमारे उन उद्देश्यों की पूर्ति नहीं होने देती है उस पर काबू करना होगा। आज भी जिले में जो कलक्टर बैठा है उसको सारी पावर्स दे रखी हैं।

आज उसकी पावर को डीसेंट्रलाइज करना पड़ेगा। जब तक जिला स्तर पर अधिकारों का डीसेंट्रेलाइजेशन नहीं करते तब तक विकास की गति को जितना तेज करना चाहते हैं, नहीं कर सकेंगे। तो यह मौलिक बात है। आप डीसेन्ट्रेलाइजेशन करें, जिलों में डीसेन्ट्रेलाइजेशन करें, डिस्ट्रिक्ट मैजिस्ट्रेट की पोस्ट को वायसराय की पोस्ट न बनाएं। आप जिलों में ऐसी स्थिति पैदा करें जिसमें हम भी ला एंड आर्डर के जिम्मेदार हों, पीपुल्स पार्टिसिपेशन जनता का रेप्रेजेन्टेटिव कर सकें। हमसे कहा जाता

है कि पीपुल्स पार्टिसिपेशन करो। लेकिन जिले में हमारी कोई बात नहीं सुनता। इसलिये मैं सरकार से कहना चाहता हूं कि अगर आप चाहते हैं कि समाजवादी नीतियां सही तरीके से कार्यान्वित हों तो उसके लिए जरूरी है कि जिला स्तर पर डीसेन्ट्रेलाइजेशन करें, जिला परिषद को पावर दो, ऐग्जीक्यूटिव अथौरिटीज को पावर दो, तभी देश में समाजवादी समाज की रचना कर सकते हैं।

16 hrs.

हमारा देश कृषि प्रधान है। 50 फीसदी आदमी ऐग्रीकल्चर प्रोडक्शन कर रहा है। जो 50 फीसदी हमारी नेशनल इनकम को बढा रहा है, जो पचास फीसदी हमारे ऐक्सपोर्ट के साधनों को मुहैया कर रहा है, उसकी हालत क्या है? आज वह किसान कहता है कि कोई ऐसा कमीशन बनाओ जो कि हमारे द्वारा पैदा की गयी चीजो को देखे कि उनकी क्या कीमत होनी चाहिए और वह जिन चीजों का उपयोग करता है एग्रीकल्चर के प्रोडक्शन मे उन चीजों के क्या दाम होने चाहिए। तो आप पायेंगे कि उसके द्वारा पैदा की गई चीजों के दाम और उसके द्वारा उपयोग में आने वाली चीजो के दाम में बडा अन्तर है। फिर कैसे वह प्रोडक्शन बढ़ा सकता है।

यह बात सही है कि सूखा पड़ गया, बाढ़ आ गयी, एक ऐसा नक्शा बन गया जिसमें हमारे देश का प्रोडक्शन कम हुआ। कुछ प्रदेशों में सूखा पड़ गया और हमें अनाज मंगना पड़ा। यह देश अजीबो गरीब देश है। यहां कुछ ऐसे वेस्टेड इन्टरेस्टस हैं, प्रतिक्रियावादी शक्तियां हैं जो देखती हैं कि कहां सूखा पड़ गया, कब बाढ़ आ जाय और जिस समय बाढ़ और सूखा आ जाता है उस समय चीजों के दाम को बढाते चले जाते हैं। मेरा मतलब कन्ज्यूमर गुडस से है सरकार को देर नही करनी चाहिए। आज सारे उन पदार्थों पर, ऐग्रीकल्चरल गुडस पर, गेहू के होल-सेल ट्रेड पर जिस तरह आपने कब्जा किया, इसी तरह से जितनी भी कज्यूमर गुडस हैं उन पर आप को कब्जा करना चाहिए। देर नहीं करनी चाहिए, और इसको ऐफ्फेटकली एम्प्लीमेंट करना चाहिए।

आज स्थिति क्या है? होल सेल ट्रेड को आज राजनीति का अखाड़ा बनाया जा रहा है। मैं उन राजनीतिक लोगों से कहना चाहता हू कि आप देश की अर्थव्यवस्था को जानते हैं, क्या आप की समझ में नहीं आता आज 42 लाख टन अगर शुगर खाने वाले इस देश में हों, और 35 लाख टन का प्रोडक्शन हो तो जाहिर है कि राशनिंग करनी पड़ेगी। इस देश में जब गेहू की पैदावार कम हो रही हो, चावल की पैदावार आबादी की मात्रा में कम हो रही हो, तो इस देश में राशनिंग नहीं होगी तो क्या होगा? और मैं कहना चाहता हू सरकार ने जो निश्चय किया है वह ऐसा निश्चय है कि जिसकी भूरि भूरि प्रशंसा होनी चाहिए। लेकिन हमारे कुछ दोस्त इसको राजनीतिक अखाड़ा बना कर के और चुनाव प्रचार का एक माध्यम बना करके गांवों में जा करके गलत प्रचार कर रहे हैं, और बड़े-बड़े थोक व्यापारियों का प्रचार कर रहे

[श्री नरसिंह नारायण पांडे]

हैं। वह कह रहे हैं कि तुम गल्ला रोक लो, तुम्हें जितने रुपये की जरूरत हो हमसे ले लो। खलिहान में गल्ला आते ही बडे किसानों से सौदा करना शुरू कर दिया है कि जितने रु० की जरूरत है, जितना गल्ला बेचना चाहते हो, रुपया उनको दे दिया और गल्ला अपने घर में रख लिया। होल सेल ट्रेडर्स यह कर रहे हैं और वह किसानो को रुपया देकर गल्ला उनके यहा होर्ड कर रहे है और आपने प्रोग्राम को स्कटिल करना चाहते है जिस से आपका प्रोग्राम चल न सके। आप इस बारे में प्रदेश सरकारो को लिखे। उत्तर प्रदेश सरकार ने कहा कि 31 मार्च तक सारे व्यापारी गोदाम से अपना गल्ला निकाल दे, और अगर उस तारीख तक नहीं निकालेंगे तो उनके खिलाफ सरकार कार्यवाही करेगी। मैं जानता हू, 31 मार्च बीत गई, लोगो ने अपना गल्ला नहीं निकाला, लेकिन एक भी होल सेलर अरेस्ट नहीं किया गया। एक को भी जेल नहीं भेजा। मैं जानता हू कि क्यों नही भेजा? मैंने एक बडे अफसर से बात की वह कहता है कि यह तो रोज का तमाशा है जो कानून का बनाया गया है। रोज सरकार के आदेश आया करते हैं। सरकार का होल-सेल ट्रेड को टेक ओवर करने का प्रोग्राम फेल हो जाएगा। और फेल करने के लिए उनका हैंड इन ग्लव्ज है। इस बारे में आप क्या कदम उठाने जा रहे हैं। आपको सोचना चाहिए। आपको प्रदेशों के मुख्य मन्त्रियों को और खाद्य मन्त्रियों को बुलाकर कानफ्रेंस करनी चाहिए कि आखिर इस स्थिति को कैसे सम्भालें। अब कोई तरीका नही है सिवाय इसके कि इस देश में खाद्यान्न के व्यापार के बारे में मन्त्री जी एलान करे कि जितनी कंज्यूमर गुड्स है सबको नेशनेलाइज करेगे। आपको स्पष्ट चेतावनी देनी चाहिए कि अगर कोई होल सेल ट्रेडर अपने यहा गल्ला रखता है तो उसको डी० आई० आर मे अरेस्ट किया जाएगा। तभी जाकर के आपकी मन्शा पूरी होगी। आज प्रतिक्रियावादी ताकत आपके इस प्रगतिशील कदम का विरोध करने के लिए तैयार हैं और नाना प्रकार की पार्टीयो को मिला करके पोलिटिकल कैपिटल बनाना चाहती है। आपको होशियार होना चाहिए, और इस तरफ आपका ध्यान जाना चाहिए।

देश में दूध के उत्पादन की बात कही गई। 280 मिलियन कैटिल इस देश मे है और तीन आउन्स डेली हमको दूध मिलता है। इस तरफ भी ध्यान देना चाहिए। और सरकार क्या कर रही है कि उन के जो खाने की चीज है वह आप बाहर भेज रहे हैं, और उसके बदले क्या ले रहे हैं? 10 करोड रुपए का मिल्क पाउडर मिल रहा है। आपको इस नीति को त्यागना पडेगा। अगर चाहते हैं कि देश के अन्दर 3 आउन्स रोज दूध मिले और दूध का उत्पादन बढाया जाए तो उसकी तरफ ध्यान देना चाहिए।

गरीबो को जमीन कैसे मिले इस पर पर भी विचार करना चाहिए। बहुत सी जमीन एल्केलाइन सोयल है, उस पर आपकी कमेटी की रिपोर्ट आयी है कि उसमें जिप्सम डाले और वह फर्टाइल हो जायगी। इसी तरह जहां एसिडिटी है वहां लाइम डालने के लिए सिफारिश की है जिससे उसे उपजाऊ

बनाया जा सकता है। लेकिन उन सिफारिशों पर कोई अमल नहीं हो रहा है ।

उत्तर प्रदेश में नदियां कहर मचाए हुए है और हर साल 100 करोड़ रुपया बाढ़ में चला जाता है।

आपने बाढ़ के लिए कोई स्कीम बनाई आपने फ्लड प्रोटेक्शन के लिए कोई काम किया? आपने बहुत किया, मैं नही कहता कि कुछ नहीं किया। आपने छितौनी बाध बनाया, नहरें निकाली, लेकिन आज भी जरूरत है राप्ती, घाघरा, कुआनों जैसी नदियो को बाधने की। आज जरूरत है कि एसी नदियों पर बांध हो। जलकन्डी योजना बहुत दिनो से पडी हुई है। उसको लागू करने की जरूरत है। जब तक यह सब चीजें नही होंगी तब तक इस देश में खाद्य-उत्पादन का काम कैसे होगा?

मैं एक चीज का बड़ा विरोधी हूं। आज फर्टिलाइजर के कारखाने खुलते चले जा रहे हैं। मैं कहता हूं कि कि घर का खाद का कारखाना आप क्यों नहीं मजबूत करते? जो चीज पत्ते से दूसरी चीजों से बनती हैं उनको मजबूत करने के लिए आपने कोई कदम उठाया? कम्पोस्ट को मजबूत करने के लिए आपने कोई कदम उठाया? आप इसके ऊपर भी ध्यान द जिससे हम कम्पोस्ट की खाद को मजबूत कर सकें।

मैं दो मिनट में अपनी आखिरी बात कहना चाहता हूं। शुगर के नेशनेलाइजशन का सवाल है। चीनी मिलों के राष्ट्रीयकरण का मामला हमारे लिए जिन्दगी और मौत की बात हो गई है। चीनी मिलों के राष्ट्रीयकरण के लिए जब हम उत्तर प्रदेश के मुख्य मन्त्री से मिलते हैं तो वह कहते हैं कि हमने बिल भेज दिया है, वह केन्द्रीय सरकार की झोली में पड़ा हुआ है। जब केन्द्रीय मन्त्री से हम बात करते है तो वह कहते हैं कि रिपोर्ट आ जाने दो, हम तब बात करेंगे। एटार्नी जनरल और एडवोकेट जनरल सब की रिपोर्ट पडी हुई है। कम से कम आज भगवान के लिए यह तो कीजिए कि चीनी मिलों का उद्धार कीजिए पूंजीपतियों के पंजे से उनको छुड़ाईये। उनका राष्ट्रीयकरण कीजिए। यह परिस्थिति स्वयं सरकार की कमजोरी की वजह से आई है या क्या है यह तो सरकार के मालिक लोग जान सकते है या मन्त्री जान सकते हैं। अब तक चीनी के मिल मालिक कहते हैं, जिन्होंने मिल को सिक मिल डिक्लेयर किया था, कि हम पैसा देने के लिए तैयार हैं इकट्ठा करके, सिक मिल हमें दे दी जाए, हम चलाएंगे। समाजवा के फोरम के लोगों ने एक प्रस्ताव पास किया, अब उसका भी कंट्राडिक्शन शुरू हो गया है। मैं कहता हूं कि इसमें कोई समाजवादी फोरम की बात नही है, यह सारी पार्लियामेंट के फोरम की बात है। मैं निवेदन करना चाहता हूं कि इस बात को साफ कर देना चाहिए कि जो सिक चीनी मिलले ली गई हैं उनको वापस करने का सवाल नही, चाहे वह करोड़ो रुपया ही क्यों इकट्ठा न कर लें। वह गन्ना किसान के बड़े हमदर्द बन गए हैं, मजदूरों के सबसे बड़े हमदर्द बन गए हैं। लेकिन उनकी हमदर्दी

(श्री नरसिंह नारायण पांडे)

के बारे में किसानो और मजदूरों को मालूम है। हमारी भी हमदर्दी उनके साथ है। इस हमदर्दी की बिना पर मैं कहना चाहता हू कि कभी कभी अखबारो मे मन्त्री महोदय के ऐसे बयान निकलते हैं जिनसे मालूम होता है कि मन्त्री जी भी चाहते हैं, सरकार भी चाहती है कि जल्दी से जल्दी सिक मिलो को वापस दे दिया जाए। मैं कहना चाहता हू कि आप ऐसा मत कीजिएगा। चीनी मिलो के बारे मे हमे बडा कटु अनुभव हुआ है। आप चीनी मिलो का राष्ट्रीयकरण कीजिए तो यह किसानो के लिए, मजदूरो के लिए और करोडो पीडित जनता के लिए और मानवता के लिए सबसे बडी देन होगी।

इन शब्दो के साथ मैं इन मागो का समर्थन करता हू।

16 hrs

SHRI M V KRISHNAPPA (Hoskote) Sir, while supporting the Demands for Grants of the Agriculture Ministry I would like to make a few suggestions Out of the ten minutes given to me I would like to devote five minutes for drought and five minutes for wholesale trade on food

In India it is said by people who have long experience in agriculture that taking five years as the cycle in Indian agriculture which is divided as follows out of 5 year cycle one good year, one bad year, one year neither good nor bad and two indifferent years This is a bad year of that circle. It is not uncommon that India will have to face drought quite often

There are repeated droughts in chronically deficit areas about which surveys have been made and reports have been submitted. Yet, there is no earnest attempt to tackle the drought pockets in India in a big way, in a planned way, giving responsibility to a department I am one of those who feel that there should be a separate department for dealing with drought-stricken areas

It is said, one-fifth of India lies in scarcity areas One belt of scarcity starts from Gujarat, passes through Maharashtra and then to Andhra, Karnataka and Telangana and extends upto Ramanathpuram in the south The other belt sarts from Gujarat, passes through Rajasthan and parts of eastern U P. districts, like, Deoria, Basti, Gorakhpur and then extends to parts of Bihar As a matter of fact, every district in India has a pocket of scarcity Almost every State has a pocket of scarcity So, one-fifth of India is always scarcity-stricken This is the weakest link in our economy You may have spent crores and crores of rupees and improved agriculture and there may be a green revolution in the valleys and deltas Even though everything is all right in Indian economy, if scarcity starts in these pockets, a scare is created and it has an effect over the prices It is the weakest link in the Indian economy Therefore, it is high time that the Government should take immediate measures and set apart sufficient funds to tackle the situation

There are enough of experiences for us in the world Even in India, in these areas, a coordinated and integrated plan is necessary, as of insurance against famine Then, crop pattern should be changed in these areas Whether there is plenty of rain water in the tank or not, the traditional crop that the farmer grows is paddy in some of these areas Paddy requires four times

water as against maize, jowar or bajra. So, in the same area where the farmer grows traditionally paddy, if he takes to maize, jowar or bajra, he could grow it with the available water and raise a successful crop.

Then, some agro-industries could be developed in these areas. There should be minor irrigation. Preservation of every drop of water is very essential so that failure of rain in one particular year should not make the farmer collapse and he can sustain himself. Some fruits could be grown and processing industries developed in these areas. With a limited amount of water, a lot of horticulture could also be developed. There are certain varieties of fruits, citrus variety and other varieties, which could be developed without much water

In this august House, there was a laughter about poultry-rearing. There was laughter when the Agriculture Minister was talking about poultry. It is such an important thing. In Israel, in one scarcity district, they have developed poultry. They have developed it as a poultry district. There is no or little rain there. But it pays much more than any other district because they have developed poultry there. Poultry is one "tree" that does not require much water or regular rainfall and bears 250 fruits a year. In mythology, there is a story about Kamadenu and Kalpakavriksha. Kamadenu is cow and it gives milk whereas poultry is Kalpakavriksha. No animal that is useful to mankind, either cow or buffalo or sheep or goat, can multiply in such a manner as poultry does. A cow can give you two cows in a year; a buffalo can give you two buffaloes in a year; a sheep can give you two sheep in a year; a goat can give you two goats in a year. But if you take poultry, if there is one hen, it can multiply to 300 in a year. That is why it is like the Kalpakavriksha tree because of its creative capacity or Kalpana—Sakti. Poultry is an important thing. I did not want to mention about it. Since there was laughter about it, since it was taken lightly, I mentioned about it.

Poultry is a very important industry. The Government of India should pay more attention to it. It requires more and more attention. If you want to get protein food, like milk, poultry is the answer. So, in scarcity areas, poultry should be developed to see that the farmer's economy does not collapse if there is failure of rain. There should be a coordinated and integrated plan about it.

Hundreds of crores of rupees are being spent on scarcity relief works. The final figures have not yet come. This year perhaps the Government of India will have to foot a bill to the tune of Rs. 300—400 crores on scarcity relief works

Mysore alone is spending Rs. 50 crores. Maharashtra has spent, I am told, Rs. 60 to 70 crores. Rajasthan has also spent some money. Gujarat is spending Rs. 50 to 60 crores. If all these are totalled, the amount spent this year on scarcity relief would not be less than Rs. 300 to 400 crores. But what type of work has been done? It is all useless and a waste—done temporarily without any plan. Only *kutcha* roads have been constructed. The ringleaders knock away the money, and neither the farmers nor the hard-working labourers are benefited. 'Relief work' means relief to some people and not to the poor people. Therefore, doing these relief workers in a haphazard way should be avoided; there should be an integrated plan. Even if you spend Rs. 300 to 400 crores per year, it does not matter; to develop these pockets, it is very essential.

In Mysore State, things are very bad. In one pocket, in three to four districts, there is continuous famine; nearly 60 lakhs of people come under that. There has been complete failure of rabi and kharif crops and

[Shri M. V. Krishnappa]

people are very much agitated. I request the Food Minister to see that some more foodgrains are sent to that area; otherwise, people will starve. Gulbarga, Bidar, Raichur and Bijapur were growing white jowar, but today because of failure of crop, the people there are starving. There is, therefore, a great need that the Government of India should develop in an integrated and coordinated way the scarcity pockets in India which are the weakest link.

Coming to nationalisation of the wholesale trade, it is said that the Food Ministry has been the graveyard of many reputations....

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): You are a part of it.

SHRI M. V. KRISHNAPPA: I want to give my experience to my successor friend and colleague. I became the Deputy Food Minister when Rafi Ahmed Kidwai was the Food Minister, in 1952 When I entered the Food Department, there was strict and rigorous control, and when I left after ten years, in 1962, we had completely relaxed and people were happy. but that is not the position today. Even after 1962, in Mysore I was in charge of food for five years. With 15 years of experience, I am telling my friend that the wholesale trade take-over by Government is a must because ours is a socialist State. In those days, in 1952, though there was rigorous control, though there was nationalisation of trade, it was not called nationalisation of trade; because of necessity, they had to name it something; under the Defence of India Act they had taken powers to control the entire foodgrains Ours is a socialist State. A number of friends have repeated the importance, why the wholesale trade in foodgrains should be taken over by Government. A great majority of the people of this country are hard-working labourers; most of them are people who spend 80 per cent of their earnings on food. In a country where nearly 80 per cent of the people spend 80 per cent of their income on food, it is very essential that the prices of foodgrains should be kept as low as possible.

When there was control, with my experience in the Food Ministry, I can say, it was hated by every one. Food debate used to be very critical debate; people hated it When we removed it, every one was happy: the grower was happy, the consumer was happy, the trade was happy because there was freedom. but now, in this socialist State, we cannot entrust the whole job to the wholesale merchants. We have tried enough. They generally exploit the farmers in a bumper year and in a scarcity year they exploit the consumers and make huge profits. They want to continue this in spite of ours being a socialist State As I said, this Ministry has been the graveyard of many reputations. It is going to be a very difficult job. When I entered the Ministry 21 years ago, I was hearing less of corruption in the country; but today I hear more of corruption. People do not cooperate now. The wholesale traders will perhaps invest all the Rs. 1,000 or 2,000 crores, which they were investing on foodgrains, on other essential commodities like dhal pulses, oil, etc. and will try to defeat the Government's policy. Most of the Opposition parties are not cooperating with the Government on wholesale trade takeover. With all these difficulties, the Ministry has to see that it is successful. The Food Ministry could raise the reputation of this Government to the Himalayan heights of popularity and they can also take us down to the sea of unpopularity. These two things are possible. So, I wish that they will not take us down to the sea of unpopularity but would take us to the heights of popularity. And, they must be very strict. I am giving you some hints. Having been a Minister for 15 years, I am giving some hints to my friend. Once you said 'controls'. it is said

even the gunny bags will start eating. Leave alone others, shortages and deterioration in foodgrains will start That means that at every stage there is a malpractice, leakage and other corrupt practices and everywhere people indulge in malpractices and leakages occur. Then corruption will increase. They must be strict in dealing with these hoarders and the wholesale merchants, and it should be stricter than it was in the olden days.

Then about prices, the farmers should get remunerative prices. Otherwise, the farmers will start growing other crops. That always happens. If you do not pay the farmer a parity or remunerative price, then he will switch over to chilli-growing in Andhra or jute-growing in Bihar or he would start growing *Chana* in Punjab or groundnuts in Gujarat So. switching over to commercial or cash crops will take place and the Food Ministry will very soon be in a soup So, the farmer should be paid a remunerative or parity price. Otherwise, the Food Ministry will very soon come to difficulties

With this little advice to my friend. I once again give a word, not one word of caution, but hundred words of caution, that you must remember that this is an item where Gandhiji said that God appears in the form of food to a poor man. An experienced philosopher once said that the difference between a civilised and an uncivilised man is ten meals. If a civilised man misses two meals, sometimes he will start telling lies for food but if he misses five meals, then he starts telling lies regularly and if he continues to starve and misses ten meals, then he commits a murder. So, the difference between a civilised and an uncivilised man, that philosopher says, is only ten meals. You make a civilised man starve and miss ten meals, then he will become a brute. That is the thing you are handling now. So, do not make these civilised people brutes.

Yesterday, Mr. Vajpayee somewhere has made a statement that food riots will start in the country Food riots not against the Government, food riots will be against those people whom he is supporting—the wholesale traders. People will kill these wholesale traders then they will try to fight against the Government. I may tell Mr. Vajpayee that the riots will be first against the vested interests and then only against the Government.

With these words, I thank you for giving me an opportunity to speak, and I may assure the Food Minister that the next food debate will be as lively as this one.

श्री एस० एस० पूरती (सिंहभूम) सभापति महोदय, हमारा भारत एक कृषि प्रधान देश है । यहा की अधिकाश जनता कृषि पर ही निर्भर करती है और इस देश का वास्तविक विकास भी कृषि के विकास पर ही निर्भर करता है । कृषि के वैज्ञानिक अनुसन्धान सस्थान द्वारा देश मे हरित क्रान्ति का मार्ग प्रशस्त किया गया है । लेकिन जब तक देश के कोने कोने मे इस का प्रचार और प्रसार नही किया जायेगा तब तक कृषि के उत्पादन मे किसी प्रकार की वृद्धि नही होगी और हमें अन्न के लिए दूसरे देशो का मुह ताकना पड़ेगा । दूसरे देशो से अन्न मंगाने से हमारे देश की क्या हालत हुई है और क्या हालत होगी उस का अन्दाजा अभी हाल की जो घटना घटी है माइलो के आयात के सबध मे उस से लगाया जा सकता है । उस से यह स्पष्ट होता है कि अगर हम अन्न के मामले मे स्वावलम्बी नही है तो दूसरे देश वाले हमें शुद्ध अन्न नही भेजेंगे बल्कि धतूरे के बीज की मिलावट कर के वह हमारे देश में अन्न भेजेंगे जो हमारे लिए विष का काम करेगा । इसलिए हमे चाहिए कि कृषि

[श्री एस०एस० पूरती]

के विकास के लिए पूरा जोर लगाएं और कृषि के विकास के मार्ग में जो भी समस्याएँ हैं उन मौलिक समस्याओं का समाधान करने का प्रयास करें। हमारी भारत की शस्य श्यामला वसुन्धरा 55 करोड़ लोगों को अन्न देने के लिए ही नहीं बल्कि दुनिया को भी अन्न देने की सामर्थ्य और क्षमता रखती है। अगर सरकार देश में कृषि की समस्या का निराकरण कर के अन्नोत्पादन में लग जाये।

आज कृषि उत्पादन के मार्ग में कई समस्याए हैं। उन समस्याओं में पहली समस्या भूमि वितरण के संबंध में है। आज देश में भूमि की असमानता है। किसी के कब्जे में हजारों एकड़ जमीन है तो किसी को खेती के लिए एक इंच भी जमीन नहीं है। सरकार को यह भारी असमानता दूर करनी पड़ेगी, अन्यथा भूमि के असमानता के साथ साथ आर्थिक असमानता देश मे मौजूद रहेगी सरकार ने भूमि की असमानता को दूर करने के लिए लैंड सीलिंग ऐक्ट भी बनाया। लेकिन लगता है कि वह भी कागज पर ही रहेगा। वह भी सैद्धांतिक ही रहेगा। ऐसे हमारे देश बिहार राज्य में लैंड सीलिंग ऐक्ट जो 1962 में ही लागू किया गया था। लेकिन इतने लम्बे समय के पश्चात् भी बिहार राज्य में जो भूमि की असमानता है किसानों के बीच में वह अभी तक मौजूद है। इस से लगता है कि यह लैंड सीलिंग ऐक्ट भूमि की असमानता को सुधारने में सफल नहीं होगा। इस के लिए मेरा अनुरोध है कि जो ऐक्ट आप बनाते हैं उस ऐक्ट को आप सख्ती से अमल में लाएं तभी भूमि मे जो असमानता है उस में सुधार लाया जा सकता है।

बिहार का दक्षिणी हिस्सा अर्थात् छोटा नागपुर और संथाल परगना पहाड़ों से घिरा हुआ है। प्राकृतिक सुन्दरता वहां है। लेकिन पहाड़ों के निकटवर्ती गांवों में निवास करने वालों का जीवन प्रकृति की सुन्दरता के विपरीत कुरूप सा लगता है। वहां के लोग अन्न के बिना और गरीबी के मारे परेशान हैं। चारो तरफ हाहाकार मच रहा है। वहां उन की आंखों के सामने प्रोटेक्टेड फारेस्ट के अन्दर खेती के लायक जमीन है। लेकिन वह जमीन वैसे ही पड़ी हुई है। न फारेस्ट डिपार्टमेंट भूमिहीनों को देने का प्रयास कर रहा है और न ही केन्द्रीय सरकार इस संबंध में सही कदम उठा रही है। वहां पर परती पड़ी हुई जमीन है। उस जमीन को भूमिहीनों के बीच में वितरित किया जाना चाहिए। जंगल के निकट रहने वाले जो वहां के निवासी है वे गरीब है। उन के पास जमीन नहीं है। अगर वह बेकार पड़ी हुई जमीन उन के नाम बन्दोबस्त नहीं होगी तो नतीजा यह होगा कि भूख मे मरता हुआ किसान जंगल काटेगा और सैंकड़ो रुपये का माल दस रुपये में बेचेगा। इस तरह से जंगल की बरबादी बहुत जल्दी होगी। किसानों की गरीबी भी दूर नहीं होगी और असमानता भी दूर नहीं होगी। इसलिए हमारा अनुरोध है कि जंगलों में खास कर के प्रोटेक्टेड फारेस्ट्स के अन्दर जो बेकार की जमीन पड़ी हुई है वह जमीन भूमिहीन किसानों के बीच में बांट दें तो ज्यादा अच्छा रहेगा।

बिहार में जिला स्तर के और प्रखण्ड स्तर के बहुत से सरकारी कृषि फार्म हैं जो बेकार पड़े हुए हैं। असल में इन का लक्ष्य तो होना चाहिए कि उत्तम बीज पैदा करें और किसानों के बीच में वितरण करें, खेती के अच्छे तरीके का प्रदर्शन करें। लेकिन ये कोई भी काम इन फार्मों के द्वारा नहीं होते। बल्कि एक साधारण किसान अपने सीमित साधनों के माध्यम से जितना उत्पादन कर सकता है उतना भी इन फार्मों के द्वारा उत्पादन नहीं हो सकता। इसलिए इस संबंध में भी हमारा अनुरोध है कि जो बेकार पड़े हुए सरकारी कृषि फार्म हैं वह भी भूमि-हीन किसानों के बीच में बांट दिए जायें।

दूसरी समस्या है सिंचाई की। सरकार को और कृषि विभाग को चाहिए कि कृषि के विकास के लिए कृषि उत्पादन में वृद्धि लाने के लिए सब से अधिक व्यय सिंचाई पर ही करे। जहां पानी की सुविधा होगी वहां मेहनत करने वाला किसान पत्थर से भी फसल उपजा सकता है। इसलिए पानी के इंतजाम की ओर विशेष ध्यान सरकार का जाना चाहिए। देश में हर जगह नदियां हैं, नाले हैं जो बारिश आने पर ही पानी ले आते हैं। पानी उन में उमड़ पड़ता है और वह पानी बेकार चला जाता है। इतना ही नहीं वह वर्षा का पानी बाढ़ का रूप धारण कर के जान माल को भी खतरे में डालता है। इसलिए सरकार को चाहिए कि जहां नदी, नाले हैं वहां बांध बांधकर और नहरें निकाल कर उस पानी को सिंचाई के काम में ले आए। साथ ही बाढ़ की भयंकरता को भी रोके।

तीसरी बात मैं कृषि ऋण के संबंध में कहना चाहता हूं जो सिर्फ कागजी कार्यवाही तक ही सीमित है। आज देश के किसान अन्नदाता कहे जाते हैं। लेकिन सही रूप में देखा जाय तो ये बिलकुल गरीब हैं। साल भर के खाने के लिए भी अन्न उन्हें मिलता नहीं है। ऐसे हलात में उन्हें उत्तम बीज खरीदने के लिए, हल बैल खरीदने के लिए और खाद खरीदने के लिए समय पर ऋण मिलना चाहिए। सरकार की ओर से जो कृषि ऋण की व्यवस्था है वह अपर्याप्त है और समय पर किसानों को ऋण नहीं मिल पाता। इस के लिए मेरा सरकार से अनुरोध है कि कृषि ऋण वितरण की जो प्रणाली है वह बिलकुल आसान कर दी जाय और समय पर किसानों को ऋण दिया जाय ताकि वह कृषि विकास के काम मे आगे बढ़ सकें।

अन्तिम बात मैं यह कहना चाहता हूं कि सरकार ने जो गेहूं की कीमत निर्धारित की है वह सही माने में उचित नहीं जचती। हाल में ही पंजाब के दौरे पर हम गए हुए थे जगह जगह किसानों ने बतलाया कि 76 रुपये प्रति क्विंटल अब उत्पादन व्यय के बराबर आ जाता है। उत्पादन में जो व्यय होता है उसी व्यय के बराबर 76 रुपये प्रति क्विंटल है। तो यह देखने की बात है कि जब देश के अन्दर बाजार में दूसरी

[श्री एस० एम० पुरती]

चीजों की कीमत अधिक वृद्धि पर है तो किसान के द्वारा उत्पादन की हुई चीज की कीमत की भी वृद्धि होनी चाहिए और जगह जगह आज किसान माग कर रहे है कि गेहूं की कीमत उचित मिले, गेहू की कीमत सही रूप मे मिले। लेकिन इस ओर सरकार ध्यान नही दे रही है। इस ओर भी सरकार ध्यान दे।

श्री राम भगत पासवान (रोसेरा) सभापति महोदय, मैं कृषि मन्त्रालय द्वारा प्रस्तुत मागों का समर्थन करने के लिये खडा हुआ हू। हिन्दुस्तान एक कृषि प्रधान देश है और कृषि प्रधान देश होने के नाते इस की आत्मा कृषि में निहित है। कृषि का विकास हमारे हर विकास का आधार-स्तम्भ है। हमारी हरी क्रान्ति तभी सफल होगी जब कृषि में कार्य करने वाले मजदूरो का कृषि पर आधिपत्य होगा। यह ठीक है कि सरकार ने कृषि उत्थान के लिये, खाद्यान्न की वृद्धि के लिये अनेकों उपाय किये है, परन्तु हमारा आर्थिक ढाचा इस प्रकार का रहा है कि इस प्रकार का जो भी लाभ हुआ है वह बडे बडे पूजीपतियो को, भू-स्वामियों को ही मिला है, गरीब और सर्व-साधारण, छोटे तबके के किसान इस लाभ से वंचित रहे है। इस प्रकार समाज में आर्थिक समता आने की अपेक्षा आर्थिक विषमता ही फैलती गई है, क्योंकि हम देखते हैं कि जो भू-स्वामी हैं, जो काश्तकार हैं, उन्हे खेती के अलावा दूसरे व्यापारियों से भी आमदनी है, वे ऊची शिक्षा प्राप्त कर सकते हैं, बड़े-बड़े पदों को प्राप्त कर सकते हैं। परन्तु दूसरी ओर छोटे-छोटे किसानों के बच्चे गरीबी के कारण उचित शिक्षा प्राप्त नही कर सकते, फलत उनके बच्चों के बीच गरीबी की खाई बढती ही जाती है।

विकास के बात से कार्य हुए है, हर क्षेत्र में विकास हुआ है, लेकिन हम देखते हैं कि इस विकास से मजदूरों को क्या मिला? उनकी मजदूरी आज भी वही है जो पचास साल पहले थी, जो दो सेर अनाज पचास साल पहले मिलता था, वही आज भी मिल रहा है यद्यपि परिवार के सदस्यों की सख्या बढ़ती जा रही है। उनकी मजदूरी को बढाने के लिए आज तक सरकार ने कोई ठोस कदम नही बढाया।

सभापति महोदय, हम देखते है कि कृषि की सबसे बडी त्रुटि आज यह है कि जो खेती करना जानते है उनके पास भूमि नही है और जो खेती करना नही जानते, उनके पास हजारो एकड भूमि है। बहुत से ऐसे स्वामी है जो समाज में प्रतिष्ठा प्राप्त करने के लिए हजारो एकड भूमि रखे हुए हैं और इसलिये रखे हुए हैं कि समाज में उन्हे ऊचा समझा जाय। मै सरकार से आग्रह करता हू कि मैं दिखला सकता हूं कि सौ एकड़ का एक प्लाट ऐसा पड़ा हुआ है जिस पर पिछले 50 सालों से कभी हल नही चला और अगर कोई गरीब आदमी मागने के लिए जाता है तो देने के लिए तैयार

नहीं, बल्कि उसका खून कर देने के लिए तैयार हो जाते हैं। इस प्रकार की विषमता को दूर करने के लिए सरकार ने कोई ठोस कदम नहीं उठाया।

सभापति महोदय, लैंड सीलिंग पास हो गया—बहुत दिनों से ऐसी चर्चा सुन रहा हूं। जब मैं देहातों में जाता हूं तो गरीब लोग मुझ से पूछते हैं कि कब तक जमीन मिलने वाली है, कब तक हम गरीबों की गरीबी दूर होगी ? मैं उसका क्या जबाव दूं ? इसलिए कृषि मन्त्री महोदय से मेरा आग्रह है कि कोई ठोस कदम उठायें इसके लिए कोई निश्चित अवधि मुकर्रर करें कि इतने दिनों के अन्दर जो फाजिल जमीन है, वह गरीबो के बीच बट जायेगी, ताकि उन लोगों को भी सन्तोष हो।

सभापति महोदय, एक शका यह भी है—जब कभी गरीबो को भूमि देने का प्रश्न आता है—पूंजीपति और भू-स्वामी बौखला उठते है, यहां तक कि जो लोग पट्टे की जमीन जोतते हैं वह भी उनसे छीन ली जाती है। जब कभी गरीब अपने हक के लिए आवाज उठाता हैं तो कोर्ट में मुकदमा करके उस जमीन को छीन लिया जाता है, यहां तक कि उसे अपने घर की थाली-लोटा को बेचना पड़ जाता है। इसलिए मैं सरकार से आग्रह करना चाहता हू कि लैंड सीलिंग से जो फाजिल भूमि निकलेगी, उसका वितरण गरीबों में इस प्रकार से हो कि उसको क्षति न उठानी पड़े। आप हर राज्य के मुख्य मन्त्री को आदेश दें कि सरकार के उच्च-अधिकारियों और पुलिस अफसरों के माध्यम से उन गरीबों को जमीन मिले। अन्यथा पुलिस के इतिहास में यह रिकार्ड है कि जब भी गरीब और अमीर की लड़ाई हुई है पुलिस ने कभी भी गरीबों के पक्ष में फैवरेबिल रिपोर्ट नहीं दी है। इस लिए मेरा आग्रह है कि भूमि-वितरण की जो परिभाषा है, वह साफ-साफ होनी चाहिये तथा बटवारे का असान से आसान तरीका अपनाया जाये ताकि गरीबों को क्षति न उठानी पड़े।

सभापति महोदय, अब मैं अपने सूबे बिहार के सम्बन्ध में कुछ कहना चाहता हूं। बिहार की भूमि बहुत उपजाऊ है, तीन-चार मील पर नदी बहती है। इन नदियों के उपयोग का प्रयास किया जाय तो यह आशीर्वाद साबित हो सकती हैं, लेकिन दुख है कि इस दिशा में आज तक सरकार ने कोई ठोस कदम नही उठाया, जिसके फलस्वरूप बिहार में कभी अधिक बाढ़ आती है, कभी अधिक सूखा पड़ता है, इस दुर्भाग्य का सामना वहां की जनता को हर समय करना पड़ता है। किसानों की हालत इस बाढ और सूखे के चक्कर में पड़कर दर्दनाक होती जा रही है। इसलिए नदियों से पानी निकालने के लिए सरकार ऐसी व्यवस्था करे, जिससे किसानो को समय पर पानी मिल सके।

मान्यवर, मैं एक बात और निवेदन करना चाहता हूं। सरकार ने खाद्यान्न को तो अपने हाथ में लिया है, अनाज के भण्डार को अपने हाथ में ले लिया, लेकिन

[श्री राम भक्त पासवान]

अन्न के उपजाने का कार्य अपने हाथ में नहीं लिया। हमारा सरकार से आग्रह है कि हर एक खण्ड में 400 से 500 एकड़ भूमि सरकार एक्वायर करे, जहां सरकार की ओर से वैज्ञानिक ढंग से खेती हो ताकि वहां के स्थानीय मजदूरों को रोजी-रोटी मिले और सरकार को अधिक से अधिक गल्ला प्राप्त होता रहे। इस तरह के फार्म में कुटीर-उद्योगों की स्थापना भी होनी चाहिये। जो कृषि की वस्तुयें हैं उनके द्वारा दूसरा सामान बनाने के कुटीर-उद्योग लगाये जायें।

सभापति महोदय मैं एक निवेदन और करना चाहता हूं—गरीबों को जमीन दी जायेंगी, वह बहुत छोटे-छोटे टुकड़ों में होगी, इसलिए मेरा सुझाव है कि कनैक्टिव फार्मिंग सामूहिक खेती की व्यवस्था होनी चाहिए। समय से उन्हें पानी मिले, खेती के साधन मिले—इस प्रकार की व्यवस्था सरकार का करनी चाहिये।

SHRI ANNASAHEB GOTKHINDE (Sangli): I rise not only to support the demands of this Ministry but also to congratulate the Ministers' concerned for their performance during the last few years. I am referring to the drought situation in the country, which was one of the worst in recent history. In some of the areas it was the second or third year in succession. Prompt and effective steps were taken both by the Central as well as the State Governments. They took steps to rush food supplies and to provide drinking water facilities. The emergency agricultural production programme was also undertaken. It was creditable that when faced with such a vast calamity not a single starvation death was allowed to take place in the country and that too without outside help either in the form of concessional imports or gifts of foodgrains or in the shape of funds. The national objective was self-reliance. The nation has fought the natural calamity of such a vast magnitude with its own resources, without any outside help.

I shall now refer to another aspect of the matter. There is a belt which runs through the entire length of our country. People living in that belt look to the skies with uplifted hands and pray for rains. This belt unfortunately runs through the heartland of India. What efforts are being made to change the face of this poverty belt. I know that they will refer to the drought prone area programme. That is being carried on. But I may point out the deficiency in those programmes. To meet the drought situation on a permanent basis and to reduce the severity of drought in areas where drought occurs frequently a programme has been chalked out so that it can be tackled on a permanent basis. That scheme has been launched in 1970 with a provision of Rs. 110 crores. The scheme has to run for four years beginning from 1970-71 and it ends in this year 1973-74. Some selected districts have been chosen on some objective criteria like the incidence of

rain, the pattern of rainfall, the percentage of irrigated area, the frequency of droughts in that area and so on. It has been stated in Annexure VIII of the 'Revised" that there are 54 districts in our country, which have been so selected. I ask whether the purpose for which this particular drought-prone area programme was launched, has been fully achieved. If not, is the Government going to treat such natural calamities as a national responsibility? In order to achieve this objective, is the Government going to include additional areas, which are similarly placed, which are under similar conditions, in the drought-prone area programme?

Six districts of Maharashtra have been selected for inclusion in this particular programme. But there are other areas, which are equally suffering under the same conditions Many districts in Marathwada suffer under similar conditions. There are some adjoining areas in the selected districts also which are similarly situated and which are prone to droughts. Is the Government going to include those areas, not only in Maharashtra but in other States also, in the drought-prone area programme? Secondly, I also want to know whether the Government is going to extend the programme till the end of the Fifth Plan. Results have not been completely achieved.

16 35 hrs.

[DR. SARADISH ROY *in the Chair.*]

No doubt some relief has been given to these areas But, if the programme is to end by the completion of the year 1973-74, then no tangible or concrete results would be achieved Therefore, my suggestion would be to extend this particular programme till the end of the Fifth Plan period. Not only would the extension of timelimit suffice but necessary and requisite funds should also be provided for.

In this connection I may be permitted to read a small portion of the letter that was written to me by Dr. K. L. Rao whom I have asked and also the Agriculture Ministry to include some minor irrigation projects in these drought-prone areas which form part of my District. The particular programme is dealt with by the Agriculture Ministry. And Dr. Rao referred to it. I am quoting him:

> "Further, ten new schemes were sponsored by the Maharashtra Government in August, 1972, which include the three mentioned by you (that means I). "The Ministry of Agriculture have informed the State Government in December. 1972 that it is not possible for them to sanction any more schemes under the programme in question, since the available funds have already been committed."

My submission is that under this programme Rs. 2 crores have been allotted to each District. But, if the need is more and if the demand is genuine, should these considerations be not relaxed? Should not the Finance Ministry be approached to allot more funds to these particular projects in order to achieve concrete and permanent results in those drought-prone areas? There is no other better solution to relieve their distress.

My last suggestion so far as D.P.A.P. programme is concerned is this. Many of my colleagues have spoken regarding the inter-State river water disputes, My suggestion would be that the Agriculture Ministry should take up the matter with the Irrigation and Power Ministry in order to take immediate steps to sanction those irrigation projects. Those irrigation projects which will exclusively benefit the drought-prone areas should be leared immediately without any condition.

Now I would refer to one more aspect. That is about soil salinity. A serious problem in black soil areas of Maharashtra, Mysore and Andhra Pradesh has been created and more attention should be given to those problems in these three States.

[Shri Annasaheb Gotkhinde]

Regarding taking over of the wholesale trade in foodgrains, my suggestion would be this. The Government now relies on the cooperative sectors so far as distribution machinery is concerned. But, we know and the Government also knows the deficiencies—financial and working deficiencies—of the co-operative sectors. As regards storage and transport facilities, if Government is not going to pay some attention for relieving the difficulties of the cooperative sectors, there will be some trouble. Even today we are witnessing the example of grains allotted to the cooperatives as well as their purchase unions not being lifted purposely simply because funds are not available. They have not even reached the person concerned. These things should be looked into. So far as wholesale takeover of foodgrains trade is concerned, a major decision is taken in the national interest for the transformation of the economy involving the interests of millions of growers and consumers But, I warn the Government that they ought to face the two-pronged attack—the wholesalers who have avowedly declared their intention to non-cooperate with the Government and a section of the Opposition who are warning the Government of food riots They are inciting the people to thwart these important decisions, of Government to relieve the difficulties of millions of growers and consumers. But Government should be more careful in dealing with the situation. For example, in Maharashtra these wholesale traders in some districts observed *bandh* on the bazaar day. The intention was that no trade should take place on that particular day and inconvenience should be caused to the common consumer.

17 hrs.

About the credit requirements of agriculture in general, the Minister has given some figures of credit given to the small farmers' development agency. I am quoting two sentences from the Reserve Bank of India's report for the last year:

"The banks are not fully aware of the credit requirements of agriculture." "The growth of advances to agriculture by commercial banks slowed down during the year."

How are we to reconcile the figures given by the Minister and the Reserve Bank's report?

The solution is this: A comprehensive arrangement for long, medium and short term credit is the most important aspect of the whole problem of agricultural development.

Simply because most of the cooperative institutions are facing this difficulty of overdues, the last man who is to get agricultural credit should not suffer. Care should be taken about this Why should not this Government which cares, and rightly so, about the loss of crop in the war-affected areas of Punjab also not care for those States where due to recurring failure of rains consecutively for two to three years the cooperative sector has been brought into trouble? Government should give some special assistance to them to tide over these difficulties. It should be seen that the person in the last rung does not suffer

We are spending crores of rupees on relieving the distress caused by drought. But the Government is not prepared to accept the suggestion of deepening the wells owned by private individuals If that is done, there will be enough production. Even if this expenditure cannot be given as a grant, at least it can be treated as a *taccavi* loan. Government should make a departure and at least in scarcity areas, it should provide funds for developing the wells belonging to private persons.

With these words, I support the Demands.

श्रीमती सहोदरा बाई राय (सागर) : सभापति जी, मैं आपको धन्यवाद देती हूं और मन्त्री जी से प्रार्थना करना चाहती हूं कि आप ने जो गल्ले का भाव 84 रु० और 76 रु० प्रति क्विंटल रखा है वह ठीक है, लेकिन किसान अगर बैल लेने जाता है तो आजकल एक बैल ढाई हजार रु० का मिलता है, कपड़ा लेने जाओ तो महंगा है। हर एक चीज महंगी है। गल्ला तो आपने सस्ता कर दिया लेकिन किसान तो गल्ले से पैसा कमाता है। किसान की आज बड़ी भारी मरम्मत हो रही है क्योंकि उस पर बैल का कर्जा लगा हुआ है, तकावी का बकाया है, बंधान, खाई का कर्जा लगा हुआ है, ट्रेक्टर का कर्जा लगा हुआ है और लेवी भी देनी है। मैं देहात में गई थी, किसानों ने बड़ी गालियां दी, वे कहते हैं कि बड़े बड़े नेता और छोटे-छोटे नेता कहते हैं कि गल्ले का दाम 84 रु० पर बांध दिया लेकिन यह नही उन्होंने देखा कि एक जोड़ी बैल 2,500 रु० मे आता है। उनका कहना है कि अब गल्ला सस्ता हो गया तो कपडा जो महगा मिलता है, वह भी सस्ता मिलना चाहिए। तो गल्ले के भाव पर भारत में सारी चीज चलती हैं। जब तक इस दिशा में कदम नही उठाएँगे तब तक हमारी समस्या हल नही होगी। गल्ले के भाव के बराबर. जब तक व्यापार की चीजें नहीं लायी जाएंगी तब तक देश का विकास नही कर सकते।

हमने नारा लगाया था गरीबी हटाएंगे, लेकिन जब मैं देहात में जाती हूं तो किसान लोग कहते हैं कि गरीबी तो दूर रही, जमीन पर सीलिंग लगाने से जो जमीन थोड़ी बहुत निकली भी है, वह भी इनको बांटी नहीं गई। आज किसानों की, खासकर छोटे किसानों की बात मैं कह रही हूं, उनकी हालत यह है कि वे कहते हैं कि सरकार खेती क्यों नहीं ले लेती हाथ में जिससे हम वहीं मजदूरी कर लें। तो जहां जहां जमीनें पड़ी हैं, जिसको गरीबों में बांटना है, जैसे मध्य प्रदेश में है, धौलपुर के पास ग्वालियर में है जंगल की जमीन वन विभाग के पास पड़ी हुई है, उसको अभी तक नहीं बांटा गया है। वैसे तो जमीन कही बची नहीं है, लोगों ने बूआ के नाम, नाना के नाम, मौसी के नाम, यहा तक कि कुत्तों के नाम बांट दी है जिससे हदबन्दी से बच सकें इसलिए जमीन मिलना मुश्किल हैं। तो जो कृषि पर निर्भर हैं उसकी तरफ आप देखिए कि कहा सिंचाई नही है, कूंआ नहीं है, कहां तालाब बांधना है, कहां नदियां बांधना है, नाले बांधना है। होता यह हैं कि जब तक सेशन रहता है आप हमारी बात सुनते हैं, लेकिन देहात की तरफ कोई नही जाता, और जब तक आप मौके पर नही देखेंगे तब तक उनकी कठिनाइयों का अनुभव नही कर सकते और उसके अभाव में कोई काम नही कर सकते हैं। हमारे विरोधियों को भी मौका मिल गया, व कहते हैं कि और दो वोट कांग्रेस को, देखो तुम्हारी जमीन चली गई। जनता में नाना प्रकार के विचार रखते हैं। आज गरीबों को दुकानों से गल्ला नहीं मिलता है जिससे वे भूखों मरने लगते हैं। तो वितरण की व्यवस्था को ठीक कीजिये जिससे हर क्षेत्र में गल्ला मिले।

[श्रीमती सहोदरा बाई राय]

जो आपके कर्मचारी हैं उनको बैठाकर समझाइये कि भ्रष्टाचार न करें क्योंकि देश की हालत को सुधारना है। मैं यह नहीं कहती कि सभी कर्मचारी बेईमान हैं, अच्छे और ईमानदार भी हैं। लेकिन अधिकतर कर्मचारी ऐसे हैं जो 420 करके, दलाल से मिल करके सही काम नहीं होने देते। नतीजा यह होता है कि हम लोग जब अपने क्षेत्रो मे जाते है तो वहां कुछ कार्य नही कर सकते हैं गालियो के मारे।

दूसरी बात यह है कि जैसे आपने बैंक खोले, बैंको का राष्ट्रीयकरण किया, लेकिन उसमें भी बड़ी भारी कमी है। आपको सरकारी मशीनरी के साथ दो, एक, एम० पी० और एम० एल० ए० को भी रखना चाहिए और शहर से बाहर निकल कर 10, 20 मील के फासले पर तम्बू लगाकर किसानों को बुलाकर पैसा दीजिए ताकि किसानों को पूरा पैसा मिल सके। अभी हालत यह है कि जब पटवारी के पास नम्बर लेने के लिए किसान जाता है और कहता है कि हमें पैसा लेने जाना है, तो पटवारी कहता है कि पहले हमे कुछ रिश्वत दो तब नम्बर देंगे, तहसीलदार के पास जाता है तो वह भी कहता हैं कि 50 रु० से हमारी भेंट पूजा करो। हालत यह है कि जब तक 100-50 रुपया किसान न दे तब तक उसको बैंक से कर्जा नही मिल सकता। ऐसी हालत में यह होता है कि बड़े आदमी तो पैसा ले जाते हैं, लेकिन जो गरीब पैदल चलकर पैसा लेने जाता है उसको पैसा नहीं मिलता वह अगर हजार, दो हजार में से 200 रु० दे दे तो कैसे काम चलेगा।

बैंको की जिम्मेवारी के बारे में हमने अपने क्षेत्र में देखा है। लोग वहां पर बड़े परेशान है। यह हंसने की बात नहीं है। मैं कहना चाहती हूं कि यदि बैंक गरीबों को पैसा देना चाहते हैं तो आप कर्मचारियों को भेजिए और दस मील के एरिये में अपना पाल तानिए। वहां के लोगों को बुलाकर उनके खाते देखिए कि उनके पास कितनी जमीन है। अगर किसी के पास दस एकड़ या पाच एकड़ है तो उसको जमीन मत दीजिए। हरिजन और आदिवासियों को भी जमीन मत दीजिए। यह न सोचिए कि वह नाराज होंगे। आज लोगों के पास चार-चार और छः-छः एकड़ जमीन है। न तो उनके पास बैल है और न हल है, न साल भर के लिए उनके पास साधन है। अगर उनको जमीन दी जाती है तो जो बगल में बड़े-बड़े किसान है, ब्राहमण और ठाकुर है वह उनसे कहते हैं कि यह जमीन का क्या करोगे, हमसे रुपये लो और जमीन हमको दे दो। वह छोटे छोटे लोग 200 से लेकर 1,000 रु० तक में अपनी जमीनो को बेचकर चले जाते हैं। जब भी आप किसी हरिजन या आदिवासी को जमीन दे तो पहले देख लीजिए कि क्या आप उनको बैल दे सकते है, हल दे सकते है, उनके पास अपने कोई साधन हैं या नही। जब तक साधन न हो तब तक न तो बैल दिए जाएं और न खेत दिए जाएं क्योंकि वहा रोज मूडाफोड़ी होती हैं। बगल वाले बड़े किसान अपने मवेशियों से उनकी फसलें चरा लेते हैं और कभी-कभी कत्ल तक हो जाते हैं। उनकी कोई सुनने वाला नहीं है। पुलिस वाले भी नहीं सुनते हैं। हवलदार से कहो तो जब तक रुपया

न दो तब तक वह रिपोर्ट नहीं लिखेगा। थानेदार ऊपर से गाली देता है, कोई सुनने वाला नहीं है आदिवासियों की बात।

ऐसी हालत में देश का काम कैसे चलेगा? जब तक आप कड़े कदम नहीं उठाएंगे, नजर नहीं रखेंगे, कृषि मन्त्रालय वाले दौरा नहीं करेंगे तब तक किसानों की समस्या हल नहीं होगी, तब तक किसानों की परेशानी बनी रहेगी। एम० एल० ए० और एम० पी० वहां लोगों की सेवा नहीं कर सकते। ऐसी स्थिति में वहा दूसरी पार्टियों के लोगों को मौका मिल जाता है। वह कहते हैं कि जो हमने कहा था कि कांग्रेस को वोट मत दो, उसको वोट देकर अपने पैरों पर कुल्हाड़ी मार ली। अब लेवी भी देनी पड़ रही है।

मैं कहना चाहती हूं कि आपने गेहू के थोक व्यापार का राष्ट्रीयकरण किया बड़ा अच्छा किया। आप 84 रुपये के हिसाब से लेंगे। लेकिन उसके साथ साथ जो ऊपर की चीजें महंगी हैं रोजमर्रा की, बाजार की, देहात की, शहर की, आने जाने वालो की, खाने पीने की, जब तक आप उनका एक निश्चित भाव नहीं रखेंगे, तब तक देश मे खेती की उन्नति बड़ी मुश्किल है। इस वक्त किसान भी आप से नाराज है। उसको कैसे मनाया जाये? जब हम गांवों में जाते हैं तो पांव पड़ते हैं, ब्राह्मण और ठाकुरों को नमस्कार करते हैं। वह कहते हैं कि आखिर यह कैसा राज्य है, कल से खाने को नहीं मिला, लेकिन कोई सुनने वाला नहीं है। पुलिस वाले सुनने वाले नहीं, मिनिस्टर सुनने वाले नहीं...

कृषि मंत्रालय में राज्य मंत्री (श्री अण्णा साहिब पी० शिन्दे) : हम सुन रहे हैं।

श्रीमती सहोदरा बाई राय : कोई नहीं सुनता। वहां जाकर आप देखिये तब आप को पता चलेगा।

मैं फिर कहना चाहती हूं कि जो खेत पड़े हैं भूमिहीन लोगों के लिये, जब तक पहले उनको ट्रैक्टर्स से जुतवा न लें, तब तक आदिवासियों को मत दें, भूमि हीनों को मत दें। उनको देने से पहले देखिये कि उनके पास साधन हैं या नहीं। जब तक साधन नहीं होंगे, तब तक वह खेती नहीं कर सकते। फिर आप जमीन कहां देते हैं? जहां पर पत्थर होते हैं, ऊबड़ खाबड़ होती है, जहां हल नहीं चल सकते। जब ऐसी जगहों पर आप उनको जमीन देते है तब बड़े बड़े लोग रुपयों के बल पर उनसे ले लेते हैं। ऐसी हालत में वे खेती कैसे करें? उनके लिये खेती करना बड़ा मुश्किल हो गया है।

वैसे तो खेती में काफी उन्नति हुई है। हमारे मध्य प्रदेश में अच्छा गल्ला हुआ है। तीन चार प्रदेशों में सूखा पड़ा हुआ है। अगर उनके मवशियो के लिये परेशानी होती है भूसा वगैरह की तो यह मध्य प्रदेश से ले जाते है। वहा काफी गल्ला है, जहां सूखा पड़ा भी वहां राहत कार्य खोले जा रहे हैं। मुझ कोई बहुत ज्यादा बोलना नहीं है, लेकिन कृषि मंत्री जी से कहना चाहती हूं कि ऐसे काम नहीं चलेगा। मेरा कहना है कि जैसे ही सेशन खत्म हो जाये, कुछ दिनों के लिये वह पूरे प्रदेश का दौरा करें और वहां जाकर स्थिति

[श्रीमती सहोदरा बाई राय]

को देखें किसानों को समझायें। वहां पर सारी चीजों की व्यवस्था कराई जाये। स्टाक बनाया जाये। जहां पर रजिस्ट्रेशन नहीं है वहां पर स्टाक होना चाहिये। फिर वहां बोरे मैदान में पड़े रहते हैं हर एक जगह पर। वहां पर गल्ला रखने की व्यवस्था की जाये। जहां पर किसानों को रुपया नहीं मिल रहा है वहां पर बड़ी परेशानी है, बहुत जल्दी लूट मार होने वाली हैं, यह मुझे दिखलाई पड़ रहा है। देहातों में जाते हैं तो लोग कहते है कि मॉसी जी, गल्ला नहीं है, गेहूं नही है, पानी नही है, ट्यूब वैल नही हैं। कुंए नहीं हैं, हरिजनों में भी मतभेद है, ब्राह्मण ठाकुरों से भी उनकी लड़ाई होती है। मैं कहना चाहती हूं कि वहा कुंऐं अलग मे न खुदवाये जायें हरिजनों और ब्राह्मणों के लिये। एक हो कुंआ हो जिसमें से हरिजन भी पानी भरे और ब्राह्मण तथा ठाकुर भी भरें। वहा पर छात्रावास भी अलग अलग न हों। जो छात्रावास अलग अलग लोगो के लिये चल रहे हैं उनको बन्द करवाइये। ऐसे छात्रावास खुलवाइये जिनमें हरिजन और ब्राह्मण सभी के लड़के रहें। अगर ऐसा नहीं होगा तो छुआ छूत बनी रहेगी। जब तक सब लडके एक साथ नहीं पढ़ेंगे तब तक उनमें भेद बना रहेगा। हम पुराने लोग तो मर जायेंग छुआछूत वाले, लेकिन नयी पीढ़ी वाले जब तक एक साथ नहीं बेठेंगे तब तक काम नही चलेगा। हजारों सालों से मतभेद चले आ रहे है उनको आपको मिटाना चाहिये।

कृषि मंत्री से मेरी प्रार्थना है कि वह खाली गल्ले पर ही नजर न रखें। हमारे यहां बैठकर वह कमेटी करें, मेम्बरों की मीटिंग करें, वहां प्रधान मंत्री को बुलायें और सारी ऊपर की चीज बतलाये। जब तक ऐसा नहीं किया जायेगा तब तक विकास का काम हो पाना कठिन है। रोज लड़ाई झगड़े, होंगे, हड़ताल होंगी। रोज बजाजें बजा करेंगे, कभी जनसंघ आयेगा, कभी स्वतन्त्र पार्टी आयेगी (व्यवधान).. मैं तो कहना चाहती हूं कि जब हम सही कदम उठायेंग तो जनसंघ और स्वतन्त्र पार्टी क्या कर सकेगी। जब हमारा ढांचा ढीला नही होगा, गवर्नमेंट ढीली नही होगी तब जनसंघ वाले और स्वतन्त्र पार्टी वाले कुछ नहीं कर सकेंगे।

इसलिये कृषि मंत्रालय सही कदम उठाये, सिंचाई आदि की व्यवस्था करे, बांध हैं, नदियां हैं, नहरें हैं, तालाब हैं, उनकी ठीक व्यवस्था की जाये तभी हमारा काम चल सकता है। हो सकता है कि इसमें दो, चार, दस करोड़ रुपया लग जायें, लेकिन अगले साल वह आ जायगे।

मैं कृषि मंत्रालय के अनुदानों की मांगों का समर्थन करती हू और मंत्रालय को बधाई देती हूं कि वह ढीलेपन को दूर कर रहा है।

SHRI BHALJIBHAI PARMAR (Dohad): I would like to speak on the Demands for Grants, but the time available is very limited and, therefore, I will speak on the main subject. I would like to speak on the food problem which the country is facing today. We know that, in most parts of the country, there are drought conditions and famine conditions. In Gujarat, Maharashtra, Rajasthan and other parts of the country, there is acute shortage of foodgrains and grass. People are not getting enough food. In Gujarat

every individual gets two to five kilos monthly which are not sufficient to meet their needs. They are forced to purchase grains from the open market where the rates are very high. They cannot afford to purchase foodgrains from the open market.

The next point is that the daily wages they get from relief works are very limited. They are getting a daily wage of 60 Paise to Rs. 2. That is not sufficient to purchase their daily needs. So, Government should look into this problem very seriously. Government may also think of giving some subsidy on foodgrains so that people can stand on their legs and survive because the conditions are very hard.

Government have been talking of green revolution and white revolution. But, really speaking, we have had no such revolution till now because revolution must be of a permanent nature. Looking to the past Four Five-Year Plan, we see that the expenditure inucrred on agriculture is not adequate. They have not developed forests. When there are no forests, naturally there are no rains. I have seen from the report of the Commission on agriculture that up-till now, in all these 25 years, we have spent only Rs. 210.24 crores on forestry. This is very little. Unless there is development of forests, there can be no development of agriculture. We cannot have regular rains unless we have rich forests and this is the greatest draw-back which we have not till now rectified. So, I request the hon. Minister to look to these problems very seriously.

I have seen that unless we have rich and developed forests in the country, there is no likelihood of regular rains every year and hence agriculture is being affected seriously. Looking to the amount of funds allocated and spent during all the plan periods for development of agriculture and forestry, it does not exceed more than 14.7 per cent and 0.6 per cent respectively in any of the Five Year Plan's total outlay already provided.

Now, we see that India has about 75 million hectares of land under forests which comes to about 22.7 per cent of the total land area. The cultivated area is about 50 per cent of the total geographical area of India. Although the forest area is a little less than half of the cultivated area, the contribution of forestry sector to the gross domestic product is very small and is not commensurate with its potential. The contribution of forestry (forestry and logging) sector to the Gross Domestic Product in 1969-70 was a mere 1.6 per cent while agricultural sector contributed about 46 per cent during the same period. While agriculture and other ancillary activities in 1961 provided employment to 70 per cent of the rural working force, forestry and logging accounted for only 0.2 per cent. The revenue from India's forests so far has also been very negligible. The national average gross revenue per hectare from India's productive forests under the present system of working is only Rs. 21.50.

Then, I come to another aspect. Because of the inadequacy in the development of forestry, we have not enough fodder for our cattle. The cattle die away in these hard days of famine and drought conditions prevalent in the country. For instance, in famine and drought-affected areas of Gujarat, Mysore, Rajasthan and Maharashtra cattle die away because of non-availability of grass. The Government seems to be a silent spectator. The Government should hasten to the rescue of the poor farmers of the country and supply grass and save the valuable cattle wealth of the country. The Government must make a determination to meet this challenge and see that the white revolution is guaranteed by saving the milch cattle. The farmer should be encouraged and enthused to grow more grass on his field and near about rivers with the help of oil engine pumps. The drought-prone area schemes under forestry development must be implemented vigorously so that we can eradicate famine and drought conditions from the country.

I have found in the District of Panch Mahals in Gujarat that this scheme is

[Shri Baljibhai Parmar]

working very nicely. I hope that this forestry development would be extended to other parts of the country also so that we can have a green revolution in the country.

Now, connected with agriculture is the question of water resources. The river Narmada project is pending since long. This matter is pending for a very long time and memorandum after memorandum has been submitted to the Prime Minister. Yesterday also I reminded the Irrigation Minister, Dr. K. L. Rao, but there is no satisfactory reply coming forth. I hope you may kindly do something in the matter and request the Prime Minister so that she may take an immediate decision and give her award because this is a very long-pending problem. We know that without Narmada, there is no scope for development of agriculture in Gujarat. It is a national problem and it will help in solving the food problem of the country. I hope you will kindly look into this matter very seriously.

Now, I come to the soil conservation programme which is carried on in the country. I would like to suggest that this programme which is carried on under drought and famine conditions must be continued on subsidy basis and the farmers should not be forced to pay any dues so that farmers can get incentives. I hope that all these amounts which will be granted by the Centre will be converted as subsidy. I have learnt from the Minister that about Rs. 115 crores will be given to Gujarat and that amount may be treated as subsidy so that the people can be really helped.

Now I come to the food problem. It is very sad that we have not enough buffer stocks of foodstuffs to meet the challenge on the food front. Now we are going to purchase foodgrains to the tune of Rs. 1.50 crores. We are purchasing millions of tonnes of foodstuffs and thereby being indebted to other countries also. Our four five-year plans though implemented are not implemented wholeheartedly and hence there is food shortage and other problems facing the country. These problems can be solved if my earlier suggestions of Forestry Development, supply of electricity, supply of fertilizers at moderate rates to farmers and construction of river dams wherever possible are taken up.

The day to day requirements of the people of the country in the form of foodstuffs are not met. I have found in Gujarat that maize is not at all supplied. Kindly look into this matter and give sufficient stock of maize to the people The poor people are forced to pay the prices in the open market which is beyond their reach There should be proper supply of these coarse grains.

With regard to house sites for rural landless labourers I would like to suggest that the recommendations of the National Commission on Agriculture should be taken up. I have gone through the report of the Commission on Agriculture They have suggested a very good scheme and it is in the interest of agricultural labourers. This scheme may be taken up and implemented seriously. The poor people, the scheduled caste people and adivasis can get the benefit out of this. They have recommended 22.5 crores for provision for house sites for harijans and adivasis. This will really help them and I think they should be encouraged to carry on their business and they can in this way get houses on permanent basis. Government may also make suitable legislation in this connection so that they can have this site on permanent basis and they can also be inherited. A separate Rural Housing Board in each site may be started to supervise the implementation of the programmes and the laying down of general guiding principles.

In the end I would like to suggest that the estimated expenditure amounting to Rs. 76,74,088 thousands should be spent judiciously in order to solve the serious food problem of the country. I expect that the hon. Food Minister Shri F A Ahmed and his colleagues will strive hard to meet the challenges wholeheartedly considering every man, woman and child of this country as their big family members They may try to see God and serve God through these unfortunate half-clad, half-starved millions of people of this vast country

श्री सी० डी० गौतम (बालाघाट) सभापति महोदय, मै प्रस्तुत मागो का समर्थन करता हू । हमारा ध्येय गरीबी और बेरोजगारी हटाना है । हमारे देश मे 100 मे 75 आदमी देहात मे रहते है और उन मे 75 मे से 65 गरीब है । 10 प्रतिशत ऐसे होगे जो कि ठीक अवस्था मे है । तो अगर हमारे देहात के लोगो की उन्नति होगी तभी गरीबी और बेरोजगारी हटने वाली है । आज 18 एकड की सीलिंग हो गई है । एक आदमी के अगर पाच लडके है तो तीन तीन चार चार एकड उन के हिस्से मे आने वाला है । उन्हे उस मे अपना गुजारा आगे करना होगा । ठीक है सीलिंग हुई । बहुत अच्छी बात हुई और होनी भी चाहिए । परन्तु जो परिस्थिति सामने आई है वह मैं बताता हू । जब तक कि हम खेती का उत्पादन नही बढाएगे तब तक कोई समस्या हल होने वाली नही है । आज हमारा उत्पादन क्या है ? मैं मध्य प्रदेश के बालाघाट जिले का रहने वाला हू । एक एकड मे 5 क्विटल धान होता है ज्यादा से ज्यादा मामूली तौर से और दो या तीन क्विटल गेहू होता है । तो यह दो या तीन क्विटल गेहू जो होता है या पाच क्विटल धान होता है उस से क्या उन्नति होने वाली है और उस से क्या गरीबी हटने वाली है ? इसलिए जब तक हमारे पास सिचाई के साधन नही होगे, जब तक अच्छा बीज नही मिलेगा बिजली नही मिलेगी और अच्छा उर्वरक नही मिलेगा तब तक कोई उन्नति होने वाली नही है और गरीबी रहने वाली है । सूखा कोई 1971 या 72 मे ही पडा हो ऐसी बात नही है । स्वतन्त्रता प्राप्ति के बाद बीच बीच मे सूखा पडता रहा है । परन्तु हमारी सरकार ने जो टापप्रायरिटी कृषि को देनी चाहिए वह नही दी । अभी तक उन्होने यह महसूस नही किया कि जो यह 100 मे 75 देहात के लोग है उन की उन्नति अगर करे तो हम बेकारी भी हटा सकेंगे और गरीबी भी हटा सकेगे । इस बात को उन्होने महसूस नही किया और इसीलिए टाप प्रायरिटी खेती को उन्होने अभी तक नही दिया । नही तो जहा जहा तालाब है उन तालाबो के पानी को खेती के इस्तेमाल मे लाने की योजना सरकार तैयार कर सकती थी । आज भी कई तालाब पडे हुए है जिन की कि दुरुस्ती नही हुई है । आज कई जगह ऊपर से पानी बहता है पहाडो से जिस को कि रोका नही गया है जिस का कि बडा अच्छा इस्तेमाल खेती के लिए हो सकता था और उस से फसल बहुत बढिया हो सकती थी । लेकिन उस की भी कोई योजना नही है । सेन्ट्रल गवर्नमेंट से कहते है तो वह कहते है कि यह स्टेट का काम है और स्टेट गवर्नमेंट कहती है कि हमारे पास फण्ड नही है । इसलिए हम यह सुधार

[श्री सी० डी० गौतम]

नहीं कर सकते । सेंट्रल गवर्नमेंट करती जरूर है, बहुत कुछ उन्नति के काम वह कर रही है, लेकिन मेरा यह कहना है कि टाप प्रायरिटी कृषि को जब तक नहीं देंगे तब तक कोई उन्नति होने वाली नहीं है पूरा मुल्क यह बसा हुआ है देहातों में । इसलिए मेरी यह प्रार्थना है कि दूसरे विभागों को भले ही आप उतनी प्रमुखता न दें, टाप प्रायरिटी न दें, लेकिन ऐग्रीकल्चर को जरूर टाप प्रायरिटी दें ताकि आज जो यह भयंकर समय देखने को मिल रहा है वह दूर हो । हालांकि लोग मरे नहीं हैं, सरकार व्यवस्था कर रही है, लोगों को काम दे रही है, परन्तु स्थिति भयंकर है । पांच पांच मील पर उन्हें काम करने के लिए जाना पड़ता है जो काम आप ने उन के लिए खोल रखे हैं । तो वह उन्हें करना पड़ेगा क्योंकि उन को तो जीना है, अपना पेट भरना है । इसलिए यह टाप प्रायरिटी कृषि को देना बहुत जरूरी है । उस के लिए तालाब खोदने चाहिए, बड़े बड़े बांध बनाए जाने चाहिएं । जो बांध आज बने हुए हैं वह बहुत ही अपर्याप्त है । इस साल तो वर्षा की कमी से बहुत से बांध भी नहीं भरे हैं और इसलिए उन से सिंचाई के लिए पानी नहीं मिल पाया । तो यह स्थिति हमारे यहा किसानों की है ।

अब हम ने अभी 76 रुपये प्रति क्विंटल गेहूं का भाव कायम किया है । बाजार में इस के पहले 120 रुपये प्रति क्विंटल गेहूं का भाव था और कहीं कहीं उस से भी ज्यादा था । तो 76 रुपये में किसानों को पूरा पड़ने वाला नही है क्योंकि आज खेती पर जो खर्चा होता है वह बहुत ज्यादा होता है । फिर अगर 76 रुपये के भाव से सरकार गेहूं खरीदती है तो उस के मुकाबिले में दूसरी चीजें भी सस्ती हो जायें तब तो ठीक है, उस को पूरा पड़ जायेगा । लेकिन वह स्थिति नहीं है । आज किसान को फर्टि-लाइजर लेना पड़ता है, और बहुत सी चीजें उसे खरीदनी पड़ती हैं । आज चीनी का भाव बाजार में 3 रुपये 80 पैसे प्रति किलो है । ऐसी बहुत सी चीजें हैं जो बहुत ज्यादा महंगी हैं । दूसरे जो अपनी कैश क्राप बोते हैं जैसे मूंगफली हैं, सेब के बागान हैं, आम के बाग हैं, केले हैं इन को तो मनमाना पैसा मिलता है । परन्तु धान और गेहूं का उत्पादन करने वाले जो हैं या ज्वार वगैरह जो भी अनाज पैदा करने वाले हैं उन को बहुत कम पैसा मिलता है । तो थोड़ा सा तुलनात्मक दृष्टि से भी सरकार देखने की कृपा करे और इस ओर ख्याल कर के एक तो सब चीजों के भाव घटाये और या फिर गेहूं का भाव थोड़ा बहुत ऊंचा करे । क्योंकि 76 से 80 रुपये तक जो भाव है उस से पूरा पड़ने वाला नहीं है । हमारे किसान लोग इस से बहुत ही असन्तुष्ट हैं । तो इस पर सरकार ख्याल करे ।

ऋण वगैरह की व्यवस्था के बारे में जो हमारे भाइयों ने बात कही वह बिलकुल सही है । पूरे देश में यह हालत है किसानों को जल्दी ऋण मिलता नहीं है । जो बड़े लोग हैं उन को मिल जाता है । बड़े लोग भी अब छंट गए हैं । 18 एकड़ की सीलिंग के बाद कोई बड़ा रहने वाला नहीं है । हां, जैसा हमारे भाइयों ने

बताया कि किसी ने रिश्तेदारो के नाम अपने कुत्ते के नाम पर या किसी और के नाम जमीन लिख दी है तो वह कुछ रहेंगे, बाकी और बडे लोग ज्यादा रहे नही हैं। इसलिए खेती की उन्नति के लिए जिन बातों की जरूरत है उन पर ध्यान देना बहुत जरूरी है।

अब सीलिंग से जो जमीन निकलेगी मैं अपने गाव की बताता हू कि जो जमीन निकलेगी उस मे से लैण्डलैस जो लोग है मुश्किल से दो चार को दो चार एकड जमीन मिलेगी अगर मिली तो। दो चार एकड मे वह करेगा भी क्या ? एक तो हजार रुपये की बैलो की जोडी वह खरीद नही सकता है न बीज खरीद सकता है न कोई और कोई साधन उस के पास है जिस से खेती कर सके। इसलिए बेहतर तो यह होगा कि सरकार उस को साधन उपलब्ध करावे और नही तो फिर ऐसी जो जमीन है उस पर सहकारी खेती करावे और कुछ लोगो को सहकारी खेती के लिए दे दे तो उस मे उन का कुछ भला होगा। सब मिल कर सहकारी खेती करेंगे। इसलिये सीलिंग के बाद मे गावो के अन्दर सौ पचास एकड जो भी जमीन उपलब्ध होती है उस जमीन पर सहकारी खेती या सामुदायिक खेती कराई जाय तो कुछ लाभ हो सकेगा और उस मे सरकार जितनी मदद कर सकती है उतनी मदद सरकार को करनी चाहिए।

ऋण के बारे मे जो बात और सदस्यो ने बतायी वह हमारे यहा भी है। सरकार को खास तौर मे उस चीज का देखना चाहिए।

सभापति महोदय, मेरा जिला बालाघाट है मेरे यहा ज्यादातर धान की फसल होती है और खडे धान के साथ हम लोग उतेरा डालते हैं, अर्थात् उडद, अलसी, लखारी डालते हैं। लेकिन फर्टिलाइजर के उपयोग की वजह से जमीन इतनी कडी हो जाती है कि उतेरा की रबी की जो फसल होती है, वह ठीक तरह से नही होती। पहले जितनी होती थी उस की आधी भी नही होती। धान ठीक होता है, परन्तु उतेरा ठीक नही होती है। दूसरे हमारे यहा जो पहले फाइन क्वालिटी का चावल पैदा होता था, जैसे चिन्नौर, हीरा-नखी, तुलसी-अमृत, जिस मे बहुत बढिया फलेवर होता था, अब फर्टिलाइजर के उपयोग की वजह से वह फ्लेवर उड गया है और जो फाइन ग्रेन था वह मोटा हो गया है। मैं मंत्री महोदय से अनुरोध करता हू कि वे इस तरफ ध्यान दें और जो उन के अनुसन्धान करने वाले लोग है उन से इस के बारे मे जानकारी प्राप्त करे।

*SHRI A M CHELLACHAMI (Tenkasi) Hon Mr Chairman Sir I rise to say a few words in support of the Demands for Grants relating to the Ministry of Agriculture

Sir, at the outset I would like to quote two Kurals' from the immortal Tamil classic Tirukkural written by the great poet saint Tiruvalluvar. The name of Tiruvalluvar is well-known to all the hon Members o the House I feel it is only appropriate that I should make a reference to Tirukkural which has devoted a chapter on the importance of agriculture in the country

Sir, in one Kural the poet Tiruvalluvar says

SUZHANTRUM AIR PINNATHU ULAGAM UZHANTHUM UZHAVE THALAI ATHANAL

It means Sir that through whatever walks of life the world wanders, it abides in plough therefore with all its hardships, farming is the best anyhow

*The original speech was delivered in Tamil

[Shri A. M. Chellachami]

In another Kural, the poet says:

UZHUVAR ULAGATHARUKKU ANI ATHATRATHU APHUVARAI ELLAM ZORUTHU.

This stanza means that the farmers are the lyneh-pin of the *ratha* of world's men because they sustain those who do not plough but would stray often.

Sir, the great poet of Tamil, Subramania Bharatiar has stated in a song that the world bows its head to those engaged in agriculture and industry. I refer to these to show how for ages agriculture has been treated with utmost importance in the economic development of a nation. It is needless for me to say that agriculture is really the backbone of our economy We have formulated 5-year plans and have executed 4 such plans We all know that the objectives of planning have been four-fold, namely, (1) economic development (2) to improve gainful employment (3) to improve the living standards of our people and (4) to improve the employment climate in our country. On this basis we formulated the agricultural schemes with a view to achieve green revolution in the country It was our earnest hope that by implementing the agricultural programmes the small farmers would greatly benefit The then Minister for Agriculture, Shri C. Subramaniam formulated a number of meaningful schemes for increasing agricultural production. These schemes went on well for some time but later got into difficulties. The result was, contrary to our expectations, the small farmers did not derive the intended benefits. It is the richer sections of the farming community which exploited these programmes and they grew richer. The small farmers could not take any real advantage under these schemes, Sir, in our country we have "Free for all irrigation system":

श्री हुकम चन्द कछवाय (मुरैना) : सभापति महोदय, इतना अच्छा भाषण चल रहा है, परन्तु सदन में गण-पूर्ति नहीं है।

MR. CHAIRMAN: Let the bell be rung—Now there is Quorum.

SHRI A. M. CHELLACHEMI: Sir, I was submitting that in our country because of the free for all irrigation system, we find the interests of the small farmers and petty land holders have been grossly neglected. The needs and requirements of these people have not been adequately met. This has been pointed by the Deputy Chairman of Agricultural Commission and presently member of Planning Commission Shri V. Sivaraman in a statement on 27th December 1972. Therefore, Sir, I would appeal to the Government that this matter should be looked into.

Sir, there are as many as five lakh villages in our country and the agricultural labourers from the main bulk of the rural population. Out of these villages in one lakh ten thousand villages no arrangements exist for the supply of pure drinking water In the same manner there is no hospital for 80 per cent of the villagers and the agricultural labour are not covered under any health scheme on all India basis I earnestly appeal to the hon. Minister that these minimum facilities become available to the countless number of agricultural labourers living in the villages.

Sir, I understand that under the scheme of distribution of land to the landless agricultural labourer one lakh acres of land were distributed in West Bengal but as a result of this distribution it appears that nearly 68,000 cases were filed in courts in the State. We have land ceiling laws in operation in our country. Under these Acts, according to statement of the hon. Minister, 10 lakh hectares of

land were acquired as surplus land and 5 lakh hectares were distributed. I would like to know to how many cases of litigation this distribution of land has led.

Sir, according to a report of the National Sample Survey it seems that so far as a result of implementation of agricultural programmes, 15,35,000 persons holding more than 30 acres have only derived large scale benefits and that people possessing 5 acres and less, whose number is about 5.25 crores, have not got even marginal benefits.

Sir, after many years of research in the field of agriculture many new modern methods of farming have been suggested by our agricultural scientists. According to Shri M. S. Swaminathan the Director of ICAR and eminent Agricultural scientist who was given a State Award, if the small farmers were to derive any benefit out of this research then changes in the administrative set up would become very necessary. I wonder in which century one reasonably can hope that these changes would really take place. Sir, it is our painful experience that, the major part of the benefits out of the 5-year plans has gone to the people living in the urban areas. It is always the agricultural labour who suffer imensely as a result of gross neglect of their interests by the State and Central Governments and it is they who are worst hit by the natural calamities like floods and drought. We the politicians call upon these poor agricultural labourer time and again to work hard and increase the production of foodgrains. But. what concern do we show for their welfare? Do we honestly believe that the rich landlords would make increased production possible? We know that it is only the hard working small farmers who can make India prosperous. I would like to say it is not at all desirable to paly politics with these millions of agricultural labourer and small farmers.

Sir, we expected that with he nationalisation of the commercial banks, the small farmers would get easy loan facilities. But, what is the picture we see? These poor small farmers are refused loans by these banks on flimsy grounds when they apply for the purchase of oil engines, pump-sets and cattle. Even if some loans are granted, they go the farmers living near about the urban centres. Several conditions such as that the village should be within a distance of a mile from the office of the bank are imposed which virtually mean that no loans would be given to these farmers. I appeal to the hon. Minister that the situation should be remedied quickly. Sir, the small farmers have not alse not benefitted in the least from the Land Development Banks and the Central Cooperative Banks. These Banks only serve the interests of rich and resourceful landlords. In Tamilnadu a number of land development banks are operating under the Central Cooperative Bank. I was myself a Director of one such Bank I know Sir, that political considerations largely dictate the policies of grant of loans to farmers. Mearly because I was in favour of grant of loans, the Tamilnadu Government fearing that my party will become popular among them saw to it that I was removed from the directorship of the Bank. Thus politics dominate the working of these banks This, of course, is not a solidary instance, if I catalogue the misdeeds of the State Government you will all be greatly shocked

The Central Cooperative Bank is supposed to help the farmers to obtain loans for the purchase of fertilisers etc But Sir, only the rich and resourceful farmers get loans from these banks. Even if they default in repayment for three years no action is taken against them. But if the small farmer takes, by chance, the loan he is greatly harassed if he does not repay within a year. Even his property is sought to be attached. Here also discrimination on political considerations prevails.

[Shri A. M. Chellachami]

Sir, coming to irrigation I greatly welcome the proposal to link up Ganges with Caubery, but Sir, so far as Tamil Nadu is concerned it is only Trichy and Tanjore districts which will enjoy the fruits of this scheme, while Madurai, Ramanathapuram, Thirunelveli and Kanyakumari districts will derive no benefits. Therefore, Sir, in order to cover these districts also I would suggest that along with Cauveri, Ganges should be linked up Tambaravarni river also. If that is not possible, atleast dams should be constructed on the rivers, Vadamalaiaru Keeriyaru Kodaimalaiyaru and Thalaiyanai which originates from Western ghats so that these districts get assured irrigation. Sir, rural unemployment has become a serious problem. In Kerala it is 13.3 per cent, in Tamilnadu 7.4 per cent, in Bihar 5.8 per cent and so on. Some immediate effects will have to be taken to solve this problem of rural unemployment.

Sir, before I conclude I would once again appeal to the hon Minister to see that small farmers derive benefits from cooperative banks and nationalised banks, Ganges is linked with Tambravani and also the dam projects on the rivers I earlier referred to are taken up.

With these words I conclude.

SHRI A K M ISHAQUE (Basirhat) Sir, I rise to support the Demands for Grants of this Ministry. I take this opportunity to congratulate the Government on taking over the wholesale trade in foodgrains. If the Government succeed in this venture, they will earn the blessings of the country. We have in this a chance of terminating the perpetual exploitation of the peasants by the non-peasantry. So long we have seen that the small farmers, the marginal farmers and below-marginal farmers have to make distress sales of their produce immediately after the new arrivals. The non-peasants who have the money and the hoarding capacity, purchase the new arrivals at very low prices and hoard them.

18 hrs.

The farmers produce the foodgrains working in the sun and rains and in the mud, but they do not get the fruits of their labour. The non-peasant sophisticated people take overdrafts from banks, buy the foodgrains at low prices, hoard them and sell them later at high prices. So, we see in this takeover of wholesale trade in foodgrains a chance of totally eradicating this perpetual exploitation of the peasants by the non-peasants. Therefore, we would like to see this objective standard as to whether the Government is able to terminate this perpetual exploitation of peasants by the non-peasants. If the Government can ensure a uniform price for foodgrains throughout the year, then and then only we can claim that the policy has been a successful one If they can do that, the Government will earn the blessings of the people in the country. As you know, of the total workers in the country, 43 per cent alone are cultivators.

MR CHAIRMAN: He will continue his speech tomorrow.

18 01 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, April 18, 1973/Chaitra 28, 1895 (Saka).

MGIPND—L—313 LS—11-8-73—1010.